

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE  
BENCH AT CHENNAI  
APPEAL NO 68 OF 2021**

**IN THE MATTER OF:**

M/s. Sri Mahalakshmi Hatcheries  
& Ors

..Appellants

Versus

State Environment Impact Assessment  
Authority & Ors

..Respondents

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Dated at Chennai on this the 11<sup>th</sup> Day of November 2021.



**COUNSEL FOR RESPONDENT NO.3**

**Government of Andhra Pradesh****Report of the Committee****On****Impact of Shrimp Cultivation on Agriculture Paddy fields and Environment in Chittamur, Kota and Vakadu Mandals in Gudur Division of SPSR Nellore District****By**

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Chennai.**

**3<sup>rd</sup> November 2020**

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## 1. Introduction:

Fisheries Sector plays a critical role in Indian economy by its continuation to national income, exports potentiality, food & nutritional security and employment generation. Though fishing has been and an age old occupation in the country it is undergoing a transmission in response to market forces and technological changes. It leads to take a form of competition its manifest in the form a shift away from marine fisheries to inland fisheries, at the same time the demand for fish has been raising gradually, it putting pressure on the natural fishing resources, marine resources are being over exploited due to this the demand – supply gap would have to be filled in by aqua culture. The economic liberalization polices which initiated in 1991 has triggered the growth of aqua culture sector particularly brackish water aqua culture. A great emphasis has been laid on the development of brackish water shrimp culture due to its export potential and high value. In favorable policy environment shrimp farming has attracted considerable private investment. The area and production of shrimp has been increasing substantially.

The following table shows the trend of fish production in India

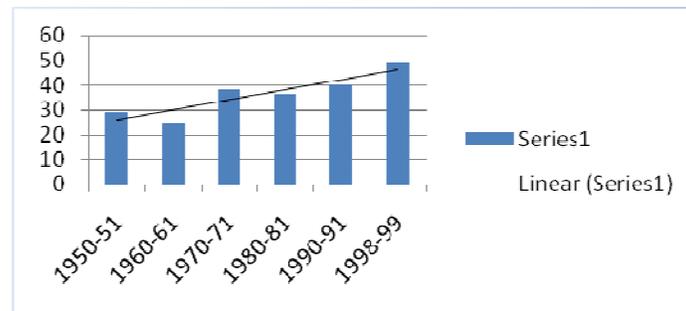
**TABLE-1.1**  
**Changes in Structure of Fish Production in India**

Year	Total fish production ( Lakhtones)	Share of marine fisheries (%)	Share of inland fisheries (%)
1950-51	7.52	71.01	28.99
1960-61	11.60	75.86	24.14
1970-71	17.56	61.85	38.15
1980-81	24.42	63.68	36.32
1990-91	38.36	59.96	40.04
1998-99	52.62	51.24	48.76

Source: Handbook of Fisheries Statistics, Minister of Agriculture, GOI

The table shows that in the financial year 1951 the total fish production in the country was 7.52 tonnes in which the share of marine fisheries was 71.01 and the remaining share was contributed by inland fisheries with accounted for 28.99 crores. During the financial year 1960-61 the total the fish production was creased drastically to 11.60 lakh tones. out of these the share of inland fisheries dropped to 24.14 at the same time the share of marine fisheries crept to 75.86. During the 1998-99 the total fish production increased to 52.62, the share of inland fisheries raised to total 48.76. During this period the share of marine fisheries declined to 51.24. However, the share of inland fisheries is in raising trend. This is shown in the below figure No.1.The data compiled in the table No.1 emphasis the importance of inland fisheries.

**Figure No.1.1**  
**Trend in share of inland fisheries**



Source: Table No.1.1

### Shrimp food exports

Shrimp food is one of the important sources of Foreign exchange as in India. During 1997-98 sea food items worth Rs. 431271 lakhs were exported that accounted for 3.42% of the total value of exports. The share of shrimp food in total exports has almost reminded constant since 1991-92 except in 1994-95 when it reached its highest 4.28%. The shrimp production was also at it's speak during this year. In fact the growth in shrimp production in India is export driven about 2/3 of the aqua shrimp culture production is targeted to export.

**TABLE-1. 2**  
**Contribution of shrimp food to India's Exports.**

Year	Value of Shrimp exports (Rs. Lakhs)	Share of Shrimp exports (%)	
		Total exports	Agricultural exports
1991-92	144272	3.28	18.31
1992-93	174315	3.25	19.88
1993-94	255189	3.66	20.24
1994-95	353664	4.28	26.65
1995-96	338113	3.18	16.54
1996-97	400763	3.37	16.45
1997-98	4311271	3.42	18.12

Source: CMIE (1998), Foreign Trade

The table ascertains that the share of shrimp exports in total exports is almost constant. In 1991 the shrimp exports compare to total exports was 3.28. In 1992-93 it was slightly declined to 3.25. Further the share was increased to 3.66. Thereafter it means 1994-95 it reached the peak, with 4.28 per cent. In 1997-98 it increased at marginal level when compare to previous year which accounted for 3.37. In 1997-98 the shrimp share in total exports was 3.42 per cent. In the same way the share of the shrimp exports in agricultural exports gradually increased up to 1994-95 from that (1994-95) onwards the table confirms decreasing rate.

Andhra Pradesh is blessed with 1.74 lakh hectares of brackish water area and about 6 lakh hectares of freshwater resources. The total area under aquaculture is 1.96 lakh ha. (Includes Brackish Water area of 0.58 lakh ha and fresh water area of 1.38 lakh ha.)

The Government of Andhra Pradesh has identified the fisheries as one of the growth engine under primary sector mission for achieving double digit inclusive growth. The A.P. Fisheries Policy, 2015 envisages achieving the fish production from 27.66 lakh tones (2016-2017) to 42 lakh tones with a GVA of Rs. 80,000 crore by 2019-20. A.P. ranks first in the country in total fish and prawn production and producing more than 70% of cultured shrimp in the country. The State ranks third in global shrimp production (0.3 million tons) and sixth in aquaculture production (1.57 million tonnes). Recently the Government of Andhra Pradesh had also passed Aquaculture Development Authorities Rules-2020, in order to encourage the Aquaculture in the State.

The accelerated growth of aquaculture in Andhra Pradesh has resulted in increased production of shrimp and enhanced the foreign exchange earnings. During 2016-17, out of the total earnings of Rs.37,000 crores from India, the share of Andhra Pradesh is about Rs.17, 000/- crores ( 45.9% ). The rapid and aggressive growth of aquaculture effects the aquatic environment through release of heavy organic load, large amounts of chemicals, antibiotics and other substances and resulted emergence of antibiotic-resistant bacteria in aquaculture environments and antibiotic resistance in fish/shrimp pathogens. Few shrimp consignments are being rejected due to presence of antibiotic residues by major markets such as USA, European Union and Japan.

**Table No.1.3**  
**Comparative statement of marine production AP and Nellore district**  
(Production in MT and GAV in cores)

Sl.No.	A.P.State			SPSR Nellore District				
	Years	Production	GVA	Prod.	GVA	GVA		
						BWS	M.S	Total shrimp
1	2015-16	2352263	24475	249336	3829	1495	313	1808
2	2016-17	2766193	30999	282937	4662	1926	380	2306
3	2017-18	3449558	41328	369693	6483	2683	507	3190
4	2018-19	3992358	48222	442358	5891	2825	638	3463
5	2019-20	4175511	51143	413105	5672	2826	666	3492

Source: Dept of Fisheries, Nellore

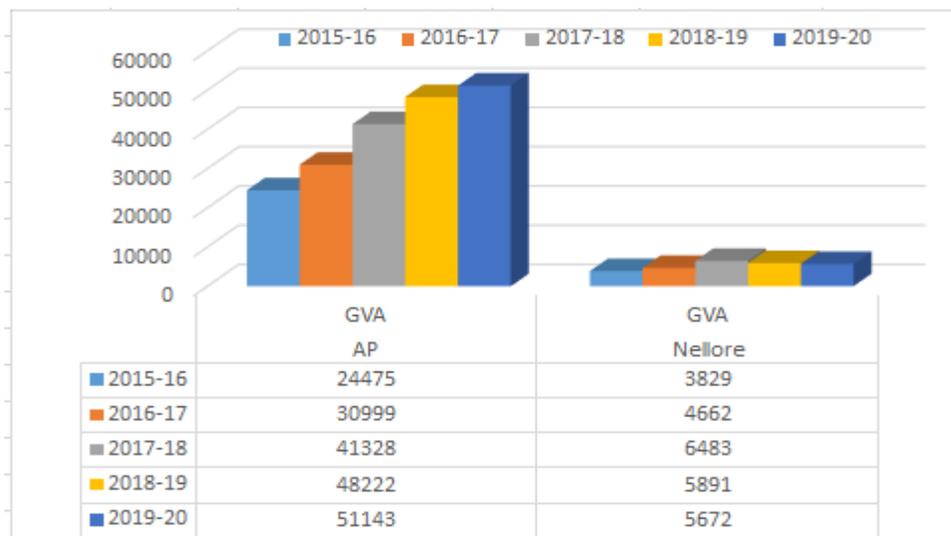
A comparative statement of Andhra Pradesh and SPSR Nellore district regarding fisheries is shown in the table No.1.3 from 2015-16 to 2019-20. The fish production in the state of Andhra Pradesh is apparently increasing year to year. The table ascertains that the total marine production in 2015-16 in the state was 2352263 MT. gradually it was creeping and has reached to 4175511MT in 2019-20. We can find the same trend except during 2019-20 in marine production in SPSR Nellore district also. The district produced 249336MT of marine food in 2015-16. The production was increased rapidly and reached peak in 2018-19. It accounted for 442358 MT, and then it was decline to 413105 MT.

It is interesting to study that we know there is an increasing trend in marine production in both cases but when see the growth rates of SPSR district it is more than the state of Andhra Pradesh. The growth rates recorded in the state of Andhra Pradesh during 2016-17 to 2019-20 are 27.66, 35.00, 39.92 and 41.76 whereas the district of SPSR Nellore recorded they are 28.29, 37.00, 44.24 and 41.31 % in the respective period.

We can see the Gross Value Added (GVA) relating to the state of Andhra Pradesh and SPSR Nellore district in below figure

**Figure No.1.2**

GVA of Andhra Pradesh and SPSR Nellore district  
(In Rs. Cores)



Source: Table No.1.3

The figure 1.2 explains GVA of AP as well as PSR Nellore district. It reveals that the GVA in the both cases is having increasing trend but the trend in GVA though is increasing the district the GVA was decline to some extent during the period 2018-19 and 2019-20. However, the GVA in the state in 2015-16 was 24475 crores and gradually reached to 51143 crores. It is the peak point of GVA of AP during the period of five years that is from 2015-16 to 2019-20.

The available data in the official records of fisheries department of SPSR Nellore relating to shrimp farming shows that the brackish water shrimp culture plays a critical role in producing shrimp food. The district is blessed with 167 KM of coastal line. The brackish water is meant for shrimp farming. It is clear that the GVA from the brackish water shrimp is dominating the marine GVA as the variation between these is very high. Out of 1808 shrimp production in the district brackish water shrimp farming shared 1445 in 2015-16, it accounted for 79.92%. From that onwards the average share of brackish water shrimp production the table ascertains more than 80%. This is an indicator for development of brackish water shrimp farming in the district. The production compare to marine shrimp production was 83.52% in 2016-17, in the next year it was 84.11%. In 2018-19 and 2019-20 the share of brackish water though decline; it was more than 80%. In fact they were 81.58 and 80.93% respectively.

The brackish shrimp farming in the district plays crucial role not only in producing shrimp food but also in creating employment in both ways such as directly and indirectly.



## 2. Need for the study

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Farming of Aqua culture has become more beneficial which attracts not only private investment inflow into Shrimp cultivation, but also invites legal issues. As a part of legal issues some petitions had been filed U/s 14 & Sec.15 of the National Green Tribunal Act, 2010 belonging to Chittamur, Kota and Vakadu Mandals on farming of Shrimp cultivation which is being taken up by aqua cultivation along the channels of Pulikaluva and Royyalakaluva in Pittivanipalli and Padarthivarikandriga and Ranganadhapuram Villages which is finally drains into the Mallam Tank of Mallam Village of Chittamur Mandal, SPSR Nellore District of Andhra Pradesh.

Before going into the details of the orders of the Hon'ble National Green Tribunal, Chennai, it is essential and necessary to mention the grievances of Agricultural Paddy farmers and further correspondence and steps taken to resolve the said grievances by the Administration.

Initially i.e., during the Month of October 2019, several grievances were received by the District Administration as well Divisional Administration on the unauthorized Aqua cultivation, releasing of contaminated water from the Aqua ponds to the drains of the channels of Mallam Tank, by which the Mallam tank is being contaminated and also on the unauthorized Electrical connections laid in the Aqua ponds. On the said grievances, as per the instructions of the District Collector, SPSR Nellore a meeting was conducted on 2-11-2019 under the chairmanship of the Sub Collector, Gudur at his chamber, in order to resolve the above grievances.

For the said meeting the Hon'ble MLA, Gudur, Joint Collector-2, SPSR Nellore District, Director Coastal Aquaculture Authority, Chennai, District Forest Officer(Wild Life) Sullurpet, Executive Engineer, Irrigation, Executive Engineer, Electrical, Executive Engineer Pollution Control Board, Joint Director, Fisheries (Convener), Tahsildars, Chittamur and Vakadu Mandals were present. In the said meeting some of the farmers namely

Sri D.Sesha Reddy, Farmer Mallam Village, Sri M.Mani Reddy, Farmer, Mallam Village, Sri Rajeswara Reddy, Secretary of District Farmer Association also attended and they expressed their grievances to the officers present.

Finally, after hearing all the pleas of the farmers and the same was discussed with the officers present and passed resolution (Annexure-I) as follows:

1. To include Ground Water Department, Irrigation Department and Forest Department as a members into the District Level Committee (DLC) where the application for approval of Aqua ponds is being scrutinized and finalized.
2. To disconnect the Electrical connections which have been got unauthorizedly.
3. To demolish the Aqua ponds which have no approvals by duly following the procedure laid down under CAA Rules.
4. Institutionalization of Aqua cultivation in the said Mandals.
5. The cultivation of Aqua has to be done in the land which is unfit for agriculture and has to be certified by the Agriculture Department.
6. Minimum of 100mtrs distance has to be maintained between the Aqua ponds and Agricultural fields.
7. Minimum of 2 Kms distance should be maintained from the habitation containing more than 500 members to the Aqua ponds.
8. A committee consisting of different departments like Agriculture, Revenue, Electricity and Forest while issuing Electrical connections for Aquaculture.

On the above resolutions the Tahsildar, Chittamur and the Assistant Engineer, Electricity, Chittamur have identified Aqua ponds which are being cultivated unauthorisedly and which got Electrical connections without any permission from the Electricity Department and taken steps for removal of the said electrical connections and demolishing the Aqua ponds.

Aggrieved on the above action of the Tahsildar as well as Assistant Engineer, Electricity, Chittamur some of the Aqua farmers had approached the Hon'ble High Court, AP, Vijayawada and filed Writ Petitions accordingly.

The Hon'ble High Court has issued Stay orders and accordingly the said action has been stopped by the officers.

While the matter stood thus, some of the Agricultural paddy farmers had again approached the District Collector, SPSR Nellore as well as the Sub Collector, Gudur regarding the discharge of contaminated water by the Aqua farmers due to which the water being contaminated and therefore the yield of the Paddy is getting decrease and finally the Paddy farmers requested the Administration to do justice in this regard.

On the said representations the then District Collector, SPSR Nellore and the Sub Collector, Gudur along with the field staff had visited the land under question and came to a conclusion for formation of a inspection teams to examine and submit detailed report on the ground level issues faced by both Agricultural Farmers as well as Aqua farmers. Accordingly, as per the proceedings of the District Collector, SPSR Nellore vide Rc.No.1053/D/2019 Dt03-07-2020 (Annexure-II) teams consisting of different departments like., Revenue, Survey, Irrigation, Electricity, Pollution, Fisheries, Agriculture and Ground Water at Village Level, Mandal level and Divisional Level teams have been constituted and directed to submit field level report in the Karlapudi Village in Kota Mandal, Pittivanipalli, Padarthivarikandriga, Ranganadhapuram villages of Chittamur Mandal and Muttembaka, Tirumuru Village of Vakadu Mandal of their respective levels in the prescribed checklist as mentioned below:

<b>CHECK LIST FOR REGULATION OF BRAKISH WATER AQUA CULTURE IN CHITTAMUR, VAKADU &amp; KOTA MANDALS</b>				
<b>VILLAGE LEVEL COMMITTEE REPORT</b>			<b>MANDAL LEVEL COMMITTEE REPORT</b>	<b>DIVISIONAL LEVEL COMMITTEE REPORT</b>
<b>I. INFORMATION TO BE FURNISHED BY VILLAGE FISHERIES ASSISTANT OF .....VILLAGE OF.....MANDAL</b>			<b>Remarks to be furnished by Fisheries Development Officer concerned</b>	<b>Remarks to be furnished by Asst Director of Fisheries concerned</b>
<b>A.</b>	<b>AQUA FARMER DETAILS</b>			
1	Name of the Aqua Farmer, Aadhar Number & Ration Card number :	Name of the Farmer:..... Aadhar Number..... Ration Card Number.....		
2	Address of the farmer:			
3	No.of ponds:			
4	How the Aqua farmers has got the land(own/lease) enclose the supporting documents :			
5	Survey Number and extent details as per the documents:	Suvey Number: ..... Extent in Ac.....		
6	Location of the Farm:			
7	Boundaries of the Farm:	East..... West..... North..... South.....		
8	Whether the Farm is authorized or unauthorized ( Regd No: & date with supporting documents) :			
9	If unauthorized, what are the irregularities noticed with specific remarks:			
10	Specify the water source of the pond(Sea/creek/canal/drains/borewells):			
11	Type of culture: intensive / semi - intensive / Traditional / improved traditional:			

12	Whether the Aqua farm releasing the waste water to which drain / channel ? (Mention name of the drain ) :			
13	If yes, specify the the channel with direction of flow ie.,the water flowing to the Mallam Tank(Yes/No):			
14	Approximate extent of each farm:			
15	Water salinity a).with in pond b). 500 mts away from pond ( where the waste water login in drains)			
16	Whether the culture is done as per the Norms of the CAA ie., a).Farm should be located at least 100Mtrs away from the human settlement villages(yes/No) b).Farm should maintain 100Mtrs distance from the nearest drinking water source (yes/No) c).Farm should no be located across natural drainage canals/flood drains(yes/No) d).The farm should maintain 50 to 100 Mtrs distance from the nearest agricultural land(yes/No) e).A minimum of 10% of total farm area should reserved as reservoir for holding and regenerating water waste ie., ETP/ETS (yes/No):	<input type="checkbox"/> Yes <input type="checkbox"/> No <input type="checkbox"/> Yes <input type="checkbox"/> No		
17	Any other objectionable points noticed:			
18	Any other objections are complaints received (if yes, specityf the complaint in detail):			
		Signature of the Village fisheries Assistant with seal	Signature of the Fisheries Dev Officer concerned with seal	Signature of the Asst Director of Fisheries concerned with seal

<b>II. INFORMATION TO BE FURNISHED BY THE VILLAGE REVENUE OFFICER CONCERNED</b>		<b>Remarks to be furnished by Mandal Tahsildar concerned</b>	<b>Remarks to be furnished by Sub Collector, Gudur</b>
1	Revenue Village:		
2	Survey No:		
3	Total Extent in Ac:		
4	Whether the land is Government or Patta:		
5	If Government, any permission has obtained for cultivating as per norms:		
6	Name of the Pattadar and Enjoydar as per Revenue Records:		
7	Whether the land farm title is clear or not: (yes/No)		
8	If no specify the remarks:		
9	How the Aqua farmers has got the land from the pattadar (if same mention as same, if different mentioning the details of acquire with supporting documents:		
10	Whether the land belongs to agriculture land/saltpan/wet land/mangrove/Forest land meant for public purpose/ other land:		
11	d). Any other omissions noticed during enquiry regarding title dispute, boundary dispute or any complaints arised:		
12	Verify the all the village records and documents produced and certify that how the farmer got the land in detail:		
		Signature of the Village Revenue Officer with seal	Signature of the Mandal Tahsildar with seal

<b>III. INFORMATION TO BE FURNISHED BY THE VILLAGE SURVYOR CONCERNED</b>			<b>Remarks to be furnished by Mandal Surveyor concerned</b>	<b>Remarks to be furnished by Deputy Inspector of Survey, Gudur</b>
1	Survey Number and extent of pond:			
2	Whether the pond has any encroachment of Government land or not (Yes/No):			
3	If yes specify the extent of encroachment and survey number:			
4	Whether the located pond survey number and the permission accorded for electricity connection is same or not:			
5	If differ specify the remarks in detail:			
6	Whether the Aqua farm has electricity connection (yes/No) :			
7	If yes, any permission has obtained from the electricity department:			
8	a).Survey Number and extent mentioned in the permission given by the electricity department:			
9	b).If the permission accorded survey number for electricity and the survey number in the documents of land produced during enquiry is different (yes/No):			
10	c).If yes clearly specify with detail remarks:			
		Signature of the Village Surveyor with seal	Signature of the Mandal Surveyor with seal	Signature of the Divisional Surveyor with seal

<b>IV. INFORMATION TO BE FURISHED BY THEVILLAGE AGRICULTURE ASSISTANT</b>			<b>Remarks to be furnished by Agriculture Officer of Mandal concerned</b>	<b>Remarks to be furnished by the Asst Director of Agriculture concerned</b>
1	Type of Soil (Enclose Soil tested parameters):			
2	Crop yield : High Yeild / Low yeild:			
3	Source of water for Agri farmers:			
4	Distance from Agriculture / Horticulture land:			
5	Is there any impact on Agriculture crops / Horticulture units?:			
6	Any dispute with the neighboring Agri farmers on account of farm:			
7	Any complaint received from neighboring Agri farmer:			
		Signature of the Village Agriculture Assistant with seal	Signature of the Agriculture officer concerned with seal	Signature of the Asst Director of Agriculture with seal
<b>V. INFORMATION TO BE FURISHER BY THE ASST EXECUTIVE ENGINEER IRRIGATION DEPARTMENT</b>			<b>Remarks to be furnished by Deputy Executive Engineer of Mandal concerned</b>	<b>Remarks to be furnished by Executive Executive Engineer of Mandal concerned</b>
1	Source of water for Agriculture lands:			
2	Source of water for Aqua ponds:			
3	Is there any drains / canals for Agriculture lands / Aqua farms; If yes indicate the drain / canal name:			
4	Is there any impact on drains / canals due to seepage water of Aqua ponds: Specify in details:			
5	Is there any impact on Agriculture crops due to seepage /drain of Aqua ponds; Specify in details:			
		Signature of the Asst Executive Engineer Irrigation department with seal	Signature of the Deputy Executive Engineer of Mandal Irrigation department with seal	Signature of the Executive Engineer of Mandal Irrigation department with seal

<b>VI. INFORMATION TO BE FURISHED BY THE ASST EXECUTIVE ENGINEER ELECRCITY DEPARTMENT</b>			<b>Remarks to be furnished by Asst Divisional Engineer of Mandal concerned</b>	<b>Remarks to be furnished by Divisional Engineer of Mandal concerned</b>
1	Whether the electricity connection issued to Aqua farmer (Yes / No):			
2	If yes: Indicate the connection to whom in the name:			
3	Whether the Connection is in the name of land owner / lease:			
4	Connection Service No: mention connection Year & period:			
5	Connection recommended by whom (Enclose the document):			
6	Whether the permission granted survey number and recommended survey number by the Revenue Authorities is same or not:			
7	If differ ,specify the remarks in detail:			
8	If yes, any permission has obtained from the electricity department:			
9	a).Survey Number and extent mentioned in the permission given by the electricity department:			
10	b).If the permission accorded survey number for electricity and the survey number in the documents of land produced during enquiry is different (yes/No):			
11	c).If yes clearly specify with detail remarks:			
		Signature of the Asst Executive Engineer electricity department with seal	Signature of the Asst Divisional Engineer of Mandal concerned	Signature of the Divisional Engineer of Mandal concerned

<b>VII. REMARKS TO BE FURNISHED BY THE POLLUTION CONTROL BOARD</b>			<b>Remarks to be furnished by Pollution department Mandal concerned</b>	<b>Remarks to be furnished by EE Pollution department Mandal concerned</b>
1	Is the Aquaculture Activity in the said land causing salinity of drinking water / wells State Yes or No with details:			
2	Is there any Pollution problem to he Adjoining lands / Crops / environment - specify clearly:			
		Signature of the Divisional Officer with seal	Signature of the Divisional Officer with seal	Signature of the Environmental Engineer concerned with seal
<b>VIII. INFORMATION TO BE FURNISHED BY GROUND WATER DEPARTMENT CONCERNED</b>			<b>Remarks to be furnished by the Asst Director Ground Water concerned</b>	<b>Remarks to be furnished by Dy Director Ground Water concerned</b>
1	Usage of Bore well:			
2	Fresh Water / Salt water:			
3	Permission under the AP WALTA Act2002:			
4	Depth of Bore well:			
5	Yield /hour:			
		Signature of the Hydrologist with seal	Signature of the Asst Director Ground Water concerned	Signature of the Deputy Director Ground Water concerned

All the teams formed at different levels i.e., Village and Mandal level had made a Joint Field Inspection and submitted their reports with their specific remarks prescribed in the checklist.

As the enquiry is going on some of the farmers from the Chittamur Mandal had approached the Hon'ble National Green Tribunal, South Zone, Chennai by filing petitions in which it was contended on the same issues which have been already addressed by the District Administration and is under enquiry.

The Hon'ble National Green Tribunal, Chennai while disposing the above petitions issued orders vide original Application No. 114 to 122 of 2020 (SZ) (Annexure-III) in which it was directed as below:

1. All these cases have been filled by different applicants raising the same environmental issue, alleging that the party respondents 6 to 66 and some other persons whose address is not known to the applicant are doing unauthorized prawn cultivation in the agricultural lands without obtaining necessary permission or license from the authority constituted agricultural lands.
2. According to the applicants, on account of this illegal activity large scale untreated effluents are being discharged into the neighboring agricultural lands belonging to the applicants, causing damage to the soil and affecting the fertility of the soil thereby affecting the growth and fertility of the plants that is being cultivated in their lands. They also relied on the decision reported in S. Jagannath Vs. Union of India & others (AIR 1997 SC 811) where the Supreme Court has discussed about the consequences of allowing a large-scale commercial shrimp cultivation along the coastal zone and also in the agricultural lands. It is also reiterated the necessity for regulating such activities as well in order to avoid possible pollution being caused to environment.

3. It is also alleged in the application that the persons who are indulging in unauthorized prawn cultivation are discharging the untreated effluents into Swarnamukhi River and its branches and these activities are being conducted in Chittamuru Mandal, in Nellore District of Andhra Pradesh.
4. It is also alleged that unauthorized bore wells have been dug to extract ground water unauthorizedly without getting necessary permission from the authorities thereby, affecting the ground water level in that area which is likely to cause water scarcity during summer season. So, the applicants' claimed compensation for the loss sustained by them and also the loss caused by the environment apart from seeking for restoration and also remedial measures to restore the damage caused to the environment and preventive direction from restraining them for doing such activities.
5. Since, all these cases are relating to the same issue from the same area, we feel it appropriate to consolidate the same and pass a consolidated order.
6. When the matter came up for hearing for admission for today through Video conference, Sri. Stanley Hebzon Singh along with Sri. K. Mageshwaran represented the applicants in all these case and Smt. Maduri Donti Reddy represented respondents 1 to 5 in all the cases.
7. The learned counsel appearing for the applicant reiterated the allegations mentioned in the applications. Smt. MaduriDonti Reddy the learned counsel appearing for the State respondents submitted that when this was brought to the notice of the authorities, the District Collector, Nellore District has already constituted committees at different level to look into the matter and take appropriate action.

8. It is also submitted by the learned counsel that some of the unauthorized structure made in the shrimp farm had already been demolished and the process is still going on and if some time is granted, they may be able to submit the details of the same to this Tribunal.
9. Having gone through the allegations in the application and also a dictum laid down in the decision reported in *S. Jagannath Vs. Union of India & others* (AIR 1997 SC 811) cited supra, we are satisfied that there arises a substantial question of environment in all these cases. So, the applications are admitted.
10. Since, the official respondents have entered appearance through standing counsel, we are dispensing with notice to those official respondents. Issue notice to other respondents.
11. The applicant is directed to take out notice to the party respondents by Registered Post with Acknowledgement Due and also by Dusthi to complete service on the party respondents. If the applicant fails to serve notice on the party respondents for want of address, then they will be subjected to further consequences that may be ensued in proceeding with the matter.
12. The applicant is directed to produce necessary proof of such service on those respondents by filing an affidavit of service as required under rules.
13. Considering the grievance in the matter and also the substantial question of environmental damage arises for consideration, and also in view of the dictum laid down in the decision cited supra there is a possibility of damage being caused to the environment and also to soil affecting its fertility, in order to ascertain the impact of such activities and also assess the environmental damage to be realized from those persons

and also to ascertain the action taken by the authorities, we feel it appropriate to appoint a joint committee comprising of 1) District Collector, Nellore District or a Senior Officer not below the rank of Assistant Collector or Sub-Division Magistrate to be deputed by him, 2) Joint Director of Fisheries Department, 3) Senior Officer from Andhra Pradesh State pollution Control Board to be designated by the Chairman, 4) Senior Officer from Coastal Aquaculture Authority and 5) a Professor from Acharya N.G. Ranga Agricultural University Guntur to inspect the area in question and submit a factual as well as action taken report, if there is any violation found.

14. The committee is also directed to go into the question as to whether any environmental damage has been caused on account of the unauthorized functioning of these shrimp/prawn cultivation in the agriculture land, whether any illegal discharge of untreated effluents being done into the water bodies from these units and if so for the quality of the water is affected, whether there is any authorized extraction of ground water for this purpose without obtaining any necessary permission from the authorities, considering the nature of the area as to whether it is critically over exploited or semi critical area and assess the environmental compensation and the persons responsible for the same apart from assessing individual damage caused to the agriculturist who have come with the application before this Tribunal.
15. Considering the loss of income caused on account of the illegal activity and submit the report to this Tribunal within a period of two months i.e., on or before 15.10.2020 through e-filing @ [ngtszfilling@gmail.com](mailto:ngtszfilling@gmail.com).
16. The Joint Director of Department of Fisheries will act as nodal agency for co-ordination and for providing necessary logistics for this purpose.

17. The applicant is also directed to submit a set of papers including the application and the documents produced by him in all these cases to the members of the committee within a week.
18. The Registry is directed to communicate this order to the members of the committee immediately through e-mail along with the copy of the application, so as to enable them to comply with the direction.
19. For appearance for parties and also for consideration of report, post on 15.10.2020.

As per the court directions it has to be study for fact finding.

In obedience to the orders of the Hon'ble National Green Tribunal, Chennai, the District Collector, SPSR Nellore has appointed a committee vide proceedings Rc.No.1053/D/2019 Dt03-08-2020(Annexure-IV) under supervision of Sub Collector & Sub Divisional Magistrate, Gudur with the following members.

1. Joint Director, Fisheries, SPSR Nellore.
2. Executive Engineer, Pollution Control Board, SPSR Nellore.
3. Sri A.Antony Xavier, Director (Technical ) Coastal Aquaculture Authority  
Department of Fisheries, Chennai.
4. Principal, Scientist ( Agro) & Head Saline Water Scheme, Acharya NG  
Ranga University, Bapatla.

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### 3. Factual Situation in the Study Area

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Accordingly a meeting was conducted by the Sub Collector, Gudur on 24-8-2020 at about 5.00PM in the chamber of the Sub Collector with the constituted committee members above and subsequently the committee visited the Villages under question on 27-8-2020 ie., Pittivanipalli, Ranganadapuram & Padarthivarikandriga of Chittamur Mandal, Muttembaka & Thirumuru of Vakadu Mandal and Karlapudi of Kota Mandal and a study has been conducted by the committee members and therefore the committee members have submitted their reports individually as detailed below:

#### **I. Report of the Joint Director of Fisheries, SPSR Nellore (Annexure-V):**

As per the observations of the Joint Directors of Fisheries, SPSR Nellore there are 134 farmers are there in the Pittivanipalli, Padarthivarikandriga & Ranganadapuram who are unauthorizedly brought an extent of 142.58 Hectors of land in to Aqua cultivation by utilizing bore wells. As there is a quantity of alkalinity in the water is more and there is no other source of water for irrigation. The salinity in the sanity of the water ranges from 10 to 15 PPT in the bore wells and hence most of the farmers have opted Aqua culture gather than Paddy farming.

He further observed that the reason behind the large extent of Aqua ponds in the Chittamur Mandal are due to the salinity of the water and the saline soli available which makes the agriculture farmers turn into opt aqua farming. Though some of the farmers have opted Paddy farming they have not yielded the good results when compare to the other area paddy farmers. Further it is also observed that the existence of Upputeru since long back the entire ground water in the respective mandals have turned into salty in nature which results in not usage of such water for Irrigation of fields and hence in an alternative way most of the farmers in the respective Mandals had made their fields into Aqua Ponds as since the salt water is also suitable and yields good results in Aqua Pond Culture.

Finally, the Joint Director for Fisheries had recommended for taking necessary action on the farmers who have brought the land into use of Aqua ponds unauthorizedly by utilizing bore wells and as there are some Paddy farmers may affect due to waste saline water into the drain flow.

**II. Report of the Executive Engineer, Pollution Control Board, SPSR Nellore. (Annexure-VI)**

The observations of the Executive Engineer, Pollution Control Board, SPSR Nellore is here under.

Sl.No		<b>Remarks furnished by EE, A.P. Pollution Control Board</b>
1	<p><b>Is the Aqua Culture Activity in the said land causing salinity of drinking water / wells state</b></p> <p><b>Yes or No with details:</b></p>	<p><b>Yes.</b></p> <p>It is to submit that the aqua culture activity is being carried out in villages of Pittivanipalli, Ranganadhapuram &amp; Mallam of Chittamur Mandal and Muttembaka &amp; Tirumuru of Vakadu Mandal and Karlapudi of Kota Mandal, SPSR Nellore district. The Mallam Irrigation Tank of Mallam Village in Chittamur Mandal with ayucut of about 2925 Acres is the main source of water for irrigation to the Agriculture farmers in the surrounding villages, which are getting through Puli Vagu, which carries the flood water/ Telugu Ganga water (supply by the Irrigation Dept. as per the request of farmers) to the Mallam Irrigation tank. As per the analysis reports of the waste water discharged from the aqua culture ponds (by using brackish water/ saline water) to the Pulivagu, is not fit for the agriculture purpose, as it contains high TDS between the range of 5000 to 11000 mg/ltr as against the standard of 2100 mg/ltr stipulated for on land for irrigation and also aqua culturists are using saline water for culture and hence, there is every possibility of adverse impact on the agriculture lands / crops. Further, also there is every possibility of adverse impact on the agriculture activity carrying at down steams of Royyala vagu/etigattu kaluva due to discharge of the waste water from the aqua culture ponds into the Royyala vagu, as it contains high TDS between the range of 8000 to 17000 mg/ltr as against the standard of 2100 mg/ltr stipulated for on land for irrigation. Hence, it is not advisable to carry the present brackish water aqua culture in this area without having proper treatment and also separate dedicated disposal drain/ pipeline to the Uppu Kaluva / Buckingham canal, which is passing at a distance of about 5kms. Copies of the analysis reports are herewith enclosed.</p>
2	<p><b>Is there any Pollution Problems to the Adjoining Lands/ Crops/ Environment - specify clearly</b></p>	

		<p>In view of the above, the aqua culture activity does not permit in villages of Pittivanipalli, Ranganadhapuram and Mallam of Chittamur Mandal, Muttembaka and Tirumuru of Vakadu Mandal and Karlapudi of Kota Mandal, SPSR Nellore district <b>unless the aqua culturists provide a dedicated drain/ pipeline for discharge of waste water after treatment into the Uppu kaluva/ Buckingham canal, to avoid water contamination of nearby canals i.e. Pulivagu &amp; Royyalavagu.</b></p>
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**III. Report of the Senior Officer from Coastal Aquaculture Authority ie., Sri A.Antony Xavier, Director ( Technical ) Coastal Aquaculture Authority Department of Fisheries, Chennai (Annexure-VII)**

**Field observations:**

- Shrimp farmers using Swarnamukhi river water as well as bore water for culture.
- They are not maintaining ETS (Effluent Treatment System) facility in their farms.
- Without treating the water they are directly releasing into the agriculture irrigation canal. There is no proper drainage system for shrimp farms.
- The farmers are not following bio security measures like Bird scare net and crab fencing.
- Those farmers who are registered with CAA recently, they are not doing the culture they are given those lands on lease to other farmers.
- The supply channels are found to be carrying salt water.

**Para 4.9 and 19 of the Guidelines for Regulating Coastal Aquaculture issued under Chapter II of Coastal Aquaculture Authority Rules, 2005 provides that**

4.9 The following guidelines, which are mandatory, should be adopted for site selection and also to avoid subsequent social and environmental impacts:

- Mangroves, agricultural lands, saltpan lands, ecologically sensitive areas like sanctuaries, marine parks, etc., should not be used for shrimp farming.
- Shrimp farms should be located at least 100 m away from any human settlement in a village / hamlet of less than 500 population and beyond 300 m from any village / hamlet of over 500 population. For major towns and heritage areas it should be around 2 km.
- All shrimp farms should maintain 100 m distance from the nearest drinking water sources.
- The shrimp farms should not be located across natural drainage canals / flood drain.
- While using common property resources like creeks, canals, sea, etc., care should be taken that the farming activity does not interfere with any other traditional activity such as fishing, etc.
- Spacing between adjacent shrimp farms may be location specific. In smaller farms, at least 20 m distance between two adjacent farms should be maintained, particularly for allowing easy public access to the fish landing centers and other common facilities. Depending upon the size of the farms, a maximum of 100 – 150 m between two farms could be fixed. In case of better soil texture, the buffer zone for the estuarine based farms could be 20 –25 m. A gap having a width of 20 m for every 500 m distance in the case of sea based farms and a gap of 5 m width for every 300 m distance in the case of estuarine based farms could be provided for easy access.
- Larger farms should be set up in clusters with free access provided in between clusters.
- A minimum distance of 50-100 meters shall be maintained between the nearest agricultural land (depending upon the soil condition), canal or any other water discharge / drainage source and the shrimp farm.

- Water spread area of a farm shall not exceed 60% of the total area of the land. The rest 40% could be used appropriately for other purposes. Plantation could be done wherever possible.
- Areas where already a large number of shrimp farms are located should be avoided. Fresh farms in such areas can be permitted only after studying the carrying / assimilation capacity of the receiving water body.

### **19.0 Protecting the livelihood of various coastal communities:**

19.1 Coastal aquaculture, which is now confined mainly to shrimp farming, is one among the several activities in the coastal area involving the coastal communities. Much of the social conflicts in coastal areas are due to the larger demands on the limited resources, resulting in competition amongst the various stakeholders. There are also instances where through harmonious use of resources coastal communities have set up excellent examples of integrated coastal development.

19.2 Badly planned and unregulated operation of shrimp farms, as already indicated can cause considerable level of avoidable conflicts with the community and other sectoral activities in the vicinity of the farms. Conflicts could arise between shrimp farmers and others who either live in the coastal zone or depend on coastal zone resources for their livelihood, as also between shrimp farm owners / managers and employees, especially in the case of larger farms. Some of the more serious inter-sect oral problems would be addressed in the overall governance and regulation by adopting the following guidelines:

- Shrimp farm owners / managers should respect the community rights and needs and in case of any conflicts arising always attempt to solve the problems in amicable ways for ensuring harmony in the community and sustainability of the shrimp farms. They should co-operate with the community and other sectoral users of the coastal resources, in common efforts for improving environmental conditions and community welfare.

- Farmers, especially with larger holdings should employ local workers as far as possible.
- Workers should be provided with good working conditions and should also be trained for their skill up gradation.
- Access to the sea front and other common resources to the coastal communities by the aquaculture units should be ensured. The interests of the communities and organizations in the area should be safeguarded.
- Care should be taken to see that the natural drainage canals which are used as water source for aquaculture units are not blocked so as to avoid flooding of low lying areas and villages.
- Stalinization of land and drinking water should be avoided by providing suitable buffer zones between agricultural land, villages and shrimp farms.
- Use of common property resources like the creeks, canals, etc., should be carried out in a harmonious manner and the traditional rights of the coastal communities should not be affected in any way.
- **To avoid problems of ground water Stalinization, drawal of ground water is strictly prohibited for shrimp aquaculture. It must be ensured that piezometers / ground water monitoring bore wells preferably 4 / ha (along the periphery of the pond) are installed to monitor salinity ingress. In case of salinity ingress, the Coastal Aquaculture Authority should ensure immediate closure of the farms.**

Further suggested that

**Suggestions:**

1. The drawl of ground water is strictly prohibited and hence the same shall be enforced accordingly.
2. The Stalination of water ways (Canal and creeks) and the reservoir tanks such as Mallam Reservoir need to be corroborated with the historical data to confirm the salinisation due to shrimp farming. Action shall be initiated based on the confirmation.
3. The reclamation of lands already brought under shrimp farming is considered difficult and hence further expansion of shrimp farming into freshwater agricultural lands shall be prohibited effectively.

**IV. Report of Principal, Scientist ( Agro) & Head Saline Water Scheme, Acharya NG Ranga University, Bapatla (Annexure-VIII)**

Paddy is the main crop in Chittamur Mandal of SPSR Nellore District. The source of Irrigation for Paddy crop is the river Swarnamukhi. The river water comes to Chittamur Mandal through Royyalakaluva which is a tributary to Swarnamukhi River. Pulikaluvu which is a subchannel of Royyalakaluva become the main feeding channel of Mallam Irrigation Tank. This tank is the major source of Irrigation for most of the Paddy farmers. The other sub channels from Pulikaluvu are Yetigattu Kaluvu and Palamadugu drain which also act as direct source of Irrigation to Paddy crop.

It is observed that some of the Paddy farmers converted their fields along theses channels into aqua ponds. These farmers are exploiting the high saline ground water for culturing prawns. After harvesting of the aqua crop, the high saline water drained into nearby irrigation channels and polluted the irrigation water with saline water. When the farmers use this polluted water for irrigation to Paddy crop, it not only decreases the crop yields but also deteriorates the soil by increasing soil salinity. Continuous use of high saline water for irrigation makes the soil unfit for growing paddy crop in long run.

The salinity of ground water samples using for Aqua ponds varied between 16-30 dSm-1. The water salinity of Palamadugu drain ( middle ) Pulikaluva ( Near the bridge ), Royyalakaluva ( Near Tagettamma temple), Mallam tank ( Beginning ) and Mallam Tank ( Middle) is found to be 17.0 Dsm-1, 5.2 dSm-1, 27.0 dSm-1, 8.9 dSm-1 and 10.5 dSm-1 respectively. At present the water levels in Mallam Tank are very low and almost dried up. The water levels in irrigation canals are also very low.

Regarding soils, 40 soil samples were collected from different farmers fields covering Ranganadhapuram, Pittivanipalle, Mallam, Kokkupalem and Padarthivarikandruga villages of Chittamur Mandal and analyzed for soil salinity. Out of forty samples, 52.5% samples are non saline ( ECe 0-2 dSm-1) 20% are slightly saline (ECe 2-4 dSm-1), 17.5% are moderately saline (ECe 4-8 dSm-1), 5% are strongly saline (ECe 8-16 dSm-1) and 5% are very strongly saline ( ECe>16 dSm-1). The paddy crop can be grown up to moderately saline soils. Beyond this, the crop yields will be declined.

Finally the scientist has suggested that the high saline ground water using for aqua culture should not be drained into irrigation channels. A separate arrangement by way of laying closed pipeline may be made to dispose it directly to salt creeks. Already the soils which become saline can be reclaimed through leaching of salts by using good quality irrigation water. Saline tolerant varieties of Paddy may be selected for growing paddy corp.

And further reported soil sample analysis report of farmers of Chittamur Mandal.

Sl. No	Name of the farmers	Village	Survey No	pH	ECe	Remarks
1	Sri Nalajam Srinivasulu	Ranganadhapuram	45-1	7.2	3.8	Slightly saline suitable for paddy cultivation
2	Sri Saguturu Dayakar Reddy	-do-	104-3P	7.5	2.3	Slightly saline suitable for paddy cultivation
3	Sri Vinnamala Munisekhar Reddy	-do-	104-4P	7.3	1.1	Non-saline suitable for paddy cultivation

4	Sri Potluru Murali	-do-	78-1	6.0	0.5	Non-saline suitable for paddy cultivation
5	Sri S.Krishna Reddy	-do-	56-1	6.2	1.0	Non-saline suitable for paddy cultivation
6	Smt Potluru Bhargavi	-do-	74-2	6.4	0.7	Non-saline suitable for paddy cultivation
7	Sri Patrangam Subrahmanyam	Mallam	207-5	5.7	0.8	Non-saline suitable for paddy cultivation
8	Sri Putragunta Ramasubbaiah	-do-	240-3A	5.8	3.0	Slightly saline suitable for paddy cultivation
9	Smt Maralaku Chengamma	Kokkupalem	18-5	6.9	23.2	Very strongly saline. Paddy yields decreased

**V. Report of the Sub Collector, Gudur as well as Supervision Officer of the constituted committee (Annexure-IX)**

As explained supra before communicating of orders by the Hon'ble National Green Tribunal, Chennai, in order to redress the grievances of the paddy farmers, as per the proceedings of the District Collector, SPSR Nellore vide proceedings No. Rc1053/D/2019 Dt:3-7-2019 a field level joint inspection enquiry has been conducted at different levels i.e., at Village, Mandal Level and as per as Division Level concerned the Sub Collector, Gudur appointed a committee, comprising of Deputy Inspector of Surveyor, EE Irrigation, EE Electrical, Asst. Director Agriculture, EE Pollution Control Board as members of the committee and Asst. Director of Fisheries as convener of the committee. The committee has conducted physical inspection on brackish water aqua culture ponds existing in Pittivanipalli, Raganadhapuram and PadrthivariKandriga Villages of Chittamur Mandal. Muttemabaka and Thirumuru Village of Vakadu Mandal and Karlapudi Village of Kota Mandal to ascertain the facts about the allegations raised by the farmers of Mallam Irrigation Tank and to assess the groundwater status in those villages.

The committee has studied about the allegation laid by the certain petitioners regarding the aforesaid villages on the base of primary as well as secondary data. For collection of primary data 10% of sample has been selected randomly.

The data compiled in the table No.3.1 by the Assistant Director of Fisheries, Gudur Division. The table No.3.1 which states the particulars of the brackish water aqua culture in Chittamur, Kota and Vakadu Mandals in Gudur Division, SPSR Nellore District (Annexure-X).

The table Ascertain that in Chittamur Mandal there are three villages i.e., Pittivanipalli, PadamatiKandriga and Ranganadhapuram consisting of 166 farmers of aqua culture 126 are lease holders the remaining are owners of the land out 126 lease holders of the Mandal 108 farmers are doing unauthorized cultivation of aqua culture. The remaining 18 are cultivating authorizedly. The total extension of the area of aqua culture is 178.35 Hectors in which 130.57 Hectors of land is being cultivated on leased base. The remaining 47.78 is being formed by the owners of the land. Out of 130.57 Hectors maximum extent of land in the division is under unauthorized cultivation. It equals to 109.38 Hectors. It accounts for 83.77%. The remaining just 32.19 Hectors are being cultivated by owners but unauthorized. Out of 47.78 Hectors in the Chittamur Mandal in which 32.19 Hectors of land is being cultivated on unauthorized. It accounts for 67.37 %.

In Kota Mandal there is only one village ie., Karlapudi in which 58 farmers are being cultivated aqua culture in the extent of 91.134 Hectors. Out of this 41.164 Hectors of land is being cultivated on lease. The remaining 49.97 Hectors are being cultivated by the owners of land. The shrimp cultivation in the leased land in the extent of 41.16 Hectors in which 31.16 Hectors of land is unauthorized. It accounts for 75.70% and the remaining 9.67 Hectors of land is authorized.

In Vakadu Mandal there are two villages ie., Muttembaka and Tirumuru in which 309 farmers are cultivating in the extent of 262.19 Hectors. Out of this 161.74 Hectors of land is being cultivated by lease holders. The remaining 101.17 Hectors are being cultivated by the owners. Out of 262.19 Hectors in which 247.37 Hectors are unauthorized. It accounts for 94.09%. The remaining 5.91% of land is being cultivated authentically.

In aggregate 532.39 Hectors of land is being cultivated by 533 farmers in the three Mandals. Out 532.39 Hectors of land 333.47 Hectors of land is being cultivated by 367 lease holders. Out of 532.39 Hectors 302.27 Hectors are being cultivated by 343 leaseholders but the cultivation is unauthorized and 158.13 Hectors though cultivated by 132 owners but the cultivation is also unauthorized. The unauthorized cultivation of brackish water shrimp culture has occupied 86.43 % to the total extent of land of 532.39 Hectors.

However the table concludes that majority of the land in which the shrimp culture is being cultivated is under unauthorized.

**TABLE NO.3.1**

**Statement showing the particulars of the Survey on Brackish water Aqua farmers existing with Chittamur, Kota and Vakadu Mandal, SPSR Nellore District**

Sl. No	Name of the Mandal	No of farmers	Total extent in (Ha)	No of ponds	No of Bore Wells	Authorized				Unauthorized				Total extent in Ha			
						Lease Holder		Owners		Lease Holder		Owners		Lease Holder		Owners	
						No of Farmers	Extent in Ha	No of Farmers	Extent in Ha	No of Farmers	Extent in Ha	No of Farmers	Extent in Ha	No of Farmers	Extent in Ha	No of Farmers	Extent in Ha
1	Chittamur	166	178.35	288	80	18	21.18	14	15.6	108	109.39	26	32.19	126	130.57	40	47.78
2	Kota	58	91.134	142	44	6	10	7	9.67	19	31.16	26	40.3	25	41.164	33	49.97
3	Vakadu	309	262.91	413	195	0	0	13	15.53	216	161.73	80	85.64	216	161.74	93	101.17
	<b>TOTAL</b>	<b>533</b>	<b>532.39</b>	<b>843</b>	<b>319</b>	<b>24</b>	<b>31.18</b>	<b>34</b>	<b>40.80</b>	<b>343</b>	<b>302.28</b>	<b>132</b>	<b>158.1</b>	<b>367</b>	<b>333.47</b>	<b>166</b>	<b>198.92</b>

Source: Field data by AD Fisheries

**TABLE NO.3.2**

**Statement showing the particulars of the Survey on Brackish water Aqua farmers existing with Chittamur, Kota and Vakadu Mandal, SPSR Nellore District**

Sl.No	Name of the Village	Name of the Mandal	No of farmers	Total extent in (Ha)	No of ponds	No of Bore Wells	Authorized				Unauthorized				Total extent in Ha				Remarks
							Lease Holder		Owners		Lease Holder		Owners		Lease Holder		Owners		
							No of Farmers	Extent in Ha	No of Farmers	Extent in Ha	No of Farmers	Extent in Ha	No of Farmers	Extent in Ha	No of Farmers	Extent in Ha	No of Farmers	Extent in Ha	
1	Pittivanipalli	Chittamur	98	78.38	147	35	8	10.04	10	7.71	66	53.33	14	7.3	74	63.37	24	15.01	15 Nos are Unauthorized
2	Padarthivari kandriga	Chittamur	28	27.93	43	20	10	11.14	1	0.60	16	15.49	1	0.70	26	26.63	2	1.30	
3	Ranganathapuram	Chittamur	40	72.04	98	25	0	0	3	7.29	26	40.57	11	24.19	26	40.57	14	31.47	
4	Karlapudi	Kota	58	91.134	142	44	6	10	7	9.67	19	31.16	26	40.30	25	41.164	33	49.97	
5	Muttembaka	Vakdu	96	92.93	155	75	0	0	1	3.20	42	25.23	53	64.32	42	25.23	54	67.52	
6	Tirumuru	Vakdu	213	169.98	258	120	0	0	12	12.33	174	136.5	27	21.32	174	136.51	39	33.65	
		<b>TOTAL</b>	<b>533</b>	<b>532.39</b>	<b>843</b>	<b>319</b>	<b>24</b>	<b>31.18</b>	<b>34</b>	<b>40.80</b>	<b>343</b>	<b>302.28</b>	<b>132</b>	<b>158.13</b>	<b>367</b>	<b>333.47</b>	<b>166</b>	<b>198.92</b>	

Source : Field data by AD Fisheries

The table No.3.2 shows particulars of brackish water aqua culture in village wise. The total extent of the land in chittamuru Mandal is 178.35 Hectors (As per table No.3.1) in which 78.38 Hectors of land is cultivated by 98 farmers of Pittivanipalli Village. In these 67.37 Hectors are being cultivated on leased base. The remaining 15.01 Hectors cultivated by owners of the land. Out of 78.38 Hectors in which 53.33 Hectors of land is unauthorized. It accounts for 77.35%. The remaining 17.77 Hectors are being cultivated authentically. It accounts for 22.65%.

In Padartivani kandriga village of Chittamur Mandal the total extent of land in which 28 farmers are using for brackish water aqua culture is 27.93 Hectors. Out of these 16.19 Hectors of land is being used for brackish aqua culture but unauthorized and given to lease. It accounts for 58%. The remaining 42 hectors are being cultivated authentically. The remaining just 0.7 Hectors are under owners. However in Padartivarikandriga most of the land which is used for aqua farming is in the hands of unauthorized lease holders.

In Ranganadapuram Village of Chittamur Mandal the total extent of land under brackish water aqua culture is 72.04 Hectors in which 40.57 Hectors are under unauthorized lease holders and the remaining 24.19 Hectors of land is being used for brackish aqua culture by unauthorized owners. The total unauthorized land under brackish water culture in Rangadapuram of Chittamur Mandal is 64.76 Hectors. It accounts for 90 %

The brackish aqua culture spread over in 91.134 hectors in Karlapudi Village of Kota Mandal. Out of the total extent under brackish water aqua culture 31.16 Hectors of land exists in the hands of unauthorized lease holders of aqua farmers. The remaining 40.3 is being cultivated by 26 owners of the aqua farmers. The total authorized cultivation extended in 71.46 hectors out of 91.134. It accounts for 78.41%. The remaining 19.774 Hectors of land are being cultivated authentically.

In Muttembaka Village of Vakadu Mandal, the brackish water culture spread over 92.93 hectores in which 25.23 Hectors of land is being used for brackish water aqua culture on lease basis and remaining 67.52 Hectors of land is used by owners for brackish water aqua culture. Out of 92.93 Hectors 25.23 Hectors is being cultivated by 42 unauthorized lease holders and 64.32 Hectors of land is cultivated by 53 unauthorized farmers of the own land. Therefore, the total unauthorized land out of 92.93 Hectors is 89.55 Hectors it accounts for 96.35 per cent.

In Tirumuru Village of Vakadu Mandal the total extent under brackish water aqua culture is 269.98 Hectors. Out of the total extent 136.51 Hectors are being farmed on lease and the remaining 33.65 Hectors are being cultivated by 39 land owners. Out of the total extent i.e., 269.98 Hectors 136.50 Hectors of land is being used for the culture by 176 unauthorized lease holders and 21.32 Hectors of land is being cultivated by 27 farmers but unauthorized. The total extent of land under unauthorized cultivation of brackish water aqua culture is 157.82 Hectors it accounts for 58.46%. However, in overall the percentage of unauthorized cultivation has dominated.

#### **The brackish aqua water culture under the area of various ownership**

The inspecting committee has observed during its physical inspection in PadartivariKandriga, Pittivanipalli, Ranganadapuram of Chittamur Mandal and Karlapudi Village of Kota Mandal and Tirumuru, Muttembaka Village of Vakadu Mandal. The observations as follows:

The table 3.3 ascertains that there are 289 shrimp ponds in Chittamur Mandal. Out of these 43 ponds exist in Padartivarikandriga, 148 are in Pittivanipalli and the remaining 98 ponds have been located in Ranganadapuram for an extent of 441.85 hectores. Out of these 69.02 Hectors of land is there in the Padartivarikandriga in which 48.99 Hectors of land is recorded as Patta land and 17.99 Hectors of land is Assigned land and the remaining 2.04 Hectors belong to the Government that have been encroached for Shrimp culture in the village.

**Table No.3.3**  
**The area of brackish aqua water culture under various ownership**  
**(Annexure-XI)**

Sl.No	Mandal	Village	Shrimp ponds	Total extent	Patta land	Assigned land	CJFS	Government land encroached
1	Chittamur	Padartivarikandriga	43	69.02	48.99	17.99	0	2.04
		Pittivanipalli	148	194.89	84.5	76.69	0	33.7
		Ranganadapuram	98	177.94	55.57	101.91	0	20.46
	<b>TOTAL</b>		<b>289</b>	<b>441.85</b>	<b>189.06</b>	<b>196.59</b>	<b>0</b>	<b>56.2</b>
2	Kota	Karlapudi	142	231.47	140.22	81.77	0	9.48
		<b>TOTAL</b>	<b>142</b>	<b>231.47</b>	<b>140.22</b>	<b>81.77</b>	<b>0</b>	<b>9.48</b>
3	Vakadu	Tirumuru	258	424.9	386.97	0	22.00	15.93
		Muttembaka	158	232.19	168.11	0	56.50	7.58
		<b>TOTAL</b>	<b>416</b>	<b>657.09</b>	<b>555.08</b>	<b>0</b>	<b>78.50</b>	<b>23.51</b>
<b>Grand Total</b>			<b>847</b>	<b>1330.41</b>	<b>884.36</b>	<b>278.36</b>	<b>78.50</b>	<b>89.19</b>

Source: Field data Collected by Dy.Inspector of Survey, Gudur

In the village of Pittivanipalli in Chittamur Mandal 148 Shrimp ponds spread over 194.89 hectares in which Patta land is 84.50 Hectors and the Assigned land under cultivation of Shrimp culture in the village is recognized in the extent of 76.69 Hectors. A noteworthy point here is 33.70 Hectors of the Government land has been encroached and being cultivated for Shrimp culture in the village. This is the highest encroachment area in the Mandal.

In the village of Ranganadapuram in the Mandal of Chittamur 98 Shrimp ponds out of 289 are there in the village. The total extent of shrimp culture in the village is 177.94 hectares. Out of these 55.57 Hectors are noticed under Patta land and the 101.91 Hectors of land is recognized as Assigned. The remaining 20.46 Hectors of Government land has been encroached for the culture. The total encroachment of the Government land in the Mandal is 56.20 Hectors.

In Karlapudi Village of Kota Mandal which is only village in the Mandal there is 231.47 Hectors of land is being used for brackish water Shrimp culture in 142 Shrimp ponds. The total Patta land under brackish water Shrimp in the village is 140.22 Hectors. The Assignment land under the culture in the village is 81.77 Hectors. There is 9.48 Hectors of the Government land has been encroached for cultivation of Shrimp culture.

There are two village of Vakadu Mandal. The 416 Shrimp ponds spread over 657.09 Hectors in the Mandal. Out of these 424.90 Hectors of land is used for Shrimp culture by 258 Shrimp ponds in Thirumuru village. Out of these 386.97 Hectors are Patta. There is no Assigned land is recognized under the cultivation of Shrimp culture in the Village. But 22.00 Hectors of land is recognized under CJFS land which is being used for Shrimp farming. The encroachment of Government land is also found that used for Shrimp farming in the Village of Tirumuru. The encroachment of Government land has been recognized as 15.93 Hectors. In Muttembaka Village there are 158 Shrimp ponds in the extent of 232.19 Hectors. Out of these the Patta land is 168.11 hectores. No Assigned land is found under Shrimp culture in the village. The extent of 56.50 extent of CJFs land is being used for farming of aqua culture in the village. The encroachment of Government land of 7.58 Hectors has been found under Shrimp culture in the Village. However, the total encroachment Government land in the village is 23.51 hectores.

### **Quality of water in various Mandals (Annexure-XII)**

The table No.3.4 shows the quality details of Ground Water sample collected from Mandals of Vakadu, Kota and Chittamur. The sample that collected from Muttambaka Village of Vakadu Mandal relating to depth of well is an average of 120 feet. The Shrimp farmers used 5PHP Submersible motors for lifting of water @ 10000-12000 LPH. The value of Electrical conductivity in the sample is 2056 us/cm and 2062 us/cm. According to the classification the Electrical conductivity value lies between 2000-3000 us/cm indicates highly saline and fall doubtful. The Electrical conductivity in the sample that collected in Muttembaka village is more than BIS standards the total dissolved solids in the sample are 1029 PPM and 1030 PPM respectively. The authority remarks the area under doubtful.

**Table No.3.4**  
**Quality of water in various Mandals**

Sl. No	Village	Mandal	Name of the Beneficiary	Depth of Well in Feet	Yield in LPH	Mode of lift	Electrical conductivity us/cm	Total Dissolved Solids PPM	Remarks
1	Muttembaka	Vakadu	N. Rangaiah	120	10000-12000	5 HP Sub	2056	1029	Doubtful
2	Muttembaka	Vakadu	Mani Reddy	120	11000-13000	5 HP Sub	2062	1030	Doubtful
3	Tirumuru	Vakadu	N. Balaji	90	15000-16000	7.5 HP Sub	5466	2733	Unsuitable for Irrigation
4	Tirumuru	Vakadu	Hand pump Temple Premises	20	0	Manual	1100	550	Doubtful
5	Karlapudi	Kota	P. Prandamaya	90	10000-13000	5HP Sub	5466	2800	Unsuitable for Irrigation
6	Karlapudi	Kota	Handpump Temple Premises	20	0	Manual	1114	557	Doubtful
7	Pittivanipalle	Chittamur	M. Satish	130	10000-12000	5 HP Sub	4640	2320	Unsuitable for Irrigation
8	Padarthivari Kandriga	Chittamur	Krishna	150	0	0	4650	2400	Unsuitable for Irrigation

NOTE

Classification of Irrigation Water based on Electrical Conductivity ( BIS Standards )		
Type of Water	Classification	Electrical Conductivity (us/cm)
Low Saline	Excellent	100-250
Medium	Good	250-750
Saline	Permissible	750-2000
Highly Saline	Doubtful	2000-3000
Very Highly Saline	Unsuitable	>3000

Source: Field data Collected by Dy. Director, Ground Water & Water Audit Dept, Nellore.

The two samples collected from the village namely Tirumuru in the same Mandal i.e., Vakadu indicate the values of Electrical conductivity in the samples of two are 5466 us/cm and 1100 us/cm respectively. The depth of well in the first sample indicates 90 feet and in the second sample 20 feet. The mode of lifting of water from bore well is motor pump with 7.5 HP Submersible. It is 15000-16000 LPH. Manual mode of lifting is adopted in the second sample which indicates the depth of well is 20 feet. There are two samples collected from the village of Karlapudi in Kota Mandal. The depth of

first sample and second sample is as similar as two samples of Tirumuru. The yield of water is 10000-13000 lph of 5 HP Submersible motor. The Electrical conductivity in the first sample of Karlapudi indicates 5466 us/cm resulted the water in the area is unsuitable for irrigation. Though manual system has been adopted for lifting of water in the second sample the Electric conductivity is 1114 us/cm. Hence it falls under doubtful. The test result of total dissolved solids (TDS) in the first sample is 2866 PPM and the second it is 557 PPM. Finally, the sample was collected from each village namely Pittivanipalli and Padartivarikandriga in the Mandal of Chittamur. The depth of well in Pittivanipalli is 130 feet where as in Padartivarikandriga it is 150 feet. The Electrical conductivity in Pittivanipalli is 4640 us/cm and the total dissolved solids in the sample is found 2320 PPM, in the case of Padarthivarikandriga the Electrical conductivity is 4650 us/cm and the total dissolved solids in the sample of the village is 2400 us/cm. The two samples confirmed that the water is unsuitable for Irrigation as per BIS standards.

### Source of Water for farming of Shrimp culture in Chittamur, Kota and Vakadu Mandals

**Table No.3.5 (Annexure-X).**

Sl.No	Name of the Mandal	No of Villages	Total Extent (Ha)	No of borewells	No of ponds
1	Chittamur	3	178.35	80	288
2	Kota	1	91.134	44	142
3	Vakadu	2	262.91	195	413
	TOTAL	6	532.394	319	843

Source: Field data Collected by Assistant Director, Fisheries, Gudur

The table shows that there are 319 bore wells in 6 villages of 3 Mandals. The 319 bore wells supply water to 843 farms which spread over 532.39 hectares. Out of 319 there are 80 bore wells in Chittamur Mandal. These bore wells discharge water to 288 Shrimp farms that spread over in extent of 178.35 hectares.

In Kota Mandal 142 ponds having the extent of 91.134 Hectors depend on 44 bore wells for water. In two villages of Vakadu mandal 413 Shrimp ponds that extent in 262.91 hectares depend on 195 bore wells.

**Variation in Electrical connections in various Mandals  
(Annexure-XIII)**

During the physical inspection of the committee the following things were found.

**Table No.3.6**  
**Variations in Electrical connections in Pittuvanipalli village in Chittamuru Mandal.**

Sl.No.	Year of Release	released	Survey No.matched	Survey No. notmatched	Sanctioned Survey No. not available
1	2003	8			8
2	2004	1			1
3	2005	2			2
4	2006	3			3
5	2007	6			6
6	2009	1			1
7	2010	5			5
8	2011	10			10
9	2012	7	2	4	1
10	2013	1		1	
11	2014	1		1	
12	2015	1		1	
13	2017	12	3	9	
14	2018	6		5	1
15	2019	9	4	5	
	<b>Total</b>	<b>73</b>	<b>9</b>	<b>26</b>	<b>38</b>

**Source:** Southern Distribution Company of AP Limited

The table confined to Pittuvanipalli Village of Chittamur Manadal. The table shows that 73 connections were released during the period from 2003 to 2019 in the village. Out of 73 released connections 26 connections are not matched with sanctioned survey numbers and the survey numbers of 38 connections are not available. Just 09 connections out of 73 are matched with sanctioned survey numbers.

**Table No.3.7**  
**Variations in Electrical connections in Ranganathapuram village in Chittamur Mandal**

Sl.No.	Year of Release	released	Survey No. matched	Survey No.notmatched	Sanctioned Survey No. not available
1	2004	2			2
2	2011	2			2
3	2012	1	2		
4	2014	2		2	
5	2016	2	2		
6	2017	9	4	5	
7	2018	2	2		
	<b>Total</b>	<b>21</b>	<b>10</b>	<b>7</b>	<b>4</b>

**Source:** Southern Distribution Company of AP Limited

In Ranganathapuram of same Mandal i.e., Vakadu 21 connections were released during the period from 2004 and 2011 to 2018. The situation regarding released connections with survey numbers is better than Pittuvanipalli Village. Out of 21 connections 10 are matched with sanctioned survey numbers, 07 are not matched with sanctioned survey numbers and the survey numbers of 04 connections are not available.

**Table No.3.8**

**Variations in Electrical connections in Muttambaka Village in Vakadu Mandal**

Sl.No.	Year of Release	released	Survey No.matched	Survey No.notmatched	Sanctioned Survey No. not available
1	1999	3			3
2	2001	2			2
3	2002	1			1
4	2003	2			2
5	2004	1			1
6	2006	2			2
7	2007	5			5
8	2010	3			3
9	2011	16			16
10	2018	2	1		1
11	2019	11	6	5	
	Total	<b>48</b>	<b>7</b>	<b>5</b>	<b>36</b>

**Source:** Southern Distribution Company of AP Limited

It is realized from the table No. 3.8 that 48 connections were released in Muttambaka village of Vakadu Mandal during the period from 1999 to 2019. Out of these, just 07 connections are matched with the sanctioned survey numbers. The number related to not match with survey number is 05. A noteworthy point is here is the sanctioned survey number that not available is at considerable level. It accounts for 36 out of 48 connections.

**Table No.3.9****Variations in electrical connections in Tirumuru Village in Vakadu Mandal**

Sl.No.	Year of Release	released	Survey No. matched	Survey No.not matched	Sanctioned Survey No. not available
I	201 1	2			2
2	2012	1			1
3	2014	2			2
4	2017	37	22	14	1
5	201 8	40	35	3	2
6	2019	3	3		
	<b>Total</b>	<b>85</b>	<b>60</b>	<b>17</b>	<b>8</b>

**Source:** Southern Distribution Company of AP Limited

In Tirumuru village in the same Mandal 85 connections were released from 2011 to 2019. The sanctioned connections which matched with survey numbers are comparatively much better than the connections of other villages. It is found that 60 connections out of 85. The number related to not match connections is 17 and the not available connections are at considerable low that is 08.

**Table No.3.10****Variations in Electrical connections in Karlapudi Village in Kota Mandal**

Sl.No.	Year of Release	Released	Survey No. matched	Survey No.not matched	Sanctioned Survey No. not available
I	2001	4			4
2	2011	20	1	1	18
3	2012	6	1	5	
4	2014	7		6	1
5	2015	2		1	1
6	2016	2		2	
7	2017	7	3	2	2
8	2020	3		3	
	<b>Total</b>	<b>51</b>	<b>5</b>	<b>20</b>	<b>26</b>

**Source:** Southern Distribution Company of AP Limited

The table No. 3.10 shows that the southern Distribution Company A.P Limited sanctioned 51 connections in the village of Karlapudi of Kota Mandal. The committee found in its physical inspection that out 51 released connections 20 connections are not matched with survey numbers and 26 sanctioned survey numbers are not available. A pitiable thing is just 05 connections are matched with survey numbers in the village.

**Analysis of Soils in various villages of Chittamur, Kota and Vakadu Mandals (Annexure-XIV).**

**Table No.3.11**

**Analysis of Soils in various villages of Chittamur, Kota and Vakadu Mandals**

Sl.No	Name of the Mandal	PH Value						Total
		Moderately Alkaline	Moderate acidic	Neutral	Slightly acidic	High acidic	Slightly Alkaline	
1	Chittamur	2	5	7	12	4	1	31
2	Kota	-	2	-	2	-	2	6
3	Vakadu	6	-	1	3	-	2	12

Source: Assistant Director of Agriculture, Naidupet

The department of Agriculture collected samples in the three Mandals namely Chittamur, Kota and Vakadu and compiled. The values of PH in the soils of the three Mandals are shown by the table No.3.11. The PH value in the sample soil of 31 which were collected that out of these the soils of 2 farmers' land having moderate alkaline, in the lands of 5 farmers the soil belong to moderate acidic, 7 belong to neutral 12 having slightly acidic and 4 having high acidic and one having slight alkaline.

In Kota the sample soil collected from the lands of 6 farmers. Out of these the soils belong to 2 farmers having moderate acidic, 2 samples are slightly acidic another sample 2 belong to slightly alkaline. In Mandal of Vakadu sample soil was collected from the lands of 12 farmers. Out of these 6 samples have indicated modern alkaline one is neutral 3 are slightly acidic and one is slightly alkaline. In grand total out of 49 farmers' lands samples 8 have indicated modern alkaline, 7 having modern acidic, 8 are neutral, 17 having slightly acidic and 4 having high acidic and 5 having slightly alkaline.

## Impact of brackish water Shrimp culture on Agriculture and Environment

The main stem of Indian Economy is agriculture that's why Indian Economy is called agrarian Economy. The State of Andhra Pradesh no doubt it is also agrarian economy. As per the 2011 census more than 60% of the people depend on agriculture. Agriculture is the only supplier of food. Nobody can deny that the development of Industrial Sector and Tertiary Sector depend on the development of Agriculture. Hence the development of Agriculture should be sustainable for the socioeconomic development of the people.

### The soil quality in Chittamur, Vakadu and Kota Mandals

**Table No.3.12**

### The soil quality in Chittamur, Vakadu and Kota Mandals

Sl.No	Name of the Mandal	PH	Average productivity( quintal per acre based on EC experiments)	Crop quality
		Present value		
1	Chittamur	5.3 –8.2	25.55	Average
2	Vakadu	6.3 - 8.3	25.20	Average
3	Kota	5.7-7.4	24.63	Average

Source: Department of Agriculture

The table indicates the impact of soil quality on Agriculture production and crop quality. The PH value exists in the soil in the sample of Chittamur Mandal identified between the ranges of 5.3 – 8.2. The impact is adverse on Agriculture productivity. The average productivity in the Mandal is 25.55 qui/acre. The quality of crop is average in the Mandal. The PH value in the sample soil in the Mandal of Vakadu is found between the values of 6.3-8.3. Due to this PH value the average productivity in agricultural produce is recorded as 25.20qui/acre. The quality of crop is also average. In Kota Mandal the PH value in the sample soil lies between the range 5.7 and7.4. The productivity in the Mandal is 24.63qui/acre. The quality of crop is so average.

### Assessment of loss of income of the agricultural farmers:-

We need the data that related to before and after the adoption of shrimp culture in agricultural fields for estimating the loss of income of the farmers due to conversion of agricultural lands into aqua culture. But, even though the absence after data it can be possible to estimate the production during the period in which agriculture crops were replaced by farming of shrimp culture by employing of simple regression technique. The formula is given below

$$\hat{Y} = a + bx + SE$$

$\hat{Y}$  = *estimated production*,  $SE = \sqrt{s^2/n-2}$

$x$  = *year* and  $SE$  = *standard error*

$a$  = *intercept* and  $b$  = *rate of change*

But the estimated value of the loss of income of the farmers may not be accurate as the time series data which is available that may not fit for estimating agricultural production. In spite of the time series data can estimate future production while assuming all factors are unchanged or in constant trend. But literally various factors influence the Agricultural production. Though there is an increasing trend in agricultural production it cannot be continued forever. In fact we can find constant and diminishing returns in addition to increasing returns in agriculture. It is a common phenomenon in the Agriculture. Hence, the average production may be suitable for estimating the loss of income of the farmers in the study area. Hence, the committee has estimated the loss of income of the farmers in the study area with help of average production which had been calculated with available data from 2005 to 2013.

### Estimation of production in the study area

**Table No. 3.13**

#### Production of paddy in Pittivanipalli of Chittimur Mandal

Production= quintal/ per acre per year

Year	Production
2005	26.38
2006	24.10
2007	22.15
2008	19.60
2009	21.80
2010	23.80
2011	27.30
2012	26.70
2013	27.10

Source: statistical dept,  
Average = 24.33 Quintal/per acre per year.

**Table No. 3.14**

#### The production of paddy in Ranganathapuram in Chittamur Mandal

Production= quintal/ per acre per year

Year	Production
2005	27.49
2006	24.32
2007	22.90
2008	22.40
2009	24.50
2010	28.50
2011	29.10
2012	28.60
2013	27.55

Source: statistical dept,  
Average = 26.15 Quintal/per acre per year.

**Table No.3.15****Production of paddy in Padarthavari Kandriga in Chittamur Mandal**

Production= quintal/ per acre per year

Year	Production
2005	25.58
2006	24.10
2007	22.70
2008	20.10
2009	19.80
2010	22.40
2011	24.50
2012	23.60
2013	23.40

Source: statistical dept,

Average = 22.91 Quintal/per acre per year.

**Table No.3.16****Production of paddy in Karlapudi Village in Kota Mandal**

Production= quintal/ per acre per year

Year	Production
2005	42.50
2006	43.00
2007	44.00
2008	42.50
2009	43.00
2010	42.50
2011	43.20
2012	43.50
2013	42.00

Source: statistical dept,

Average = 42.91 Quintal/per acre per year

**Table No.3.17****Production of paddy in Muttembaka Village in Vakadu Mandal**

Production= quintal/ per acre per year

Year	Production
2005	23.58
2006	24.10
2007	22.10
2008	21.10
2009	19.20
2010	23.40
2011	23.50
2012	24.60
2013	22.40

Source: statistical dept,

Average = 22.66 Quintal/per acre per year

**Table No.3.18****Production of paddy in Tirumuru Village in Vakadu Mandal**

Production= quintal/ per acre per year

Year	Production
2005	33.45
2006	32.45
2007	31.5
2008	32.45
2009	31.45
2010	31
2011	32.5
2012	30.5
2013	30.7

Source: statistical dept,

Average = 31.63 Quintal/per acre per year

**Table No.3.19****Production of Groundnut in Karlapudi Village in Kota Mandal**

Production= quintal/ per acre per year

Year	Production
2005	22.00
2006	22.00
2007	22.00
2008	22.00
2009	22.00
2010	22.00
2011	22.00
2012	22.00
2013	22.00

Source: statistical dept,

Average = 22.00 Quintal/per acre per year

The committee has observed keenly on the matter of the loss of income what the farmers have claimed in the Hour able National Green Tribunal, Chennai. The committee has arrived at conclusion that the cost of production should be deducted from the average production in money terms for finding the loss of income. Hence, the following formula can find the loss of income of the agricultural farmers in the study area.

Loss of income = average production x average price – average cost of production.

Note: average price can be calculated that prices of the calculated period/ no. of years.

The above formula is explained below mathematically

$$Li = A * p - ci$$

$$= A * \sum_{i=1}^n pi + \sum_{i=1}^n yi - C \quad (i = 1, 2, 3, \dots, n)$$

Here, A indicates average production, p indicates price (MSP) and y indicates year and C average cost of production

The Year wise minimum support price is shown below

**Table No.3.20**

**Minimum support price of paddy from 2013-14 to 2019-20**

(MSP in Rs.)

Sl. NO.	year	MSP
1	2013-14	1310
2	2014-15	1360
3	2015-16	1410
4	2016-17	1470
5	2017-18	1550
6	2018-19	1750
7	2019-20	1815

Source: Source: Dept of Agriculture and Co-Operation, Ministry of Agriculture, Government of India.

Average MSP of paddy=Rs.1523.57 rounded to Rs.1524

Loss of income of the farmers is shown below

**Table No.3.21**

**Village wise loss of income of the farmers per acre per year**

Sl.NO.	Name of the Mandal	Name of the village	Average production	Average price	Total income	Total production cost	Loss of Income	Loss of income for 7 years
1	Chittamur	Pittivani palli	24.33	1524	37079	19000	18079	126553
		Ranganath puram	26.15	1524	39853	19000	20853	145971
		Padarthivani kandriga	22.91	1524	34915	19000	15915	111405
2	Vakadu	Muttembaka	22.66	1524	34534	19000	15534	108738
		Tirumuru	31.63	1524	48204	19000	29204	204428
3	Kota	Karlapudi	42.91	1524	65395	19000	46395	324765

Source: Calculated by formula

As per the above table it is clear that an amount of Rs.126553/- loss had been occurred in Pittivanipalli Village & an amount of Rs.145971/- loss had been occurred in Ranganadhapuram Village and an amount of Rs.111405/- loss is occurred in Padarthivani Kandriga Village of Chittamur Mandal to the Paddy farmers for the past 7 years.

Regarding Vakadu Mandal, an amount of Rs.108738/- loss had been occurred in Muttembaka Village & an amount of Rs.204428/- loss had been occurred in Tirumuru Village to the Paddy farmers for the past 7 years.

Where as for Karlapudi Village of Kota Mandal an amount of Rs.324765/- loss had been occurred to the Paddy farmers for the past 7 years.

Loss of income from groundnut also is calculated below as same formula as above. The average production of groundnut is 22.00 quintal per acre per year. The groundnut crop is being cultivated in Karlapudi village of Kota Mandal.

**Table No.3.22**

**Minimum support price of Groundnut from 2013-14 to 2019-20**

(MSP in Rs.)

Sl. NO.	year	MSP
1	2013-14	4000
2	2014-15	4000
3	2015-16	4030
4	2016-17	4220
5	2017-18	4450
6	2018-19	4890
7	2019-20	5100

Source: Dept of Agriculture and Co-Operation, Ministry of Agriculture, Government of India.

**Table No.3.23****Loss of income of groundnut farmers in Karlapudi village  
of Kota Mandal****(Income in Rs./per acre per year)**

Sl. NO.	Name of the Mandal	Name of the village	Average production	Average price	Total income	Total production cost	Loss of Income	loss of income for 7 years (2013-14 to 19-20)
1	Kota	Karlapudi	22.00	4384	96448	40000	56448	395136

Source: Calculated by formula

An amount of Rs.395136/- loss had been occurred to the farmers of Groundnut for the past 7 years.

### Impact of Shrimp farming on Pollution of supply channels

( Source : Irrigation Department) (Annexure-XVI).

The river Swarnamukhi is an east flowing river. It grows at an attitude of 300 mtrs in the Eastern Ghat ranges near Pakala village in Chittoor District of Andhra Pradesh at 13° 28' N and 79° 09' E. It runs for a length of 130 Km and finally joins into the Bay of Bengal near Pamanji Village of Vakadu Mandal. Tsallakaluva & Royyalakaluva both are tributaries to Swarnamukhi River. Tsallakaluva a branch of Swarnamukhi takes off at left from Swarnamukhi River at Gudali Village in Kota Mandal. Tsallakaluva runs completely in Kota Mandal until it joins in SwarnamukhiRiver near GovindaPalli Village of Kota Mandal. Kota Anicut & Jarugumalli Anicut are constructed across Tsallakaluva to Irrigate an ayacut of 8000 acres in Kota Mandal. Royyalakaluva a branch of Swarnamukhi river takes off at right from Swarnamukhi river near Vemuguntapalem village in Naidupeta Mandal. Royyalakaluva runs in Naidupeta ,Vakadu & Chittamur Mandals and finally joins in the Salt creeks near Raviguntapalem Village of Vakadu Mandal. Mallam Anicut is a Minor Irrigation Scheme constructed across Royyalakaluva, the Mallam tank supply channel called as Puli kaluva by the locals takes off left from Mallam Anicut near Eswarvaka Village of Chittamur Mandal. Puli Kaluva is the feeder channel to Mallam Minor Irrigation tank in Chittamur Mandal & ThirumuruMinor Irrigation tank in Vakadu Mandal. The Channel was designed to carry a discharge of 150 cusecs and to irrigate an ayacut of 3238 acres. Yetigattu Kaluva which takes off at right of Mallam tank supply channel (Puli Kaluva) near Muttembaka Bridge is a direct feeder channel to the Agriculture fields in Pittuvanipalli, Padarthivarikandriga & Ranghanadhapuram Villages in Chittamur Mandal. Palamaduguvagu is a Drain that carries excess flood water from Mallam tank Supply Channel. All these Channels carry fresh water during Monsoon periods.

Further it is said that around 2000 farmers of 13 Revenue Villages

1. Mallam
2. Pallamparthy
3. JalaPaddiGramam
4. Kokkupalem
5. Kothapalem
6. Gollapalem
7. Pothunayinapalli
8. Mangalavaripalli
9. Putra Gunta
10. Vadlavanipalli
11. DevuniKandriga
12. Gangupalem and

Mukkidipalem are irrigating 6472 acres of land based on the Water in Mallam tank. Mallam tank supply Channel/ PuliKaluva is the only source of water supply to Mallam tank. The farmers of 3 Revenue Villages 1.PittuvaniPalli 2.PadarthivariKandriga and Ranghanadhapuram are cultivating their crops by lifting water from the Channels Yetigattu Kaluva, Palamadugu Drain & Royyala Kaluva . Karlapudi tank in Karlapudi village of Kota Mandal is a Minor Irrigation tank having a registered ayacut of 396 acres out of which 70 acres is converted from Agriculture to Aquaculture and an un-registered ayacut of 230 acres in Karlapudi also converted into Aquaculture.

Aqua farms Aqua Pond owners of Vakadu, Gollapalem, Durgavaram & Muttembaka villages have constructed the outlet structures and are discharging Salt, Chemical & waste effluents into the Pulikaluva. The Aqua pond owners of Pittuvanipalli, Padarthivanikandriga & Ranghanadhapuram villages have also constructed the Outlet structures and are discharging salt, chemical & waste effluents into Yetigattu Kaluva, Palamaduguvagu & RoyyalaKaluva. The Waste water from the Aqua ponds in Karlapudi are discharging into Tsallakaluva, a Irrigation source & Penukaluva which is the Irrigation field channel from Sluice No.4 of Karlapudi tank. Due to the release of Saline & Waste water into the Irrigation sources & channels during rainy seasons the salt water gets mixed with the fresh water in the channels there by decreasing the productivity of Agriculture crops when the water is used for Irrigation and the adjacent cultivable lands to these channels are not in a position to cultivate. The Irrigation Department have not issued any permission to Aqua Pond owners for constructing outlet structures into the irrigation channels and have also not granted any permission for discharging saline & waste water into the irrigation channels.

### Responsible persons for environmental damage:

Environment is not confined to either soil or water or air. It includes all of them. The environmental damage in the area in question is caused by both owners and lessees who are cultivating shrimp culture illegally and causing for polluting fresh water supply channel of Royyalakalva and Pulikaluva and Mallam tank and some other channels in the area in question. The degree of damage can depend on the area of shrimp cultivation. Hence, all shrimp cultivators in the area are responsible for the environmental damage. The list of responsible persons (owners and lessees) is given in the Annexure XVII.

### As discussed earlier, on the Grievances made by the Paddy farmers before the Administration the following action has been taken up.

**I.EVICTION OF ENCROACHMENTS:-** On the representation of Sri. Nellipiudi Murali and other ryots of Mallam village during Spandana programme held in Tahsildar's office, Chittamur on 13.1.2020 that their crops were damaged and Mallam tank water was polluted due to waste of water of aqua ponds sent to Pulikaluva which is the feeder channel of Mallam tank the notices were issued on 27.1.2020 to the following STs of Padarthivarikandriga for violation of conditions of Assigned lands by alienation of their Assigned lands for Aqua culture to the landed ryots in contravention to the POT Act and Assignment rules that the land assigned only agricultural purpose of their livelihood and development

Sl.No	Name of the village	Name of the Assignee	S.No	Extent	Name of the Alienee
1	Padarthivarikandriga	Smt.Bandi Polamma	19 27-9	1.36 1.40	Valipi Sreenivasulu
2	-do-	Smt.Mekala Suneeta	27-6	1.40	-do-
3	-do-	Smt.Kanuru Jayamma	27-8	1.40	-do-
4	-do-	Smt.Kanuru Kameswaramma	27-5	1.40	-do-
5	-do-	Smt.Kanuru Chenchamma	18-2B2	1.43	-do-
6	-do-	Smt.Satheti Santhi	19 27-7 29-2	0.95 1.40 1.43	-do-

Basing on the above notices Sri Kanuru Rmanaiiah and 6 other STs of Padarthivarikandruga were filed a writ petition in the Hon'ble High Court that due to aqua ponds in the surrounding lands of their Assigned lands they are unable to do agriculture and they have converted their lands into aqua culture and they are doing aqua culture of their own and not to disconnect their electricity connections.

In response to the writ petition the instructions were submitted to the Hon'ble High Court by Tahsildar, Chittamur that there is no permission to the STs for aqua culture in their assigned lands and the lease holder who has taken the land on lease has filed the writ petition on behalf of STs and request to dismiss the writ petition in the admission stage.

On the request of Mallam ryots the Sub-Collector, Gudur has inspected the ponds on 7.2.2020 and instructed to remove the ponds in Assigned lands. On the instructions of Sub Collector the aerators were removed in the aqua ponds in DKT lands of STs on 8.2.2020 by the Tahsildar, Chittamur and his staff and disconnected the electricity connections by the electricity staff and the photos are enclosed herewith.

**II.REMOVAL OF ELECTRICITY CONNECTIONS;-** Similarly the Electricity Department has also identified unauthorized connections and issued notices in their Ref.No.D.635/2020 Dt.1.3.2020.In response to the above notices Sri.Parvathareddy Venkata Ramana Reddy and 5 others were filed a writ petition in the Hon'ble High court of AP against the action of the Electricity Department and the Hon'ble High Court of AP in WP.No.9442/2020 dt.29.5.2020 has posted the case after 3 weeks so as to file detailed counter by the respondents and in the meanwhile the respondents shall not interfere with the petition mention lands for prawn culture. Based on the above orders the Electricity department has not disconnected any service connection to the aqua ponds of the petitioners.

On the representation of villagers of Mallam village on 1.6.2020 the Sub Collector, Gudur has directed the Mandal team of Executive Engineer Electricity, Assistant Director, Fisheries, Executive Engineer Irrigation,

Agriculture Officer, Chittamur, Executive Engineer, Pollution Control Board, Executive Engineer Ground water, Executive Engineer RWS and Tahsildar Chittamur to conduct joint inspection on 2.6.2020 and remove all illegal constructions that are leading to the pollution of Mallam tank.

On the instructions of the Sub Collector, Gudur the Mandal team has conducted joint inspection on 1.6.2020 but due to insufficient police force it is not possible to close the illegal supply of waste water into Pulikaluva and Royyalakaluva. Again with sufficient police force on 5.6.2020 the Mandal team has removed the illegal encroachments in Pulikaluva closed the flowing of waste water channels in Pulikaluva by the aqua ryots of Vakadu Mandal through Proclain in Pittivanipalli village in 2 places. The photos are enclosed herewith.





In **Padarthivarikandrige** Sri. Valipi Seenaiiah and Budanam Venkatarathnam were sent the waste water of their aqua ponds in to Royyalakalva at 2 places through sluices and both the sluices were closed with proclain by the Mandal team on 5.6.2020 and the Photos are enclosed with. With this action the waste water of aqua ponds are not flown into Royyalakaluva.



In **Ranganathauram** village the big sluices through which waste water was sent to Royyalakaluva were also removed. Hence the waste water of Ranganathauram aqua ponds will not flow into Royyalakaluva and not polluting the lands.



While removing the unauthorised sluices in the aqua ponds of STs taken out for lease by 1.Valipi Seenaiyah S/o Ankaiah 2.Malli Sreenivasulu S/o Ramanaiah and 3.Yanamala Chenchaiyah S/o Chenchaiyah were resisted the proclain but they were removed with the assistance of police and the sluices throwing waste water into Palamadugukaluva to Royyalakaluva were removed as they are not having any permission from the Aqua culture authority and drawing ground water for aqua culture in violation of the Aqua culture authority rules. Photos enclosed.



#### 4. Findings of the study:

The committee has found the following points during its physical inspection in the aforesaid villages such as

1. Some of the farmers have converted their agricultural lands into aqua culture.
2. Some extent of assigned land was converted for aqua cultivation.
3. The brackish ground water is being used for farming of shrimp culture in all villages of three Mandals in the rage of 10000-16000 lph.
4. There is 83.77% of unauthorized shrimp culture is found in Chittumur Mandal, it is 94.09 in Vakadu Mandal and it occupies 75.7 % in Kota Mandal. In aggregate it is 86.43 %.
5. Absence of Effluent Treatment System facility to treat waste water in the shrimp farms.
6. Release of untreated brackish waste water into Pulikaluva and Royyalakaluva caused for water pollution in Mallam Tank which is designed to carries 150 cusecs and irrigate to 3738 acres.
7. Owing to water pollution TDS ranges 550 – 2400 PPM and EC ranges 1100 – 5466 us/cm.
8. Increasing salinity and Electrical conductivity due to increasing TDS diminishes agriculture productivity. The average productivity is about 25 quintals per hectars. The quality of the product is average.
9. It is found that 56.2 hectars of Government land is encroached and farming brackish water shrimp culture in Chittamur Mandal, it is 9.48 Ha in Kota and 23.51 in Vakadu Mandal. In aggregate it is 89.19 Ha.
10. Lack of inspection by authorizes concerned during the period of shrimp culture.
11. Absence of co-ordination among the departments concerned.
12. Most of the shrimp culture is doing on lease basis.
13. Unmatched Electrical connections and unavailable Electrical connections are found more in number.

\* \* \*

## 5. Conclusion and Recommendations:

Fisheries Sector plays a critical role in Indian economy by its continuation to national income, exports potentiality food and nutritional security and employment generation. The sector has become more profitable particularly shrimp, resulted more gap raised between demand and supply of prawn. The economic liberalization policies have triggered the growth of aqua culture sector particularly brackish water aqua culture. In favorable policy environment shrimp farming has attracted considerable private investment. The area and production of shrimp has been increasing substantially. Though there are some up and downs in the fisheries production is in increase trend.

Shrimp exports are increasing at considerable level of worth. In 91-92 exports was 3.28 % to the total exports of the country. The exports reached heights in 94-95. It accounted for 4.28 %.

Andhra Pradesh is blessed with 1.74 lakh hectares of brackish water area and about 6 lakh hectares of freshwater resources. The total area under aquaculture is 1.96 lakh ha. (Includes Brackish Water area of 0.58 lakh ha and fresh water area of 1.38 lakh ha.)

SPSR Nellore relating to shrimp farming shows that the brackish water shrimp culture plays a critical role in producing shrimp food. The district is blessed with 167 KM coastal line. The share of brackish shrimp to the district GVA is increasing compare to marine. It contributed 83.52 %. The GVA of brackish shrimp reached peaks in 2018-19. It accounted for 84.11%. Though the share declined slightly the average is more than 80%.

The brackish shrimp farming in the district plays crucial role not only in producing shrimp food but also in creating employment in both ways such as directly and indirectly.

Farming of Aqua culture has become more beneficial. It attracts not only private investment inflow into Shrimp culture but also invites legal issues M/s Standly Hebzon Singh along with other petitioners have filed

a Writ Petition U/s 14 & Sec.15 of the National Green Tribunal Act, 2010 belonging to Chittamur, Kota and Vakadu Mandals on farming of Shrimp culture which is being taken up by Aqua farmers along with the channels of Pulikaluva & Royyalkaluva in Pittivanipalli & PadarthivariKadriga and Ranganathapuram villages of Chittamur Mandal, SPSR Nellore District of Andhra Pradesh and discharging seepage. The contaminated waste water of aqua ponds discharges into drain channels of Pulikaluva & Royyalakaluva which are feeder channel to the Mallam tank. With that effect of contaminated water, the Agriculture fields of paddy crops are getting damaged.

In this connection the adjacent farmers have raised some sort of allegations in form of complaint in the Writ Petition before Honorable National Green Tribunal, Chennai has directed the District Collector, SPSR Nellore appropriate to appoint a joint committee comprising of 1) District Collector, Nellore District or a Senior Officer not below the rank of Assistant Collector or Sub-Division Magistrate to be deputed by him, 2) Joint Director of Fisheries Department, 3) Senior Officer from Andhra Pradesh State pollution Control Board to be designated by the Chairman, 4) Senior Officer from Coastal Aquaculture Authority and 5) a Professor from Acharya N.G. Ranga Agricultural University Guntur to inspect the area in question and submit a factual as well as action taken report, if there is any violation found.

Further the Honorable National Green Tribunal has directed the committee to study the following things.

1. The environmental damage has been caused on account of unauthorized function of shrimp culture.
2. The illegal discharge of untreated effluents being done into water bodies from the units.
3. If so, the quality of affected water.
4. Unauthorized extraction of ground water for the purpose of shrimp cultivation.
5. Area as to whether it is critically over exploited or semi critical area.
6. Assess the environmental compensation and persons responsible for the damage.
7. Consider the loss of income caused on account of the illegal activity.

In pursuance of the proceedings of District Collector, SPSR Nellore the Sub Collector & Sub Divisional Magistrate, Gudur has appointed a committee under his supervision, comprising of Deputy Inspector of Surveyor, Executive Engineer Irrigation, Executive Engineer Electrical, Asst. Director Agriculture, Executive Engineer Pollution Control Board as members of the committee and Assistant Director of Fisheries as convener of the committee.

The committee has conducted physical inspection on brackish water aqua culture ponds existing in Pittivanipalli, Raganadhapuram and PadarthivariKandriga Villages of Chittamur Mandal. Muttemabaka and Thirumuru Village of Vakadu Mandal and Karlapudi Village of Kota Mandal to ascertain the facts about the allegations raised by the farmers of Mallam Irrigation Tank and to assess the groundwater status in those villages.

The committee has studied about the allegation laid by the certain petitioners regarding the aforesaid villages on the base of primary as well as secondary data. For collection of primary data 10% of sample has been selected randomly.

The committee physically inspected the area in question. During its inspection the committee has observed that the agricultural fields have been converted addition to assigned lands into shrimp culture in all villages of the three Mandals. This is violation of the law. The law shall not permit assigned lands and agricultural lands in to shrimp culture.

In Pittivanipalli of Chittamur Mandal there is 77.35 % of brackish water shrimp culture is being cultivating on unauthorized. In Padarthivari kandriga of the same Mandal 58% ponds are unauthorized and in Ranganathapuram Village of Chittamur Mandal the unauthorized shrimp culture is accounted 90%. In aggregate 83.77% shrimp cultivation in the Mandal is unauthorized.

In Karlapudi village which is only village of Kota Mandal the unauthorized brackish water shrimp culture is accounted for 78.41%.

In Muttembaka village of the Mandal of Vakadu, the unauthorized shrimp culture is going on in 89.55%. The unauthorized brackish water shrimp culture is doing in Tirumuru village of the same Mandal it is 89.55 %. In aggregate the unauthorized prawn culture is accounted for 94.09 %.

Further the committee has observed while inspection that 89.19 hectares of Government land has been encroached for the purpose of brackish water shrimp culture in three Mandals. In Padarthivari kandriga the encroached land is accounted for 2.04 hectares. In Pittivanipalli it is accounted for 33.7 hectares where as in Ranganathapuram it is 20.40 hectares. In aggregate the encroachments reached to 56.20 hectares in Chittamur Mandal.

In Karlapudi village of Kota Mandal 9.48 hectares of Government land has been encroached.

In the village of Tirumuru of Vakadu Mandal the encroachments has found in 15.93 hectares and 7.58 hectares in Muttembaka village of the same Mandal. An overall encroachment in the Mandal is 23.51 hectares.

The quality of water and soil depend on PH and the degree of pollution. The committee has observed rivers as well as shrimp ponds physically and go through the reports of the samples which reveals salinity, electrical conductivity TDS, the depth of bore wells etc, submitted to the committee.

The committee has found that the outlets of shrimp ponds are connected to irrigated supply channels of Pulikaluva, Royyalakaluva. Further it is noticed that the untreated effluent brackish waste water is releasing into the supply channels. Royyalakaluva is a tributary to River Swarnamukhi. Hence, there is no possibility to get polluting water from the River Swarnamukhi. The Pulikaluva rises from Royyalakaluva and it is the only channel to supply water to Mallam Tank. All the channels carry fresh water.

Pulikaluva is the feeder channel to Mallam Minor Irrigation tank in Chittamur Mandal & Thirumuru Minor Irrigation tank in Vakadu Mandal. The Channel was designed to carry a discharge of 150 cusecs and to irrigate an ayacut of 3238 acres. YetigattuKaluva which takes off at right of Mallam tank supply channel (Puli Kaluva) near Muttembaka Bridge is a direct feeder channel to the Agriculture fields in Pittuvanipalli, Padarthivarikandruga & Ranghanadhapuram Villages in Chittamur Mandal. Palamaduguvagu is a Drain that carries excess flood water from Mallam tank Supply Channel. All these Channels carry fresh water during Monsoon periods.

The chief scientist and Head Saline water Scheme, Bapatla of AICR pollution Management of Salt affected Soil sand Use of Saline Water in Agriculture, Agricultural College reported as it is observed that some of the paddy farmers converted their fields along these channels into aqua ponds. These farmers are exploiting the saline groundwater for culturing prawns. After harvesting of the aqua crop, the high saline water drained into nearby irrigation channels and polluted the irrigation water with saline water. When the farmers use this polluted water for irrigation to paddy crop, it not only decreases the crop yields but also deteriorates the soil by increasing soil salinity. Continuous use of high saline water for irrigation makes the soil unfit for growing paddy crop in long run.

The salinity of groundwater samples using or aqua ponds is varied between 16-30 dSm-1. The water salinity of Palamadugu drain (middle), Pulikaluva (near the bridge), Royyalakaluva (near Tagettamma temple), Mallam tank (beginning) and Mallam tank (middle) is found to be 17.0 dSm-1, 5.2 dSm-1, 27.0 dSm-1, 8.9 dSm-1 and 10.5 dSm-1 respectively. At present the water levels in Mallam tank are very low and almost dried up. The water levels in irrigation canals are also very low.

Regarding soils 40 soil samples were collected from different farmers fields covering Ranganadhapuram, Pittuvanipalli, Mallam, Kokkupalem and Padarthivarikandruga villages of Chittamur Mandal and analyzed for soil salinity. Out of forty samples, 52.5% samples are non saline

(ECe 0-2 dSm-1), 20% are slightly saline (ECe 2-4 dSm-1), 17.5% are moderately saline (ECe 4-8 dSm-1), 5% are strongly saline (ECe 8-16 dSm-1) and 5% are very strongly saline (ECe>16 dSm-1). The paddy crop can be grown up to moderately saline soils. Beyond this, the crop yields will be declined.

All the observations and reports of the Technological experts have confirmed that the channels are meant for supply of fresh water to the agricultural fields. Therefore there is no possibility to become saline where the Ph and EC values are certainly below the permissible level in the fresh water. The existing values in the samples are more than the permissible levels. Hence, the channels namely Royylakaluva, Pulikaluva etc, have affected by the contaminated brackish waste water that released from shrimp ponds. The owners of the shrimp ponds cannot escape from the cause of damaging environment particularly soil, water and low productivity as there is a positive correlation between EC and TDS and negative correlation between EC and Productivity(fertility).

The loss of income arises to the neighboring farmers of shrimp ponds and other farmers those who are using ground water and irrigating contaminated water from the supply channels and Mallam Tank. Over exploitation of ground water causes for increasing salinity in the ground water table due to low rate of percolation of water because these areas having such structure of soil.

The committee has observed that the lessors are getting Rs.20, 000 per acre per year. The agricultural productivity is estimated by using of average production. Village wise loss of income has been calculated from table 3.21 and 3.23.

Environment is not confined to either soil or water or air. It includes all of them. The environmental damage particularly soil and water in the area in question is caused by both owners and lessees who are cultivating shrimp culture illegally and causing for polluting fresh water supply channel of Royyalakaluva and Pulikaluva and Mallam tank and

some other channels in the area in question. The degree of damage can depend on the area of shrimp cultivation. Hence, all shrimp cultivators in the area are responsible for the environmental damage. The list of responsible persons (owners and lessees) is given in the annexure X.

On the representation which had been submitted in Spandana programmes in Chittamur Mandal. The Tahsildar, Chittamur inspected and submitted a report to the Sub-collector, Gudur. On the request of ryots of Mallam the sub-collector, Gudur, inspected on 7-2-2020 and instructed to remove ponds in assigned lands. On the instructions of the sub-collector the Tahsildar of Chittamur Mandal and his staff removed the illegal ponds in the assigned land. The Tahsildar and his staff removed the sluices which throw the waste water into Royyalakaluva and Pulikaluva. The Electrical department removed unauthorized connections.

The committee has observed during the inspection that some electrical connections are not matched with sanctioned survey numbers.

### **Some Recommendations:**

Man, who cannot create a thing; he does not have a Right to destroy the thing. The committee has suggested some recommendation keeping in view of preventing and mitigating such illegal activities, environmental issues and smooth functioning of the system and for the state economic development.

1. The lessors should take necessary measures to convert the lands which are not fit for agriculture into shrimp ponds.
2. Only lands which are not fit for agriculture which was certified by the Agriculture Department should be allowed to convert into brackish water shrimp culture and for Aqua cultivation.
3. The Government of India as well as Government of Andhra Pradesh is spending huge amount of money in form of subsidies. But the benefits are not reaching to the gross root level. Hence, the Government may establish a fish market yard like agricultural market yard that should take up marine business.
4. The number in shrimp cultivation by owner is very small due to lack of investment. Hence the benefits may be reached by credit linkage with fish market yard. The credit amount may be met from either its own funds which have been provided by the Government or Banks on guaranty of fish market yard.

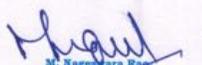
5. The mechanism may be established headed by not below the rank of Assistant Collector or Sub Collector & Sub Divisional Magistrate with empowered to conduct surprise visits or inspection, levy huge penalties and demolition on illegal prawn ponds and demolition if necessary, and cancel the license of the illegal ponds.
6. The mechanism should consist of Senior Agricultural Scientist, Officers from the board of Pollution and Control, Fisheries, Ground Water and Audit as members of the agency.
7. The lease amount may be fixed by the Government or the mechanism that should be not less than the loss of agricultural income due to the conversion of agricultural land into shrimp pond.
8. In order to avoid problems of ground water Salinization, drawal of ground water is strictly prohibited for shrimp aquaculture. It must be ensured that piezometers / ground water monitoring bore wells preferably 4 / ha (along the periphery of the pond) are installed to monitor salinity ingress. In case of salinity ingress, the Coastal Aquaculture Authority should ensure immediate closure of the farms.
9. An underground pipe line may be constructed which may be convenient to drain the waste water freely. The drain should be connected to salt pond or Buckingham canal whichever is nearer to the ponds. The cost of constructing the drain will be collected from shrimp cultivators irrespective of owners of the land. (OR)
10. A common drain system may be connected to a pond which the cost of construction has been shared between public and the owner of shrimp cultivators irrespective of owner ship of the land in the ratio of 25:75.
11. It is better to hand over the maintenance of the drain system to the fish market yard if the yard has been established. In case of absence of the yard the maintenance may be handed over to Irrigation Department. It may be inspected by the mechanism.
12. Take necessary measures to all high saline ground water for shrimp farming because the saline water with high PH value is unfit for agricultural and drinking purposes. But, as such farm shall have pollution free or eco friendly drain system.
13. Category wise land utilization with survey numbers may be tagged with GPS to prevent encroachments of Government lands.
14. Necessary measures should be taken to reclaim the agricultural lands and the cost of reclaiming will be collected from the responsible shrimp cultivators.

15. The departments concerned may take necessary steps to quick disposal of the legal issues in the Honorable courts by timely responding according to the directions of the Honorable courts.
16. To include Ground Water Department, Irrigation Department and Forest Department as a members into the District Level Committee (DLC) where the application for approval of Aqua ponds is being scrutinized and finalized.
17. To disconnect the Electrical connections this has been got unauthorizably.
18. To demolish the Aqua ponds which have no approvals by duly following the procedure laid down under CAA Rules.
19. Institutionalization of Aqua cultivation in the said Mandals.
20. Minimum of 100mtrs distance may to be maintained between the Aqua ponds and Agricultural fields.
21. Minimum of 2 Kms distance may be maintain from the habitation containing more than 500 members to the Aqua ponds.
22. A committee consisting of different departments like Agriculture, Revenue, Electricity and Forest while issuing Electrical connections for Aquaculture may be constituted for issuing No Objection Certificate.

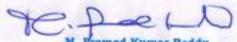
\* \* \*

**Action to be taken immediately:**

1. Demolish the illegal shrimp ponds if any one of the pond has been missed while the action that had been taken.
2. Remove all illegal Electrical connections and Electrical polls.
3. Encroachments should be removed immediately.
4. Immediate steps to be taken for cultivation of Paddy crops in the affected area.



M. Sageswara Rao,  
Joint Director of Fisheries,  
SPSR Nellore



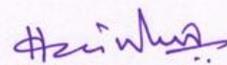
M. Pramod Kumar Reddy  
Environmental Engineer,  
A.P., Pollution Control Board,  
SPSR Nellore



Dr. Y. Radhakrishna  
Principal Scientist (Agro)  
& Head, Saline Water Scheme,  
Bapatla



A. Antony Lezier  
Director (Technical)  
Coastal Aquaculture Authority,  
Chennai



Gopalakrishna Ronanki, I.A.S.,  
Sub Collector, Gudur, SPSR Nellore.

**Annexure-I**  
**(Copy Minutes of Resolution Passed)**

I

అత్యా సాగు పై శ్రీయుత సబ్ కలెక్టరు, గూడూరు వారు మరియు అడిషనల్ జాయింట్ కలెక్టరు గారు, గౌరవ శాసన సభ్యులు, గూడూరు వారి అధ్యక్షతన తేది.2-11-2019న సబ్ కలెక్టరు వారి కార్యాలయము, గూడూరు నందు జరిగిన సమావేశము అంశములు.

**హాజరైన వారు:**

1. గౌరవ శాసన సభ్యులు, గూడూరు
2. జాయింట్ కలెక్టరు-2, యస్.పి.యస్.ఆర్ వెల్లూరు
3. సబ్ కలెక్టరు, గూడూరు
4. సైరెక్టరు, సి.ఎ.ఎ. క్లెస్ట్
5. డి.యచ్.డి. సూక్ష్మారమణులు
6. ఇ.ఇ. ఇరిగేషన్, గూడూరు
7. డిప్యూటీ సైరెక్టరు, అగ్రికల్చర్, వెల్లూరు
8. తహశీల్దారు, చిట్టమూరు
9. తహశీల్దారు, వాలాచు
10. ఇ.ఇ పొల్యూషన్ కంట్రోల్ బోర్డు
11. ఇ.ఇ విద్యుత్తుశాఖ, గూడూరు
12. జే.డి. మత్స్యశాఖ, వెల్లూరు

మొదటిగా గౌరవ శాసన సభ్యులు, గూడూరు వారు మాట్లాడుతూ

1. అనుమతి లేకుండా అత్యా కల్చర్ చేసేవంటి చేపల గుంటలకు వెంటనే విద్యుత్తు సరఫరాను నిలుపుదల చేయవలెనని,
2. అనుమతి పొందియున్న గుంటల ద్వారా నీటి కాలుష్యం ఏర్పడినట్లైతే వాటిని వెంటనే తొలగించుటకు తగు చర్యలు తీసుకోవలసినదిగా తెలిపారు.
3. అత్యా కల్చర్ ద్వారా కొంత మంది మృతమే జీవోపాది కలుగుతున్నదని తాని వ్యవసాయుల చేయువలన అందరు లబ్ధిపొందుతారని అందువలన వ్యవసాయమును కాపాడవలసినదిగా తెలిపారు.
4. అత్యాసాగును వ్యవస్థీకృతం చేయవలసిన అవసరం ఎంతైన ఉందని దీని కోసం ఆయాశాఖల అధికారులు సమన్వయంతో వెంటనే నిబంధనల ప్రకారం తగు చర్య గైకొనవలసినదిగా కోరియున్నారు.

**డి.శేషారెడ్డి, వ్యవసాయలైతు.**

మల్లం గ్రామ చెరువు చుట్టూ దాదాపు 10-12 సంవత్సరముల నుంచి అత్యాసాగు చేయుచున్నారని, అత్యా వారు బోర్డును 300 మీటర్లు లోతుకు పైగా చేయడం వలన త్రాగు నీటికి కోసం గ్రామములు నివసించువారు 70 అడుగుల లోతులో వేసుకున్న బోర్డును నీరు లాక కనీసం త్రాగునీరు చూడ లేదని వీటిని అరికట్టాలని ఆలాగే చెరువులకు అత్యా నీరు వదలకుండా చూడాలని అత్యా నీరు త్రాగుట వలన బుర్రెలు, గొర్రెలు లాంటి వాటికి సంతాన ఉత్పత్తి లేక వాటికి అబార్డున్ అగుతున్నదని చూచి తెలియజేసినారు, మరియు అత్యా సాగు చేయువారు కలుషిత నీటిని చెరువులోనికి విడుదల చేయుట వలన చెరువు నీరు కలుషితమై సదరు నీరు వ్యవసాయమునకు పనికి రాకుండా పోతున్నదని అందువలన లైతులు పంటలు పండక ఇబ్బందులు పడుతున్నారని తెలిపియున్నారు.





**Annexure-II**  
**Proceedings of the District Collector, SPSR Nellore Dt:3-7-2020**

Proceedings of the Collector & District Magistrate SPSR Nellore

Present : Sri. M.V. Seshagiri Babu I.A.S.,

Proc. No: 1053/D/2019

Dt -07-2020

Sub:- Fisheries – SPSR Nellore District – Survey on Brackish water Aqua farms existing along with Pulikalva & Royyalakavla of Chittamur, Vadau & Kota Mandals – Constitution of Committee – orders – issued.

Read:- 1). Joint Directories of Fisheries, SPSR Nellore Lr.No.1053/D/2019 dt:16.10.2019.

2).Representation of Sri Kamireddy Subramanyam Reddy & others Agriculture farmers of Mallam Village of Chittamur Mandal dt:01.06.2020.

3).Instructions of the District Collector, SPSR Nellore during visit to the Mallam Village of Chittamur Mandal, dt:25.06.2020

4).R/o Sri Duvvuru Rajagopal Reddy of Siddavaram Village of Kota Mandal dt:27.06.2020

@@@

**ORDER:-**

In the references 1<sup>st</sup> & 2<sup>nd</sup> read above, certain complaints have been received from the Agriculture farmers of Mallam village of Chittamur Mandal stating that they are Ayacutdars of Mallam Minor irrigation tank of Mallam village in Chittamur Mandal which is having and Ayacut of around Ac.6685.00 in 13 villages of Chittamur Mandal & 2 villages of Vakadu Mandal and the said tank is main source of water for Irrigation of their paddy fields which are getting through Pulikalva & Royyalakavla Feeder Channels and further they represented that during the last decade, the Aqua farmers are raised aqua ponds for cultivation of shrimp Prawn Culture and releasing the waste contaminated water into the drains of Pulikalva & Royyalakavla canals and the entire contaminated water is entering into the Mallam MI tank, as result that heavy quantum of effluents assimilated in the tank and year to year, huge losses occurred in paddy production & put into hardship to them. They finally requested to take necessary steps for not entering the contaminated waste water into the Mallam Tank which was released by the Aqua Farmers.

In the reference 3<sup>rd</sup> read above, the District Collector, SPSR Nellore has instructed to constitute committees from Village to Division Level Committee with respective officers of all departments for conducting of joint inspection on the farm ponds in the respective Mandals where complaints have been received from the agricultural farmers and report compliance in detail within 3days.

In the mean while, in the reference 4<sup>th</sup> read above Sri Duvvuru Rajagopal Reddy of Kota Mandal has made a representation stating that the Aqua farmer is running Aqua culture against the rules so that his paddy field which besides the farm pond is getting damage.

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Keeping in view of the above complaints and in order to resolve the complaints of agricultural farmers of Chittamur, Kota & Vakadu Mandal whose paddy fields are getting effected by the release of contaminated water by the Aqua farmers from their farms and also ascertain the genuineness and facts about the allegations raised by the farmers the following committees are hereby constituted.

Village Level Committee:

1. Village Revenue Officer
2. Village Level Surveyor
3. Asst. Executive Engineer, Irrigation
4. Asst. Executive Engineer, Electrical
5. Village Fisheries Assistant
6. Village Agriculture Assistant

Mandal Level Committee:

1. Tahsildar
2. Fisheries Development Officer
3. Deputy Executive Engineer, Irrigation
4. Deputy Executive Engineer, Electrical
5. Mandal Surveyor
6. Mandal Agriculture Officer

Divisional Level Committee:

1. Sub-Collector, Goda
2. Executive Engineer, Irrigation
3. Executive Engineer, Electrical
4. Deputy Director of Ground Water
5. Executive Engineer, Pollution Control Board
6. District Inspector of Surveyor
7. Asst. Director of Agriculture
8. Asst. Director of Fisheries, Goda/Member and Convenor

The members of the committee is directed to take up detail survey on existing Aqua ponds as per the check list in the villages at Pittavaripalli, Ranghradhapuram & Mallam of Chittamur Mandal, Mattembaka and Tirumuru of Vakadu Mandal & Karlapudi of Kota Mandal which are effecting the Mallam MI tank of Mallam village of Chittamur Mandal and complete the entire survey on Aqua ponds with in 3 days and submit detailed inspection reports in the prescribed formats without any delay. The officers appointed in the above committees i.e., at Village level, Mandal Level, Divisional Level are hereby enclosed. The drafted officers of different level committees should attend the work immediately and submit the prescribed reports within 3 days from the date of issue of this order.

Any deviation in the above will be viewed seriously

  
 Collector & District Magistrate  
 SPSR Nellore 20/5

To  
 The members of Committee concerned  
 Copy to the Joint Director, Fisheries, SPSR Nellore with direction to pursue the above inspections and consolidation and submission of reports within time.  
 Copy to the Sub-Collector Goda for information and necessary action

**Chittamur Mandal****Village Level Committee**

1. Pittivanipalli, Padarthivari Kandriga &amp; Rangasadhapuram Villages.

S.no	Name of the Employee	Designation	Mobile Number
1	K. Chiranjeevi	VRO	9700957109
2	K. Kotalah	Village Surveyor	9573750265
3	Y. Leela Mohan	AEE Irrigation	9310356759
4	Murali	Assistant Line man	9493028388
5	N. Venkataramana	Village Fisheries Assistant	9491726917
6	Y. Sudhakar	Village Agriculture Assistant	8985980703

**Mandal Level Committee**

S.no	Name of the Employee	Designation	Mobile Number
1	T. Masthanaiah	MRO	9989931809
2	R. Lakshmi Narayana	Mandal Surveyor	8096897437
3	T. Anandh Babu	D.E.E Irrigation	8374040075
4	K. Suresh	AEE Electrical	9440812041
5	Sr. Khalesha	Asst. Inspector of Fisheries	9704888512
6	M. Suchendra Prasad	Agriculture Officer	8886613715

**Division Level Committee**

1. Pittivanipalli, Padarthivari Kandriga &amp; Rangasadhapuram Villages, Chittamur Mandal.

S.no	Name of the Employee	Designation	Mobile Number
1	Sri Ronanki Gopal Krishna I.A.S	Sub. Collector, Gudur	9849904056
2	MD. Athul Mozin	Deputy Inspector of Surveyor	9989005372
3	P. Suresh Babu	E.E Irrigation	9391268055
4	A. Soma Sekhar Reddy	E.E Electrical	9440811988
5	Sr. Chand Basha	Asst. Director of Fisheries	9618294006
6	Siva Nayak	Asst. Director of Agriculture	8886613652
7	P. Soban Babu	Deputy Director of Ground Water	9866578689
8	M. Pramod Kumar Reddy	E.E Pollution Control Board	9866776736

Collector & District Magistrate  
SPSR Nellore District

M. J. D. P. S.

3/10

**VAKKADU mandal**  
Village Level Committee

1. Muttembaka and Tirumuru Village.

S.no	Name of the Employee	Designation	Mobile Number
1	Pavitha	VRO	8330976700
2	K.Masthanamma	Village Surveyor	9866478089
3	Diyala	AEE Irrigation	9502784047
4	Praveen	Assistant Line man	9160501151
5	D.Ramesh & M.Ramesh	Village Fisheries Assistant	9490467223 & 8074248270
6	E.Subramanyam	Village Agriculture Assistant	9885031326

**Mandal Level Committee**

S.no	Name of the Employee	Designation	Mobile Number
1	T.Moithanaiah (Jr)	MRO	9889931809
2	V.Vivianadh	Mandal Surveyor	9550039258
3	T.Anandh Babu	D.E.E Irrigation	8174040075
4	Madhav Reddy	AEE Electrical	9440812842
5	K.Ramesh Babu	Fisheries Development Officer	7780474676
6	Bharathi	Agriculture Officer	8886613716

**Division Level Committee**

1. Muttembaka and Tirumuru Villages, Vakadu Mandal

S.no	Name of the Employee	Designation	Mobile Number
1	Sri Ronanki Gopal Krishna I.A.S	Sub. Collector/Gudur	9849904056
2	MD. Althaf Mooin	Deputy Inspector of Surveyor	9889005372
3	P. Suresh Babu	E.E Irrigation	9391268055
4	A. Soma Sekhar Reddy	E.E Electrical	9440811988
5	Sk. Chand Basha	Asst. Director of Fisheries	9618194006
6	Siva Nayak	Asst. Director of Agriculture	8886613652
7	P.Soban Babu	Deputy Director of Ground Water	9866578689
8	M. Pramod Kumar Reddy	E.E Pollution Control Board	9866776796

Collector & District Magistrate  
SPSR Nellore District

9/11/20  
30/11/20  
4/5

**Annexure-III**

**Orders of the Hon'ble National Green Tribunal, Chennai issued vide original Application No. 114 to 122 of 2020 (SZ)**

**Item Nos.02 to 10:**

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

*(Through Video Conference)*

**Original Application No. 114 of 2020 (SZ)**

*With*

**Original Application No. 115 of 2020 (SZ)**

*With*

**Original Application No. 116 of 2020 (SZ)**

*With*

**Original Application No. 117 of 2020 (SZ)**

*With*

**Original Application No. 118 of 2020 (SZ)**

*With*

**Original Application No. 119 of 2020 (SZ)**

*With*

**Original Application No. 120 of 2020 (SZ)**

*With*

**Original Application No. 121 of 2020 (SZ)**

*With*

**Original Application No. 122 of 2020 (SZ)**

**IN THE MATTER OF:**

Mallapu Chengamma ...Applicant(s)

*Versus*

State of Andhra Pradesh and Ors. ...Respondent(s)

**WITH**

Pantrangam Ramasubbaiah ...Applicant(s)

*Versus*

State of Andhra Pradesh and Ors. ...Respondent(s)

**WITH**

Poluru Murali	Versus	...Applicant(s)
State of Andhra Pradesh and Ors.		...Respondent(s)
<b>WITH</b>		
Nalajam Srinivasalu	Versus	...Applicant(s)
State of Andhra Pradesh and Ors.		...Respondent(s)
<b>WITH</b>		
Vinnamala Muni Sekhar Reddy	Versus	...Applicant(s)
State of Andhra Pradesh and Ors.		...Respondent(s)
<b>WITH</b>		
Saguturu Krishna Reddy	Versus	...Applicant(s)
State of Andhra Pradesh and Ors.		...Respondent(s)
<b>WITH</b>		
Pantrangam Subrahmanyam	Versus	...Applicant(s)
State of Andhra Pradesh and Ors.		...Respondent(s)
<b>WITH</b>		
Poluru Bhargavi	Versus	...Applicant(s)
State of Andhra Pradesh and Ors.		...Respondent(s)
<b>WITH</b>		
Saguturu Dayakar Reddy	Versus	...Applicant(s)

State of Andhra Pradesh and Ors.

...Respondent(s)

**Date of hearing: 22.07.2020.**

**CORAM:**

**HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER**

**HON'BLE MR. SAIBAL DASGUPTA, EXPERT MEMBER**

**For Applicant(s):** M/s. Stanley Hebzon Singh along with  
(all cases) Sri. K. Mageshwaran.

**For Respondent(s):** Smt. Maduri Donti Reddy for R1 to R5.  
(all cases)

**ORDER**

1. All these cases have been filed by different applicants raising the same environmental issue, alleging that the party respondents 6 to 66 and some other persons whose address is not known to the applicant are doing unauthorised prawn cultivation in the agricultural lands without obtaining necessary permission or licence from the authority constituted under the Coastal Aqua Culture Authority Act near the agricultural lands.
2. According to the applicants, on account of this illegal activity large scale untreated effluents are being discharged into the

neighbouring agricultural lands belonging to the applicants, causing damage to the soil and affecting the fertility of the soil thereby affecting the growth and fertility of the plants that is being cultivated in their lands. They also relied on the decision reported in **S. Jagannath Vs. Union of India & others (AIR 1997 SC 811)** where the Supreme Court has discussed about the consequences of allowing a large scale commercial shrimp cultivation along the coastal zone and also in the agricultural lands. It is also reiterated the necessity for regulating such activities as well in order to avoid possible pollution being caused to environment.

3. It is also alleged in the application that the persons who are indulging in unauthorised prawn cultivation are discharging the untreated effluents into Swarnamukhi River and its branches and these activities are being conducted in Chittamuru Mandal, in Nellore District of Andhra Pradesh.
4. It is also alleged that unauthorised bore wells have been dug to extract ground water unauthorisedly without getting necessary permission from the authorities thereby, affecting the ground water level in that area which is likely to cause water scarcity during summer season. So, the applicants'

claimed compensation for the loss sustained by them and also the loss caused by the environment apart from seeking for restoration and also remedial measures to restore the damage caused to the environment and preventive direction from restraining them for doing such activities.

5. Since, all these cases are relating to the same issue from the same area, we feel it appropriate to consolidate the same and pass a consolidated order.
6. When the matter came up for hearing for admission for today through Video conference, Sri. Stanley Hebzon Singh along with Sri. K. Mageshwaran represented the applicants in all these case and Smt. Maduri Donti Reddy represented respondents 1 to 5 in all the cases.
7. The learned counsel appearing for the applicant reiterated the allegations mentioned in the applications. Smt. Maduri Donti Reddy the learned counsel appearing for the State respondents submitted that when this was brought to the notice of the authorities, the District Collector, Nellore District has already constituted committees at different level to look into the matter and take appropriate action.
8. It is also submitted by the learned counsel that some of the

unauthorised structure made in the shrimp farm had already been demolished and the process is still going on and if some time is granted, they may be able to submit the details of the same to this Tribunal.

9. Having gone through the allegations in the application and also a dictum laid down in the decision reported in **S. Jagannath Vs. Union of India & others (AIR 1997 SC 811)** cited supra, we are satisfied that there arises a substantial question of environment in all these cases. So, the applications are admitted.
10. Since, the official respondents have entered appearance through standing counsel, we are dispensing with notice to those official respondents. Issue notice to other respondents.
11. The applicant is directed to take out notice to the party respondents by Registered Post with Acknowledgement Due and also by Dushthi to complete service on the party respondents. If the applicant fails to serve notice on the party respondents for want of address, then they will be subjected to further consequences that may be ensued in proceeding with the matter.
12. The applicant is directed to produce necessary proof of such

service on those respondents by filing an affidavit of service as required under rules.

13. Considering the grievance in the matter and also the substantial question of environmental arises for consideration, and also in view of the dictum laid on the decision cited supra there is a possibility of damage is being caused on environment and also to soil affecting its fertility, in order to ascertain the impact of such activities and also assess the environmental damage to be realised from those persons and also to ascertain the action taken by the authorities, we feel it appropriate to appoint a joint committee comprising of 1) District Collector, Nellore District or a Senior Officer not below the rank of Assistant Collector or Sub-Division Magistrate to be deputed by him, 2) Joint Director of Fisheries Department, 3) Senior Officer from Andhra Pradesh State pollution Control Board to be designated by the Chairman, 4) Senior Officer from Coastal Aquaculture Authority and 5) a Professor from Acharya N.G. Ranga Agricultural University, Guntur to inspect the area in question and submit a factual as well as action taken report, if there is any violation found.
14. The committee is also directed to go into the question as to

whether any environmental damage has been caused on account of the unauthorised functioning of these shrimp/prawn cultivation in the agriculture land, whether any illegal discharge of untreated effluents being done into the water bodies from these units and if so for the quality of the water is affected, whether there is any authorised extraction of ground water for this purpose without obtaining any necessary permission from the authorities, considering the nature of the area as to whether it is critically over exploited or semi critical area and assess the environmental compensation and the persons responsible for the same apart from assessing individual damage caused to the agriculturist who have come with the application before this Tribunal.

15. Considering the loss of income caused on account of the illegal activity and submit the report to this Tribunal within a period of two months i.e., on or before 15.10.2020 through e-filing @ [ngtzfiling@gmail.com](mailto:ngtzfiling@gmail.com).
16. The Joint Director of Department of Fisheries will act as nodal agency for co-ordination and for providing necessary logistics for this purpose.

17. The applicant is also directed to submit a set of papers including the application and the documents produced by him in all these cases to the members of the committee within a week.
18. The Registry is directed to communicate this order to the members of the committee immediately through e-mail along with the copy of the application, so as to enable them to comply with the direction.
19. For appearance for parties and also for consideration of report, post on 15.10.2020.

.....J.M.  
(Justice K. Ramakrishnan)

.....E.M.  
(Shri. Saibal Dasgupta)

O.A. No.114 of 2020 to  
O.A. No. 122 of 2020,  
22<sup>nd</sup> July, 2020. Sr.

**Annexure-IV**  
**Proceedings of the District Collector, SPSR Nellore vide**  
**Rc.No.1053/D/2019 Dt03-08-2020.**

GOVERNMENT OF ANDHRA PRADESH  
 FISHERIES DEPARTMENT

From  
 Sri.M.Nageswara Rao M.Sc.,  
 Joint Director of Fisheries  
 SPSR Nellore

To  
 The Sub-Collector  
 Gudur  
 SPSR Nellore -Dist

Re. No: 1053/D/2019 dt 3-08-2020

Sir,

Sub- Fisheries - SPSR Nellore District - Brackish water Aqua culture in Chitsamur  
 - Mandal Nellore District-Impact on Agriculture activities and environmental  
 damages - Constitution of Joint Committee - Nomination of senior officer -  
 Intimation - Reg

Ref- The National Green Tribunal sothern Zone, Chennai Original  
 application No 114 to 122 of 202, Orders dated 22-07-2020.

@@@

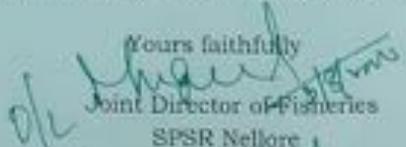
I invite kind attention to the subject and reference cited wherein  
 certain Ayacutdars of Mallam Minor irrigation tank of Mallam village in Chittamur  
 Mandal have filed Original applications from SLNo 114 to 122 before the National Greed  
 Tribunal South Zone Chennai and the above cases are came to hearing on the bench  
 and on both side arguments, the Hon'ble National Green Tribunal Chennai  
 passed orders on 22-07-2020 and appointed the following joint committee to  
 inspect the area in question and submit a factual as well as action taken report,  
 if there is any violation found.

1. District Collector, Nellore District or a Senior Officer not below the rank of  
 Assistant Collector or Sub-Division Magistrate to be deputed by him,
2. Joint Director of Fisheries Department,
3. Senior Officer from Andhra Pradesh State pollution Control Board to be  
 designated by the Chairman,
4. Senior Officer from Coastal Aquaculture Authority and
5. A Professor from Acharya N.G. Ranga Agricultural University, Guntur.

In this Connection it is submitted that this office has circulated the  
 file to the District Collector Nellore to nominate a Senior Officer not below the  
 rank of Assistant Collector or Sub-Division Magistrate so as to supervise the  
 Committee on the orders passed by the Hon'ble National Green Tribunal  
 Chennai.

Accordingly, the District Collector Nellore has nominated the **Sub-  
 Collector Gudur to supervise the Committee** and to take action from time to  
 time on the orders passed by the Hon'ble National Green Tribunal Chennai.

This is submitted for kind information and further orders in the matter.

Yours faithfully  
  
 Joint Director of Fisheries  
 SPSR Nellore

Encl: National Green Tribunal  
 Passed Orders dt 22-07-2020

**Annexure-V****Report of the Joint Director of Fisheries, SPSR Nellore**

V

**Report on Aqua culture in and around Mallam tank**  
**in Mallam village of Chittamur Mandal**

The Mallam tank is located in between 13.937805 latitude and 80.128354 longitude and also in between the Royyala vagu creek (in 13.953704 latitude, and 80.095988 longitude) in southern part and Upputeru creek (in 13.925609 latitude, and 80.134005 longitude) in northern side and it is having dried part adjacent to the Pulicat lake lagoon and within radius of 10 KM's to the Bay of Bengal. The Upputeru & Royyalavaugu creeks are enter into sea with high saline content due to constant retain of saline water during summer and the effect of tides in Bay of Bengal. In history of early days, the salt culture was being formed near kondurupalem & duggarajapatnam which is nearer to the Mallam tank & Upputeru creek due to high salinity in water.



**Rain fall :-**

The annual normal rainfall of Nellore district is 1084 mm. The contribution of SW monsoon is far less than the contribution of NE monsoon rainfall. About 70% of the annual rainfall is contributed by the North East monsoon.

**Irrigation facilities to Mallem tank :-**

During North East monsoon, as and when heavy rains received the flood water discharging from swarnamuki river to Royyala Kalva, which is a main drain channel and flows into the Vemuguntapalem, Aletipadu, Kondapuram, Eswaravaka, Chittamur, Somasamudram, Padarthivari kandriga, Ranganadhapuram, Perantallapmitta, Kogili, Yeluru, Buradagali & Veligajulapalli of Chittamur Mandal which covers around 20 Kms in the Mandal and finally merges into the Raviguntapalem Village of Vakadu Mandal where there is a salt lake (Upputeru).

The Puli Kaluva is sub drain channel originated from Kondapuram village from Royyala main drain channel and flows through Muttembaka and Vakadu villages and some of the villages of Chittamur Mandals and finally merges into Upputeru via Royyalakalva and puli Kalva drain channel flows for a distance of 8 -10 KMs in the mandal. But due to scanty rain fall for the last few years the water is not flowing along with the pulikalva and dried up with up and down elevations and grown up bushes in the drain channel. During rainy season, rainy water flow through channel and partially filled with tank and farmers are raising their paddy crop only depending on continuous rains during North East monsoon and also partial water retained in irrigation tank.

**Ground Water :-**

In the Nellore District, the quality of ground water is found to deteriorates from west to east i.e., towards coast. All along the coast both shallow and deeper aquifers are saline. The adjacent villages of Mallam tank such as Pittavanipalli, Padarthivari Kandriga, Ranganathapuram, Mallam of Chittamur Mandal and Muttembakam, srinivasapuram, Duggarajapatnam and anjalapuram, kondurupalem in Vakadu Mandal are located adjacent to Pulicat lagoon covering in saline water at ground level and there is no fresh water for usage of drinking purpose. Hence the drinking water is lifted to the above villages from swarnamuki river through lift irrigation.

**Nature of Soil :-**

The Nature of soil in Mallam village of Chittamur Mandal Nellore District is saline with sandy since it is located in coastal plain which extends upto a distance of 5 to 10 km from sea coast. The Salinization is the accumulation of water-soluble salt in soil, which endangers to agricultural crops and its production, environmental health, and welfare. The Mallam tank in and surrounding area is having dried part as it is adjacent to the Pulicat lake lagoon and also located within radius of 10 KM's to the Bay of Bengal

**Cultivation of Paddy in Mallam tank :-**

The main source of water in Mallam MI Tank of Mallam Village is basing on rain fed water, which flows along with Pulikaluva, Palamadugu Vagu of Chittamur & Vakadu Mandals and enter into Mallam tank in rainy season especially in North-East monsoon. The said water is the only source for Irrigation in the entire ayacut of MI tank for the farmers of Mallem village in Chittamur Mandals who raising paddy crops. But due to scanty rain fall for the last few years the water is not received self sufficient to the ayacut of MI tank. As result, the yield of paddy crop is also very low due to nature of soil with low fertility and also certain farmers are kept ideal without any crops. At this juncture, certain agriculture farmers are turning into the Aqua culture as it is booming since 2000 in coastal belt.

**Aqua culture in Chittamur Mandal :-**

The Aqua culture in coastal belt is flourished since 2000 due to suitability of Nature of soil and water in the villages of chittamur Mandal. Most of farmers are turned into Aqua culture from Agriculture for diversification of crops due to scanty rain fall and not receipt of rain with in time spell, insufficient water to mallem tank and also infertility of soil. In addition to that, the aqua culture getting more income by culture practices of shrimps in coastal area. Keeping in view of the adverse conditions to the agriculture activities and favourable conditions to Aqua farmers, all small and marginal Agri-farmers are leased

out to the big farmers for aqua culture and cultivating shrimp culture by drawing saline water from bore well. In this regard the Fisheries department has not encouraged and not issued any permission to the aqua farmers since the water is drawing from bore well and also not maintaining ETS in waste water of aqua ponds. However, the growth of aquaculture is being accelerated in the villages of chittamur mandal due to good result in production of shrimp and enhanced income generation per annum.

The Govt. of Andhra Pradesh have identified the fisheries as one of the growth engine under primary sector and developed strategies for sustainable aquaculture and also constituted High Level committee for declaration of Aqua culture zonation area in the state vide G.O. Ms No. 8 AH DD & Fisheries (Fish) Department Dt. 23.02.2018 with the main objectives of i). Regulation and prohibition of the un-authorized conversions of Fertile Agriculture lands into Aquaculture. ii). Promotion of the Sustainable aquaculture. iii). Taking up of Aquaculture in the suitable areas like low lying, prone to water logging and agriculturally unproductive and saline soils. iv). Adopting eco-friendly farming techniques such as proper drainage system, water quality monitoring, disease surveillance, provision of common ETPs and reduce adverse social and environmental conflicts.

In view of the Aqua culture zonation, the potential aquaculture area with an extent of 22142.80 Hect was published in the District Gazette Notification No 23 dt 20-05-2019 in Nellore District. Out of which, 180.64 Hect was published as potential area for aqua culture in Yelluru, Kogili & Pittivanipalli revenue villages in Chittamur mandal and 347.73 Hect was published as potential area for aqua culture in Duggarajapatnam, Konduru, Andalamala, Boodidalavagu, Muttembaka, Tirumur, pathetipalem, vaggaru, Tupilipalem, Jamen kothapalem, valmedu and Pamanji revenue villages in Vakadu mandal.

Keeping in view of the favourable conditions of saline soil and water in chittamur mandal, the aqua culture is being running with shrimp farming since 2000s onwards. and both agriculture and aqua culture farmers are doing their respective cultivation amicably without any issues and problems. During rainy season especially from October to February, the Agriculture farmers cultivating their paddy crop depending on North-East monsoon. Whereas the aqua farmer cultivating their shrimp forming in the month of March to May during summer season. As such, there is an agreement in-between both cropping farmers without any impact on crops one on another. But recently, the Agriculture farmers under the ayacut of Mallam Tank had made the representation and requesting to take necessary steps for not releasing the waste water by the Aqua farmers from their ponds to the Mallam Tank and also requested to take necessary action on the said Aqua farmers in accordance with the law. In addition to that, the Agriculture farmers under ayacut of Mallam tank filed cases against the aqua farming at Lokayukta and also National Green Tribunal Chennai to take action in accordance with the law.

In pursuant to the representation submitted by the Agriculture farmers under ayacut of Malam tank, the Sub Collector & Sub Divisional Magistrate Gudur has initiated immediate action and demolished certain Aqua ponds in Pittavanipalli village of Chittamur Mandal to avoid law and order situation in the villages of Chittamur Mandal.

In view of the above facts, the District Collector, SPSR Nellore vide Proceedings Rc.1053/D/2019 dt:03.07.2020., the Village, Mandal and Divisional Level Committee has been constituted for detail survey on effect of waste water of aqua ponds over the agriculture farming in Kota, Vakadu & Chittamur Mandals .

Basing on survey reports furnished by the Village, Mandal and Divisional Committee, there are 134 farmers are there in the Pittivanipalli, Padarthivarikandriga & Ranganadapuram who are unauthorizedly brought an extent of Ac.142.58 Hectors of land in to Aqua cultivation by utilizing bore wells. As there is high salinity in ground water and there is no other source of fresh water for Irrigation. The salinity in the sanity of water ranges from 10 to 15 PPT in bore wells and hence most of the farmers have opted Aqua Culture rather than paddy farming, but the department of Fisheries not issued permission to the aqua ponds due to drawing of water from Bore wells, since it is violation of CAA Rules.

It is finally observed that as the reason behind the large extent of Aqua Ponds in Chittamur are due to the salinity of the water and saline soil available which makes the agriculture farmers turned into opt Aqua farming. Though some of the farmers have opted paddy farming they have not yielded the good results when compare to the other area paddy farmers. Further it is also observed that the existence of Upputeru since long back the entire ground water in the respective mandals have turned into salty in nature which results in not usage of such water for Irrigation of fields and hence in an alternative way most of the farmers in the respective mandals had made their fields into Aqua Ponds as since the salt water is also suitable and yields good results in Aqua Pond Culture.

In view of the above facts, it is recommended for taking necessary action on the farmers who have brought the land into use of Aqua Ponds unauthorizedly by utilizing Bore wells and as such there are some paddy farmers may affect due to direct release of waste saline water into the irrigation channel, necessary action has to be initiated to maintain effluent treatment system in aqua ponds to release into irrigation channel as per the CAA norms.

  
Joint Director of Fisheries  
SPSR Nellore

**Annexure - VI****Report of the Executive Engineer, Pollution Control Board,  
SPSR Nellore**

ఆంధ్రప్రదేశ్ కాలుష్య నియంత్రణ మండలి

ANDHRA PRADESH POLLUTION CONTROL BOARD  
REGIONAL OFFICE :: NELLORE

1<sup>st</sup> Floor, A.P.S.F.C BUILDING, A.K.NAGAR, NELLORE - 524 004

**M. Pramod Kumar Reddy**  
**ENVIRONMENTAL ENGINEER**

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Phone : +91- 861- 2329730

Lr No. GN-6/PCB/RO-NLR/2020- 589

Dated 23.09.2020.

To  
The Sub-Collector,  
Gudur,  
SPSR Nellore District.

Sir,

Sub : APPCB – RO, Nlr - Survey on Brackish water Aqua farms existing along with Pulikalva & Royyalakaluva of Chittamur, Kota & Vakadu Mandals – Remarks - submitted – Reg.

Ref :- 1) Hon'ble NGT order dt.22.07.2020 in OA No.114 to 122 of 2020.  
2) Lr. No.Rc.No.1053/D/fish/2019 dt.18.08.2020 received from the Sub-Collector, Gudur.

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With reference to the above, it is herewith submitting this office remarks on Brackish Water Aqua culture activity in Pittinadhapalli, Ranganadhapuram & Mallam of Chittamur Mandal and Muttembaka & Tirumuru of Vakadu Mandal and Karlapudi of Kota Mandal, SPSR Nellore district thereby causing contamination of Mallam Irrigation Tank.

Submitted for favour of information & necessary action.

Yours faithfully,

Encl: a/a

  
ENVIRONMENTAL ENGINEER

## VII. Remarks to be Furnished by A. P. Pollution Control Board, Regional office, Nellore.

Sl.No	Remarks furnished by EE, A.P. Pollution Control Board
1	<p><b>Is the Aqua Culture Activity in the said land causing salinity of drinking water / wells state</b></p> <p><b>Yes or No with details:</b></p> <p><b>Yes.</b></p> <p>It is to submit that the aqua culture activity is being carried out in villages of Pittinadhapalli, Ranganadhapuram &amp; Mallam of Chittamur Mandal and Muttembaka &amp; Tirumuru of Vakadu Mandal and Karlapudi of Kota Mandal, SPSR Nellore district. The Mallam Irrigation Tank of Mallam Village in Chittamur Mandal with ayacut of about 2925 Acres is the main source of water for irrigation to the Agriculture farmers in the surrounding villages, which are getting through Puli Vagu, which carries the flood water/ teluga ganga water (supply by the Irrigation Dept. as per the request of farmers) to the Mallam Irrigation tank. As per the analysis reports of the waste water discharged from the aqua culture ponds (by using brackish water/ saline water) to the Puli vagu, is not fit for the agriculture purpose, as it contains high TDS between the range of 5000 to 11000 mg/ltr as against the standard of 2100 mg/ltr stipulated for onland for irrigation and also aqua culturists are using saline water for culture and hence, there is every possibility of adverse impact on the agriculture lands / crops. Further, also there is every possibility of adverse impact on the agriculture activity carrying at down streams of Royyala vagu/etigattu kaluva due to discharge of the waste water from the aqua culture ponds into the Royyala vagu, as it contains high TDS between the range of 8000 to 17000 mg/ltr as against the standard of 2100 mg/ltr stipulated for onland for irrigation. Hence, it is not advisable to carry the present brackish water aqua culture in this area without having proper treatment and also separate dedicated disposal drain/ pipeline to the Uppu kaluva / Buckingham canal, which is passing at a distance of about 5kms. Copies of the analysis reports are herewith enclosed.</p> <p>In view of the above, the aqua culture activity does not permit in villages of Pittinadhapalli, Ranganadhapuram and Mallam of Chittamur Mandal, Muttembaka and Tirumuru of Vakadu Mandal and Karlapudi of Kota Mandal, SPSR Nellore district <b>unless the aqua culturists provide a dedicated drain/ pipeline for discharge of waste water after treatment into the Uppu kaluva/ Buckingham canal, to avoid water contamination of nearby canals i.e. Puli vagu &amp; Royyala vagu.</b></p>
2	<p><b>Is there any Pollution Problems to the Adjoining Lands/ Crops/ Environment - specify clearly</b></p>

  
Signature of the Environmental Engineer  
with seal



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TC - 7304

**Water & Waste Water Test Report**

ULR - TC730419001089 F

<b>Report No</b>	2007WO42	<b>Report Date</b>	14.08.2020
<b>Sample code</b>	Y2007183 to 186	<b>Test Completion Date</b>	03.08.2020
<b>Sample Collected date</b>	25.07.2020	<b>Sample Received Date</b>	27.07.2020
<b>Sample Collected by</b>	Environmental Engineer, RO - Nellore(Complaint).		
<b>Name &amp; Address of the Customer</b>	Environmental Engineer, RO - Nellore.		
<b>Sample Reference</b>	Aqua culture samples Collected at Chittampur (V & M), SPSR Nellore District against Public Complaint.		
<b>Description of Sample</b>	Y2007183 - Water Sample collected from Peda Kamanu Vagu, Near Pittuvanipalli, Chittampur (M), SPSR Nellore District. Y2007184 - Water Sample collected from Etigattu Kaluva, Near Thagedamma Temple, Ranganathapuram, Chittampur (M), SPSR Nellore District. Y2007185 - Sample collected from Aqua pond at Pulli Kaluva, Near Pittuvanipalli (V), Chittampur (M), SPSR Nellore District. Y2007186 - Sample collected from Aqua pond at Etigattu Kaluva, Pedhavarthivari Kandriga (V), Chittampur (M), SPSR Nellore District.		

S.No	Parameter (s) / Name of Test	Test Method	Units	Sample Code			
				Y2007 183	Y2007 184	Y2007 185	Y2007 186
1	pH	APHA (23rd Edition) 4500-H+ 2017.	---	7.31	7.18	6.69	6.67
2	Total Suspended Solids	APHA (23rd Edition) 2540-D: 2017	mg/L	14	12	16	10
3	Total Dissolved Solids	APHA (23rd Edition) 2540-C: 2017	mg/L	8810	16976	7152	4800
4	Chemical Oxygen Demand (COD)	APHA (23rd Edition) 5220-B: 2017	mg/L	56	68	44	36
5	Biochemical Oxygen Demand (BOD) For 3days @ 27 °C	IS 3025 (Part 4): 1993	mg/L	8.4	10.4	6.2	5.0

**Note:**

- ◆ The contents of the report shall not be reproduced either in full or in part without prior written consent of the issuing authority.
- ◆ The results relate only to the items tested.

*K. Srinivas*  
 SENIOR ENVIRONMENTAL SCIENTIST



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TC - 7304

**Water & Waste Water Test Report**

ULR - TCT30419001088 F

<b>Report No</b>	2007W041	<b>Report Date</b>	14.08.2020
<b>Sample code</b>	Y2007179 to 182	<b>Test Completion Date</b>	03.08.2020
<b>Sample Collected date</b>	25.07.2020	<b>Sample Received Date</b>	27.07.2020
<b>Sample Collected by</b>	Environmental Engineer, RO - Nellore (Complaint).		
<b>Name &amp; Address of the Customer</b>	Environmental Engineer, RO - Nellore.		
<b>Sample Reference</b>	Aqua culture samples Collected at Chittampur (V & M), SPSR Nellore District against Public Complaint.		
<b>Description of Sample</b>	Y2007179 - Water Sample collected from Puli Kaluva, Near Etigattu Thamma, Chittampur (M), SPSR Nellore District. Y2007180 - Water Sample collected from Puli Kaluva, Near Pitturaniipalli, Chittampur (M), SPSR Nellore District. Y2007181 - Water Sample collected from Etigattu Kaluva, Pedhavarthivari Kandriga, Chittampur (M), SPSR Nellore District. Y2007182 - Water Sample collected from Mallam Tank, Near Pallemparthri Junction, Jalapeddipalem, Chittampur (M), SPSR Nellore District.		

S.No	Parameter (s) / Name of Test	Test Method	Units	Sample Code			
				Y2007 179	Y2007 180	Y2007 181	Y2007 182
1	pH	APHA (23rd Edition) 4500-07B: 2017.	---	7.10	7.28	7.15	7.13
2	Total Suspended Solids	APHA (23rd Edition) 2540-D: 2017	mg/L	18	22	16	14
3	Total Dissolved Solids	APHA (23rd Edition) 2540-C: 2017	mg/L	10530	5680	8124	7200
4	Chemical Oxygen Demand (COD)	APHA (23rd Edition) 5220-B: 2017	mg/L	60	52	64	48
5	Biochemical Oxygen Demand (BOD) For 3days @ 27 °C	IS:3025 (Part 4): 1993	mg/L	9.0	7.8	9.2	7.0

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TC - 7304

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**Water & Waste Water Test Report**

ULR - TC730419000556 F

<b>Report No</b>	1909W047	<b>Report Date</b>	22.10.2019
<b>Sample code</b>	Y1909237 to 239	<b>Test Completion Date</b>	04.10.2019
<b>Sample Collected date</b>	26.09.2019	<b>Sample Received Date</b>	27.09.2019
<b>Sample Collected by</b>	Environmental Engineer, RO - Nellore (Randomized).		
<b>Name &amp; Address of the Customer</b>	Environmental Engineer, RO - Nellore.		
<b>Sample Reference</b>	Aqua Culture Samples collected at Chittampur (V&M), SPSR Nellore District against public complaint.		
<b>Description of Sample</b>	Y1909237 - Water Sample collected from Pulli Kaluva, Near Etigattu Thumu, Chittampur (M). Y1909238 - Water Sample collected from Pulli Kaluva, Near Pittuvani Pulli, Chittampur (M). Y1909239 - Water Sample collected from Etigattu kaluva, Pedharthivari Kandriga, Chittampur (M).		

S.No	Parameter (s) / Name of Test	Test Method	Units	Sample Code		
				Y1909 237	Y1909 238	Y1909 239
1	pH	APHA (23rd Edition) 4500-H+ B, 2017.	----	7.85	7.79	7.60
2	Total Suspended Solids	APHA (23rd Edition) 2540 D, 2017.	mg/L	28.0	31.0	35.0
3	Total Dissolved Solids	APHA (23rd Edition) 2540 C, 2017.	mg/L	4656	4875	5832
4	Chemical Oxygen Demand (COD)	APHA (23rd Edition) 5220 B, 2017.	mg/L	50	56	48
5	Biochemical Oxygen Demand (BOD) For 3days @ 27°C	IS 3025 (Part 44)-1983	mg/L	12	13	10

**Note:**

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**Water & Waste Water Test Report**

ULR - TC730419000557 F

<b>Report No</b>	1909W048	<b>Report Date</b>	22.10.2019
<b>Sample code</b>	Y1909240 to 242	<b>Test Completion Date</b>	04.10.2019
<b>Sample Collected date</b>	26.09.2019	<b>Sample Received Date</b>	27.09.2019
<b>Sample Collected by</b>	Environmental Engineer, RO - Nellore (Randomized).		
<b>Name &amp; Address of the Customer</b>	Environmental Engineer, RO - Nellore.		
<b>Sample Reference</b>	Aqua Culture Samples collected at Chittampur (V&M), SPSR Nellore District against public complaint.		
<b>Description of Sample</b>	Y1909240 - Water Sample collected from Mallam tank, Near pallemparthri junction, Jalapeddipalem, Chittampur(M). Y1909241 - Water Sample collected from Peda kamamu vagu, Near pituvani palli, Chittampur(M). Y1909242 - Water Sample collected from Etigattu kaluvu, Near Thagedamma temple, Ranganathapuram, Chittampur(M).		

S.No	Parameter (s) / Name of Test	Test Method	Units	Sample Code		
				Y1909 240	Y1909 241	Y1909 242
1	pH	APHA (23rd Edition) 4500-OR-2017.	---	7.77	7.76	7.52
2	Total Suspended Solids	APHA (23rd Edition) 2540-D-2017	mg/L	16.0	18.0	84.0
3	Total Dissolved Solids	APHA (23rd Edition) 2540-C-2017	mg/L	5122	6728	10822
4	Chemical Oxygen Demand (COD)	APHA (23rd Edition) 5220-B-2017	mg/L	80	67	56
5	Biochemical Oxygen Demand (BOD) For 5days @ 27° C	IS 3025 (Part 44): 1993	mg/L	20	18	15

**Note:**

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*K. Srinivas*  
SENIOR ENVIRONMENTAL SCIENTIST

**Annexure – VII****Report of the Senior Officer from Coastal Aquaculture Authority ie.,  
Sri A.Antony Xavier, Director ( Technical ) Coastal Aquaculture  
Authority Department of Fisheries, Chennai**

तटीय जलकृषि प्राधिकरण  
मत्स्यपालन विभाग  
मत्स्य पालन, पशुपालन व डेयरी उद्योग मंत्रालय  
भारत सरकार  
**COASTAL AQUACULTURE AUTHORITY**  
Department of Fisheries  
Ministry of Fisheries, Animal Husbandry and Dairying  
Government of India



5वीं मंजिल, इंटीग्रेटेड ऑफिस कॉम्प्लेक्स  
पशु पालन व मत्स्य पालन विभाग  
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**Report on survey on Brackishwater Aquaculture farms located at Chittamuru,  
Vakadu and Kota Mandals of Nellore District, Andhra Pradesh on 27.08.2020.**

In accordance with the orders passed by the Hon'ble National Green Tribunal, Southern zone, Chennai, the Competent Authority has nominated the Director (Tech), CAA as the Member of Joint Committee constituted by the Hon'ble National Green Tribunal, Southern Zone, Chennai and the same was forwarded to the Joint Director of Fisheries.

On the approval of the Competent Authority, the Director (Technical) and Sr. Technical Assistant, CAA attended the meeting with joint Committee headed by the Sub-Collector, Gudur Region on 24.08.2020 at 5 pm in the Chamber of Sub-Collector & Sub Divisional Magistrate Gudur, Nellore District Andhra Pradesh and subsequently, the Director (Technical) and Sr. Technical Assistant, CAA had visited the following villages on 27.08.2020 along with the Joint Committee headed by the Sub Collector, Gudur, Nellore District constituted for this purpose.

Sl. No.	Name of the Village	Mandal Name
1.	Pittuvanipalli	Chittamuru
2.	Ranganathapuram	Chittamuru
3.	Padarthivari	Chittamuru
4.	Muttembaka	Vakadu
5.	Thirumeru	Vakadu
6.	Kariapudi	Kota

**Field observations:**

- Shrimp farmers using swarnamukhi river water as well as bore water for culture.
- They are not maintaining ETS facility in their farms.
- Without treating the water they are directly releasing into the agriculture irrigation canal. There is no proper drainage system for shrimp farms.
- The farmers are not following bio security measures like Bird scare net and crab fencing.
- Those farmers who are registered with CAA recently, they are not doing the culture they are given those lands on lease to other farmers.
- The supply channels are found to be carrying salt water.



**Para 4.9 and 19 of the Guidelines for Regulating Coastal Aquaculture issued under Chapter II of Coastal Aquaculture Authority Rules, 2005 provides that**

4.9 The following guidelines, which are mandatory, should be adopted for site selection and also to avoid subsequent social and environmental impacts:

- Mangroves, agricultural lands, saltpan lands, ecologically sensitive areas like sanctuaries, marine parks, etc., should not be used for shrimp farming.
- Shrimp farms should be located at least 100 m away from any human settlement in a village / hamlet of less than 500 population and beyond 300 m from any village / hamlet of over 500 population. For major towns and heritage areas it should be around 2 km.
- All shrimp farms should maintain 100 m distance from the nearest drinking water sources.
- The shrimp farms should not be located across natural drainage canals / flood drain.
- While using common property resources like creeks, canals, sea, etc., care should be taken that the farming activity does not interfere with any other traditional activity such as fishing, etc.
- Spacing between adjacent shrimp farms may be location specific. In smaller farms, at least 20 m distance between two adjacent farms should be maintained, particularly for allowing easy public access to the fish landing centers and other common facilities. Depending upon the size of the farms, a maximum of 100 – 150 m between two farms could be fixed. In case of better soil texture, the buffer zone for the estuarine based farms could be 20 –25 m. A gap having a width of 20 m for every 500 m distance in the case of sea based farms and a gap of 5 m width for every 300 m distance in the case of estuarine based farms could be provided for easy access.
- Larger farms should be set up in clusters with free access provided in between clusters.
- A minimum distance of 50-100 metres shall be maintained between the nearest agricultural land (depending upon the soil condition), canal or any other water discharge / drainage source and the shrimp farm.
- Water spread area of a farm shall not exceed 60 per cent of the total area of the land. The rest 40 per cent could be used appropriately for other purposes. Plantation could be done wherever possible.
- Areas where already a large number of shrimp farms are located should be avoided. Fresh farms in such areas can be permitted only after studying the carrying / assimilation capacity of the receiving water body.



### 19.0 Protecting the livelihood of various coastal communities:

19.1 Coastal aquaculture, which is now confined mainly to shrimp farming, is one among the several activities in the coastal area involving the coastal communities. Much of the social conflicts in coastal areas are due to the larger demands on the limited resources, resulting in competition amongst the various stakeholders. There are also instances where through harmonious use of resources coastal communities have set up excellent examples of integrated coastal development.

19.2 Badly planned and unregulated operation of shrimp farms, as already indicated can cause considerable level of avoidable conflicts with the community and other sectoral activities in the vicinity of the farms. Conflicts could arise between shrimp farmers and others who either live in the coastal zone or depend on coastal zone resources for their livelihood, as also between shrimp farm owners / managers and employees, especially in the case of larger farms. Some of the more serious inter-sectoral problems would be addressed in the overall governance and regulation by adopting the following guidelines:

- Shrimp farm owners / managers should respect the community rights and needs and in case of any conflicts arising always attempt to solve the problems in amicable ways for ensuring harmony in the community and sustainability of the shrimp farms. They should co-operate with the community and other sectoral users of the coastal resources, in common efforts for improving environmental conditions and community welfare.
- Farmers, especially with larger holdings should employ local workers as far as possible.
- Workers should be provided with good working conditions and should also be trained for their skill upgradation.
- Access to the sea front and other common resources to the coastal communities by the aquaculture units should be ensured. The interests of the communities and organisations in the area should be safeguarded.
- Care should be taken to see that the natural drainage canals which are used as water source for aquaculture units are not blocked so as to avoid flooding of low lying areas and villages.
- Salinisation of land and drinking water should be avoided by providing suitable buffer zones between agricultural land, villages and shrimp farms.
- Use of common property resources like the creeks, canals, etc., should be carried out in a harmonious manner and the traditional rights of the coastal communities should not be affected in any way.
- **To avoid problems of ground water salinisation, drawal of ground water is strictly prohibited for shrimp aquaculture. It must be ensured that piezometers / ground water monitoring bore wells preferably 4 / ha (along the periphery of the pond) are installed to monitor salinity ingress. In case of salinity ingress, the Coastal Aquaculture Authority should ensure immediate closure of the farms.**



**Suggestions:**

1. The drawl of ground water is strictly prohibited and hence the same shall be enforced accordingly.
2. The salinisation of water ways (Canal and creeks) and the reservoir tanks such as Mallam Reservoir need to be corroborated with the historical data to confirm the salinisation due to shrimp farming. Action shall be initiated based on the confirmation.
3. The reclamation of lands already brought under shrimp farming is considered difficult and hence further expansion of shrimp farming into freshwater agricultural lands shall be prohibited effectively.



**(A. Antony Xavier)**  
**Director (Technical)**



**Annexure – VIII****Report of Principal, Scientist ( Agro) & Head Saline Water Scheme,  
Acharya NG Ranga University, Bapatla****AICRP on Management of Salt affected Soils and Use of Saline Water in  
Agriculture, Agricultural College Farm, Bapatla****Report on Effect of Aqua culture on Agriculture fields of Chittamur mandal of SPSR  
Nellore District**

Paddy is the main crop in Chittamur mandal of SPSR Nellore district. The source of irrigation for paddy crop is the river Swarnamukhi. The river water comes to Chittamur mandal through Royyalakaluva which is a tributary to Swarnamukhi river. Pulikaluva which is a subchannel of Royyalakaluva become the main feeding channel of mallam irrigation tank. This tank is the major source of irrigation for most of the paddy farmers. The other subchannels from Pulikaluva are Yetigattu kaluva and Palamadugu drain which also act as direct source of irrigation to paddy crop.

It is observed that some of the paddy farmers converted their fields along these channels into aquaponds. These farmers exploiting the high saline ground water for culturing prawns. After harvesting of the aqua crop, the high saline water drained into nearby irrigation channels and polluted the irrigation water with saline water. When the farmers use this polluted water for irrigation to paddy crop, it not only decreases the crop yields but also deteriorates the soil by increasing soil salinity. Continuous use of high saline water for irrigation makes the soil unfit for growing paddy crop in long run.

The salinity of groundwater samples using for aqua ponds is varied between 16-30  $\text{dSm}^{-1}$ . The water salinity of Palamadugu drain (middle), Pulikaluva (near the bridge), Royyala Kaluva (near Tagettamma temple), Mallam tank (beginning) and Mallam tank ( middle) is found to be 17.0  $\text{dSm}^{-1}$ , 5.2  $\text{dSm}^{-1}$ , 27.0  $\text{dSm}^{-1}$ , 8.9  $\text{dSm}^{-1}$  and 10.5  $\text{dSm}^{-1}$  respectively. At present the water levels in Mallam tank are very low and almost dried up. The water levels in irrigation canals are also very low.

Regarding soils, 40 soil samples were collected from different farmers fields covering Ranganadhapuram, Pittuvari palle, Mallam, Kokkupalem and Padarthyvarikandriga villages of Chittamur mandal and analysed for soil salinity. Out of forty samples, 52.5% samples are non saline ( $\text{ECe}$  0-2  $\text{dSm}^{-1}$ ), 20% are slightly saline ( $\text{ECe}$  2-4  $\text{dSm}^{-1}$ ), 17.5% are moderately saline ( $\text{ECe}$  4-8  $\text{dSm}^{-1}$ ), 5% are strongly saline ( $\text{ECe}$  8-16  $\text{dSm}^{-1}$ ) and 5% are very strongly saline ( $\text{ECe}$  >16  $\text{dSm}^{-1}$ ). The paddy crop can be grown up to moderately saline soils. Beyond this, the crop yields will be declined.

Finally it is suggested that the high saline ground water using for aqua culture should not be drained into irrigation channels. A separate arrangement by way of laying closed pipeline may be made to dispose it directly to salt creeks. Already the soils which become saline can be reclaimed through leaching of salts by using good quality irrigation water. Saline tolerant varieties of paddy may be selected for growing paddy crop.

  
Principal Scientist (Agro) & Head  
Saline Water Scheme,  
BAPATLA

## SOIL SAMPLE ANALYSIS REPORT OF FARMERS OF CHITTAMUR MANDAL IN SPSR NELLORE DISTRICT

S.No.	Name of the farmer	District	Mandal	Village	Survey No.	pH	ECe	Remarks
1.	Sri Nalajam Srinivasulu	SPSR Nellore District	Chittamur	Ranga nadhp uram	45-1	7.2	3.8	Slightly saline Suitable for paddy cultivation
2.	Sri Saguturu Dayakar Reddy	-do-	-do-	-do-	104-3P	7.5	2.3	Slightly saline Suitable for paddy cultivation
3.	Sri Vinnamala Munisekhar Reddy	-do-	-do-	-do-	104-4P	7.3	1.1	Non-saline Suitable for paddy cultivation
4.	Sri Potluru Murali	-do-	-do-	-do-	78-1	6.0	0.5	Non-saline Suitable for paddy cultivation
5.	Sri S. Krishna Reddy	-do-	-do-	-do-	56-1	6.2	1.0	Non-saline Suitable for paddy cultivation
6.	Smt. Potluru Bhargavi	-do-	-do-	-do-	74-2	6.4	0.7	Non-saline Suitable for paddy cultivation
7.	Sri Patrangam Subrahmanyam	-do-	-do-	Malla m	207-5	5.7	0.8	Non-saline Suitable for paddy cultivation
8.	Sri Putragunta Ramasubbaiah	-do-	-do-	-do-	240-3A	5.8	3.0	Slightly saline Suitable for paddy cultivation
9.	Smt Maralaku Chengamma	-do-	-do-	Kokku palem	18-5	6.9	23.2	Very strongly saline. Paddy yields decreased.

  
 PRINCIPAL SCIENTIST (AGRO.) & HEAD  
 SALINE WATER SCHEME  
 BAPATLA - 522 101

**Annexure – IX****Constituted Committee appointed by the Sub Collector, Gudur****Rc.No:1053/D/Fish/2019**Sub Collector Office,  
Gudur, dt: -08-2020.From  
Sri. Gopalakrishna Ronanki, I.A.S.,  
Sub Collector,  
Gudur.To  
1. The Tahsildars  
Chittampur/Vakadu/Kota

Sir/Madam,

**Sub:-** Fisheries – SPSR Nellore District – Chittampur, Vakadu & Kota Mandals –Survey on Brackish water Aqua farms – Request to join in personal inspection along with records and report called for– Reg**Ref:-** 1) District Collector Nellore Note orders dt: 03-07-2020  
2) Progs No 1053/D/2019 dt 3-7-2020 of the District Collector Nellore.  
3) JD Fisheries Lr.No.1053/D/2019 dt:03.08.2020 Dt:06.08.2020.

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I invite attention to the references cited,  
In the reference 3<sup>rd</sup> it is to informed that vide 2<sup>nd</sup> cited The District Collector Nellore has Constituted the Committee at Village Level, Man

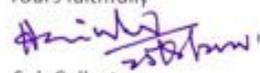
dal Level and Division Level, that the Divisional Level, Committee conduct a survey on existing Aqua ponds in the villages at Pittivanipalli, Ranghnadhapuram &amp; Karlapudi of Kota Mandal which are effecting the Mallam MI tank of Mallam Village of Chittampur Mandal

It is instructed to submit detailed report within 2 days and it is decided to conduct field visit with Divisional Level Committee on 27.08.2020 at 10.00 am.

Following are the Divisional Level Committee Members.

Sl.No	Name of the Employee	Designation	Mobile number
1	Sri Ronanki Gopalakrishna, IAS,	Sub Collector, Gudur	9849904056
2	MD. Althaf Mozin	Dy. Inspector of Surveyor	9989005372
3	P.Suresh Babu	EE Irrigation	9391268055
4	A.Soma Sekhar Reddy	EE Electrical	9440811988
5	Sk.Chand Basha	Asst. Director of Fisheries	9618194006
6	Siva Nayak	Asst. Director of Agriculture	8886613652
7	P.Soban Babu	Dy. Director of Ground Water	9866578689
8	M.Pramod Kumar Reddy	EE Pollution Control Board	9866776736

Yours faithfully

  
 Sub Collector  
 Gudur

  
 DAO

M25/8/20

**Annexure – X****Report of the Assistant Director of Fisheries, Gudur Division****Notes of Inspection of Divisional Level Committee on the Aqua Ponds in Kota, Vakadu & Chittamur Mandal dt:27.08.2020.**

In pursuance of the orders of the District Collector, SPSR Nellore vide Proceedings Rc.1053/D/2019 dt:03.07.2020. The Divisional Level Committee members namely Sub Collector, Gudur, Executive Engineer, Irrigation Gudur, Executive Engineer, Electricity Gudur, Deputy Director of Ground Water, Executive Engineer, Pollution Control Board Nellore, Assistant Director of Agriculture Naidupet, Assistant Director of Fisheries, Gudur (under signed) had inspected the Aqua Ponds in Kota, Vakadu & Chittamur Mandals.

On the basis of the Village Level & Mandal level constituted Committees reports, totally 843 Aqua Ponds were there (Chittamur 288, Kota 142 & Vakadu 413) and therefore the Divisional Level Committee on 27.08.2020 had inspected the Aqua Ponds in a random reaching 10% of the total Aqua ponds in the respective mandals and noticed the following as detailed below.

1. There are totally 843 Aqua Ponds Culture in the respective mandals in which 319 borewells had been laid in the Aqua Ponds.
2. In the respective mandals totally 24 lease holders had cultivating the Aqua Ponds in an extent of 31.18 Hectors authorizedly and 343 lease holders were cultivating an extent of 302.27 Hectors un authorizedly.
3. In the respective mandals 34 farmers who are owners of the land had got an extent of 40.80 Hectors into Aqua Cultivation authorizedly where as 132 owners had cultivated an extent of 158.13 Hectors of land un authorizedly. The statement is enclosed herewith for kind perusal and necessary action.
4. As a mandal wise the following are my observations:
  - a. **Kota Mandal:** In karlapudi Village of Kota Mandal, the main drain channel is Challakalva Canal which is originated from Kokkupadu Village and enters into the Jarugumalli, Agarharam, Kottapalem, Kota & Karlapudi Villages of Kota Mandal which covers a distance of 10KM in the mandal and finally merges into the Bay of Bengal at Govindapalli Village of Kota Mandal. There are 13 un authorized Aqua Ponds covering an extent of Ac.49.20 in the Karlapudi Village. The sample of water is tested and the salinity of the water 17 PPT.

Finally my observation is that all the Aqua waste and contaminated water is flowing through the Challakalva canal and finally merges into the Bay of Bengal at Govindapalli Village of Kota Mandal because of which the entire water in the Challakalva Canal is getting contaminated. As since the entire contaminated water is getting into the Bay

of Bengal and the entire flow of Chalkaluvu Drain Canal is with Aqua Culture and hence there is no other loss to any farmers.

b. **Vakadu Mandal:**

- I) **Muttembaka Village:-** The main drain channel is Puli Kaluva Canal which is originated from Koondapuram village and flows through Muttembaka and Vakadu villages and some of the villages of Chittamur Mandals and finally merges into Royyala Kaluva in Pittivariipalli of Chittamur Mandal. The drain canal flows for a distance of 8 KMs in the mandal. The sample of water tested and the salinity of the water is 5 PPT. There are 24 un authorized Aqua Ponds are there in the village covering an extent of Ac.109.54.

As there are paddy farmers who are using Pulikaluvu for Agriculture purpose, the release of contaminated and waste water from the Aqua Ponds through Pulikaluvu, there is a damage to the paddy farmers who are using the Pulikaluvu as a source of irrigation for water and other cultivation purposes.

- II) **Tirumuru Village:-** As there are 21 un authorized Aqua Ponds covering an extent of Ac.30.12 in the village and main source of the Aqua Ponds is bore water and the contaminated and waste Aqua water are getting into the Tungali area in which most of the land is Government land and there are no paddy farmers along the drain and hence no loss to the paddy farmers. The sample of water is tested and the salinity is 14 PPT.

- c. **Chittamur Mandal:** Royyala Kaluva is a main flow channel which originated from Swarnamukhi River and flows into the Verruguntapalem, Aletipada, Koondapuram, Eswaravaka, Chittamur, Somanamudram, Padarthivarikandruga, Rangasubapuram, Perantallapmitta, Kogili, Yeluru, Buradagali & Veligajulapalli of Chittamur Mandal which covers around 20 Kms in to the Mandal and finally merges into the Raviguntapalem Village of Vakadu Mandal where there is a salt lake (Upputeru).

There are 151 farmers are there in the Pittivariipalli, Padarthivarikandruga and Rangasubapuram who are unauthorizedly brought an extent of 154.83 Hectors of land into Aqua Cultivation. As there is a quantity of alkalinity in the water is more and there is no other source of fresh water for irrigation, most of the paddy farmers had drilled bores which is the main source of water for irrigation. As the salinity in the water ranges from 10 to 15 PPT and hence most of the farmers have opted Aqua Culture rather than paddy farming.

It is further observed that as there is a 4 Kms distance from the Mallam Cheruva to Upputeru in which the contaminated water from the Aqua ponds is getting released by which the Mallam Tank is getting polluted to some extent. But, it is not true only because of the Aqua Pond Culture contaminated waste water released the Mallam Tank is getting contaminated. It is also observed that the said flow of water to the Mallam Tank is only because of Feeder Channels of Royyala Kaluva but not due to the main flow of water from the Royyalakaluva.

It is finally observed that as the reason behind the large extent of Aqua Ponds in Chittamar, Krita & Vakadu Mandals are due to the salinity of the water available which makes the farmers not to opt paddy farming. Though some of the farmers have opted paddy farming they have not yielded the good results when compare to the other area paddy farmers. Further it is also observed that the because of existence of Upputeru since long back the entire ground water in the respective mandals have turned into salty in nature which results in not usage of such water for Irrigation of fields and hence in an alternative way most of the farmers in the respective mandals had made their fields into Aqua Ponds as since the salt water is also suitable and yields good results in Aqua Pond Culture.

In view of the above observations noticed by the undersigned it is recommended for taking necessary action on the farmers who have brought the land into use of Aqua Ponds unauthorizedly and further as there are some paddy farmers are effecting due to the drain flow necessary action has to be initiated to regularize drain water flow as per the Government norms and CAA norms. Further the Mallam Tank is mainly getting contaminated because of Feeder channels it is recommended for necessary instructions in order to control the flow of drain water into the feeder channels by which the contamination of Mallam Tank is going to be reduced.

  
Asst. Director of Fisheries  
GUDUR

ABSTRACT																				
Statement Showing the Particulars of the Survey on Brackish water Aquafarmers Existing with Chittamur, Kota and Vakadu Mandal, SPSR Nellore District																				
S.No	Name of the Mandal	No. of Villages	No. of Farmers	Total Extent in (Ha)	No. of Ponds	No. of Bore wells	Authorized				Unauthorized				Total Extent in Ha				Remarks	
							License holder		Others		License holder		Others		License holder		Others			
							No. of Farmers	Extent in Ha	No. of Farmers	Extent in Ha	No. of Farmers	Extent in Ha								
1	Chittamur	3	106	178.35	288	80	18	21.18	14	15.40	108	329.38	26	32.19	134	190.57	40	47.78	13 No are Unauthorized	
2	Kota	1	58	91.134	142	44	6	10.004	7	9.67	13	31.66	26	40.3	25	41.164	33	49.97		
3	Vakadu	2	309	262.91	413	195	0	0	13	15.53	216	363.73	80	85.64	216	363.74	93	101.17		
<b>Total</b>			<b>6</b>	<b>539</b>	<b>532.39</b>	<b>843</b>	<b>319</b>	<b>18</b>	<b>31.18</b>	<b>34</b>	<b>40.80</b>	<b>343</b>	<b>392.27</b>	<b>132</b>	<b>158.13</b>	<b>367</b>	<b>393.47</b>	<b>166</b>	<b>198.92</b>	

*S. P. S. Rao*  
**Asst. Director of Fisheries**  
 GUDUR

ABSTRACT																			
Statement Showing the Particulars of the Survey on Brackish water Aquafarmers Existing with Chittamur, Kota and Vakadu Mandal, SPSR Nellore District																			
S.No	Name of the Village	Name of the Mandal	No. of Farmers	Total Extent in (Ha)	No. of Ponds	No. of Bore wells	Authorized				Unauthorized				Total Extent in Ha				Remarks
							License holder		Others		License holder		Others		License holder		Others		
							No. of Farmers	Extent in Ha	No. of Farmers	Extent in Ha	No. of Farmers	Extent in Ha	No. of Farmers	Extent in Ha	No. of Farmers	Extent in Ha	No. of Farmers	Extent in Ha	
1	Pillayarpalli	Chittamur	58	78.38	147	35	5	10.04	10	7.71	68	13.33	14	7.30	74	63.37	24	15.01	12 No are Unauthorized
2	Pedariverankonda	Chittamur	28	27.95	41	20	30	15.18	1	0.6	18	15.49	1	0.7	28	26.63	2	1.3	
3	Pangarathapuram	Chittamur	40	72.04	58	25	0	0	3	7.29	38	40.57	11	24.28	38	40.57	14	31.47	
4	Katipudi	Kota	58	91.134	142	44	6	10.004	7	9.67	13	31.66	26	40.3	25	41.164	33	49.97	
5	Mullumbaku	Vakadu	96	91.05	155	75	0	0	1	1.2	42	25.23	10	64.31	42	25.23	54	67.52	
6	Tirumuru	Vakadu	212	263.98	258	120	0	0	12	12.35	174	136.50	27	21.53	174	136.51	38	33.63	
<b>Total</b>			<b>539</b>	<b>532.39</b>	<b>843</b>	<b>319</b>	<b>24</b>	<b>31.18</b>	<b>34</b>	<b>40.80</b>	<b>343</b>	<b>392.27</b>	<b>132</b>	<b>158.13</b>	<b>367</b>	<b>393.47</b>	<b>166</b>	<b>198.92</b>	

*S. P. S. Rao*  
**Asst. Director of Fisheries**  
 GUDUR

## Annexure - XI

## Report of the Dy. Inspector of Survey, Guduru

XI

శ్రీయుత సబ్ కలెక్టర్ గూడూరు వారికి నివేదిక సమర్పితము

చిట్టమూరు మండలము మళ్లం గ్రామ కాపురస్తులైన శ్రీ కామిరెడ్డి సుబ్రమణ్యం రెడ్డి మరియు కోట మండలము సిద్ధవరం గ్రామ కాపురస్తులైన శ్రీ దువ్వూరు రాజగోపాల్ రెడ్డి మరియు ఇతరులు శ్రీయుత జిల్లా కలెక్టర్ శ్రీ పొట్టి శ్రీరాములు నెల్లూరు జిల్లా వారికి తేదీ:01.06.2020, 27.06.2020న దాఖలు పరచిన అర్థి మేరకు శ్రీయుత జిల్లా కలెక్టర్ శ్రీ పొట్టి శ్రీరాములు నెల్లూరు జిల్లా వారి మరియు శ్రీయుత సబ్ కలెక్టర్ గూడూరు వారి ఆదేశానుసారము శ్రీ డిప్యూటీ ఇన్స్పెక్టర్ ఆఫ్ సర్వే గూడూరు, కోట, చిట్టమూరు, వాకాడు మండల సర్వేయర్ల ఆధ్వర్యములో ఆ మండల గ్రామ సర్వేయర్లు మరియు గ్రామ పరిపాలనాధికారులు మరియు ఇతర విభాగముల సెబ్బంది హాజరై ఆ గ్రామములోని ఆక్వాటర్స్ ను (రొయ్యలగుంటలు) కొలిచి వివరములను పూర్తి వివరములను ఈ క్రింది విధముగా సంబంధిత మండల తహసీల్దారులకు నివేదికలు దాఖలు పరచియున్నారు.

వ.నెంబర్	మండలము	గ్రామము	మొత్తం రొయ్యల గుంటల సంఖ్య	రొయ్యల గుంటల పూర్తి విస్తీర్ణము	పట్టా పొలము విస్తీర్ణము	అసైన్ మెంటు పొలము విస్తీర్ణము	సి.జి.యం.యస్ పొలము విస్తీర్ణము	ప్రభుత్వ భూమి (ఆక్రమణలు) విస్తీర్ణము
1	కోట	కర్లపూడి	142	231.47	140.22	81.77	-	9.48
		మొత్తము:	142	231.47	140.22	81.77	-	9.48
2	వాకాడు	తిరుమూరు	258	424.90	386.97	-	22.00	15.93
		ముట్టింటాక	158	232.19	168.11	-	56.50	7.58
		మొత్తము:	416	657.09	555.08	-	78.5	23.51
3	చిట్టమూరు	పాదర్తివారి కండ్లిగ	43	69.02	48.99	17.99	-	2.04
		పిట్టివానిపల్లి	148	194.89	84.50	76.69	-	33.70
		రంఘనాద పురం	98	177.94	55.57	101.91	-	20.46
మొత్తము:			289	441.85	189.06	196.59	-	56.2

పై విషయములను తమ దృష్టికి తెస్తూ తదుపరి చర్య నిమిత్తము నివేదిక సమర్పించడమైనది.

  
 డిప్యూటీ ఇన్స్పెక్టర్ ఆఫ్ సర్వే  
 గూడూరు

**Annexure – XII****Report of the Dy. Director, Ground Water & Water Audit Dept,  
SPSR Nellore.**

XII

GOVERNMENT OF ANDHRA PRADESH  
GROUNDWATER & WATER AUDIT DEPARTMENT

From  
Sri T. Satyanarayana Sarma, B.E.,  
Deputy Director (FAC)  
Groundwater & Water Audit Dept.,  
SPSR Nellore.

To  
The Sub Collector,  
Gudur Division  
SPSR Nellore District

Lr.No. 163/Hg/2020.

Dt: 24.09.2020.

Sir,

Sub: - Groundwater and Water Audit Department – Sri Potti Sriramulu  
Nellore District – Inspection of Aqua Ponds existing along Puli  
Kalava and Royyala Kalava In Chittamuru, Kota and Vakadu  
Mandals - Inspection Report - Submitted - Regarding.

Ref: - Proc.No: 1053/D/2019, dated: 03/07/2020

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At the instance of Sub Collector, Gudur Division, Investigations conducted on  
Brackish Water Aqua Ponds existing in Pittuvanipali, Raganadhapuram and  
Padrthivari Kandriga Villages of Chittamuru Mandal, Muttembaka and Thirumuru  
Villages of Vakadu Mandal and Karlapudi Village of Kota Mandal to ascertain the  
facts about the allegations raised by the farmers of Mailam Irrigation Tank and to  
assess the groundwater status in those villages. Accordingly surveys were conducted  
and the following observations were made.

The area under investigation is covered with mixed sandy clay soils  
underlain by coastal alluvium formation belonging to recent age of geological time  
scale. This underlain formation is of unconsolidated in nature and comprises mostly  
of medium to coarse grained sand with clay intercalations. Here, groundwater occurs  
under water table conditions and is being utilized mostly by means of tube wells and  
shallow filter points. Around 600 to 700 tube wells and shallow filter points are being  
used for the purpose of aqua culture. The depth of these tube wells ranges from 100  
feet's to 180 feet's while the depth of shallow filter points ranges from 21 feet's to 30  
feet's. They are energized with 5 to 10 HP Submersible Motors and their discharges  
ranges from 5,000 lph to 18,000 lph. As the underlying formation is comprised of  
clay intercalations the quality of the groundwater is affected and became saline in  
nature with salinity ranging from 2 PPT to 20 PPT. It is reported that each bore well is  
being used 5 to 10 hours per day, withdrawing a quantity of 50,000 to 90,000 litres  
per day to fill their aqua ponds.

It is clear from the above observations that there is over exploitation of groundwater in those investigated areas. This much of groundwater exploitation not only leads to the depletion of groundwater levels but also leads to the further deterioration of groundwater quality in and around the investigated areas causing sea water intrusion.

It is also observed that the waste water or chemically polluted water from the aqua ponds is released into the surrounding first and second order streams and irrigation canals like Royyala Kalava and Pull Kalava etc. Due to which Mallam irrigation tank which gets its water from the Swarnamathi River through pull kalava and royjala kalava is completely filled with this waste water/chemically polluted water, making it difficult for the ayacutdars of Mallam tank, Royyala Kalava and Pull Kalava to irrigate their paddy fields from the last few years. This release of untreated water not only depletes the quality of groundwater in Mallam village to a further level but also affects the groundwater quality in the surrounding villages.

Randomly, few groundwater samples were collected from the aqua pond wells in the study areas and analysed chemically (details enclosed in annexure - 1). The resulting Total Dissolved Solids and Electrical Conductivity of the samples are compared to the BIS Standards of Irrigation as follows.

S.No	Parameter	BIS Standard Acceptable Limit for Irrigation	BIS Standard Acceptable limit for Drinking	Value of Collected Samples
1	Total Dissolved Solids	500-2000 PPM	50-250	550-2733
2	Electrical Conductivity	Below 2000 uS/cm	750	1114-5466

Note: as the water samples were collected in the rainy season, the resulting TDS values fallen near to the acceptable limits but their values may increase to 3000-5000ppm during summer season. +

It is clear from the above figures that the electrical conductivity of collected samples are beyond the permissible limits which indicates that the brackish water aquaculture has adversely affecting the groundwater as well as the surface water sources in the surveyed and their neighbourhood villages. In Pittuvaniipalli, Padertiveri Kandriga and Raganachapuram Villages of Chittamuru Mandal, Tirumuru village of Vakadu mandal normally may not be attained as the groundwater quality is greatly diminished but in muttenbaka village of vakadu mandal there are chances of restoring the groundwater quality by minimizing the groundwater usage for aquaculture. -

Further it is to submit that, none of the aqua farmers has obtained permission from Groundwater and Water Audit Department either to construct or to use their tube wells for brackish water aqua purpose. As per APWALTA Act the Mandal Revenue Officer (Mandal Water Authority) may take further necessary action on the unauthorized wells and stop the usage of groundwater for aqua ponds cultivation

It is opined that the waste water from the aqua ponds may be directed towards the buckingham canal to stop the groundwater depletion and deterioration of groundwater quality to further extent. This will also let the ayuchdan of the mallam tank, myyala kalava and pull kalava to irrigate their paddy fields with the swamamukhi water.

Yours Faithfully

*[Signature]*  
Deputy Director (FAC) 24/9/2020

GW & WA Department

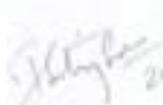
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**Annexure-1**  
**Statement Showing the Quality Details of Groundwater Samples.**

S.No	Village	Mandal	Name of the Beneficiary	Depth of Well in Feet	Yield in LPH	Mode of lift	Geo Co-Ordinates	Electric Conductivity $\mu\text{S/cm}$	Total Dissolved Solids mg/l	Remarks
1	Muttuvaka	Vakati	N. Jaganah	120	10,000-11,000	1 HP Sub	17°58'21.85"N 80°04'57.38"E	2058	3029	Doubtful
2	Muttuvaka	Vakati	Muni Reddy	120	11,000-13,000	1 HP Sub	17°58'38.55"N 80°04'48.52"E	2062	3000	Doubtful
3	Trumuru	Vakati	N. Balaji	90	15,000-16,000	1.5 Hp Sub	17°58'14.92"N 80°07'08.24"E	5406	2793	Unsuitable for irrigation
4	Trumuru	Vakati	Handpump Temple Pramesh	20	-	Manual	17°58'41.30"N 80°07'08.90"E	1100	550	Doubtful
5	Karlapudi	Kota	A. Parandamann	90	10,000-13,000	1 HP Sub	17°58'26.77"N 80°04'49.81"E	5886	2800	Unsuitable for irrigation
6	Karlapudi	Kota	Handpump Temple Pramesh	20	-	Manual	17°58'26.75"N 80°04'49.81"E	1114	557	Doubtful
7	Pittavankulu	Chittamuru	M. Satish	120	10,000-12,000	1 HP Sub	17°58'07.30"N 80°05'20.80"E	4640	2320	Unsuitable for irrigation
8	Pallethruvi Kundige	Chittamuru	Kishna	120	-	-	17°58'5.54"N 80°05'27.07"E	4650	2400	Unsuitable for irrigation

Note: Classification of irrigation water based on Electrical Conductivity (EC) Standard

Type of Water	Classification	Electrical Conductivity ( $\mu\text{S/cm}$ )
Low saline	Excellent	100-250
Medium	Good	250-750
Saline	Permissible	750-2000
Highly saline	Doubtful	2000-3000
Very High saline	Unsuitable	>3000

  
 Deputy Director  
 Ground Water & Water Audit Dept  
 N. P. E. R. NELLORE



GOVERNMENT OF ANDHRA PRADESH  
GROUNDWATER & WATER AUDIT DEPARTMENT

From  
Sri R. Sobhan Babu,  
Deputy Director,  
Groundwater & Water Audit Dept.,  
SPSR Nellore.

To  
The Sub Collector,  
Gudur Division  
SPSR Nellore

Lr.No. 143/Hg/2020.

Dt: 18.08.2020.

Sir,

Sub: - Groundwater and Water Audit Department – Sri Potti Sriramulu  
Nellore District – Inspection of Aqua Ponds existing along Puli  
Kalava and Royyala Kalava In Chittamuru, Kota and Vakadu  
Mandals - Inspection Report - Submitted - Regarding.

Ref:- Proc.No: 1053/D/2019, dated: 03/07/2020

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At the instance of Sub Collector, Gudur Division, surveys conducted on Brackish Water Aqua Ponds existing in Pittuvanipalem, Raganadhapuram and Padrthivari Kandriga Villages of Chittamuru Mandal, Muttembaka and Thirumuru Villages of Vakadu Mandal and Karlapudi Village of Kota Mandal to ascertain the facts about the allegations raised by the farmers of Mallam Tank and to assess the groundwater status in those villages. Accordingly surveys were conducted and the following observations were made.

**Muttembaka Village, Vakadu Mandal:-**

Muttembaka village of Vakadu mandal falls in NLR\_C\_74\_DUGGARAJUPATNA-MB and the stage of development of village and basin is 119% and 73% respectively, i.e., the village falls in over exploited category and the basin falls in semi critical category. Total geographical area of the village is 914 acres. Most of the area is covered mixed sandy black soils and is underlain by Alluvium Formation belonging to recent age of geological time scale. In this village groundwater occurs under water table conditions and the development is mainly through tube wells and shallow filter points. These wells are

chiefly in use cultivation of paddy and aqua culture. The wells which are being used for cultivation of paddy are constructed up to a depth of 100fts and are energized with 3 to 5 hp submersible motors. The discharges of these wells range from 10,000 to 17,000 lph. The quality of water is moderately suitable for irrigation of paddy with a salinity of less than 2ppm. While the wells for aquaculture are constructed to a depth of 250fts and energized with 7.5 to HP submersible motors. The discharges of these wells vary from 12,000 to 15,000 lph and the quality of groundwater is brackish in nature with a salinity of 2 to 5ppm.

It is observed during the survey that the paddy fields are located along the north and east sides of the village. Around 50 to 70 wells are in use for irrigation of paddy and each well is capable of irrigating up to 3acres with 7 hours pumping per day, withdrawing an average quantity of 30,000 litres per day. While the aqua ponds are located along the south and south west sides of the village and the cultivation of aquaculture is taking place from February to September months. Around 100 to 150 wells are in use for cultivation of 230 acres of aqua ponds and each well is being used for a period of at least 5 hours per day, with an average withdrawal of 50,000 to 75,000 litres per day.

It is reported by the villagers that, before commencing of aquaculture they used to irrigate their lands with the shallow filter points but on the rise of aquaculture the water levels decreased from time to time most of their filter points became defunct. Due to that they increased the depths of their filter points to 100fts. As the depth of wells and the overall usage of groundwater increased in the village the quality gradually decreased. So it is clear from the above findings that the aquaculture has adversely affected the groundwater regime in this village.

#### **Tirumuru Village, Vakadu Mandal:-**

Tirumuru village of Vakadu mandal falls in NLR\_C\_74\_DUGGARAJUPATNA-MB and the stage of development of village and basin is 54% and 73% respectively, i.e., the village falls in safe category and the basin falls in semi critical category. Total geographical area of the village is 1478 acres. Most of the area is covered mixed sandy black soils and is underlain by Alluvium Formation belonging to recent age of geological time scale. In this village groundwater occurs under

water table conditions and the development is mainly through tube wells. These wells are chiefly in use cultivation of paddy and aqua culture. The wells which are being used for cultivation of paddy are constructed up to a depth of 100fts and are energized with 3 to 5 hp submersible motors. The discharges of these wells range from 10,000 to 14,000 lph. The quality of water is moderately suitable for irrigation of paddy. While the wells for aquaculture are constructed to a depth of 200fts and energized with 7.5 to HP submersible motors. The discharges of these wells vary from 10,000 to 15,000 lph and the quality of groundwater is saline in nature with a salinity of more than 5 ppm.

It is observed during the survey that the paddy fields are located along the north and west sides of the village. In this village most of the paddy cultivation is rainfall based and the groundwater is being used as supplement source only due to the quality problem. Only few wells which are existing along the west side of the village are getting good quality water which is suitable for irrigation of paddy. While the aqua ponds are located along the south and east sides of the village and the cultivation of aquaculture is taking place from February to September months. Around 200 to 250 wells are in use for cultivation of 400 acres of aqua ponds and each well is being used for a period of at least 5 hours per day, with an average withdrawal of 40,000 to 50,000 litres per day.

It is reported by the villagers that the aquaculture has adversely affected the groundwater regime in the village. Before commencing aquaculture they used to irrigate their lands with the groundwater but currently they are unable to use most of their wells as the quality has greatly decreased due to the over usage of groundwater for aqua ponds.

#### **Pittuvanipalli Village, Chittamuru Mandal :-**

Pittuvanipalli village of Chittamuru mandal falls in NLR\_C\_74\_DUGGARAJUPATNA-MB and the stage of development of basin is 73%, i.e. the basin falls in the semi critical category. Total geographical area of the village is 427 acres. Most of the area is covered mixed sandy black soils and underlain by Alluvium Formation belonging to recent age of geological time scale. In this village groundwater occurs under water table conditions and the development is mainly through tube wells. These wells are chiefly in use cultivation of aqua culture only. They

are constructed to a depth of 150fts and energized with 6 to 7.5 to HP submersible motors. The discharges of these wells vary from 5,000 to 15,000 lph and the quality of groundwater is saline in nature with a salinity of 5 to 30ppm.

It is observed during the survey that the paddy fields are located along the east side of the village. Around 200 acres of land is available to irrigate paddy but due to the reasons like diminished groundwater quality and lack of irrigation tanks most of the land is kept dry from the past few years. Currently the villagers are depending on the rainfall to irrigate their fields. While the aqua ponds are located along the west side of the village and the cultivation of aquaculture is taking place from February to September months. Around 100 to 150 wells are in use for cultivation of 200 acres of aqua ponds and each well is being used for a period of at least 6 hours per day, with an average withdrawal of 30,000 to 70,000 litres per day.

It is reported by the villagers that there is groundwater quality problem in this village since last twenty years. However they used to irrigate their lands by using groundwater as a supplement source but on commencing the aquaculture the quality is further decreased which makes the groundwater useless for irrigating paddy. It is also observed during the investigation that the waste water from the aqua ponds is being released into the local canals/drains like royyala kalava.

#### **Padarthivari Kandriga Village, Chittamuru Mandal:-**

Padarthi Vari Kandriga Village of Chittamuru Mandal falls in NLR\_C\_74\_DUGGARAJUPATNA-MB and the stage of development of basin is 73%, i.e. the basin falls in the semi critical category. Total geographical area of the village is 99 acres. Most of the area is covered mixed sandy black soils and underlain by Alluvium Formation belonging to recent age of geological time scale. In this village groundwater occurs under water table conditions and the development is mainly through tube wells. These wells are chiefly in use cultivation of aqua culture only. They are constructed to a depth of 150fts and energized with 6 to 7.5 to HP submersible motors. The discharges of these wells vary from 5,000 to 15,000 lph and the quality of groundwater is saline in nature with a salinity of 5 to 30ppm.

It is observed during the survey that the aqua ponds are existing along the royyala kalava, around 30 wells are in use for cultivation of 60 acres of aqua ponds. Each well is being used for a period of at least 6 hours per day withdrawing an average of 30,000 to 70,000 litres per day. In this village only few acres of land is available for irrigation of paddy. Since the quality of groundwater has diminished over the years due to various reasons, the villagers used to depend upon the royyala kalava to irrigate their fields. But as the royyala kalava is being polluted by the release of waste water from the aqua ponds the villagers are now entirely depended on rainfall to irrigate their fields.

**Ranganadhapuram Village, Chittamuru Mandal:-**

Ranganadhapuram village of Chittamuru mandal falls in NLR\_C\_74\_YAKASIRI-MB and the stage of development of basin 75% respectively, i.e. the basin falls in the semi critical category. Total geographical area of the village is 902 acres. Most of the area is covered mixed sandy black soils and is underlain by Alluvium Formation belonging to recent age of geological time scale. In this village groundwater occurs under water table conditions and the development is mainly through tube wells. These wells are chiefly in use cultivation of aqua culture only. They are constructed to a depth of 160fts and energized with 7 to 10 HP submersible motors. The discharges of these wells vary from 10,000 to 15,000 lph and the quality of groundwater is saline in nature with a salinity of 5 to 30ppm

It is observed during the survey that the aqua ponds are located along the south side of the village and the cultivation of aquaculture is taking place from February to September months. Around 30 to 50 wells are in use for cultivation of 170 acres of aqua ponds and each well is being used for a period of at least 5 hours per day, with an average withdrawal of 50,000 to 75,000 litres per day. While the paddy fields are located along the north side of the village. Around 600 acres of land is available to irrigate paddy. Since the quality of groundwater has diminished over the years due to various reasons, the villagers are depending upon the royyala kalava,rainfall to irrigate their fields.

It is reported by the villagers that there is groundwater quality problem in this village since last twenty years. However they used to

irrigate their lands by using local canals/ drains like royyala vaagu. But as the royyala kalava is being polluted by the release of waste water from the aqua ponds the villagers are now entirely depended on rainfall to irrigate their fields.

**Karlapudi Village, Kota Mandal:-**

Karlapudi village of Kota mandal falls in NLR\_C\_73\_CHINTAVARAM-MB and the stage of development of village and basin is 43% and 12% respectively, i.e. both the village and basin falls in safe category. Total geographical area of the village is 1655 acres. Most of the area is covered sandy and black soils and is underlain by Alluvium Formation belonging to recent age of geological time scale. In this village groundwater occurs under water table conditions and the development is mainly through tube wells and shallow filter points. These wells are chiefly in use cultivation of paddy, groundnut and aqua culture. The wells which are being used for cultivation of paddy and groundnut are constructed up to a depth of 25fts and are energized with 3 to 5 hp motors. The discharges of these wells range from 10,000 to 17,000 lph. The quality of water is moderately suitable for irrigation. While the wells for aquaculture are constructed to a depth of 150fts and energized with 5 to 7.5 HP submersible motors. The discharges of these wells vary from 12,000 to 18,000 lph and the quality of groundwater is saline in nature with a salinity of more than 5ppm.

It is observed during the survey that the paddy fields are located along the north, west and east sides of the village. Around 100 to 150 wells are in use for irrigation of paddy, groundnut and each well is capable of irrigating up to 1.5 ha with 7 hours pumping per day. While the aqua ponds are located along the south side of the village and the cultivation of aquaculture is taking place from February to September months. Around 50 to 60 wells are in use for cultivation of 230 acres of aqua ponds and each well is being in use for a period of at least 5 hours per day, with an average withdrawal of 50,000 to 75,000 litres per day.

During the inspection it is also observed that, as the groundwater quality in and around the Mallam village is diminished due to various reasons like over usage from time to time and sea water intrusion, the villagers of Mallam and surrounding villages are largely depended on Mallam tank to irrigate their paddy fields. But the Mallam irrigation tank which gets its water from Swarnamukhui River through the Puli Kalava and Royyala Kalava is being polluted by the release of untreated/waste water from the brackish water aqua ponds existing in the above villages, as a result the Mallam tank is completely filled with this waste water/chemically polluted water, making it difficult for the ayucudars of Mallam tank to irrigate their paddy fields from the last few years. This release of untreated water not only depletes the quality of groundwater in Mallam village to a further level but also affects the groundwater quality in surrounding villages.

From the above observations it is clear that the aquaculture has adversely affected the groundwater as well as the surface water sources in the surveyed and their neighbourhood villages. In Pittuvanipalli, Padarthivari Kandriga and Raganadhapuram Villages of Chittamuru mandal, Tirumuru village of Vakadu mandal and Karlapudi village of Kota mandal normalcy may not be attained as the groundwater quality is greatly diminished but in muttembaka village of vakadu mandal there are chances of restoring the groundwater quality by minimizing the groundwater usage for aquaculture.

Further it is to submit that, none of the aqua farmers have given permission from this department either to construct their tube wells or to use their wells for aqua purpose. As per APWALTA Act the Mandal Revenue Officer (Mandal Walta Authority) may take further necessary action on the unauthorized tube wells and stop the usage of groundwater for aqua pond cultivation.

Yours Faithfully  
JA A. Binakar Singh  
Deputy Director  
GW&DAP  
Nellore

**Annexure - XIII****Report of the Executive Engineer, APSPDCL, Gudur**

SOUTHERN POWER DISTRIBUTION COMPANY OF AP LIMITED.,

From:  
A.SomaSekhar Reddy,  
Executive Engineer,  
Operation, APSPDCL,  
Gudur.

To:  
Sri RonankiGopala Krishna, IAS  
Sub Collector & Divisional Magistrate,  
Gudur,

**Lr.No.EE/O/Gudur/AEE-C/F. /D.No. 1089 /2020, dated: 25.09.2020.**

Sir,

Sub:- APSPDCL – Operation Division/Gudur –Survey on brackish water aqua farms existing along with PuliKaluva&RoyyalaKaluva of Chittamur, Vakadu and Kota Mandals-Report-Submitted-Reg.

Ref:- 1)Proc.no.1053/D/2019, dt: 07.2020.

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In obedience to the orders issued vide above cited reference, I submit herewith report pertaining to electricity connections as follows.

As per the above cited orders, APSPDCL staff and officials have participated in Village level and Mandal level Joint inspections and submitted reports to Tahsildars of Kota, Vakadu and Chittamuru Mandals.

I have attended Divisional level Joint inspections. As per the field inspections carried out, the following points are noted regarding electricity issues.

- 1) 73 Nos. aqua services existing under 50 Nos. Distribution Transformers at Pittuvanipalli village in Chittamur Mandal. These services are released from the year 2003 to 2019 as follows:

Sl.No	Year of Release	No.of Services released	Survey No. matched	Survey No. not matched	Sanctioned Survey No. not available
1	2003	8	-	-	8
2	2004	1	-	-	1
3	2005	2	-	-	2
4	2006	3	-	-	3
5	2007	6	-	-	6
6	2009	1	-	-	1
7	2010	5	-	-	5
8	2011	10	-	-	10
9	2012	7	2	4	1
10	2013	1	-	1	-
11	2014	1	-	1	-
12	2015	1	-	1	-
13	2017	12	3	9	-
14	2018	6	-	5	1
15	2019	9	4	5	-
<b>Total</b>		<b>73</b>	<b>9</b>	<b>26</b>	<b>38</b>

- 2) 21 Nos. aqua services existing under 17 Nos. DTRs at Ranganathapuram village in Chittamur Mandal. These services are released from the year 2004 to 2018 as follows:

Sl.No	Year of Release	No.of Services released	Survey No. matched	Survey No. not matched	Sanctioned Survey No. not available
1	2004	2	-	-	2
2	2011	2	-	-	2
3	2012	2	2	-	-
4	2014	2	-	2	-
5	2016	2	2	-	-
6	2017	9	4	5	-
7	2018	2	2	-	-
<b>Total</b>		<b>21</b>	<b>10</b>	<b>7</b>	<b>4</b>

- 3) 48 Nos. aqua services existing under 44 Nos. DTRs at Mattambaka village in Vakadu Mandal. These services are released from the year 1999 to 2019 as follows:

Sl.No	Year of Release	No. of Services released	Survey No. matched	Survey No. not matched	Sanctioned Survey No. not available
1	1999	3	-	-	3
2	2001	2	-	-	2
3	2002	1	-	-	1
4	2003	2	-	-	2
5	2004	1	-	-	1
6	2006	2	-	-	2
7	2007	5	-	-	5
8	2010	3	-	-	3
9	2011	16	-	-	16
10	2018	2	1	-	1
11	2019	11	6	5	-
<b>Total</b>		<b>48</b>	<b>7</b>	<b>5</b>	<b>36</b>

- 4) 85 Nos. aqua services existing under 76 Nos. DTRs at Tirumuru village in Vakadu Mandal. These services are released from the year 2011 to 2019 as follows:

Sl.No	Year of Release	No. of Services released	Survey No. matched	Survey No. not matched	Sanctioned Survey No. not available
1	2011	2	-	-	2
2	2012	1	-	-	1
3	2014	2	-	-	2
4	2017	37	22	14	1
5	2018	40	33	7	2
6	2019	3	3	-	-
<b>Total</b>		<b>85</b>	<b>60</b>	<b>17</b>	<b>8</b>

- 5) 51 Nos. aqua services existing under 32 Nos. DTRs at Karlapudi village in Kota Mandal. These services are released from the year 2001 to 2020 as follows:

Sl.No	Year of Release	No. of Services released	Survey No. matched	Survey No. not matched	Sanctioned Survey No. not available
1	2001	4	-	-	4
2	2011	20	1	1	18
3	2012	6	1	5	-
4	2014	7	-	6	1
5	2015	2	-	1	1
6	2016	2	-	2	-
7	2017	7	3	2	2
8	2020	3	-	3	-
<b>Total</b>		<b>51</b>	<b>5</b>	<b>20</b>	<b>26</b>

APSPDCI is sanctioning aqua services only after obtaining NOC from concerned Mandal Tahsildar and Fisheries department official. As seen from the above, most of the services are existing since long back and they are utilizing the services by proper payment of CC charges regularly. Survey numbers are not available for long back released services. Among the available Survey numbers some are not matching as per the actual field survey. Some have extended the area of cultivation besides sanctioned survey numbers. The electricity department can disconnect the service by issuing of proper notice to the service holder after getting request letter from any of the departments with proper reason.

The main issue here is to stop releasing of Waste Contaminated Water into RoyyalaKalava & PuliKalava and to stop cultivation of aqua culture where Paddy fields are being effected. For this purpose either total fish ponds along the RoyyalaKalava & PuliKalava and the Ponds which are damaging the nearby Paddy fields are to be

demolished if possible or else alternate arrangement to be made either for drinking water purpose or for waste water disposal to the sea.

In general it is to submit that, NOC for releasing of electricity to be issued either by Revenue officials or by Fisheries department only after obtaining / full filling all statutory obligations as this is the last activity for preparation of aqua culture ponds. It is better to provide Longitude and Latitude of the Survey number boundaries to avoid release of service on other than sanctioned Survey numbers .;

APSPDCL has released services only after obtaining NOC from Revenue and Fisheries department. But some of the services are existing in different survey numbers due to releasing in other than sanctioned Survey numbers by mistake . These can be disconnected by issue of proper notice if they are confirmed un-authorized ponds. But by disconnecting some of the electricity service connections the purpose cannot be served.

Hence the decision can be taken thinking broadly to benefit all aqua culture, Agriculture & Drinking water purposes by some other means. APSPDCL will always follow the directions given by the authorities from time to time.

  
Executive Engineer,  
Operation - Gudat

## PITTUVANIPALLI VILLAGE, CHITTAMUR MANDAL

Sl No	DTR Particulars	Service No	Name of the Consumer	Contracted load in HP	Date of supply	For which Permission granted Survey No	Actual survey No as per joint survey	Remarks
1	100KVA	56	M Venkiah	20HP	2003	Not Available	17	N/A
2		59	M Indramma	25HP	2001	Not Available	17	N/A
3		60	Jayaramiah	20HP	2001	Not Available	17	N/A
4	100KVA	90	P Chengiah	28HP	2007	Not Available	17	N/A
5		91	P Jayamma	16HP	2007	Not Available	17	N/A
6		95	Ch.Syamundarajah	30HP	2007	Not Available	17	N/A
7		124	S Venkateswarlu	20HP	2010	Not Available	17	N/A
8		62	K Rajendrababu	100HP	2003	Not Available	32	N/A
9	100KVA	72	K Sundarajah	24HP	2005	Not Available	32	N/A
10		97	K Rajendrababu	45HP	2007	Not Available	32	N/A
11		127	P Gopinath	10HP	2011	Not Available	32	N/A
12	63KVA	151	P Sudarasamma	36HP	2013	1-2	5-1	Different
13	63KVA	134	Ch.Pandamireddy	47HP	2011	Not Available	4-1	N/A
14	63KVA	123	M Seenuiah	35HP	2010	Not Available	8	N/A
15		123	M Ramesamma	63HP	2010	Not Available	8	N/A
16	63KVA	146	T.Suresh Babu	45HP	2012	9A	9	Same
17	25KVA	140	P Subramanyamreddy	17HP	2012	Not Available	3-1	N/A
18	25KVA	143	T.Mani	37HP	2012	1-1	3-1	Same
19	63KVA	120	T.Suresh Babu	77HP	2010	Not Available	9-1	N/A
20		123	T.Suresh Babu	18HP	2010	Not Available	9-1	N/A
21	100KVA	63	T.Thirupathi	54HP	2003	Not Available	33	N/A
22		79	T.Bujamma	30HP	2006	Not Available	3-1	N/A
23		94	N.Madhu	78HP	2007	Not Available	33	N/A
24		73	T.narasima	30HP	2005	Not Available	33	N/A
25	100KVA	66	M Sathish	19HP	2003	Not Available	33	N/A
26		89	P Chengiah	21HP	2007	Not Available	70	N/A
27		126	M.Ramiah	24HP	2011	Not Available	33	N/A
28		64	M.Ramiah	22HP	2003	Not Available	33	N/A
29		63KVA	169	M.Raganna	84HP	2017	38-1A	38
30	63KVA	170	M.Venkiah	78HP	2017	38/4,39/1	38	Same
31	63KVA	141	M Venkateswarlu	17HP	2012	36-10	41	Different
32	25KVA	147	T.Chandrabab	67HP	2012	46-1A	41	Different
33	63KVA	132	T.Narasiah	44HP	2011	Not Available	41	N/A
34	25KVA	133	P.Ramiah	12HP	2011	Not Available	41	N/A
35	63KVA	147	P.Ramachandrab	77HP	2017	94-1	94-1	Same

Sl No	DTR Particulars	Service No	Name of the Consumer	Contracted load in HP	Date of supply	For which Permission granted Survey No	Actual survey No as per joint survey	Remarks
36	25KVA	171	K.Chinguraviah	38HP	2017	94-2	42	Different
37	25KVA	186	P.Prabhakarreddy	20HP	2019	15-4A	11	Same
38	63KVA	175	P.Lokiah	45HP	2018	Not Available	56	N/A
39	63KVA	153	K.Munuswamy	74HP	2014	49-1	65	Different
40		68	K.Sreeraj	34HP	2003	Not Available	65	N/A
41		69	K.Sundarajah	47HP	2004	Not Available	65	N/A
42	63KVA	119	K.Vasalakshamma	8HP	2009	Not Available	65	N/A
43		129	T.Venkateswarlu	43HP	2011	Not Available	62	N/A
44	100KVA	80	M.Ramiah	42HP	2006	Not Available	62	N/A
45		135	T.Chandrasekh	73HP	2011	Not Available	61	N/A
46	100KVA	137	T.Thirupala	48HP	2011	Not Available	61	N/A
47		136	P.Jayabaiyya	25HP	2011	Not Available	22-1	N/A
48	63KVA	138	M.Sujanamma	25HP	2011	Not Available	39	N/A
49	63KVA	172	P.Krishnaiah	45HP	2017	23-5	21	Different
50	63KVA	173	P.Chandrasekh	88HP	2017	84-2	23	Different
51	25KVA	182	T.Mani	46HP	2018	51-18	21	Different
52	63KVA	150	P.Venkateswarlu	73HP	2012	5-28	1	Different
53	63KVA	189	P.Panduraj	45HP	2019	84-1	5	Different
54	63KVA	190	Ch.KarthikKumar	45HP	2019	9-10	68	Different
55	63KVA	77	P.Koteswaramma	72HP	2006	Not Available	69	N/A
56	63KVA	185	K.Ramanalah	30HP	2019	13-1A	80	Different
57	63KVA	187	K.Balasubreddy	76HP	2019	15-6	15-1	Same
58	63KVA	188	Ch.Maheswaramma	76HP	2019	15-4	15	Same
59	63KVA	177	Ch.Irivanisubreddy	79HP	2018	7-21	27	Different
60	63KVA	178	P.Subbarma	74HP	2018	15-4B	27	Different
61	63KVA	179	Ch.Konala	45HP	2018	9-18	27	Different
62	63KVA	180	K.Ramanalah	45HP	2018	13-1A	27	Different
63	63KVA	163	P.Yeswanthreddy	65HP	2017	18-2A	29	Different
64	63KVA	166	Ch.Pichanna	45HP	2017	21-2	17	Different
65		161	P.Prabhakarreddy	45HP	2017	13/4A	20	Different
66	100KVA	162	P.venkatarishwareddy	45HP	2017	23-2,18-2	20	Different
67		164	P.Venkataramanreddy	45HP	2017	23-2,18-2	17	Different
68	100KVA	165	P.Subbarma	45HP	2017	15-4C,21-1	17	Different
69	63KVA	151	S.Subbaiah	45HP	2019	12-2	12	Same
70	63KVA	162	S.Subbaiah	45HP	2019	10-1	12	Different
71	63KVA	163	P.Venkataramanreddy	45HP	2019	17-2B	12	Different

Sl No	DTR Particulars	Service No	Name of the Consumer	Contracted load in HP	Date of supply	For which Permission granted Survey No	Actual survey No as per joint survey	Remarks
72	25KVA	145	M. Venkath	40HP	2012	113-1	17	Different
73	40KVA	157	A. Babu	40HP	2015	119-2	98	Different

<b>Total Services</b>	<b>73</b>	<b>Survey numbers matched</b>	<b>9</b>
<b>DTRs</b>	<b>50</b>	<b>survey numbers not matched</b>	<b>26</b>
		<b>sanctioned survey number not available</b>	<b>38</b>

7/25/09  
Executive Engineer  
Operation | Gubur

## RANGANACHAPURAM VILLAGE, CHITTAMUR MANDAL

Sl No	DTR Particulars	Service No	Name of the Consumer	Contracted load in HP	Date of supply	For which Permission granted Survey No	Actual survey No as per joint survey	Remarks
1	63KVA	22	O Yasodamma	45 HP	22.05.2004	Not Available	84	N/A
2	63KVA	33	D.Venkatarajswari	57HP	30.10.2004	Not Available	84	N/A
3		45	D.Rajswari	35HP	02.08.2011	Not Available	92	N/A
4	100KVA	46	D.Venkatesumamaheswari	68HP	26.03.2011	Not Available	92	N/A
5		47	V.Malakondiah	73HP	20.06.2012	84-1	84	same
6	100KVA	48	N.Surendrareddy	45HP	20.06.2012	84-2	84	same
7		50	K.Prabhakarao	75HP	25.08.2014	92	90	Different
8	100KVA	51	K.Sujathamma	79HP	08.09.2014	92	90	Different
9		52	K.Chandraseddy	45HP	11.08.2016	84-1	84	same
10	100KVA	53	K.Kanthureddy	45HP	11.08.2016	84-1	84	same
11	63KVA	56	A.Nagaraju	82HP	07.06.2017	53-4	79	Different
12	63KVA	57	N.Srinivasulu	81HP	07.06.2017	65-48	79	Different
13	63KVA	58	M.Chranjeevi	49HP	07.06.2017	85-3	85	same
14	63KVA	59	K.Haritha	45HP	21.08.2017	1-1A	1-1A	same
15	63KVA	60	P.Krishniah	45HP	21.08.2017	76-3	82	Different
16	63KVA	61	N.Munthamiah	45HP	16.12.2017	76-3E	78	Different
17	63KVA	62	P.Ramachandraiah	84HP	16.02.2017	76-5B,77-1	78	Different
18	63KVA	63	N.Chinnaguravalah	75HP	16.12.2017	81-4	81-4	same
19	63KVA	64	P.Sujamma	97HP	16.12.2017	81/4	81	same
20	63KVA	70	M.Chranjeevi Reddy	68HP	09.05.2018	84-2	84	same
21	63KVA	71	M.Chranjeevi Reddy	61HP	15.04.2018	84-1	84	same

Total Services 21  
DTRs 17

Survey numbers matched 20  
survey numbers not matched 7  
sanctioned survey number not available 4

Executive Engineer  
Operation : Gudur

## MUTTEMBAKA VILLAGE VAKADU MANDAL

SL. NO	NAME OF THE DISTRIBUTION	SERVICE NO	DTR CAP(KVA)	NAME OF THE SERVICE HOLDER	C.I (H.P.)	DATE OF SUPPLY	PERMISSION GRANTED SURVEY NOS	SERVICE UTILIZING SURVEY NOS DURING JOINT INSPECTION	REMARKS
1	VAKADU	3121249001682	63	SANNAREDDY,MADAVI	45	05.04.2019	442-3C OF VAKADU SURVEY NO	136/1-2-3 TO 136/1-2-7 SUPPLY UTILIZING TO MUTTEMBAKA SURVEY NOS	Different
2	VAKADU	3121249001703	63	AVISA,SEEMANAH	45	27.06.2019	144-6	136/1-2-5,136/1-2-6,136/1-2-8,136/1-2-7,136/1-2	Different
3	VAKADU	3121249002926	63	P.VENKATISWARLU	75	22.12.2010	NOT AVAILABLE	149-P	
4	VAKADU	3121249002950	63	POCHAREDDY,BALAJI	87	14.03.2011	NOT AVAILABLE	150-81,150-82	
5	VAKADU	3121249002177	100	POCHAREDDY,SAMPATH REDDY	99	17.03.2002	NOT AVAILABLE	150-81,150-82	
6	VAKADU	3121249003693	63	POCHAREDDY,BALAJI	49	10.03.2019	150-8	150-82	Same
7	VAKADU	3121249003694	63	POCHAREDDY,SAMPATH REDDY	49	10.03.2019	150-8	150-82	Same
8	VAKADU	3121249002308	63	V.NARAYANA REDDY	47	01.04.2004	NOT AVAILABLE	150-C,150-84	
9	VAKADU	3121249003733	100	NEDURUMALLI,GOURAV SAI REDDY	45	26.12.2019	150-8	150-84	Same
10	VAKADU	3121249003734		NEDURUMALLI,LUDAYASI KHAR REDDY	45	26.12.2019	150-8	150-84	Same
11	MUTTEMBAKA	3121222000468	63	CHITTETI GOPI	44	25-06-2007	NOT AVAILABLE	114-P,142-2P,113-B-P,117-1P	
12	MUTTEMBAKA	3121222000566	25	SK.MOHAMMAD	20	20.05.2011	NOT AVAILABLE	117-1P	SK.Mohammad previous land owner now land purchased A.Changanona
13	MUTTEMBAKA	3121222000464	25	NADIPU VILAYAKUMAR	34	20.05.2007	NOT AVAILABLE	117-P	
14	MUTTEMBAKA	3121222000638	63	UTCURU MALLIKARJUNA REDDY	49	5/16/2018	NOT AVAILABLE	116-P	

SL NO	NAME OF THE DISTRIBUTION	SERVICE NO	DTR CAP(KVA)	NAME OF THE SERVICE HOLDER	C.I (H.P.)	DATE OF SUPPLY	PERMISSION GRANTED SURVEY NOS	SERVICE UTILIZING SURVEY NOS DURING JOINT INSPECTION	REMARKS
13	MUTTEMBAKA	312122000550	25	K.CHENGAARH	41	3/15/2011	NOT AVAILABLE	154-P	
16	MUTTEMBAKA	312122000649	63	NALLAREDDY,LEELAVATA MMA	45	4/4/2019	150-A	150A,134-45,134-70,153-P,134-71	Same
17	MUTTEMBAKA	312122000648	63	PELLURU,SUDHAKAR REDDY	80	4/4/2019	131-A,152-B	153-P,151-P1	Different
18	MUTTEMBAKA	312122000179	63	N.ANULKUMAR REDDY	22	7/22/2009	NOT AVAILABLE	134-71,134-45,134-72,153-P,134-76,134-77,134-78,134-79,134-80,134-81,153-P,154-P,151-P,152-P,153-P	
19	MUTTEMBAKA	312122000099	63	M.SAN	68	5/23/1999	NOT AVAILABLE	152-P,153-P	
20	MUTTEMBAKA	312122000434	63	NALLAREDDY,MAADHUSU DHANREDDY	45	6/23/2006	NOT AVAILABLE	134-71,134-45,134-72,153-P,134-76,134-77,134-78,134-79,134-80,134-81,153-P,154-P,151-P,152-P,153-P	
21	MUTTEMBAKA	312122000153	63	C.SIVAAH	45	3/15/2011	NOT AVAILABLE	133-P	
22	MUTTEMBAKA	312122000136	25	P.PRABHAKUMAR	49	11/3/2010	NOT AVAILABLE	151-P,152-P,133-P	P.PRABHAKUMAR previous land owner now land purchased P.Prabhakar Reddy
23	MUTTEMBAKA	312122000537	100	P.KALPANA	68	11/3/2010			
24	MUTTEMBAKA	312122000218		P.SUDHAKARA REDDY	35	9/23/1999			
25	MUTTEMBAKA	312122000564	100	P.PRANAYKUMAR REDDY	40	4/19/2011	NOT AVAILABLE	151-P	P.PRANAYKUMAR REDDY S/o P.Prabhakar Reddy,he is the land owner

SL NO	NAME OF THE DISTRIBUTION	SERVICE NO	DTR CAP(KVA)	NAME OF THE SERVICE HOLDER	C.I (H.P.)	DATE OF SUPPLY	PERMISSION GRANTED SURVEY NOS	SERVICE UTILIZING SURVEY NOS DURING JOINT INSPECTION	REMARKS
26	MUTTEMBAKA	312122000216		P.PRABHAKARA REDDY	45	9/23/1999			
27	MUTTEMBAKA	312122000372	25	B.CHAKADHAR REDDY	23	7/15/2003	NOT AVAILABLE	133-P,131-P,130-1-P	
28	MUTTEMBAKA	312122000562	63	B.CHAKADHAR REDDY	25	4/29/2011			
29	MUTTEMBAKA	312122000581	25	P.LAVANYA	54	9/17/2011	NOT AVAILABLE	117-P	
30	MUTTEMBAKA	312122000651	63	MANUBOLU,INDRAMMA	45	5/14/2019	122-A,122-B1	123-P,128-P	Different
31	MUTTEMBAKA	312122000652	63	MANUBOLU,VENKAIAH	45	5/14/2019	123-B	123-P,122-A	Same
32	MUTTEMBAKA	312122000295	63	D.RAGHUNAMI REDDY	51	6/23/2001	NOT AVAILABLE	152-P,153-P,154-P	
33	MUTTEMBAKA	312122000576	63	PANDI POLAAR	84	8/2/2011	NOT AVAILABLE	114-P,117-1-P	
34	MUTTEMBAKA	312122000557	63	SK.JANEEM	61	4/13/2011	NOT AVAILABLE	129-P	
35	MUTTEMBAKA	312122000647		CHINAGA,KOTAMMA	17	4/1/2019	10-5A,10-3C	114-P,117-1-P	Different
36	MUTTEMBAKA	312122000457	25	UTCHURU MALLIKARJUNA REDDY	34	3/24/2007	NOT AVAILABLE	154-P	
37	MUTTEMBAKA	312122000458	25	UTCHURU,LAXMIPRASAD REDDY	30	3/24/2007	NOT AVAILABLE	154-P	
38	MUTTEMBAKA	312122000471	25	TUPU VENKATESWARLU	15	7/21/2007	NOT AVAILABLE	154-P	
39	MUTTEMBAKA	312122000161	63	UNGAREDDY SAI HEMANTH	29	4/25/2011	NOT AVAILABLE	150-A	Initially service issue to land owner by lease Agreement Name changed
40	MUTTEMBAKA	312122000639	63	MANUBOLU,VENKAIAH	45	5/26/2018	123-B	122-A-P,123-P,145-P,143-P,122-B	Same
41	MUTTEMBAKA	312122000431	25	UTCHURU,LAXMIPRASAD REDDY	5	4/20/2006	NOT AVAILABLE	154-P	

SL NO	NAME OF THE DISTRIBUTION	SERVICE NO	DTR CAP(KVA)	NAME OF THE SERVICE HOLDER	C.I (D.P.)	DATE OF SUPPLY	PERMISSION GRANTED SURVEY NOS	SERVICE UTILIZING SURVEY NOS DURING JOINT INSPECTION	REMARKS
42	MUTTEBAKA	3121222000538	63	U.INDRASENAMMA	39	1/24/2011	NOT AVAILABLE	116-P,117-P	
43	MUTTEBAKA	3121222000555	63	U.MALLIKARJUNA REDDY	66	4/14/2011	NOT AVAILABLE	154-P	
44	MUTTEBAKA	3121222000565	25	N BALAJI	27	5/20/2011	NOT AVAILABLE	117-1P	
45	MUTTEBAKA	3121222000570	63	N.MADHUSUDHAN	30	21.06.2011	NOT AVAILABLE	4-A-1,4-B-P,4-C-A-D	
46	MUTTEBAKA	3121222000572		N.ESWARAJAH	20	21.06.2011	NOT AVAILABLE	4-A-P	
47	MUTTEBAKA	3121222000582	100	MEDHONDA SRINIVASULU	38	23.11.2011	NOT AVAILABLE	3-A-1,3-A-2,3-B,2-P	
48	MUTTEBAKA	3121222000305	25	CH.KOTA REDDY	34	24.06.2001	NOT AVAILABLE	3-A-1,17-B,17-C,17-D	

Total Services  
DTRs

48  
44

Survey numbers matched  
survey numbers not matched  
sanctioned survey number not available

7  
5  
36

  
Effective Engineer  
Operation : Gudur

## KARLAPUDI VILLAGE, KOTA MANDAL

Sl No	DTR Particulars	Service No	Name of the Consumer	Contracted load in HP	Date of supply	For which Permission granted Survey No	Actual survey No as per joint survey	Remarks
1	100KVA	614	P. Ananda Reddy	45 HP	18.05.2017	170/4	169,170	Same
2		615	P. Vamsikrishna Reddy	53 HP	18.05.2017	174/8,175/3	169,170	Different
3	100KVA	616	P. Varada Reddy	45 HP	18.05.2017	171/8,174/A	169,170	Different
4		617	P. Radhakrishna Reddy	61 HP	18.05.2017	170/2,172/3	169,170	Same
5	63 KVA	628	P. Gopikrishna Reddy	55HP	30.06.20120	184-5,181-1	174	Different
6	63 KVA	629	P. Sivakrishna Reddy	69HP	30.06.20120	180-2	171	Different
7	63KVA	618	D. Jahnvi	45HP	23.08.2017	177-6	177	Same
8	25KVA	507	P. Sathish Reddy	18HP	23.11.2011	Not Available	177	N/A
9	63KVA	502	P. Venkatasubh Reddy	41HP	11.10.2011	Not Available	177	N/A
10		493	P. Prabhakar Reddy	50HP	11.09.2011	Not Available	177	N/A
11	100KVA	501	D. Chenchukrishna Reddy	17HP	11.10.2011	Not Available	177	N/A
12		494	K. Muthaiah	53HP	14.09.2011	Not Available	177	N/A
13		526	P. Polamma	18HP	16.10.2015	Not Available	177	N/A
14		550	P. Venugopal Reddy	47HP	15.04.2014	Not Available	173	N/A
15	100KVA	551	S. Putta Reddy	51HP	15.04.2014	175-3	173	Different
16		555	S. Pavithramma	26HP	15.04.2014	175-12	173	Different
17	63KVA	611	P. Srinivas Reddy	45HP	25.01.2017	Not Available	173	N/A
18	63KVA	487	D. Suneel	99HP	02.06.2011	Not Available	201	N/A
19	100KVA	520	D. Vani	30HP	30.06.2012	252-1	259	Different
20		521	D. Kotamma	56HP	30.06.2012	257-3	259	Different
21	63KVA	573	V. Subbarao	50HP	19.06.2015	29	201	Different
22	100KVA	503	D. Sivaram Reddy	44HP	13.10.2011	210-2	257	Different
23		504	D. Kalpana	44HP	13.10.2011	257-1	257	Same
24	63KVA	491	D. Chenchukrishna Reddy	99HP	21.06.2011	Not Available	209	N/A
25	100KVA	489	D. Kalpana	99HP	21.07.2011	Not Available	251	N/A
26		490	D. Sivaram Reddy	78HP	21.07.2011	Not Available	251	N/A
27	63KVA	485	S. Srinivas Reddy	77HP	02.06.2011	Not Available	251	N/A
28	100KVA	479	P. Sivakumar Reddy	71HP	22.03.2011	Not Available	268	N/A
29		480	P. Kusumakumar Reddy	79HP	22.01.2011	Not Available	268	N/A
30	100KVA	556	P. Kusumakumar Reddy	87HP	16.08.2014	264	268	Different
31		274	K. Papiah	71HP	0.06.2011	Not Available	268	N/A
32	63KVA	552	V. Ratnamma	45HP	25.05.2014	175-9	267	Different

Sl No	DTR Particulars	Service No	Name of the Consumer	Contracted load in HP	Date of supply	For which Permission granted Survey No	Actual survey No as per joint survey	Remarks
33	63KVA	492	D.Harithreddy	40HP	21.06.2011	Not Available	156	N/A
34	100KVA	272	K.Balasubramanyamreddy	76HP	18.05.2001	Not Available	236	N/A
35		266	D.Anandamma	82HP	18.05.2001	Not Available	236	N/A
36	100KVA	268	D.Saakrishnarreddy	64HP	18.05.2001	Not Available	236	N/A
37		270	D.Padbrabhareddy	88HP	15.05.2001	Not Available	236	N/A
38	100KVA	606	P.Ramalingaih	44HP	24.12.2016	188/1	273	Different
39		605	P.Chenkuramaiah	44HP	24.12.2016	249/P	273	Different
40	25KVA	636	A.Manoj	20HP	15.01.2020	235/8	274	Different
41	25KVA	630	T.Vijayamma	23HP	25.02.2017	Not Available	274	N/A
42	100KVA	557	P.Parandamaiah	30HP	25.09.2014	238/2	240	Different
43		558	P.Vijaya	49HP	25.09.2014	239/BC	240	Different
44	63KVA	522	D.Subramanyamreddy	69HP	23.07.2012	241/C	240	Different
45		523	D.Padbrabhareddy	82HP	23.07.2012	241B	240	Different
46	100KVA	509	P.Prameelamma	45HP	04.02.2012	224	225	Different
47		510	P.Krishnavenamma	45HP	04.02.2012	225/2	225	Same
48	100KVA	486	P.Radakrishnarreddy	45HP	02.06.2011	Not Available	224	N/A
49		483	D.Baskarreddy	45HP	25.05.2011	Not Available	224	N/A
50	63KVA	486	K.Srinivasulu	72HP	02.06.2011	Not Available	240	N/A
51	63KVA	484	S.Chenchurghavareddy	35HP	25.05.2011	Not Available	227	N/A

Total Services	51	Survey numbers matched	5
DTRs	32	survey numbers not matched	20
		sanctioned survey number not available	26

*[Signature]*  
Executive Engineer  
Operation :: Gudur

THIRUMURU VILLAGE YAKADU MANDAL

S. NO	NAME OF THE DISTRIBUTION	SERVICE NO	OTR CAP	NAME OF THE SERVICE HOLDER	CL (A.F.)	DATE OF SUPPLY	PERMISSION GRANTED SURVEY NO	SERVICE UTILIZING SURVEY NOS DURING JOINT INSPECTION	FORD NOS AS PER SURVEYER MAP	REMARKS
1	TRUMURU	31214100010	63	PUDHALAKULLI TRIPALAKH	77	1/24/2017	300-2P	300-1A7,201-6,103-7,304,205-5,105-9,205-1,205-4,205-1	141,142,143,145,151	Same
2	TRUMURU	31214100011	63	TRUMURU SESHAIAN	48	6/9/2017	258-2	258-2P,259-7P,259-9P,301-1,301-2P	251,145	Different
3	TRUMURU	31214100014	63	VARRAMATHI RAMANARIBA	45	6/9/2017	310-3	310-1,308-1,307,307-1,307-4	208, 191, 198, 212, 199, 200	Same
4	TRUMURU	31214100015	63	PONNA,CHINNA SUBRAMANYAM	74	6/9/2017	316-1	316-1P	253	Same
5	TRUMURU	31214100017	63	VARRAMATHI POLAMMA	74	6/9/2017	314-3	314-9P,307-4P,309-	213, 174, 225, 226	Same
6	TRUMURU	31214100018	63	VARRAMATHI VENKAIAN	45	6/9/2017	316-4P	316-1P	254	Same
7	TRUMURU	31214100019	63	SACHINREDDY MADHU,SUDHAKARIMA	45	6/9/2017	104-40,316-47,316-48,316-1,108M-1,316-5C	316-2P,104-P	251, 256	Same
8	TRUMURU	31214100026	63	VARRAMATHI PADMA	68	6/9/2017	315-1	315-4,315-1,316-4,316-1,316-1,316-1	221, 228	Same
9	TRUMURU	31214100014	63	VARRAMATHI VENKAT	73	6/9/2017	275-1	307-5,307-4	252, 253, 254	Different
10	TRUMURU	31214100034	100	UPPALAMATHI,SUDHEER REDDY	45	6/24/2017	229-3,105-5,105-4P1	252,253	124,125,126	Different
11	TRUMURU	31214100041	100	SUVURU LAKSHMI NARAYANA REDDY	45	6/24/2017	252-1A,251-1A,250-A	251, 252, 253	124, 125, 126, 126	Same
12	TRUMURU	31214100019	63	PAMANI,DEVISENA	72	26/04/2017	DOCUMENTS NOT AVAILABLE	302-1,302-1,302-1,302-8,302-9	173, 171, 183, 184, 195	
13	TRUMURU	31214100036	100	VREAT,VENU REDDY	45	16/10/2017	316/1C	315-1,314-1,307-10,307-	213, 178, 214, 214	Different
14	TRUMURU	31214100034	100	PONNA,SAMURTHY	69	16/10/2017	315/A,30	11	213, 178, 214, 214	Same
15	TRUMURU	31214100036	100	PAMANI,SANJANNA	98	16/10/2017	380/1	302-4,320-1,321-9		Different
16	TRUMURU	31214100034	100	MARADIPUDI,CHANDRAMMA	94	16/10/2017	304/3	304-1,304-1,304-4,303-1,303-1,303-4	173, 174, 175, 176, 177, 178, 179, 180, 181, 201	Same
17	TRUMURU	31214100034	63	PAMANI,RAJAGH	55	10/14/2017	369-2	170-1,202,201	136, 137	Different
18	TRUMURU	31214100036	63	GANIVUKA,BIJANNA	68	6/9/2017	282-P	282-P,171,170	134, 135, 136	Same
19	TRUMURU	31214100050	63	SHAR,MEERA SAHEB	58	10/14/2017	55-1	35-1,53-1	9, 10, 11, 12	Same
20	TRUMURU	31214100051	63	VELURU,POLAKH	45	16/10/2017	315/A,315/2	180,180,180	236, 238	Different
21	TRUMURU	31214100067	25	SHAR,SUBHANBATHA	40	11/7/2017	306/3,140/28	303-4,303-4,303-7,263-1	128, 131, 138	Different
22	TRUMURU	31214100051	100	PANDURAJI,HANNAH	45	16/10/2017	317-1P	317-1,136	87, 88, 89	Same
23	TRUMURU	31214100051	100	VERRANATHI,KOTAIAN	45	16/10/2017	297-4C,297-3B,324-2	297-1,297-4	215	Same
24	TRUMURU	31214100064	25	SHAR,ANTRASAHIB	30	27/11/2017	178-4,178-5	170-1,170-6	122	Different
25	TRUMURU	31214100083	63	VARRAMATHI,NANNESU	45	5/26/2018	331-3	331-5P,331,345	114, 117	Same
26	TRUMURU	31214100051	100	MARADIPUDI,RAJAGH	80	16/10/2017	334-4	334-4,334-5,345	111, 114	Same
27	TRUMURU	31214100054	100	MARADIPUDI,PUSHPANNA	45	21/9/2017	313-1P1	315-P,314-1,116-3L,316-11,316-12	89	Different

SL NO	NAME OF THE DISTRIBUTION	SERVICE NO	OTR CAP	NAME OF THE SERVICE HOLDER	CL (H.P.)	DATE OF SUPPLY	PERMISSION GRANTED SURVEY NO	SERVICE UTILISING SURVEY NOS DURING JOINT INSPECTION	POND NO:AS PER SURVEYERS MAP	REMARKS
28	TRUNGURU	3121241000175	63	PUCHALAPALLIKRISHNAJI	45	11/07/2017	330-1	149-1,150-1,151-4,152-8,153-7	123, 144	Different
29	TRUNGURU	3121241000195	63	PUCHALAPALLI POLAIAH	45	24/04/2018	293-5,290-9	293-6,293	90, 94, 109	Same
30	TRUNGURU	3121241000268	63	VALLURU, POLAIAH	47	11/07/2017	313-2	313-2P, 313-1, 313-4	251, 252, 234, 211	Same
31	TRUNGURU	3121241000174	63	SA/THURURU, ARUNA	45	24/07/2018	300-4	300-2P, 300-2P	154	Same
32	TRUNGURU	3121241000194	63	PAMARU, NAGAJAN	45	4/24/2018	299-8	299-2P, 299-2P, 299-2P	115, 113	Same
33	TRUNGURU	3121241000170	63	SHAKILAN, SATHA	60	11/07/2017	85-1, 85-3P3	70-7C, 71-5, 77	14, 15, 16, 20, 21	Same
34	TRUNGURU	3121241000171	63	SHAKILAN, SATHA	60	11/07/2017	85-3P, 85-4P2	70-7P, 74-1, 75-3P	14, 15, 16, 17	Same
35	TRUNGURU	3121241000159	63	SHAK, SHABER	71	12/06/2017	97-2, 163-8, 163-17, 163-15, 163-14, 163-13, 163-11, 163-11	163-8, 163-11, 163-11, 163-17, 163-15	91, 93	Same
36	TRUNGURU	3121241000180	63	SHAK, RAMESHBER	71	26/11/2017	290-4, 313-1, 154-4, 154-4, 314-1, 153-8, 153-8	290-4, 290-2, 290-3, 290-4	84, 91, 86, 87	Same
37	TRUNGURU	3121241000178	63	PUTHETI, SANKAR REDDY	68	24/01/2018	295/1	295-1, 295-2, 290-4, 290-4	291, 168, 169	Same
38	TRUNGURU	3121241000180	63	PABBAREDDY, SURENDR REDDY	62	1/24/2018	268/P	268-P, 268-P	243, 244, 245, 247, 248, 249	Same
39	TRUNGURU	3121241000180	63	PUTHETI, KRISHNA REDDY	40	1/24/2018	265/2	265-2	227, 226, 213	Same
40	TRUNGURU	3121241000172	63	PUTHETI, VENKATA SUBBA REDDY	58	11/07/2017	23-1	248, 265-2	189, 190	Different
41	TRUNGURU	3121241000173	63	PINACHINNAH, AGARAJANAH MTT	93	11/07/2017	383/1, 263/2A	263-2, 263-1	334	Same
42	TRUNGURU	3121241000182	63	PABBAREDDY, SUBBAMMA	57	1/24/2018	253-P	265-2, 268-P, 270-3P	243, 244, 245, 247, 248, 249	Different
43	TRUNGURU	3121241000174	63	MANDEPUDI, KOTESWARARAMMA	61	11/07/2017	168	164-1, 164-2	196, 191	Same
44	TRUNGURU	3121241000177	63	PUCHALAPALLI, RAVI, AKSHAN	55	1/24/2018	364-2B	364-2, 366, 36, 368, 2A	305, 306, 307	Same
45	TRUNGURU	3121241000178	63	PUCHALAPALLI, RAJAKRISHNA REDDY	45	1/24/2018	364-2A	364-2, 364-1	303	Same
46	TRUNGURU	3121241000191	63	CHINTHALA, VENKATIAH	45	4/8/2018	364-1P	364-1, 364-2	303, 304	Same
47	TRUNGURU	3121241000418	330	MANDEPUDI, RAGANAH	40	9/14/2018	DOCUMENTS NOT AVAILABLE	315-5A-P, 314-P	236, 232, 231	
48	TRUNGURU	3121241000401	330	KARLAFOOD, LACHAMMA	40	14/08/2018	DOCUMENTS NOT AVAILABLE	316-3P, 316-2P	234, 235	
49	TRUNGURU	3121241000185	63	PUCHALAPALLI, RAMARAJAH	40	26/01/2018	335-P, 296-3P	296-3, 294-4, 296-2	180, 131, 132	Same
50	TRUNGURU	3121241000196	330	KUNCHAM, DAYAKAR	41	23/01/2014	NOT AVAILABLE			
51	TRUNGURU	3121241000198	330	KUNCHAM, CHINNAVENKATARAMARAJAH	41	23/08/2014	NOT AVAILABLE	236-2P, 254-2, 283-3P	117, 130, 131, 136, 139, 140, 147	
52	TRUNGURU	3121241000185	63	G. SRINIVASULU REDDY	40	26/07/2013	NOT AVAILABLE	235-P, 235-P, 235-P	240, 241, 242	
53	TRUNGURU	3121241000188	63	P. KRISHNA REDDY	68	24/07/2013	NOT AVAILABLE	268-P	227, 226, 213	
54	TRUNGURU	3121241000188	25	VANKA BHASKAR	30	11/11/2017	NOT AVAILABLE	321-1, 320-1, 317-2	142, 143, 184, 185, 186	
55	TRUNGURU	3121241000183	63	MANDEPUDI, SUBRAMANIAM	45	11/04/2017	157-8	318-2, 318-1, 318-3	91, 90, 89	Different
56	TRUNGURU	3121241000181	63	KUNCHAM, ANAGAN	45	11/04/2017	343-5	318-1, 318-1	91	Different
57	TRUNGURU	3121241000419	100	YARATAPALLI, RAVINORA REDDY	64	7/6/2018	96-2, 85-1, 87-1, 83-4, 82-1	96, 79-1	61	Same

Sl. NO	NAME OF THE DISTRIBUTION	SERVICE NO	DTB CAP	NAME OF THE SERVICE HOLDER	C.I (R.F.)	DATE OF SUPPLY	PERMISSION GRANTED SURVEY NO	SERVICE UTILISING SURVEY NOS DURING JOMT INSPECTION	FORM NOS AS PER SURVEYER AMP	REMARKS
58	TRIMURU	3121241000412	100	YARATAPALLI SUDHARSHANAMA	86	7/5/2018	86-2.83-1.07-3.83-4.82-1	76-75-1	62	Same
59	TRIMURU	3121241000411	100	YARATAPALLI VIJAY KUMAR	73	7/5/2018	73-1	75-1, 76-2	61, 71, 72	Same
60	TRIMURU	3121241000408	100	PUTTA KRISHNAH	48	7/5/2018	85-2.146-3.136-4.101-6.75-1.145-2.132-101-8.75-1.89-2.243-6.192-3.176-3.152-2.146-8.146-5.146-4.101-3	75-1, 75-1, 75-1, 75-1	68, 68, 67	Same
61	TRIMURU	3121241000418	100	YARATAPALLI RAVINDRA REDDY	84	7/5/2018	86-2.83-1.07-3.83-4.82-1	76-2, 80-1, 80-2	64	Same
62	TRIMURU	3121241000413	100	YARATAPALLI RAVINDRA REDDY	45	7/5/2018	86-2.83-1.07-3.83-4.82-1	81-1, 81, 80-4, 80-4, 80-2	65, 66, 75	Same
63	TRIMURU	3121241000414	100	YARATAPALLI RAVINDRA REDDY	45	7/5/2018	86-2.83-1.07-3.83-4.82-1	82-1, 81, 80-4, 80-4, 80-2	65, 66, 75	Same
64	TRIMURU	3121241000403	100	SHAK KRISHNEED	70	7/5/2018	69-2, 88-1	69-2, 68-1, 82-4	58, 60, 58	Same
65	TRIMURU	3121241000410	100	SHAK KRISHNEED	45	7/5/2018	69-2, 88-1	69-2, 68-1, 82-4	58, 60, 58	Same
66	TRIMURU	3121241000421	100	YEROLLU JANAKAMA	48	8/11/2018	77-1, 74-2, 214-3	77-1, 78, 77-1, 74-1A, 74-1B	74, 76, 77, 79	Same
67	TRIMURU	3121241000423	100	PUTTA RAMANASHI	45	8/11/2018	71-2	73-2, 71-3, 75-6	79	Same
68	TRIMURU	3121241000425	100	PINACHANNACHARI, VISHALAKSHANAMA	48	8/11/2018	75-6	75-6, 75-5, 74-2, 74-3	78	Same
69	TRIMURU	3121241000418	100	PUTTA ACHEMA	45	8/11/2018	75-2, 283-26, 283-11, 283-4, 283-15, 283-11, 242-1, 175-8, 70-4, 75-26, 342-8, 336-10, 241-3, 70-4, 75-2, 346-17, 338-8, 173-3	70-2, 70-1, 69-3, 69-4, 69-5, 70, 71-1, 71-2, 71-1	70, 80	Same
70	TRIMURU	3121241000422	100	MMAMPUDI POLAMMA	45	8/11/2018	83-1	83-1, 83-1, 83-1	54	Same
71	TRIMURU	3121241000386	25	TRIMURU VENKATASHI	27	2/12/2018	245-6	80-4, 80-5, 80-1-6	146, 147	Different
72	TRIMURU	3121241000390	83	VALLURU CHENDRAMMA	86	22/03/2018	271-3	277-2, 277-1, 274, 277-1	221, 221, 246, 250	Same
73	TRIMURU	3121241000391	83	SHAK MASTHAN SAHEB	85	3/22/2018	85-3F, 157-7, 157-8, 157-1, 157-2, 157-1, 157-6F, 157-8, 157-4, 97-6	257-2, 257-6, 258-2	81, 82, 81	Same
74	TRIMURU	3121241000393	83	SHAK SAUIMBAD RAJI	48	4/25/2018	80-1P2, 80-1P2, 91-2P	91-2P, 90, 86-2, 85-1	44, 43, 42, 41, 23, 24, 25, 26, 27	Same
75	TRIMURU	3121241000398	83	MURU SUBBARIYANTAM	78	4/25/2018	85-1P	85-1P, 84-3	30, 31, 32	Same
76	TRIMURU	3121241000397	83	SHAK RAMLADH	83	4/25/2018	85-2	85-2, 84-1, 86-2, 85-1	28, 29, 44, 45, 46	Same
77	TRIMURU	3121241000398	25	SHAK NOORJAHN	25	25/04/2018	88-1, 88-2P, 90-1P	70-3, 70-2, 1, 14-4	13, 17, 18	Different
78	TRIMURU	3121241000404	83	GANDYHAM, RAMACHANDRA REDDY	64	8/11/2018	189-2	189-2, 189-1, 170-8, 173-12	118, 119, 120, 121	Same
79	TRIMURU	3121241000405	83	SHAK BASHA	81	8/11/2018	120-3P	120-3, 120-1, 120-3, 118-1, 119-1	1, 2, 3, 4, 5, 6	Same
80	TRIMURU	3121241000407	83	SHAK AMMA U	49	7/5/2018	120-2	120-2	1, 1, 1, 1, 1, 1	Same
81	TRIMURU	3121241000408	83	PABBARREDDY SURENDRAREDDY	50	1/5/2018	270-3A, 287-8, 284-P, 288-P, 288-P1	253-P, 254-P, 260-P, 205-P	187, 188, 206, 184	Same

Sl. NO	NAME OF THE DISTRIBUTION	SERVICE NO	STR CAP	NAME OF THE SERVICE HOLDER	C.L (H.P.)	DATE OF SUPPLY	PERMISSION GRANTED SURVEY NO	SERVICE UTILIZING SURVEY NOS DURING JOINT INSPECTION	FOND NOS AS PER SURVEYER MAP	REMARKS
82	TRUMURU	3121241000408	83	KAPULURU SUBRAMANIAM	31	7/6/2018	62-1,50-2P	52-1,52-2	1, 8	Same
83	TRUMURU	3121241000428	83	GANESHKIRAN VANI	40	1/9/2019	255P	215-P	218, 219	Same
84	TRUMURU	3121241000427	83	SHAKR NASTHANN SAHEB	40	1/9/2019	810	91-6,97-5,97-4	71	Same
85	TRUMURU	3121241000406	83	YARRAMATHI VENKAIAH	30	12/04/2018	262-3,262-1,230-1,262-2,230-1,229-6,315-47, 168-9,315-1,314-3,313-6,302-9,302-4,302-2,315-12,313-5,313-4,315-5,313-1,310-5,302-1,300-2,275-3,310-3,308-2,173-1,308-2,173-1,308-2,273-3,304-1,262-4,167-8	302-4,300-5,302-1,301-1,311-1,5,4,5,6	210, 172	Same

Total Services	85	Survey numbers matched	60
Diffs	76	Survey numbers not matched	17
		Sanctioned survey number not available	8

Objective Engineer  
Operation : Gudur

## Annexure - XIV

## Report of the Assistant Director of Agriculture, Naidupet

From: B. Gopi Naik  
B.Sc(Ag)  
Asst. Director of Agriculture (R)  
NAIDUPET, SPSR Nellore (Dt).

TO: The Sub-collector  
GUDUR

Respected Sir,

Sub:- Aquaculture - Kota, Vakadu & Chittanur mandals - soil samples analysis reports - suitable for Paddy cultivation - Lab reports received - submitted - Reg.

I submit to state that some farmers are cultivating aquaculture in their fields pertaining to Kota, Vakadu, Chittanur mandals. Some of the neighboring farmers are complaining that due to these cultivations of aquaculture the Paddy fields are affected. On this connection the soil samples of the aquaculture fields are collected and sent to soil testing laboratory Nellore. The laboratory authorities have recommended suitable reclamation measures for getting Paddy normal yields.

Hence I am here with submitting the lab reports of the aquaculture growing farmers for your reference. Thanking you Sir

Yours faithfully

Encl:- Lab reports of  
Kota, Vakadu &  
Chittanur mandals

B. Gopi Naik  
Asst. Director of Agriculture (R)  
NAIDUPET, SPSR Nellore (Dt).

Based on the report of the Soil Testing Laboratory (STL Nellore ) Soil Samples Analysis report of CHITTAMURU , VAKADU & KOTA Mandals							
S N O	Name of the Manda l	Soil Quality				Avg Paddy Crop Yield Per Acre (In Qtl's ) - Based on the CC Experiments	Crop Qualit y
		EC		PH			
		Value	Recommendations	Value	Recommendations		
1	Chittam uru	0.2 - 4.4	Soils having EC Below 2.0 called Normal Soils , Soils having EC above 2.0 called problematic soils, problematic soils reclaim Leaching of Salts by flooding with good irrigation water	5.3 - 8.2	Soils having PH below 7.0 called Acidic soils( Problematic Soils ) these soils reclaim with 540 kg.s of lime per Acre , Soils having above PH 7.0 called alkaline soils ( Problematic Soils ) ,these soils reclaim with application of FYM and Green manuring & Gypsum should be done .	25.55 Qtl's	Avera ge
2	Vakadu	0.4 - 11.6	Soils having EC Below 2.0 called Normal Soils , Soils having EC above 2.0 called problematic soils, problematic soils reclaim Leaching of Salts by flooding with good irrigation water	6.3 - 8.3	Soils having PH below 7.0 called Acidic soils( Problematic Soils ) these soils reclaim with 540 kg.s of lime per Acre , Soils having above PH 7.0 called alkaline soils ( Problematic Soils ) ,these soils reclaim with application of FYM and Green manuring & Gypsum should be done .	25.2 Qtl's	Avera ge
3	Kota	0.2 - 4.9	Soils having EC Below 2.0 called Normal Soils , Soils having EC above 2.0 called problematic soils, problematic soils reclaim Leaching of Salts by flooding with good irrigation water	5.7 - 7.4	Soils having PH below 7.0 called Acidic soils( Problematic Soils ) these soils reclaim with 540 kg.s of lime per Acre , Soils having above PH 7.0 called alkaline soils ( Problematic Soils ) ,these soils reclaim with application of FYM and Green manuring & Gypsum should be done .	24.63 Qtl's	Avera ge

Encl : STL - Nellore Reports

*[Signature]*  
Asst. Director of Agriculture (R)  
Nellore District, Nellore, A.P.

SOIL SAMPLES ANALYSIS REPORT OF KOTA MANDAL

S.NO	LABNO	NAME OF THE FARMER	FATHER'S NAME	VILLAGI	CROP	SURVEY NO.	EXTE NT	PH			EC			ZN		DC		PVM STAND (D/JAC) RE	
								VALUE	RANGE	Recommendation	VALUE	RANGE	Recommendation	VALUE	RANGE	VALUE	RANGE		
1	427	Pothugunta Babarajiah	Venkatiah	Karlapudi	paddy	323	4.39	5.3	Slightly Acidic	Apply FYM and Green manuring should be done.	0.2	Normal		0.286	Low	20kg/ha	0.43	Low	4
2	428	Karlapudi Kataraj	Chengalah	Karlapudi	paddy	143-1A	0.10	6	Moderately Acidic	Reclaim soil with 90kg of lime per acre.	2.8	Critical for perennial crop	Leaching of salts byflooding with good irrigation water	0.556	Low	20kg/ha	0.44	Low	4
3	429	Sannareddy Hemakumari w/o SriharsurajReddy	Subbalakshmi Reddy	Karlapudi	paddy	135-A	3.1	6.3	Slightly Acidic	Apply FYM and Green manuring should be done.	2.9	Critical for perennial crop	Leaching of salts byflooding with good irrigation water	0.528	Low	20kg/ha	0.4	Low	4
4	430	Sannareddy Marudhikrishna Reddy	KrishnaReddy	Karlapudi	paddy	214	1.86	7.4	Slightly Alkaline	Apply FYM and Green manuring should be done.	4.9	Harmful for crop growth	Leaching of salts byflooding with good irrigation water	0.822	High		0.43	Low	4
5	431	Karlapudi Nagawara Rao	Chengalah	Karlapudi	paddy	208	1.89	5.7	Moderately Acidic	Reclaim soil with 300kg of lime per acre.	0.5	Normal		0.492	Low	20kg/ha	0.42	Low	4
6	432	Duvvuru Rajagopal Reddy	Raghava Reddy	Karlapudi	paddy	188	4.38	7.4	Slightly Alkaline	Apply FYM and Green manuring should be done.	5.8	Critical for perennial crop	Leaching of salts byflooding with good irrigation water	12.30	High		0.66	Medium	4

NOTE : FARMERS FOLLOW THE ABOVE RECLAMATION (PRECAUTIONS) MEASURES GET PRODT YIELD NORMAL

*AG*  
Asst. Director of Agriculture (D)  
NAIDUPET, SPSR Nellore (D).

## SOIL SAMPLES ANALYSIS REPORT OF VAKADU MANDAL

S.L. NO.	LAB NO.	NAME OF THE FARMER	FATHER'S NAME	VILLAGE	CROP	SIRYS YRD.	EXTD. IN	PH			EC			ZN		OC		FYM TONNE /ACRE	
								VALUE	RANGE	Recommendation	VALUE	RANGE	Recommendation	VALUE	RANGE	EC/ACRE	VALUE		RANGE
1	433	Pillayaparthi Govil Reddy	VenkatReddy	Mutturbaka	peddy	93	2.1	8.2	Moderately alkaline	Apply FYM and Green manuring should be done.	1.8	Normal	---	0.858	High	0.39	Low	4	
2	434	ChittoorVenk atalah	Meesalah	Mutturbaka	peddy	124.8	0.5	8.1	Moderately alkaline	Apply FYM and Green manuring should be done.	0.9	Normal		0.574	Low	200G/ ACRE	0.4	Low	4
3	435	ChinagaAnka sara	VenkatSubba lah	Mutturbaka	peddy	136-12	0.25	7.9	Moderately alkaline	Apply FYM and Green manuring should be done.	0.5	Normal		0.886	High		0.41	Low	4
4	436	Sara Sujatha	Masi	Mutturbaka	peddy	135-24	0.37	8	Moderately alkaline	Apply FYM and Green manuring should be done.	1.1	Normal		0.98	High		0.42	Low	4
5	437	ChinagaGovil	VenkatGovil Reddy	Mutturbaka	peddy	129-2	0.3	7.2	Neutral	Apply FYM and Green manuring should be done.	1.1	Normal		0.422	Low	200G/ ACRE	0.38	Low	4
6	438	Saravathi Krishna Reddy	SaravathiReddy	Mutturbaka	peddy	140-31	0.64	8.3	Moderately alkaline	Apply FYM and Green manuring should be done.	0.5	Normal		0.954	High		0.66	Low	4
7	439	Uppalamarth y Venkateswara Reddy	SakulReddy	Thirumuru	peddy	243-1	1.26	6.5	Slightly Acidic	Application of FYM and Green manuring should be done.	4.7	Harmful for crop growth	Leaching of salts byflooding with good irrigation water	0.972	High		0.4	Low	4
8	440	Yaravathulu anaru	Kanakalah	Thirumuru	peddy	250	1.1	7.8	Slightly Alkaline	Application of FYM and Green manuring should be done.	1.9	Normal		0.475	Low	200G/ ACRE	0.4	Low	4
9	441	Thirumuru Krishnaiah	Venkatalah	Thirumuru	peddy	251	2.13	8.1	Moderately alkaline	Application of FYM and Green manuring should be done.	5.3	critical for germination	Leaching of salts byflooding with good irrigation water	0.984	High		0.42	Low	4
10	442	Kampaneni Govindaswami	Subrahmanya in Achary	Thirumuru	peddy	58	0.3	6.3	Slightly Acidic	Reclaim soil with 50kg of lime per acre.	8.8	injurious to crop	Leaching of salts byflooding with good irrigation water	1.506	High		0.44	Low	4

17	443	Ch. Karthikeyan	Subrahmanyan	Thirumani	paddy	89-1	1.6	3.4	Slightly Alkaline	Application of FYM and Green manuring should be done.	11.6	Injurious to crop	Leaching of salts byflooding with good irrigation water	1.08	High		0.30	Low	4
17	444	Selva Ramaswami	Karthikeyan	Thirumani	paddy	330	0.7	0.5	Slightly Acidic	Application of FYM and Green manuring should be done.	0.4	Normal		0.412	Low	2000/ACRE	0.4	Low	4

NOTE: FARMERS FOLLOW THE ABOVE RECLAMATION (PRECAUTIONS) MEASURES GET PRODY YIELD NORMAL.

*AGS*  
24/10/2020  
Asst. Director, Agriculture  
NANDUIET, SPSS, Nellore!

## SOIL SAMPLES ANALYSIS REPORT OF CHITTAMUR MANDAL

S.NO	LAB NO.	NAME OF THE FARMER	FARMER'S NAME	VILLAGE	CROP	SURVEY NO.	DEPTH (FT)	PH			EC			ZN		Cu		PBM TONNE/ACRE	
								VALUE	RANGE	Recommendation	VALUE	RANGE	Recommendation	VALUE	RANGE	µG/ACRE	VALUE		RANGE
1	175	Nalajam Bananna	Chengalah	Ranganathapuram	paddy	15-4	0.20	6.2	Moderately alkaline	Application of FYM and Green manuring should be done.	4.4	Normal	Leaching of salts byflooding with good irrigation water	0	Low	20kg/acre	0.42	Low	4
2	176	Bhimala Kamalah		Ranganathapuram	paddy	8-28	1.6	6.7	Neutral		1.6	Normal		0.27	Low	20kg/acre	0.38	Low	4
3	177	Duvuru Seshubabdy	Hanumanthapuram	Ranganathapuram	paddy	100-1	2.68	6.8	Neutral		0.8	Normal		0.18	Low	20kg/acre	0.80	High	4
4	178	Duvuru Prayanna	Hanumanthapuram	Ranganathapuram	paddy	40-1c	0.34	6.2	Slightly Acidic	Reclaim soil with 120kg of lime per acre.	1.2	Normal		0.88	High		0.66	High	4
5	179	Nalajam Mylarichudiah	Guravah	Ranganathapuram	paddy	42-2	1.18	6.2	Slightly Acidic	Reclaim soil with 120kg of lime per acre.	0.8	Normal		0.18	Low	20kg/acre	0.4	Low	4
6	180	Peluru Maral	Anandalah	Ranganathapuram	paddy	41	0.74	5.8	Moderately Acidic	Reclaim soil with 120kg of lime per acre.	0.5	Normal		0.01	Low	20kg/acre	0.68	Med um	4
7	181	Gara C. Siva Narayalah	Achalah	Ranganathapuram	paddy	38-2	1.00	6.2	Slightly Acidic	Reclaim soil with 120kg of lime per acre.	0.3	Normal		0.15	Low	20kg/acre	0.42	Low	4
8	182	Peluru Maral	Anandalah	Ranganathapuram	paddy	29	1.89	5.9	Moderately Acidic	Reclaim soil with 220kg of lime per acre.	0.3	Normal		0.12	Low	20kg/acre	0.88	High	4
9	183	Duvuru Kamalingababdy	Hanumanthapuram	Ranganathapuram	paddy	48-1c	0.34	6.1	Slightly Acidic	Reclaim soil with 180kg of lime per acre.	0.3	Normal		0.18	Low	20kg/acre	0.4	Low	4
10	184	Angajala Kuttamma	Subbalah	Ranganathapuram	paddy	29-2	0.12	6.4	Slightly Acidic	Reclaim soil with 40kg of lime per acre.	0.4	Normal		0	Low	20kg/acre	0.41	Low	4
11	185	Machireddy Subbalar Babdy	Manthababdy	Ranganathapuram	paddy	27-1c	0.68	6.7	Neutral		0.4	Normal		0	Low	20kg/acre	0.39	Low	4
12	186	Sepuru Prabhakar babdy	Venkatrasubbalabdy	Ranganathapuram	paddy	4 Jun	0.42	6.3	Slightly Acidic	Reclaim soil with 90kg of lime per acre.	1.4	Normal		0	Low	20kg/acre	0.44	Low	4
13	187	Duvuru Supthamma	Bhaskarababdy	Ranganathapuram	paddy	1-Mar	1.58	7	Neutral		2.2	Critical for germination	Leaching of salts byflooding with good irrigation water	0	Low	20kg/acre	0.01	Low	4
14	188	Peluru Maral	Anandalah	Ranganathapuram	paddy	77-1/18	0.3	5.3	Highly Acidic	Reclaim soil with 140kg of lime per acre.	0.6	Normal		0.21	Low	20kg/acre	0.80	High	4

15	30	Vignakala Bathurath	Bathurath	Kongamathapuram	paddy	76	0.44	5.6	Moderately Acidic	Reclaim soil with 200kg of lime per acre.	0.3	Normal		0	Low	20kg/s acre	0.38	Low	4
16	300	putt Marath		Kongamathapuram	paddy	77-1/3	0.3	5.6	Moderately Acidic	Reclaim soil with 200kg of lime per acre.	0.2	Normal		0	Low	20kg/s acre	0.39	Low	4
17	301	Murjala Madhu	Kajalah	Pitthavipalle	paddy	807-3	0.18	6.1	Slightly Acidic	Application of FYM and Green manuring should be done.	0.4	Normal		0	Low	20kg/s acre	0.4	Low	4
18	302	Pitthavankatamaru	VenkataRamani h	Pitthavipalle	paddy	83-3A	0.21	7.1	Neutral		0.3	Normal		0	Low	20kg/s acre	0.41	Low	4
19	303	Advikala Venkateswarlu	Jayaramath	Pitthavipalle	paddy	87-3	0.20	6.5	Slightly Acidic	Application of FYM and Green manuring should be done.	0.3	Normal		0	Low	20kg/s acre	0.42	Low	4
20	304	Theruvu Shayyalaohud	Thirupala	Pitthavipalle	paddy	86-1A	0.21	7.8	Slightly Alkaline	Application of FYM and Green manuring should be done.	1.3	Normal		0	Low	20kg/s acre	0.46	Low	4
21	305	Advikala Venkateswarlu	Jayaramath	Pitthavipalle	paddy	105-2	0.32	7.2	Neutral		1.8	Normal		0	Low	20kg/s acre	0.45	Low	4
22	306	PulpariAmaram ma	Basath	Pitthavipalle	paddy	104-1A	1.67	7	Neutral		2.3	Critical for germination	leaching of salts byflooding with good irrigation water	0	Low	20kg/s acre	0.6	Low	4
23	307	Pitthavankatamaru	VenkataRamani h	Pitthavipalle	paddy	112	1.06	5.5	Moderately Acidic	Reclaim soil with 200kg of lime per acre.	0.3	Normal		0.05	Low	20kg/s acre	0.39	Low	4
24	308	Theruvu Thirupala	Srinivasulu	Pitthavipalle	paddy	70-3F	0.34	6.5	Slightly Acidic	Application of FYM and Green manuring should be done.	0.2	Normal		0.1	Low	20kg/s acre	0.46	Low	4
25	309	Kanaga Pothigupuravulu	Guravath	Pitthavipalle	paddy	87-1	0.25	8	Moderately Alkaline	Application of FYM and Green manuring should be done.	0.9	Normal		0	Low	20kg/s acre	0.41	Low	4
26	400	Kanaga Pothigupuravulu	Guravath	Pitthavipalle	paddy	85-2A1	0.95	6.2	Slightly Acidic		0.3	Normal		0	Low	20kg/s acre	0.4	Low	4
27	401	Pitthavankatamaru	Ramanath	Pitthavipalle	paddy	73-2	0.39	6.2	Slightly Acidic	Reclaim soil with 100kg of lime per acre.	0.4	Normal		0.07	Low	20kg/s acre	0.39	Low	4
28	402	Madhurata Sulu Katalah	Pothavath	Pitthavipalle	paddy	79-1B	0.66	6.1	Slightly Acidic	Reclaim soil with 100kg of lime per acre.	0.5	Normal		0.07	Low	20kg/s acre	0.4	Low	4

29	42	Chilukuru SrinivasuluReddy	SundaravalliReddy Y	Padathyvarikhandi gp	pebbly	7-15	0.87	5.8	Highly Acidic	Reclaim soil with 400kg of lime per acre.	1	Normal		0.43	High		0.28	Low	4
30	404	Chilukuru Manikara Reddy	SundaravalliReddy Y	Padathyvarikhandi gp	pebbly	10-1	0.81	5.3	Highly Acidic	Reclaim soil with 500kg of lime per acre.	1.3	Normal		0.04	Low	20kg/acre	0.42	Low	4
31	405	Chilukuru MadhuReddy	SundaravalliReddy Y	Padathyvarikhandi gp	pebbly	10-4	0.89	5.3	Highly Acidic	Reclaim soil with 500kg of lime per acre.	1.8	Normal		0.05	Low	20kg/acre	0.41	Low	4

NOTE:

FARMERS FOLLOW THE ABOVE RECLAMATION (PRECAUTIONS) MEASURES GET FAIRY FIELD *Y. Srinivasulu*

*Y. Srinivasulu*  
Asst. Director of Agriculture (IC)  
NAIDUREE, APSR, Srisubudra (TN)

## Annexure - XV

## Data obtained from the Statistical Department

XV

Mandal wise Village wise Cropped area and Yields particulars from 2005 to 2013 in Vakadu Mandal									
Sl NO.	Name of the Mandal	Name of the Village	Year	Season	Crop Paddy				
					Area	Yields per Acre ( Kgs)	Total Production ( Kgs)		
1	Vakadu	Muttembaka	2005	Kharif	0	0	0		
				Rabi	245	2358	577710		
			2006	Kharif	0	0	0		
				Rabi	254	2410	612140		
			2007	Kharif	0	0	0		
				Rabi	260	2210	574600		
			2008	Kharif	0	0	0		
				Rabi	242	2110	510620		
			2009	Kharif	0	0	0		
				Rabi	248	1920	476160		
		2010	Kharif	0	0	0			
			Rabi	240	2340	561600			
		2011	Kharif	0	0	0			
			Rabi	250	2350	587500			
		2012	Kharif	0	0	0			
			Rabi	245	2460	602700			
		2013	Kharif	0	0	0			
			Rabi	255	2240	571200			
		2	Vakadu	Thirumuru	2005	Kharif	0	0	0
						Rabi	1940	3345	6489300
2006	Kharif				0	0	0		
	Rabi				1910	3245	6197950		
2007	Kharif				0	0	0		
	Rabi				1990	3150	6268500		
2008	Kharif				0	0	0		
	Rabi				2006	3245	6509470		
2009	Kharif				0	0	0		
	Rabi				1948	3100	6038800		
2010	Kharif				0	0	0		
	Rabi				1964	3250	6383000		
2011	Kharif				0	0	0		
	Rabi				1864	3050	5685200		
2012	Kharif				0	0	0		
	Rabi				1856	3070	5697920		
2013	Kharif				0	0	0		
	Rabi				1892	3010	5694920		

S. Srinivasulu  
Div. D. Y. S. O.

Mandal Wise and Village wise crop and yield Particulars from 2005 to 2013							
Sl.No.	Name of the Mandal	Name of the Village	Year	Season	Crop : Paddy		
					Area	Yield per Acre (in Kgs)	Total Production (in Kgs)
1		Padarthi Yari Kandriga	2005	Kharif	0	0	0
				Rabi	123	2558	314634
			2006	Kharif	0	0	0
				Rabi	106	2410	255460
			2007	Kharif	0	0	0
				Rabi	102	2270	231540
			2008	Kharif	0	0	0
				Rabi	98	2010	196980
			2009	Kharif	0	0	0
				Rabi	95	1980	188100
			2010	Kharif	0	0	0
				Rabi	98	2240	219520
			2011	Kharif	0	0	0
				Rabi	115	2450	281750
			2012	Kharif	0	0	0
				Rabi	81	2360	191160
			2013	Kharif	0	0	0
				Rabi	119	2340	278460
2		Mallam	2005	Kharif	0	0	0
				Rabi	1410	2847	4014270
			2006	Kharif	0	0	0
				Rabi	1260	2709	2783340
			2007	Kharif	0	0	0
				Rabi	1200	2136	2584560
			2008	Kharif	0	0	0
				Rabi	1222	2345	2865590
			2009	Kharif	0	0	0
				Rabi	1358	2427	3289076
			2010	Kharif	0	0	0
				Rabi	1364	2925	3989700
			2011	Kharif	0	0	0
				Rabi	1430	2987	4273410
			2012	Kharif	0	0	0
				Rabi	1230	2949	3627270
			2013	Kharif	0	0	0
				Rabi	1349	2775	3743475
Chittampur			2005	Kharif	0	0	0
				Rabi	530	2749	1456970
			2006	Kharif	0	0	0
				Rabi	280	2432	682960
www			2013	Kharif	0	0	0

*S. J. S. S.*  
D.V.D.Y.S.O.

		Year	Area					
			Rabi	Kharif	Total			
3	Ranganadha Puram	2008	Rabi	192	2290	439680		
			Kharif	0	0	0		
		2009	Rabi	188	2240	421120		
			Kharif	0	0	0		
		2010	Rabi	187	2450	458150		
			Kharif	0	0	0		
		2011	Rabi	189	2850	538650		
			Kharif	0	0	0		
		2012	Rabi	202	2910	587820		
			Kharif	0	0	0		
		2013	Rabi	620	2860	1773200		
			Kharif	0	0	0		
		4	Pittivani Palle	2005	Rabi	799	2755	2201245
					Kharif	0	0	0
2006	Rabi			410	2638	1081580		
	Kharif			0	0	0		
2007	Rabi			219	2430	527790		
	Kharif			0	0	0		
2008	Rabi			175	2215	387625		
	Kharif			0	0	0		
2009	Rabi			170	1960	333200		
	Kharif			0	0	0		
2010	Rabi			165	2180	359700		
	Kharif			0	0	0		
2011	Rabi			168	2380	399840		
	Kharif			0	0	0		
2012	Rabi	195	2750	532350				
	Kharif	0	0	0				
2013	Rabi	212	2670	566040				
	Kharif	0	0	0				
		Rabi	416	2710	1127360			

*D. Srinivasulu*  
Div. 04.5.0

Mandal wise Village wise Cropped area and Yields particulars from 2005 to 2013

Sl NO	Name of the Mandal	Name of the Village	Year	Season	Crop Paddy			Crop Ground Nut		
					Area	Yields per Acre (Kgs)	Total Production (Kgs)	Area	Average Yields per Acre (Kgs)	Total Production (Kgs)
1	Kota	Kartapudi	2005	Kharif	50	1800	90000	20	1100	22000
				Rabi	320	2475	792000	30	1100	11000
			2006	Kharif	40	1850	74000	20	1100	22000
				Rabi	310	2450	759500	9	1100	9900
			2007	Kharif	35	1900	66500	22	1100	24200
				Rabi	325	2500	812500	30	1100	11000
			2008	Kharif	40	1800	72000	20	1100	22000
				Rabi	310	2450	759500	8	1100	8800
			2009	Kharif	40	1800	72000	19	1100	20900
				Rabi	320	2500	800000	10	1100	11000
			2010	Kharif	40	1850	74000	20	1100	22000
				Rabi	310	2400	744000	10	1100	11000
			2011	Kharif	35	1800	63000	25	1100	27500
				Rabi	310	2500	775000	12	1100	13200
2012	Kharif	30	1850	55500	26	1100	28600			
	Rabi	320	2500	800000	12	1100	13200			
2013	Kharif	40	1850	74000	25	1100	27500			
	Rabi	320	2350	752000	10	1100	11000			

*M. S. S. S. S.*  
*D.V.D. S. S.*

**Annexure – XVI**  
**Report from the Irrigation Department**

**GOVERNMENT OF ANDHRA PRADESH**  
**WATER RESOURCES DEPARTMENT**

From  
Sri P.Suresh Babu, B.Tech.  
Executive Engineer, W.R.D  
Nellore South Division, Gudur.

To  
The Sub Collector,  
Gudur,  
SPSR Nellore District.

Letter. No. / DB/AEE(T)/HFM Date: 22.09.2020.

Sir,

Sub: Fisheries-SPSR Nellore Dt-Survey on Brackish water Aqua farms existing along with Pulikaluva , Royyalakaluva, Yetigattu Kaluva ,Palamadugu Drain of Vakadu & Chittamur Mandals , Penukaluva & Tsallakaluva of Kota Mandal - Member of Division level committee - Irrigation report submitted- Reg

Ref: 1. District Collector, SPSR Nellore vide Proc No. 1053/D/2019  
Dt. 03/07/2020

2. Letter No: DEE / Irrigation/ Vakadu/ 102<sup>M</sup> DT: 21/08/2020  
of Deputy Executive Engineer, Irrigation Sub-Division, Vakadu
3. Report of Deputy Executive Engineer, Regular Sub-Division,  
Gudur

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Adverting to the above references cited I herewith submit that the river Swarnamukhi is an east flowing river. It grows at an altitude of 300 m in the Eastern Ghat ranges near Pakala village in Chittoor District of Andhra Pradesh at 13° 28' N and 79° 09' E. It runs for a length of 130 Km and finally joins into the Bay of Bengal near Pamanji Village of Vakadu Mandal. Tsallakaluva & Royyalakaluva both are tributaries to Swarnamukhi river. Tsallakaluva a branch of Swarnamukhi takes off at left from Swarnamukhi river at Gudali Village in Kota Mandal. Tsallakaluva runs completely in Kota Mandal until it joins in Swarnamukhi river near GovindaPalli Village of Kota Mandal. Kota Anicut & Jarugumalli Anicut are constructed across Tsallakaluva to Irrigate an ayacut of 8000 acres in Kota Mandal. Royyala Kaluva a branch of Swarnamukhi river takes off at right from Swarnamukhi river near Vemuguntapalem village in Naidupeta Mandal. Royyala Kaluva runs in Naidupeta , Vakadu & Chittamur Mandals and finally joins in the Salt creeks near Ravigunta Palem Village of Vakadu Mandal. Mallam Anicut is a

Minor Irrigation Scheme constructed across Royyala Kaluva, the Mallam tank supply channel called as Puli kaluva by the locals takes off left from Mallam Anicut near Eswarvaka Village of Chittampur Mandal. Puli Kaluva is the feeder channel to Mallam Minor Irrigation tank in Chittampur Mandal & Thirumuru Minor Irrigation tank in Vakadu Mandal. The Channel was designed to carry a discharge of 150 cusecs and to irrigate an ayacut of 3238 acres. Yetigattu Kaluva which takes off at right of Mallam tank supply channel (Puli Kaluva) near Muttembaka bridge is a direct feeder channel to the Agriculture fields in Pittuvani palli, Padarthi vari kandriga & Ranghanadha puram Villages in Chittampur Mandal. Palamadugu vagu is a Drain that carries excess flood water from Mallam tank Supply Channel. All these Channels carry fresh water during Monsoon periods.

Around 2000 farmers of 13 Revenue Villages 1. Mallam 2. Pallamparthi 3. Jala Paddi Gramam 4. Kokkupalem 5. Kothapalem 6. Gollapalem 7. Pothunayina Palli 8. Mangalavani Palli 9. Putra Ginta 10. Vadlavani palli 11. Devuni Kandriga 12. Gangupalem 13. Mukkadipalem are irrigating 6472 acres of land based on the Water in Mallam tank. Mallam tank supply Channel/ Puli Kaluva is the only source of water supply to Mallam tank. The farmers of 3 Revenue Villages 1.Pittuvani Palli 2.Padarthivari Kandriga 3.Ranghanadha Param are cultivating their crops by lifting water from the Channels Yetigattu Kaluva, Palamadugu Drains & Royyala Kaluva . Karlapudi tank in Karlapudi village of Kota Mandal is a Minor Irrigation tank having an registered ayacut of 396 acres out of which 70 acres is converted from Agriculture to Aquaculture and an un-registered ayacut of 230 acres in karlapudi also converted into Aquaculture.

Aqua farms Aqua Pond owners of Vakadu, Gollapalem, Durgavaram & Muttembaka villages have constructed the Outlet structures and are discharging salt,chemical & waste effluents into the Pulikaluva. The Aqua pond owners of Pittuvani palli, Padarthi vari kandriga & Ranghanadha puram villages have also constructed the Outlet structures and are discharging salt,chemical & waste effluents into Yetigattu Kaluva, Palamadugu vagu & Royyala Kaluva. The Waste water from the Aqua ponds in Karlapudi are discharging into Tsallakaluva , a Irrigation source & Penukahava which is the Irrigation field channel from Sluice no.4 of Karlapudi tank. Due to the release of Saline & Waste water into the Irrigation sources & channels during rainy seasons the salt water gets mixed with the fresh

water in the channels there by decreasing the productivity of Agriculture crops when the water is used for irrigation and the adjacent cultivable lands to these channels are not in a position to cultivate. The Irrigation Department have not issued any permission to Aqua Pond owners for constructing outlet structures into the irrigation channels and have also not granted any permission for discharging saline & waste water into the irrigation channels.

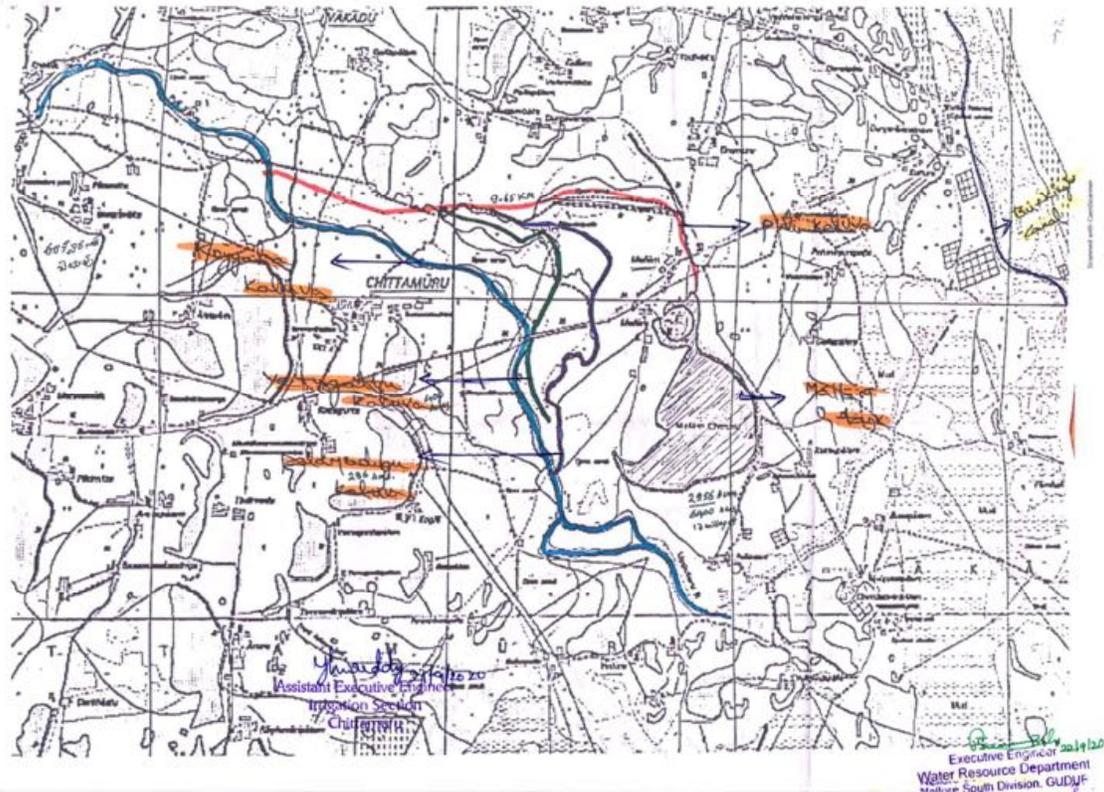
Hence, therefore request to stop the discharge of waste & saline effluents from Aqua Ponds into the Irrigation Sources & Channels Pulikaluva, Royyala Kaluva, Yetigattu Kaluva, Palamadugu Kaluva, Penukaluva & Tsallakaluva to safeguard the interests of Agriculture farmers and it is suggested to provide a separate dedicated Aqua culture waste water pipeline to discharge aqua culture waste into near by Buckingham Canal or Uppu kaluva. This is submitted for information and for taking further necessary action.

Enc] - Maps - 2 No's

Yours faithfully

  
Executive Engineer, W.R.D.,  
Nellore South Division,  
Gudur.





**Annexure – XVII**  
**Survey Report in the Chittamur Mandal**

Rc.b.32/2020

Office of the Tahsildar, Chittamur.  
Dated: 24.08.2020

From:  
Sri P.Ravi Kumar M.A.,  
Tahsildar  
Chittamur.

To  
The Sub-Collector,  
Gudur.

Sir,

Sub:- Fisheries – SPSR Nellore District – Chittamur Mandal – Survey on Brackish water Aqua Farms existing alongwith Pulikaluva and Royyala Kaluva of Chittamur Mandal – Survey Report called for – Submitted – Reg.

Ref:- 1.The Dist.Collector, SPSR Nellore note orders dt.03.07.2020.  
2. Proceedings No.1053/D/2019 dt.13.07.2020 of the District Collector, SPSR Nellore.  
3. The Sub-Collector, Gudur Rc.No.1053/D/Fish/2019 dt.06.08.2020.

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I invite kind attention to the references cited.

I submit that the District Collector, SPSR Nellore has constituted the Committee at Village level, Mandal level & Divisional level to take up detailed survey on existing Aqua Ponds in the villages of Pittivanipalli, Ranganadhapuram & Padarthivarikandriga which are effecting the MI Tank of Mallam village and directed to submit the report within 3 days.

In view of the above I have been surveyed on existing Aqua Ponds of of Pittivanipalli, Ranganadhapuram & Padarthivarikandriga of Chittamur Mandal, the surveyed reports are submitted herewith.

Encl:- Survey Reports

  
TAHSILDAR 24/8/2020  
CHITTAMUR

**STATEMENT SHOWING THE FINAL ABSTRACT OF AQUA SURVEY DATA IN CHITTAMUR MANDAL.**

S.NO	NAME OF THE MANDAL	NAME OF VILLAGE	AUTHORISED				UNAUTHORISED				GOVERNMENT LAND	TOTAL NO. OF FARMERS	TOTAL EXTENT (HEC)	TOTAL NO. OF PONDS	TOTAL NO. OF BOREWELLS	REMARKS
			LEASE		OWNED		LEASE		OWNED							
			NO. OF FARMERS	EXTENT IN HEC	NO. OF FARMERS	EXTENT IN HEC	NO. OF FARMERS	EXTENT IN HEC	NO. OF FARMERS	EXTENT IN HEC						
1	CHITTAMURU	PETTIVANPALLI	0	0	0	0	35	86.11	34	22.12	5	13.64	74	78.87	347	80
2		KADARTHIVIRKANDENGA	6	18.17	1	6.79	0	0	3	9.00	1	6.83	11	27.93	45	15
3		MANJANADHUPURAM	0	0	0	0	6	32.95	16	31.39	5	8.28	28	72.81	96	30
<b>GRAND TOTAL</b>		<b>3</b>	<b>0</b>	<b>18.17</b>	<b>1</b>	<b>6.79</b>	<b>41</b>	<b>79.76 HEC</b>	<b>53</b>	<b>67.5 HEC</b>	<b>11</b>	<b>22.75</b>	<b>113</b>	<b>179.00</b>	<b>388</b>	<b>80</b>

  
Village Revenue Officer  
Chittamur

  
Tahsildar  
Chittamur

**VILLAGE WISE AQUA CULTURE ABSTRACT IN PETTIVANPALLI VILLAGE**

SL.No	Land Description	Total Extent in Hec.	Own Farmers in Hec.		Lease Farmers in Hec	
			No	Extent	No	Extent
1	Patta Lands	34.2	9	11.12	16	23.08
2	DKT Lands	31.03	25	16.00	19	15.03
3	Govt Lands	13.64	5	13.64	0	0
<b>Grand Total</b>		<b>78.87</b>	<b>39</b>	<b>40.76</b>	<b>35</b>	<b>38.11</b>

  
Village Revenue Officer  
Pettivanpalli

  
Tahsildar  
Chittamur

8. INFORMATION TO BE FURNISHED BY THE VILLAGE REVENUE OFFICER CONCERNED

S. NO	Revenue village	Survey No.	Total extent in A.	Whether the land is Government or Private	Is Government any permission has obtained for cultivating in particular	Name of the holder and occupation as per Revenue Records	Whether the land is in use or not (Yes/No)	Is to specify the remarks	How the Revenue forms to get the land from the holder of same records in case of absence of revenue and supporting documents	whether the land belongs to agriculture or other purpose land	Is any other process initiated during enquiry regarding the status of the land or any compliance asked	Verify the all the village records and documents produced and verify that the holder get the land in detail	Additional remarks
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1	ATTANAPALLI	34.30	4.3	GOVT	NO	UNDEVELOPED LAND	YES		LAND REVENUE FORM NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTANAM DOCUMENT NOT SUBMITTED	NO AGRICULTURE PERMITTED LAND GROUND WATER USED
2	ATTANAPALLI	4.02.30	4.26	GOVT	NO	HYDROLOGICAL	YES		LAND REVENUE FORM NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTANAM DOCUMENT NOT SUBMITTED	NO AGRICULTURE PERMITTED LAND GROUND WATER USED
3	ATTANAPALLI	4.02.40	4.26	GOVT	NO	ANADHAN	NO	GOVERNMENT LAND ENCROACHMENT	CHITRA KOTA RYOTI	LOW PRODUCTIVITY DRY LAND	NO	PATTANAM DOCUMENT NOT SUBMITTED	TO BE FENCED
4	ATTANAPALLI	5.02.30	4.48	GOVT	NO	KATAM KESIRAM UD MURUGAN	YES		LAND REVENUE FORM NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTANAM DOCUMENT NOT SUBMITTED	NO AGRICULTURE PERMITTED LAND GROUND WATER USED
5	ATTANAPALLI	5.02.50	4.48	GOVT	NO	HYDROLOGICAL	YES		LAND REVENUE FORM NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTANAM DOCUMENT NOT SUBMITTED	NO AGRICULTURE PERMITTED LAND GROUND WATER USED
6	ATTANAPALLI	5.03.40	4.48	GOVT	NO	THUPPULA GANGAM UD SUBBAM	YES		LAND REVENUE FORM NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTANAM DOCUMENT NOT SUBMITTED	NO AGRICULTURE PERMITTED LAND GROUND WATER USED
7	ATTANAPALLI	501.10	3.02	GOVERNMENT LAND	NO	GOVERNMENT LAND	NO	GOVERNMENT LAND ENCROACHMENT	LAND REVENUE FORM NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTANAM DOCUMENT NOT SUBMITTED	TO BE FENCED
8	ATTANAPALLI	6.02.08	2.25	GOVT	NO	HYDROLOGICAL	YES		LAND REVENUE FORM NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTANAM DOCUMENT NOT SUBMITTED	NO AGRICULTURE PERMITTED LAND GROUND WATER USED
9	ATTANAPALLI	6.02.10	2.25	GOVT	NO	THUPPULA GANGAM UD SUBBAM	YES		LAND REVENUE FORM NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTANAM DOCUMENT NOT SUBMITTED	NO AGRICULTURE PERMITTED LAND GROUND WATER USED

S. NO	Revenue village	Survey No.	Total extent in A.	Whether the land is Government or Private	Is Government any permission has obtained for cultivating in particular	Name of the holder and occupation as per Revenue Records	Whether the land is in use or not (Yes/No)	Is to specify the remarks	How the Revenue forms to get the land from the holder of same records in case of absence of revenue and supporting documents	whether the land belongs to agriculture or other purpose land	Is any other process initiated during enquiry regarding the status of the land or any compliance asked	Verify the all the village records and documents produced and verify that the holder get the land in detail	Additional remarks
1	2	3	4	5	6	7	8	9	10	11	12	13	14
10	ATTANAPALLI	6.02.20	2.02	GOVT	NO	HYDROLOGICAL	YES		LAND REVENUE FORM NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTANAM DOCUMENT NOT SUBMITTED	NO AGRICULTURE PERMITTED LAND GROUND WATER USED
11	ATTANAPALLI	6.02.40	3.32	GOVERNMENT LAND	NO	GOVERNMENT LAND	NO	GOVERNMENT LAND ENCROACHMENT	LAND REVENUE FORM NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTANAM DOCUMENT NOT SUBMITTED	TO BE FENCED
12	ATTANAPALLI	6.02.50	4.32	GOVT	NO	MARICU BALAKRISHNAN UD ANANDH	YES		LAND REVENUE FORM NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTANAM DOCUMENT NOT SUBMITTED	NO AGRICULTURE PERMITTED LAND GROUND WATER USED
13	ATTANAPALLI	6.02.30	4.08	GOVT	NO	HYDROLOGICAL	YES		LAND REVENUE FORM NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTANAM DOCUMENT NOT SUBMITTED	NO AGRICULTURE PERMITTED LAND GROUND WATER USED
14	ATTANAPALLI	6.02.38	4.08	GOVT	NO	THUPPULA GANGAM UD SUBBAM	YES		LAND REVENUE FORM NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTANAM DOCUMENT NOT SUBMITTED	NO AGRICULTURE PERMITTED LAND GROUND WATER USED
15	ATTANAPALLI	6.02.45	4.08	GOVT	NO	MARICU BALAKRISHNAN UD ANANDH	YES		LAND REVENUE FORM NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTANAM DOCUMENT NOT SUBMITTED	NO AGRICULTURE PERMITTED LAND GROUND WATER USED
16	ATTANAPALLI	6.02.52	2.02	GOVT	NO	MARICU BALAKRISHNAN UD ANANDH	YES		LAND REVENUE FORM NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTANAM DOCUMENT NOT SUBMITTED	NO AGRICULTURE PERMITTED LAND GROUND WATER USED
17	ATTANAPALLI	6.02.55	2.02	GOVT	NO	MARICU BALAKRISHNAN UD ANANDH	YES		LAND REVENUE FORM NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTANAM DOCUMENT NOT SUBMITTED	NO AGRICULTURE PERMITTED LAND GROUND WATER USED
18	ATTANAPALLI	6.02.58	2.02	GOVT	NO	MARICU BALAKRISHNAN UD ANANDH	YES		LAND REVENUE FORM NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTANAM DOCUMENT NOT SUBMITTED	NO AGRICULTURE PERMITTED LAND GROUND WATER USED

S.L NO	Investor Name	Survey No.	Total Area in H.	Whether the land is Government or State	If Government land whether the applicant has obtained the consent for utilizing as per norms	Name of the petitioner and entrepreneur as per Revenue Records	Whether the land has been taken in lease or not (Yes/No)	If it is jointly the venture	Has the Applicant been given the land from the portion of open common or lease if different mentioning the details of rights with supporting documents	Whether the land belongs to agriculture and/or horticulture and irrigated/irrigated land used for public purpose/ other land	Is there other common interest during the project regarding the dispute involving dispute or any compliance asked	Details of all the other records and documents produced and verify that how farmer got the land in lease	Remarks
1	2	3	4	5	6	7	8	9	10	11	12	13	
19	HYTHAMPALLI	20 11 10	0.92	GOVERNMENT LAND	NO	PALLAVI PANDARAO	NO	GOVERNMENT LAND ENCROACHMENT	LAND UNDER GOVERNMENT DOCUMENT NOT SUBMITTED	WATER POND	NO	PATTNA DOCUMENT NOT SUBMITTED	TO BE FINED
20	HYTHAMPALLI	20 11 08	1.08	STATE	NO	HYTHAMPALLI (U) RAJAN	YES		LAND UNDER GOVERNMENT DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTNA DOCUMENT NOT SUBMITTED	NO AGRICULTURE PORTIONLAND GROUND WATER USED
21	HYTHAMPALLI	20 11 10	1.16	STATE	NO	HYTHAMPALLI	YES		LAND UNDER GOVERNMENT DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTNA DOCUMENT NOT SUBMITTED	NO AGRICULTURE PORTIONLAND GROUND WATER USED
22	HYTHAMPALLI	20 11 10	1.02	GOVERNMENT LAND	NO	PALLAVI PANDARAO	NO	GOVERNMENT LAND ENCROACHMENT	WATER POND	WATER	NO	PATTNA DOCUMENT NOT SUBMITTED	TO BE FINED
23	HYTHAMPALLI	22 140 70	1.18	STATE	NO	THEJALA VISHWANATH	YES		WATER POND DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTNA DOCUMENT NOT SUBMITTED	NO AGRICULTURE PORTIONLAND GROUND WATER USED
24	HYTHAMPALLI	22 140 70	1.18	STATE	NO	THEJALA VISHWANATH	NO		WATER POND DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTNA DOCUMENT NOT SUBMITTED	NO AGRICULTURE PORTIONLAND GROUND WATER USED
25	HYTHAMPALLI	22 140 09	1.18	STATE	NO	THEJALA VISHWANATH	NO		WATER POND DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTNA DOCUMENT NOT SUBMITTED	NO AGRICULTURE PORTIONLAND GROUND WATER USED
26	HYTHAMPALLI	22 140 03	1.18	STATE	NO	THEJALA VISHWANATH	NO		WATER POND DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTNA DOCUMENT NOT SUBMITTED	NO AGRICULTURE PORTIONLAND GROUND WATER USED
27	HYTHAMPALLI	22 140 08	1.18	STATE	NO	THEJALA VISHWANATH	NO	GOVERNMENT LAND ENCROACHMENT	WATER POND DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTNA DOCUMENT NOT SUBMITTED	TO BE FINED

S.L NO	Investor Name	Survey No.	Total Area in H.	Whether the land is Government or State	If Government land whether the applicant has obtained the consent for utilizing as per norms	Name of the petitioner and entrepreneur as per Revenue Records	Whether the land has been taken in lease or not (Yes/No)	If it is jointly the venture	Has the Applicant been given the land from the portion of open common or lease if different mentioning the details of rights with supporting documents	Whether the land belongs to agriculture and/or horticulture and irrigated/irrigated land used for public purpose/ other land	Is there other common interest during the project regarding the dispute involving dispute or any compliance asked	Details of all the other records and documents produced and verify that how farmer got the land in lease	Remarks
1	2	3	4	5	6	7	8	9	10	11	12	13	
28	HYTHAMPALLI	22 140 01	0.97	STATE	NO	THEJALA VISHWANATH	YES		WATER POND DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTNA DOCUMENT NOT SUBMITTED	NO AGRICULTURE PORTIONLAND GROUND WATER USED
29	HYTHAMPALLI	21 01 00	1.1	STATE	NO	THEJALA VISHWANATH	YES		LAND UNDER GOVERNMENT DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTNA DOCUMENT NOT SUBMITTED	NO AGRICULTURE PORTIONLAND GROUND WATER USED
30	HYTHAMPALLI	21 01 00	0.9	STATE	NO	PODALLA SANKARANANDAN	YES		LAND UNDER GOVERNMENT DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTNA DOCUMENT NOT SUBMITTED	NO AGRICULTURE PORTIONLAND GROUND WATER USED
31	HYTHAMPALLI	22 140 06	0.8	STATE	NO	HYTHAMPALLI (U) CHINA SUNDI	YES		LAND UNDER GOVERNMENT DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTNA DOCUMENT NOT SUBMITTED	NO AGRICULTURE PORTIONLAND GROUND WATER USED
32	HYTHAMPALLI	22 140 05	0.96	STATE	NO	HYTHAMPALLI (U) CHINA SUNDI	YES		LAND UNDER GOVERNMENT DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTNA DOCUMENT NOT SUBMITTED	NO AGRICULTURE PORTIONLAND GROUND WATER USED
33	HYTHAMPALLI	21 01 01	0.24	STATE	NO	PODALLA SANKARANANDAN	YES		LAND UNDER GOVERNMENT DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTNA DOCUMENT NOT SUBMITTED	NO AGRICULTURE PORTIONLAND GROUND WATER USED
34	HYTHAMPALLI	21 01 01	0.23	STATE	NO	THEJALA VISHWANATH	YES		LAND UNDER GOVERNMENT DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTNA DOCUMENT NOT SUBMITTED	NO AGRICULTURE PORTIONLAND GROUND WATER USED
35	HYTHAMPALLI	24 01 01	0.28	STATE	NO	THEJALA VISHWANATH	YES		LAND UNDER GOVERNMENT DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTNA DOCUMENT NOT SUBMITTED	NO AGRICULTURE PORTIONLAND GROUND WATER USED
36	HYTHAMPALLI	24 01 01	0.2	STATE	NO	THEJALA VISHWANATH	YES		LAND UNDER GOVERNMENT DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTNA DOCUMENT NOT SUBMITTED	NO AGRICULTURE PORTIONLAND GROUND WATER USED

S.L.NO	Resettler village	Survey No.	Total hectare(s)	Whether the land is Government or Patta	If Government land whether it is allotted for cultivation or pasture	Name of the possessor and Contender when Revenue Records	Whether the land has been in use or not	If he is the owner	How the Revenue Records got the land from the holder of same location to him if different mentioning the details of evidences with supporting documents	whether the land belongs to agriculture or other purpose/land use	If any other evidences received during enquiry regarding the boundary/claims of any complaints arise	Verify the all the village records and documents available and verify that how former got the land in detail	Remarks
1	2	3	4	5	6	7	8	9	10	11	12	13	14
27	WYTHAMPALLY	24-52-23	1.11	PATTA	NO	NEELAKA SHANKA-LAKSHMI	NO		STATE CHENNAI/CHENNAI GURTA PATTAL, LAND DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY WET LAND	NO	PATTANA DOCUMENT SUBMITTED	NO AQUA CULTURE PERMIT/LAND GROUND WATER USED
28	WYTHAMPALLY	24-52-25	0.25	PATTA	NO	WYTHAMPALLY	YES		STATE CHENNAI/CHENNAI GURTA PATTAL, LAND DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY WET LAND	NO	PATTANA DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMIT/LAND GROUND WATER USED
29	WYTHAMPALLY	24-52-40	1.04	PATTA	NO	THEYYAN-VISWANATHAN	YES		STATE CHENNAI/CHENNAI GURTA PATTAL, LAND DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY WET LAND	NO	PATTANA DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMIT/LAND GROUND WATER USED
30	WYTHAMPALLY	24-52-70	0.16	GOVT/STATE	NO	NEELAKA SHANKA	NO		STATE CHENNAI/CHENNAI GURTA PATTAL, LAND DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY WET LAND	NO	PATTANA DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMIT/LAND GROUND WATER USED
31	WYTHAMPALLY	25-21-01	0.24	WASTU FORNADIKU	NO	WASTU FORNADIKU	NO	GOVERNMENT LAND	STATE/STATE	WASTU FORNADIKU LAND	NO	NOT SUBMITTED	TO BE ENQUIRED
32	WYTHAMPALLY	26-11-01	1.25	WASTU FORNADIKU	NO	WASTU FORNADIKU	NO	GOVERNMENT LAND	STATE/STATE	WASTU FORNADIKU LAND	NO	NOT SUBMITTED	TO BE ENQUIRED
33	WYTHAMPALLY	27-52-24	0.24	PATTA	NO	WASTU/VEDA FORNADIKU	YES		STATE CHENNAI/CHENNAI GURTA PATTAL, LAND DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY WET LAND	NO	PATTANA DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMIT/LAND GROUND WATER USED
34	WYTHAMPALLY	27-52-25	0.25	PATTA	NO	WASTU/VEDA FORNADIKU	YES		STATE CHENNAI/CHENNAI GURTA PATTAL, LAND DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY WET LAND	NO	PATTANA DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMIT/LAND GROUND WATER USED

S.L.NO	Resettler village	Survey No.	Total hectare(s)	Whether the land is Government or Patta	If Government land whether it is allotted for cultivation or pasture	Name of the possessor and Contender when Revenue Records	Whether the land has been in use or not	If he is the owner	How the Revenue Records got the land from the holder of same location to him if different mentioning the details of evidences with supporting documents	whether the land belongs to agriculture or other purpose/land use	If any other evidences received during enquiry regarding the boundary/claims of any complaints arise	Verify the all the village records and documents available and verify that how former got the land in detail	Remarks
1	2	3	4	5	6	7	8	9	10	11	12	13	14
35	WYTHAMPALLY	27-52-42	1.26	PATTA	NO	WASTU/VEDA FORNADIKU	NO		STATE CHENNAI/CHENNAI GURTA PATTAL, LAND DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY WET LAND	NO	PATTANA DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMIT/LAND GROUND WATER USED
36	WYTHAMPALLY	27-52-60	0.24	PATTA	YES	CHENNAI CHENNAI/CHENNAI GURTA PATTAL, LAND DOCUMENT NOT SUBMITTED	NO		STATE CHENNAI/CHENNAI GURTA PATTAL, LAND DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY WET LAND	NO	PATTANA DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMIT/LAND GROUND WATER USED
37	WYTHAMPALLY	27-52-62	1.12	PATTA	YES	WASTU/VEDA FORNADIKU	NO		STATE CHENNAI/CHENNAI GURTA PATTAL, LAND DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY WET LAND	NO	PATTANA DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMIT/LAND GROUND WATER USED
38	WYTHAMPALLY	27-52-26	0.26	PATTA	NO	WASTU/VEDA FORNADIKU	NO		STATE CHENNAI/CHENNAI GURTA PATTAL, LAND DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY WET LAND	NO	PATTANA DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMIT/LAND GROUND WATER USED
39	WYTHAMPALLY	27-52-28	0.26	PATTA	NO	WASTU/VEDA FORNADIKU	NO		STATE CHENNAI/CHENNAI GURTA PATTAL, LAND DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY WET LAND	NO	PATTANA DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMIT/LAND GROUND WATER USED
40	WYTHAMPALLY	27-52-29	0.11	PATTA	NO	WYTHAMPALLY	NO		STATE CHENNAI/CHENNAI GURTA PATTAL, LAND DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY WET LAND	NO	PATTANA DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMIT/LAND GROUND WATER USED
41	WYTHAMPALLY	27-52-30	0.24	PATTA	NO	WASTU/VEDA FORNADIKU	NO		STATE CHENNAI/CHENNAI GURTA PATTAL, LAND DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY WET LAND	NO	PATTANA DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMIT/LAND GROUND WATER USED
42	WYTHAMPALLY	27-52-66	0.26	GOVT/STATE	NO	CHENNAI	YES		STATE CHENNAI/CHENNAI GURTA PATTAL, LAND DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY WET LAND	NO	PATTANA DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMIT/LAND GROUND WATER USED
43	WYTHAMPALLY	28-12-22	0.14	PATTA	NO	WASTU/VEDA FORNADIKU	NO		STATE CHENNAI/CHENNAI GURTA PATTAL, LAND DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY WET LAND	NO	PATTANA DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMIT/LAND GROUND WATER USED

S.L.NO	Revenue village	Survey No.	Total extent in A.	Whether the land is Government or Patta	If Government land whether the land obtained for culturing or otherwise	Name of the cultivator and his/her heirs as per Revenue Records	Whether the land from 1950 is clear or not (Yes/No)	If he/she is the owner	Has the Revenue Officer got the land from the cultivator or some person in case it different according to the details of records with supporting documents	Whether the land belongs to agriculture or horticulture land or agricultural land used for public purpose or other land	If any other persons named during survey regarding the above-mentioned details or any complaints arise	Copy of the village records and documents produced and verify that the farmer got the land or not	Subordinate remarks
1	2	3	4	5	6	7	8	9	10	11	12	13	
14	ATTANAMPALLI	26-22-92	1.24	PATTA	NO	VENKATARAMAN	YES		100% GOVERNMENT LAND	NO		PATTA/NO DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTING AND GROUND WATER USED
15	ATTANAMPALLI	26-22-92	1.25	GOVT/GOVT	NO	GOVERNMENT LAND	YES		100% GOVERNMENT LAND	NO		PATTA/NO DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTING AND GROUND WATER USED
16	ATTANAMPALLI	26-22-92	1.26	GOVT/GOVT	NO	GOVT LAND	YES		100% GOVERNMENT LAND	NO		PATTA/NO DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTING AND GROUND WATER USED
17	ATTANAMPALLI	26-22-92	1.27	GOVT/GOVT	NO	GOVERNMENT LAND	YES	GOVERNMENT LAND ENCROACHMENT	100% GOVERNMENT LAND	NO		PATTA/NO DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTING AND GROUND WATER USED
18	ATTANAMPALLI	26-22-92	1.28	GOVT/GOVT	NO	GOVERNMENT LAND	YES		100% GOVERNMENT LAND	NO		PATTA/NO DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTING AND GROUND WATER USED
19	ATTANAMPALLI	26-22-92	1.29	GOVT/GOVT	NO	GOVERNMENT LAND	YES		100% GOVERNMENT LAND	NO		PATTA/NO DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTING AND GROUND WATER USED
20	ATTANAMPALLI	26-22-92	1.30	GOVT/GOVT	NO	GOVERNMENT LAND	YES		100% GOVERNMENT LAND	NO		PATTA/NO DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTING AND GROUND WATER USED
21	ATTANAMPALLI	26-22-92	1.31	PATTA	NO	VENKATARAMAN	YES		100% GOVERNMENT LAND	NO		PATTA/NO DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTING AND GROUND WATER USED
22	ATTANAMPALLI	26-22-92	1.32	PATTA	NO	VENKATARAMAN	YES		100% GOVERNMENT LAND	NO		PATTA/NO DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTING AND GROUND WATER USED

S.L.NO	Revenue village	Survey No.	Total extent in A.	Whether the land is Government or Patta	If Government land whether the land obtained for culturing or otherwise	Name of the cultivator and his/her heirs as per Revenue Records	Whether the land from 1950 is clear or not (Yes/No)	If he/she is the owner	Has the Revenue Officer got the land from the cultivator or some person in case it different according to the details of records with supporting documents	Whether the land belongs to agriculture or horticulture land or agricultural land used for public purpose or other land	If any other persons named during survey regarding the above-mentioned details or any complaints arise	Copy of the village records and documents produced and verify that the farmer got the land or not	Subordinate remarks
1	2	3	4	5	6	7	8	9	10	11	12	13	
23	ATTANAMPALLI	26-22-92	1.33	PATTA	NO	VENKATARAMAN	YES		100% GOVERNMENT LAND	NO		PATTA/NO DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTING AND GROUND WATER USED
24	ATTANAMPALLI	26-22-92	1.34	PATTA	NO	VENKATARAMAN	YES		100% GOVERNMENT LAND	NO		PATTA/NO DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTING AND GROUND WATER USED
25	ATTANAMPALLI	26-22-92	1.35	PATTA	NO	VENKATARAMAN	YES		100% GOVERNMENT LAND	NO		PATTA/NO DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTING AND GROUND WATER USED
26	ATTANAMPALLI	26-22-92	1.36	PATTA	NO	VENKATARAMAN	YES		100% GOVERNMENT LAND	NO		PATTA/NO DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTING AND GROUND WATER USED
27	ATTANAMPALLI	26-22-92	1.37	PATTA	NO	VENKATARAMAN	YES		100% GOVERNMENT LAND	NO		PATTA/NO DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTING AND GROUND WATER USED
28	ATTANAMPALLI	26-22-92	1.38	PATTA	NO	VENKATARAMAN	YES		100% GOVERNMENT LAND	NO		PATTA/NO DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTING AND GROUND WATER USED
29	ATTANAMPALLI	26-22-92	1.39	PATTA	NO	VENKATARAMAN	YES		100% GOVERNMENT LAND	NO		PATTA/NO DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTING AND GROUND WATER USED
30	ATTANAMPALLI	26-22-92	1.40	GOVT/GOVT	NO	GOVERNMENT LAND	YES		100% GOVERNMENT LAND	NO		PATTA/NO DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTING AND GROUND WATER USED
31	ATTANAMPALLI	26-22-92	1.41	PATTA	NO	VENKATARAMAN	YES		100% GOVERNMENT LAND	NO		PATTA/NO DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTING AND GROUND WATER USED

S.L NO	Residence village	Survey No.	Total Area in H.	Whether the land is Government or Patta	If Government land permission has obtained for culturing in patta	Name of the petitioner and Father's name as per Revenue Records	Whether the land has been used in other or not through	If to specify the remarks	Has the legal document for get the land from the custody of state machine or other authority containing the details of crops with supporting documents	Whether the land belongs to agriculture or horticulture land	Is any other permission received during process regarding the crops/stocking details or any compliance order	Verify the all the village records and documents produced and verify that how far the get the land in detail	Whether remarks
1	2	3	4	5	6	7	8	9	10	11	12	13	
10	HYTHAMPALLI	21-481-02	2.4	PATTA	NO	PALLU PALANISAMI	YES		LEASE AGREEMENT DOCUMENT NOT SUBMITTED	NOT LAND	NO	PATTANA DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTINGLAND GROUND WATER USED
11	HYTHAMPALLI	21-501-02	0.33	GOVT/PT	NO	MANJULU CHANDRASEKHAR	NO		LEASE AGREEMENT DOCUMENT NOT SUBMITTED	NOT LAND	NO	PATTANA DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTINGLAND GROUND WATER USED
12	HYTHAMPALLI	21-342-08	1.0	GOVT/PT	NO	MANJULU SUDHAKAR	NO		OWN HORTICULTURE LAND	NOT LAND	NO	PATTANA DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTINGLAND GROUND WATER USED
13	HYTHAMPALLI	21-481-03	1.5	GOVT/PT	NO	PUNETHI CHANDRAN	NO		OWN HORTICULTURE LAND	NOT LAND	NO	PATTANA DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTINGLAND GROUND WATER USED
14	HYTHAMPALLI	21-433-79	1.5	GOVT/PT	NO	MANJULA MADHAN	NO		OWN HORTICULTURE LAND	NOT LAND	NO	PATTANA DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTINGLAND GROUND WATER USED
15	HYTHAMPALLI	21-422-30	1.5	GOVT/PT	NO	THIRUKA THIRUKA	NO		OWN HORTICULTURE LAND	NOT LAND	NO	PATTANA DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTINGLAND GROUND WATER USED
16	HYTHAMPALLI	21-181-71	0.44	GOVT/PT	NO	MANJULU NEELAKANDHAR	NO		OWN HORTICULTURE LAND	NOT LAND	NO	PATTANA DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTINGLAND GROUND WATER USED
17	HYTHAMPALLI	21-181-72	0.44	GOVT/PT	NO	MANJULU CHANDRAN	NO		OWN HORTICULTURE LAND	NOT LAND	NO	PATTANA DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTINGLAND GROUND WATER USED
18	HYTHAMPALLI	21-181-73	0.44	GOVT/PT	NO	MANJULU CHANDRAN	NO		OWN HORTICULTURE LAND	NOT LAND	NO	PATTANA DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTINGLAND GROUND WATER USED
19	HYTHAMPALLI	21-181-74	0.44	GOVT/PT	NO	MANJULU CHANDRAN	NO		OWN HORTICULTURE LAND	NOT LAND	NO	PATTANA DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTINGLAND GROUND WATER USED

S.L NO	Residence village	Survey No.	Total Area in H.	Whether the land is Government or Patta	If Government land permission has obtained for culturing in patta	Name of the petitioner and Father's name as per Revenue Records	Whether the land has been used in other or not through	If to specify the remarks	Has the legal document for get the land from the custody of state machine or other authority containing the details of crops with supporting documents	Whether the land belongs to agriculture or horticulture land	Is any other permission received during process regarding the crops/stocking details or any compliance order	Verify the all the village records and documents produced and verify that how far the get the land in detail	Whether remarks
1	2	3	4	5	6	7	8	9	10	11	12	13	
20	HYTHAMPALLI	22-01-04	2.3	GOVT/PT	NO	MANJULU CHANDRAN	NO	<b>GOVERNMENT LAND ENCROACHMENT</b>	OWN LAND	NOT LAND	NO	NOT SUBMITTED	<b>TO BE EXPURE</b>
21	HYTHAMPALLI	22-01-05	1.05	PATTA	NO	MANJULU CHANDRAN	NO		LEASE AGREEMENT DOCUMENT NOT SUBMITTED	NOT LAND	NO	PATTANA DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTINGLAND GROUND WATER USED
22	HYTHAMPALLI	22-143-101	1.05	PATTA	NO	MANJULU SUDHAKAR	NO		LEASE AGREEMENT DOCUMENT NOT SUBMITTED	NOT LAND	NO	PATTANA DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTINGLAND GROUND WATER USED
23	HYTHAMPALLI	22-03-02	0.28	PATTA	NO	MANJULU CHANDRAN	NO		LEASE AGREEMENT DOCUMENT NOT SUBMITTED	NOT LAND	NO	PATTANA DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTINGLAND GROUND WATER USED
24	HYTHAMPALLI	22-03-03	0.27	PATTA	NO	MANJULU CHANDRAN	NO		LEASE AGREEMENT DOCUMENT NOT SUBMITTED	NOT LAND	NO	PATTANA DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTINGLAND GROUND WATER USED
25	HYTHAMPALLI	22-03-04	0.25	PATTA	NO	MANJULU CHANDRAN	NO		LEASE AGREEMENT DOCUMENT NOT SUBMITTED	NOT LAND	NO	PATTANA DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTINGLAND GROUND WATER USED
26	HYTHAMPALLI	22-03-05	0.24	PATTA	NO	MANJULU CHANDRAN	NO		LEASE AGREEMENT DOCUMENT NOT SUBMITTED	NOT LAND	NO	PATTANA DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTINGLAND GROUND WATER USED
27	HYTHAMPALLI	22-03-06	0.24	PATTA	NO	MANJULU CHANDRAN	NO		LEASE AGREEMENT DOCUMENT NOT SUBMITTED	NOT LAND	NO	PATTANA DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTINGLAND GROUND WATER USED
28	HYTHAMPALLI	22-03-07	0.24	PATTA	NO	MANJULU CHANDRAN	NO		LEASE AGREEMENT DOCUMENT NOT SUBMITTED	NOT LAND	NO	PATTANA DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTINGLAND GROUND WATER USED
29	HYTHAMPALLI	22-03-08	0.44	PATTA	NO	MANJULU CHANDRAN	NO		LEASE AGREEMENT DOCUMENT NOT SUBMITTED	NOT LAND	NO	PATTANA DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTINGLAND GROUND WATER USED

S.L.NO	Revenue village	Survey No.	Total extent in Ac.	Whether the land is Government or Patta	If Government, are permission fees obtained for cultivating in patta lands	Name of the proprietor and Employer as per Revenue Records	Whether the land has been taken over by the Govt.	If so specify the records.	Has the Govt. Revenue Dept. got the land from the proprietor or some other person in some other manner monitoring the details of enquiry with supporting documents.	Whether the land belongs to agriculture or horticulture or other land.	Whether the land is used for public purposes or other land.	Are there any other encumbrances or other matters regarding the land which are not mentioned in the records.	Do the title of the village records and documents produced and verify the land is dead.	Whether remarks
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
60	ATTANAMPALLI	38-560-101	0.01	GOVT/PTA	NO	MUNDA CHENNAI	YES		LEASING/LEASE DOCUMENT NOT SUBMITTED	NET LAND	NO	PATTANAL DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTED/ARE GROUND WATER USED	
61	ATTANAMPALLI	38-522-851	2.85	PTTA	NO	MARUDU SAKUBA	YES		LEASING/LEASE DOCUMENT NOT SUBMITTED	NET LAND	NO	PATTANAL DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTED/ARE GROUND WATER USED	
62	ATTANAMPALLI	38-581-22	0.22	PTTA	NO	MARUDU VENGAMA	YES		LEASING/LEASE DOCUMENT NOT SUBMITTED	NET LAND	NO	PATTANAL DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTED/ARE GROUND WATER USED	
63	ATTANAMPALLI	38-581-381	0.34	PTTA	NO	MARUDU VENGAMA	YES		LEASING/LEASE DOCUMENT NOT SUBMITTED	NET LAND	NO	PATTANAL DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTED/ARE GROUND WATER USED	
64	ATTANAMPALLI	38-401-88	2.31	PTTA	YES	THELVAN THELVAN	YES		LEASING/LEASE DOCUMENT NOT SUBMITTED	NET LAND	NO	PATTANAL DOCUMENT SUBMITTED	AQUA CULTURE PERMITTED/ARE GROUND WATER USED	
65	ATTANAMPALLI	38-441-75	2.12	PTTA	YES	THELVAN CHENNAI	YES		LEASING/LEASE DOCUMENT NOT SUBMITTED	NET LAND	NO	PATTANAL DOCUMENT NOT SUBMITTED	AQUA CULTURE PERMITTED/ARE GROUND WATER USED	
66	ATTANAMPALLI	402-70	1.12	KALUPPATTANAM (G)	NO	KALUPPATTANAM	NO	GOVERNMENT LAND ENCROACHMENT	MARUDU	KALUPPATTANAM	NO	NOT SUBMITTED	TO BE TAKEN	
67	ATTANAMPALLI	408-70	11.46	KALUPPATTANAM (G)	NO	KALUPPATTANAM	NO	GOVERNMENT LAND ENCROACHMENT	MARUDU SATHAN	KALUPPATTANAM	NO	NOT SUBMITTED	TO BE TAKEN	
68	ATTANAMPALLI	402-100	11.46	KALUPPATTANAM (G)	NO	KALUPPATTANAM	NO	GOVERNMENT LAND ENCROACHMENT	MARUDU THELVAN	KALUPPATTANAM	NO	NOT SUBMITTED	TO BE TAKEN	

S.L.NO	Revenue village	Survey No.	Total extent in Ac.	Whether the land is Government or Patta	If Government, are permission fees obtained for cultivating in patta lands	Name of the proprietor and Employer as per Revenue Records	Whether the land has been taken over by the Govt.	If so specify the records.	Has the Govt. Revenue Dept. got the land from the proprietor or some other person in some other manner monitoring the details of enquiry with supporting documents.	Whether the land belongs to agriculture or horticulture or other land.	Whether the land is used for public purposes or other land.	Are there any other encumbrances or other matters regarding the land which are not mentioned in the records.	Do the title of the village records and documents produced and verify the land is dead.	Whether remarks
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
69	ATTANAMPALLI	411-90	11.84	KALUPPATTANAM (G)	NO	KALUPPATTANAM	NO	GOVERNMENT LAND ENCROACHMENT	CHENNAI	KALUPPATTANAM	NO	NOT SUBMITTED	TO BE TAKEN	
70	ATTANAMPALLI	411-90	11.84	KALUPPATTANAM (G)	NO	KALUPPATTANAM	NO	GOVERNMENT LAND ENCROACHMENT	CHENNAI	KALUPPATTANAM	NO	NOT SUBMITTED	TO BE TAKEN	
71	ATTANAMPALLI	39-12-80	2.11	GOVT/PTA	NO	CHENNAI	NO	GOVERNMENT LAND ENCROACHMENT	CHENNAI	LOW PRODUCTIVITY (G) LAND	NO	PATTANAL DOCUMENT NOT SUBMITTED	TO BE TAKEN	
72	ATTANAMPALLI	49-191-28	0.28	PTTA	NO	PAVU SAKUBA	YES		LEASE/LEASE DOCUMENT NOT SUBMITTED	NET LAND	NO	PATTANAL DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTED/ARE GROUND WATER USED	
73	ATTANAMPALLI	50-101-20	0.44	PTTA	NO	THELVAN CHENNAI	YES		LEASE/LEASE DOCUMENT NOT SUBMITTED	NET LAND	NO	PATTANAL DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTED/ARE GROUND WATER USED	
74	ATTANAMPALLI	50-101-11	0.41	PTTA	NO	MUNDA SAKUBA	YES		LEASE/LEASE DOCUMENT NOT SUBMITTED	NET LAND	NO	PATTANAL DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTED/ARE GROUND WATER USED	
75	ATTANAMPALLI	190-91	1.14	KALUPPATTANAM (G)	NO	KALUPPATTANAM	NO	GOVERNMENT LAND ENCROACHMENT	CHENNAI	KALUPPATTANAM	NO	NOT SUBMITTED	TO BE TAKEN	
76	ATTANAMPALLI	60-101-14	1.41	GOVT/PTA	NO	THELVAN THELVAN	YES		LEASE/LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY (G) LAND	NO	PATTANAL DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTED/ARE GROUND WATER USED	
77	ATTANAMPALLI	60-101-20	1.42	GOVT/PTA	NO	THELVAN SAKUBA	YES		LEASE/LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY (G) LAND	NO	PATTANAL DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTED/ARE GROUND WATER USED	

S.L.NO	Revenue village	Survey No.	Total Area in Ha.	Whether the land is Government or Private	If Government the permission has been obtained for cultivating in per- manence	Name of the contractor and indemnifier as per Revenue Records	Whether the land has been cleared or not (Yes/No)	If to specify the remarks	Has the Revenue Formers got the land from the contractor of some manner or some of them are maintaining the status of encroach with supporting documents	whether the land belongs to agriculture and/or horticulture land improvement land meant for public purpose other land	Is Any other encroachments existing among the Revenue Formers regarding the status/condition of the encroachment	Verify the status of the village records and documents submitted and certify that the Formers got the land as stated	Whether remarks
1	2	3	4	5	6	7	8	9	10	11	12	13	14
108	ATTIYAMPALLI	60 90 28	0.24	GOVT/PT	NO	NAVALURU CHINACHENKAVU	YES		OWN THROUGH THROUGH	LOW PRODUCTIVITY DRI LAND	NO	PATNA/DECLARATION NOT SUBMITTED	NO AQUA CULTURE PERMITTED/LAND GROUND WATER USED
109	ATTIYAMPALLI	60 100 00	0.01	PATTA	NO	THIRUVAI VEDANAKAVU	YES		OWN THROUGH THROUGH	NET LAND	NO	PATNA/DECLARATION NOT SUBMITTED	NO AQUA CULTURE PERMITTED/LAND GROUND WATER USED
110	ATTIYAMPALLI	60 1 00	1.12	KALUVAIPORAM DRI	NO	KALUVAIPORAM DRI	NO	<b>GOVERNMENT LAND ENCROACHMENT</b>	OWN THROUGH THROUGH	KALUVAIPORAM DRI	NO	NOT SUBMITTED	<b>TO BE EXTERED</b>
111	ATTIYAMPALLI	60 1 20	0.25	KALUVAIPORAM DRI	NO	KALUVAIPORAM DRI	NO	<b>GOVERNMENT LAND ENCROACHMENT</b>	OWN THROUGH THROUGH	KALUVAIPORAM DRI	NO	NOT SUBMITTED	<b>TO BE EXTERED</b>
112	ATTIYAMPALLI	60 10 10	1.12	GOVT/PT	NO	NAVALURU CHINACHENKAVU	YES		OWN THROUGH THROUGH	LOW PRODUCTIVITY DRI LAND	NO	PATNA/DECLARATION NOT SUBMITTED	NO AQUA CULTURE PERMITTED/LAND GROUND WATER USED
113	ATTIYAMPALLI	60 10 20	0	GOVT/PT	NO	THIRUVAI VEDANAKAVU	YES		OWN THROUGH THROUGH	LOW PRODUCTIVITY DRI LAND	NO	PATNA/DECLARATION NOT SUBMITTED	NO AQUA CULTURE PERMITTED/LAND GROUND WATER USED
114	ATTIYAMPALLI	60 1 10	0.09	KALUVAIPORAM DRI	NO	KALUVAIPORAM DRI	NO	<b>GOVERNMENT LAND ENCROACHMENT</b>	OWN THROUGH THROUGH	KALUVAIPORAM DRI	NO	NOT SUBMITTED	<b>TO BE EXTERED</b>
115	ATTIYAMPALLI	60 1 10	1.12	GOVT/PT	YES	KUTTUVAI VEDANAKAVU	YES		OWN THROUGH THROUGH	LOW PRODUCTIVITY DRI LAND	NO	PATNA/DECLARATION NOT SUBMITTED	NO AQUA CULTURE PERMITTED/LAND GROUND WATER USED
116	ATTIYAMPALLI	60 2 00	0	GOVT/PT	NO	ATTIYAMPALLI	YES		OWN THROUGH THROUGH	LOW PRODUCTIVITY DRI LAND	NO	PATNA/DECLARATION NOT SUBMITTED	NO AQUA CULTURE PERMITTED/LAND GROUND WATER USED

S.L.NO	Revenue village	Survey No.	Total Area in Ha.	Whether the land is Government or Private	If Government the permission has been obtained for cultivating in per- manence	Name of the contractor and indemnifier as per Revenue Records	Whether the land has been cleared or not (Yes/No)	If to specify the remarks	Has the Revenue Formers got the land from the contractor of some manner or some of them are maintaining the status of encroach with supporting documents	whether the land belongs to agriculture and/or horticulture land improvement land meant for public purpose other land	Is Any other encroachments existing among the Revenue Formers regarding the status/condition of the encroachment	Verify the status of the village records and documents submitted and certify that the Formers got the land as stated	Whether remarks
1	2	3	4	5	6	7	8	9	10	11	12	13	14
117	ATTIYAMPALLI	60 2 00	0	GOVT/PT	NO	ATTIYAMPALLI	YES		OWN THROUGH THROUGH NO DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRI LAND	NO	PATNA/DECLARATION NOT SUBMITTED	NO AQUA CULTURE PERMITTED/LAND GROUND WATER USED
118	ATTIYAMPALLI	60 2 20	0.20	KALUVAIPORAM DRI	NO	KALUVAIPORAM DRI	NO	<b>GOVERNMENT LAND ENCROACHMENT</b>	OWN THROUGH THROUGH	KALUVAIPORAM DRI	NO	NOT SUBMITTED	<b>TO BE EXTERED</b>
119	ATTIYAMPALLI	60 10 10	0.10	GOVT/PT	NO	PADAI VAIYALAKAVU	NO		OWN THROUGH THROUGH	LOW PRODUCTIVITY DRI LAND	NO	PATNA/DECLARATION NOT SUBMITTED	NO AQUA CULTURE PERMITTED/LAND GROUND WATER USED
120	ATTIYAMPALLI	60 10 20	0.04	PATTA	NO	PADAI VAIYALAKAVU	YES		OWN THROUGH THROUGH	NET LAND	NO	PATNA/DECLARATION NOT SUBMITTED	NO AQUA CULTURE PERMITTED/LAND GROUND WATER USED
121	ATTIYAMPALLI	60 10 34	0.04	PATTA	NO	PADAI VAIYALAKAVU	YES		OWN THROUGH THROUGH	LOW PRODUCTIVITY DRI LAND	NO	PATNA/DECLARATION NOT SUBMITTED	NO AQUA CULTURE PERMITTED/LAND GROUND WATER USED
122	ATTIYAMPALLI	60 10 30	0.06	PATTA	NO	PADAI VAIYALAKAVU	YES		OWN THROUGH THROUGH	NET LAND	NO	PATNA/DECLARATION NOT SUBMITTED	NO AQUA CULTURE PERMITTED/LAND GROUND WATER USED
123	ATTIYAMPALLI	60 10 40	0.04	PATTA	NO	PADAI VAIYALAKAVU	YES		OWN THROUGH THROUGH	NET LAND	NO	PATNA/DECLARATION NOT SUBMITTED	NO AQUA CULTURE PERMITTED/LAND GROUND WATER USED
124	ATTIYAMPALLI	60 10 50	1.42	PATTA	NO	KARUPPU VAIYALAKAVU	YES		OWN THROUGH THROUGH	NET LAND	NO	PATNA/DECLARATION NOT SUBMITTED	NO AQUA CULTURE PERMITTED/LAND GROUND WATER USED
125	ATTIYAMPALLI	60 10 50	0.12	PATTA	NO	KARUPPU VAIYALAKAVU	YES		OWN THROUGH THROUGH	NET LAND	NO	PATNA/DECLARATION NOT SUBMITTED	NO AQUA CULTURE PERMITTED/LAND GROUND WATER USED

S.L.NO	Reservoir village	Survey No.	Total extent in ha.	Whether the land is Government or Patta	If Government land permission has obtained for utilizing as paddy	Name of the cultivator and Individual as per Revenue Records	Whether the land has been used for cult (Yes/No)	If no, specify the reasons	Has the Aqua Services got the land from the cultivator (if some member acquire it different comprising the details of acquire with supporting documents)	Whether the land belongs to agriculture and horticulture land (agricultural land used for public purpose or other use)	Is Any other process/contract during enquiry regarding the dispute/boundary dispute or any complaints about	Verify the details of village records and documents produced and verify that the farmer got the land in lease	Remarks
1	2	3	4	5	6	7	8	9	10	11	12	13	14
126	WITTHANAPALLE	76 00 00	0.2	PATTA	NO	KAPURU VARADACHARI	YES		OWN THROUGH THROUGH	NET LAND	NO	PATTANA DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTINGLAND GROUND WATER USED
127	WITTHANAPALLE	76 00 04	0.04	PATTA	NO	THIRUVAL THIRUVAL	YES		OWN THROUGH THROUGH	NET LAND	NO	PATTANA DOCUMENT SUBMITTED	NO AQUA CULTURE PERMITTINGLAND GROUND WATER USED
128	WITTHANAPALLE	76 00 05	0.05	PATTA	NO	THIRUVAL THIRUVAL	YES		OWN THROUGH THROUGH	NET LAND	NO	PATTANA DOCUMENT SUBMITTED	NO AQUA CULTURE PERMITTINGLAND GROUND WATER USED
129	WITTHANAPALLE	76 00 06	0.06	PATTA	NO	WARR WITTHANAPALLE	YES		OWN THROUGH THROUGH	NET LAND	NO	PATTANA DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTINGLAND GROUND WATER USED
130	WITTHANAPALLE	76 00 07	0.07	PATTA	NO	THIRUVAL THIRUVAL	YES		OWN THROUGH THROUGH	NET LAND	NO	PATTANA DOCUMENT SUBMITTED	NO AQUA CULTURE PERMITTINGLAND GROUND WATER USED
131	WITTHANAPALLE	76 00 08	0.08	PATTA	NO	KAPURU VARADACHARI	YES		OWN PATTANA THROUGH	NET LAND	NO	PATTANA DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTINGLAND GROUND WATER USED
132	WITTHANAPALLE	76 00 10	0.17	PATTA	NO	KAPURU VARADACHARI	YES		OWN PATTANA THROUGH	NET LAND	NO	PATTANA DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTINGLAND GROUND WATER USED
133	WITTHANAPALLE	76 00 12	0.17	GOVT/STATE	NO	WARR VENKAT	YES		OWN PATTANA THROUGH	LOW PRODUCTIVITY DRY LAND	NO	PATTANA DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTINGLAND GROUND WATER USED
134	WITTHANAPALLE	76 00 16	0.16	GOVT/STATE	NO	WARR VENKAT	YES		OWN PATTANA THROUGH	LOW PRODUCTIVITY DRY LAND	NO	PATTANA DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTINGLAND GROUND WATER USED

S.L.NO	Reservoir village	Survey No.	Total extent in ha.	Whether the land is Government or Patta	If Government land permission has obtained for utilizing as paddy	Name of the cultivator and Individual as per Revenue Records	Whether the land has been used for cult (Yes/No)	If no, specify the reasons	Has the Aqua Services got the land from the cultivator (if some member acquire it different comprising the details of acquire with supporting documents)	Whether the land belongs to agriculture and horticulture land (agricultural land used for public purpose or other use)	Is Any other process/contract during enquiry regarding the dispute/boundary dispute or any complaints about	Verify the details of village records and documents produced and verify that the farmer got the land in lease	Remarks
1	2	3	4	5	6	7	8	9	10	11	12	13	14
135	WITTHANAPALLE	76 00 20	0.2	GOVT/STATE	NO	VENKAT VENKATACHARI	YES		OWN PATTANA THROUGH	LOW PRODUCTIVITY DRY LAND	NO	PATTANA DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTINGLAND GROUND WATER USED
136	WITTHANAPALLE	76 00 22	0.2	GOVT/STATE	NO	MAHARAJA SALMOTAJA	YES		OWN PATTANA THROUGH	LOW PRODUCTIVITY DRY LAND	NO	PATTANA DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTINGLAND GROUND WATER USED
137	WITTHANAPALLE	76 00 26	0.46	GOVT/STATE	NO	VENKAT VENKAT	YES		LEAST PROGRESSIVE RISKY LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTANA DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTINGLAND GROUND WATER USED
138	WITTHANAPALLE	76 00 28	0.46	GOVT/STATE	NO	KAPURU VENKATACHARI	YES		LEAST PROGRESSIVE RISKY LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTANA DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTINGLAND GROUND WATER USED
139	WITTHANAPALLE	76 700 01	0.46	GOVT/STATE	NO	SAKSHI VENKATACHARI	YES		LEAST PROGRESSIVE RISKY LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTANA DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTINGLAND GROUND WATER USED
140	WITTHANAPALLE	76 702 71	0.46	GOVT/STATE	NO	SAKSHI VENKAT	YES		LEAST PROGRESSIVE RISKY LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTANA DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTINGLAND GROUND WATER USED
141	WITTHANAPALLE	76 702 72	0.46	GOVT/STATE	NO	SAKSHI VENKATACHARI	YES		LEAST PROGRESSIVE RISKY LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTANA DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTINGLAND GROUND WATER USED
142	WITTHANAPALLE	76 00 30	0.34	PATTA	NO	WARR WITTHANAPALLE	YES		OWN PATTANA THROUGH	NET LAND	NO	PATTANA DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTINGLAND GROUND WATER USED
143	WITTHANAPALLE	76 00 33	0.33	PATTA	NO	WARR WITTHANAPALLE	YES		OWN PATTANA THROUGH	NET LAND	NO	PATTANA DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTINGLAND GROUND WATER USED



S.L.NO	Reservoir village	Survey No.	Total extent in A.	Whether the land is Government or Patta	If Government, the permission for alienation for culturing in patta	Name of the possessor and independent receipt Number Receipt	Whether the land from 1961 to 1966 or not (Yes/No)	If not specify the details	How the Akshay Gramin has got the land from the possessor of patta receipt or name of alienator considering the details of receipt with supporting documents	whether the land belongs to agriculture or not (Yes/No)	is any other encroachment existing regarding the Akshay Gramin (Yes/No) (Date of any complaints or not)	Verify the all the village records and documents produced and verify that how farmer got the land of land	Subsidiary remarks
1	2	3	4	5	6	7	8	9	10	11	12	13	14
132	ATTANAMPALLI	103-240-111	2.82	PATTA	NO	KUPPUSI ANANDAN	YES		(PATTI ALIPIED BARE)	NOT LAND	NO	PATTANA DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTINGLAND GROUND WATER USED
133	ATTANAMPALLI	103-240-143	2.82	PATTA	NO	ALUPPAI PARATHANAN	YES		(PATTI ALIPIED BARE)	NOT LAND	NO	PATTANA DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTINGLAND GROUND WATER USED
134	ATTANAMPALLI	103-240-140	2.82	PATTA	NO	ALUPPAI COORN	YES		(PATTI ALIPIED BARE)	NOT LAND	NO	PATTANA DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTINGLAND GROUND WATER USED
135	ATTANAMPALLI	103-240-100	2.79	PATTA	NO	ATTI VIKKATTHANAN	YES		LAND NOT THASSEY JA M DOCUMENT NOT SUBMITTED	NOT LAND	NO	PATTANA DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTINGLAND GROUND WATER USED
136	ATTANAMPALLI	103-240-176	2.79	PATTA	NO	ATTI SATHANAN	YES		LAND NOT THASSEY JA M DOCUMENT NOT SUBMITTED	NOT LAND	NO	PATTANA DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTINGLAND GROUND WATER USED
137	ATTANAMPALLI	104-240-05	2.22	PATTA	NO	SUBB SATHANAN	YES		(PATTI ALIPIED BARE)	NOT LAND	NO	PATTANA DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTINGLAND GROUND WATER USED
138	ATTANAMPALLI	104-240-23	2	PATTA	NO	POUNDI ANANDAN	YES		(PATTI ALIPIED BARE)	NOT LAND	NO	PATTANA DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTINGLAND GROUND WATER USED
139	ATTANAMPALLI	105-240-105	0.44	PATTA	NO	ADUNALA ANANTHANAN	YES		(PATTI ALIPIED BARE)	NOT LAND	NO	PATTANA DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTINGLAND GROUND WATER USED
140	ATTANAMPALLI	105-240-12	0.44	PATTA	NO	ADUNALA ANANTHANAN	YES		(PATTI ALIPIED BARE)	NOT LAND	NO	PATTANA DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTINGLAND GROUND WATER USED

S.L.NO	Reservoir village	Survey No.	Total extent in A.	Whether the land is Government or Patta	If Government, the permission for alienation for culturing in patta	Name of the possessor and independent receipt Number Receipt	Whether the land from 1961 to 1966 or not (Yes/No)	If not specify the details	How the Akshay Gramin has got the land from the possessor of patta receipt or name of alienator considering the details of receipt with supporting documents	whether the land belongs to agriculture or not (Yes/No)	is any other encroachment existing regarding the Akshay Gramin (Yes/No) (Date of any complaints or not)	Verify the all the village records and documents produced and verify that how farmer got the land of land	Subsidiary remarks
1	2	3	4	5	6	7	8	9	10	11	12	13	14
174	ATTANAMPALLI	1-122-00	14.0	GOVT/DMT	NO	THIRUVAI SATHANAN	NO		OWN THROUGH SATHANAN	OWN PRODUCTIVITY OFF LAND	NO	PATTANA DOCUMENT SUBMITTED	AQUA CULTURE PERMITTINGLAND GROUND WATER USED
175	ATTANAMPALLI	1-144-00	14.0	GOVT/DMT	NO	ADUNALA SATHANAN	NO		OWN THROUGH SATHANAN	OWN PRODUCTIVITY OFF LAND	NO	PATTANA DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTINGLAND GROUND WATER USED
176	ATTANAMPALLI	1-151-20	14.0	GOVT/DMT	NO	MAALI SATHANAN	NO		OWN THROUGH SATHANAN	OWN PRODUCTIVITY OFF LAND	NO	PATTANA DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITTINGLAND GROUND WATER USED
174	ATTANAMPALLI	101-70	36.8	GOVERNMENT	NO	NO RECORD	NO	GOVERNMENT LAND OCCUPIED	MAHARAJA SATHANAN	GOFFIELD	NO	GOVERNMENT LAND	70-80 EMERTON
175	ATTANAMPALLI	101-70	36.8	GOVERNMENT	NO	NO RECORD	NO	GOVERNMENT LAND OCCUPIED	MAHARAJA SATHANAN	GOFFIELD	NO	GOVERNMENT LAND	70-80 EMERTON
176	ATTANAMPALLI	101-94	36.8	GOVERNMENT	NO	NO RECORD	NO	GOVERNMENT LAND OCCUPIED	THIRUVAI SATHANAN	GOFFIELD	NO	GOVERNMENT LAND	70-80 EMERTON
177	ATTANAMPALLI	101-49	36.8	GOVERNMENT	NO	NO RECORD	NO	GOVERNMENT LAND OCCUPIED	THIRUVAI SATHANAN	GOFFIELD	NO	GOVERNMENT LAND	70-80 EMERTON
178	ATTANAMPALLI	101-00	36.8	GOVERNMENT	NO	NO RECORD	NO	GOVERNMENT LAND OCCUPIED	THIRUVAI SATHANAN	GOFFIELD	NO	GOVERNMENT LAND	70-80 EMERTON
179	ATTANAMPALLI	101-00	3.2	GOVERNMENT	NO	CHERUPPUSATHANAN	NO	GOVERNMENT LAND OCCUPIED	THIRUVAI SATHANAN	GOFFIELD	NO	GOVERNMENT LAND	70-80 EMERTON
180	ATTANAMPALLI	98-94-20	0.25	GOVERNMENT	NO	SALVA	NO	EMPHASIS	MAHARAJA SATHANAN	SALVA	NO	GOVERNMENT LAND	70-80 EMERTON
181	ATTANAMPALLI	100-00	1.08	GOVERNMENT	NO	SALVA	NO	EMPHASIS	MAHARAJA SATHANAN	SALVA	NO	GOVERNMENT LAND	70-80 EMERTON
182	ATTANAMPALLI	101-40-20	0.22	GOVERNMENT	NO	SALVA	NO	EMPHASIS	MAHARAJA SATHANAN	SALVA	NO	GOVERNMENT LAND	70-80 EMERTON
183	ATTANAMPALLI	102-00	2	GOVERNMENT	NO	SALVA	NO	EMPHASIS	THIRUVAI SATHANAN	SALVA	NO	GOVERNMENT LAND	70-80 EMERTON

SL.No	Revenue village	Survey No.	Total Acre in Hc.	Whether the land is Government or Private	Is Government/lease permission fee obtained for cultivating in particular	Name of the private and independent or govt. Revenue Records	Whether the land has been sold or not (If yes) Date	It is apply the revenue	How the Aqua Farmers has got the land from the owner (If some mention as name it different mentioning the details of source with supporting documents)	whether the land belongs to agriculture (Govt./private/land) (Registered/Part land except for public purpose) other land	Is any other serious concern during inquiry regarding the details/ownership dispute in the complete area	Write the all the original records and documents produced and verify that how farmer got the land is detail	Subdiler remarks
1	2	3	4	5	6	7	8	9	10	11	12	13	
TOTAL EXTENT IN AQUA PONDS 171.13 AC													
SIGNATURE OF THE TOWNICE REVENUE OFFICER WITH SEAL						SIGNATURE OF THE MANDAL TAJISILDAR WITH SEAL							

*P. Anil Kumar*  
TAJISILDAR  
Chittoor Mandal  
Nellore Dist.

VILLAGE WISE AQUA CULTURE ABSTRACT IN PADARTHIVARKANDRIGA VILLAGE

SL.No	Land Description	Total Extent in Hec.	Own Farmers in Hec.		Lease Farmers in Hec.	
			No	Extent	No	Extent
1	Fatte Lands	19.82	0	0	4	19.82
2	DCT Lands	7.28	1	7.28	2	1.95
3	Govt. Lands	0.83	4	0.83	0	0
	Grand Total	27.93	5	8.11	6	21.77

*P. Anil Kumar*  
Village Revenue Officer  
Padarthivarkandriga

*P. Anil Kumar*  
Tahsildar  
Chittoor

INFORMATION TO BE FURNISHED BY THE VILLAGE REVENUE OFFICER CONCERNED

S.L. NO	Revenue village	Survey No.	TOTAL EXTENT IN AC	Whether the land is Government or Patta	If Government, any permission has obtained for cultivating in per hectare	Name of the possessor and independent as per Revenue Records	Whether the land has title to other or not (Yes/No)	If no title to the land	Has the land farmer has got the land from the possessor (if some mention as case if different mentioning the details of person with supporting documents.	Whether the land belongs to agriculture land (all types) or land (irrigation/Forest land used for public purpose) or other land	If Any other permission related to any activity regarding the land (such as any disposal or any compromise, etc.)	Verify the all the village records and documents produced and verify that have farmer got the land in detail	Subsidiary remarks
1	2	3	4	5	6	7	8	9	10	11	12	13	
1	PADARTHUNNARAWONGA	5 290 (2)	4.00	PATTA	YES	THEEGALA BUNDA BARI (2) KONDANAI	YES		LEASE AGREEMENT, LEASE DOCUMENTS NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTA/RECORD DOCUMENT SUBMITTED	NO AGRI-CULTURE PERMISSONLAND GROUND WATER USED
2	PADARTHUNNARAWONGA	5 240 (2)	4.00	PATTA	YES	PATEBARANANAI (2) SAKKAI	YES		LEASE AGREEMENT, LEASE DOCUMENTS NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTA/RECORD DOCUMENT SUBMITTED	NO AGRI-CULTURE PERMISSONLAND GROUND WATER USED
3	PADARTHUNNARAWONGA	5 260 (2)	4.00	PATTA	YES	NETI VEMULAKKURU (2) VENKATARAMANAI	YES		LEASE AGREEMENT, LEASE DOCUMENTS NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTA/RECORD DOCUMENT SUBMITTED	NO AGRI-CULTURE PERMISSONLAND GROUND WATER USED
4	PADARTHUNNARAWONGA	5 240 (2)	4.00	PATTA	YES	NETI VEMULAKKURU (2) VELLAKAI	YES		LEASE AGREEMENT, LEASE DOCUMENTS NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTA/RECORD DOCUMENT SUBMITTED	NO AGRI-CULTURE PERMISSONLAND GROUND WATER USED
5	PADARTHUNNARAWONGA	5 280 (2)	4.00	PATTA	YES	NETI VEMULAKKURU (2) VENKATARAMANAI	YES		LEASE AGREEMENT, LEASE DOCUMENTS NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTA/RECORD DOCUMENT SUBMITTED	NO AGRI-CULTURE PERMISSONLAND GROUND WATER USED
6	PADARTHUNNARAWONGA	5 280 (2)	4.00	PATTA	YES	CHITTA SUNDARAMANAI (2) KANTHAKAI	YES		LEASE AGREEMENT, LEASE DOCUMENTS NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTA/RECORD DOCUMENT SUBMITTED	NO AGRI-CULTURE PERMISSONLAND GROUND WATER USED

S.L. NO	Revenue village	Survey No.	TOTAL EXTENT IN AC	Whether the land is Government or Patta	If Government, any permission has obtained for cultivating in per hectare	Name of the possessor and independent as per Revenue Records	Whether the land has title to other or not (Yes/No)	If no title to the land	Has the land farmer has got the land from the possessor (if some mention as case if different mentioning the details of person with supporting documents.	Whether the land belongs to agriculture land (all types) or land (irrigation/Forest land used for public purpose) or other land	If Any other permission related to any activity regarding the land (such as any disposal or any compromise, etc.)	Verify the all the village records and documents produced and verify that have farmer got the land in detail	Subsidiary remarks
1	2	3	4	5	6	7	8	9	10	11	12	13	
7	PADARTHUNNARAWONGA	4 290 (2)	4.00	PATTA	YES	ANNURU SATHANAI SAKKAI	NO		LEASE AGREEMENT, LEASE DOCUMENTS NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTA/RECORD DOCUMENT SUBMITTED	NO AGRI-CULTURE PERMISSONLAND GROUND WATER USED
8	PADARTHUNNARAWONGA	4 280 (2)	3.5	PATTA	YES	CHITTA SUNDARAMANAI (2) KANTHAKAI	NO		LEASE AGREEMENT, LEASE DOCUMENTS NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTA/RECORD DOCUMENT SUBMITTED	NO AGRI-CULTURE PERMISSONLAND GROUND WATER USED
9	PADARTHUNNARAWONGA	4 240 (4)	4.34	PATTA	NO	CHILLAKU SAKAI KODUVA SUNDARAMANAI	NO		LEASE AGREEMENT, LEASE DOCUMENTS NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTA/RECORD DOCUMENT SUBMITTED	NO AGRI-CULTURE PERMISSONLAND GROUND WATER USED
10	PADARTHUNNARAWONGA	4 240 (4)	4.34	PATTA	NO	CHILLAKU SAKAI KODUVA SUNDARAMANAI	NO		LEASE AGREEMENT, LEASE DOCUMENTS NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTA/RECORD DOCUMENT SUBMITTED	NO AGRI-CULTURE PERMISSONLAND GROUND WATER USED
11	PADARTHUNNARAWONGA	4 240 (4)	4.34	PATTA	NO	NETI VEMULAKKURU (2) VENKATARAMANAI	NO		LEASE AGREEMENT, LEASE DOCUMENTS NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTA/RECORD DOCUMENT SUBMITTED	NO AGRI-CULTURE PERMISSONLAND GROUND WATER USED
12	PADARTHUNNARAWONGA	11 280 (2)	0.47	PATTA	NO	CHILLAKU SAKAI KODUVA SUNDARAMANAI	NO		LEASE AGREEMENT, LEASE DOCUMENTS NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTA/RECORD DOCUMENT SUBMITTED	NO AGRI-CULTURE PERMISSONLAND GROUND WATER USED
13	PADARTHUNNARAWONGA	11 240 (2)	0.36	PATTA	NO	KAPPAKURU VENKATARAMANAI (2) SAKKAI	YES		LEASE FROM MCHHARALAI (LEASE DOCUMENT) PRODUCED	LOW PRODUCTIVITY DRY LAND	NO	PATTA/RECORD DOCUMENT SUBMITTED	AGRI-CULTURE PERMISSONLAND GROUND WATER USED

S.L. NO	Revenue village	Survey No.	TOTAL EXTENT IN AC	Whether the land is Government or Patta	if Government, was permission was obtained for cultivating in per hectare	Name of the proprietor and Proprietor as per Revenue Records	Whether the land is in the name of the proprietor or not (Yes/No)	How the Agra farmers got the land from the proprietor if same mentioned in case 2 different mentioning the details of a sale with supporting documents	Whether the land belongs to agriculture land/cultivable land mangroves/pond land used for public purpose/ other land	if any other persons entered into the property regarding their rights/tenure/any other particulars stated	Verify the all the village records and documents produced and certify that how correct got the land is/area	Submitter remarks
1	2	3	4	5	6	7	8	9	10	11	12	13
21	RADAPTHIVANKANINGLA	11-202-26	0.2	PATTA	YES	PAVUTHARREDDY VENKATARAMANAREDDY/ SARAVANAREDDY	YES	LEASE PRUDY MOHAWANARAJASE DOCUMENTS NOT SUBMITTED	LOW PRODUCTIVITY WETLAND	NO	PATTA/AGRA DOCUMENT SUBMITTED	NO AGRI CULTURE PERMANENTLAND GROUND WATER USED
22	RADAPTHIVANKANINGLA	11-202-25	0.17	PATTA	YES	PAVUTHARREDDY VENKATARAMANAREDDY/ RAJANAREDDY	YES	LEASE PRUDY MOHAWANARAJASE DOCUMENTS NOT SUBMITTED	LOW PRODUCTIVITY WETLAND	NO	PATTA/AGRA DOCUMENT SUBMITTED	NO AGRI CULTURE PERMANENTLAND GROUND WATER USED
23	RADAPTHIVANKANINGLA	11-202-25	0.07	PATTA	YES	RAJURU CHINNAH	YES	LEASE PRUDY MOHAWANARAJASE DOCUMENT NOT SUBMITTED	WETLAND	NO	PATTA/AGRA DOCUMENT SUBMITTED	NO AGRI CULTURE PERMANENTLAND GROUND WATER USED
24	RADAPTHIVANKANINGLA	11-202-40	0.46	PATTA	YES	CHILLURU SUNGARANAREDDY/CHINNAH VAREDDY	YES	LEASE PRUDY MOHAWANARAJASE DOCUMENTS NOT SUBMITTED	WETLAND	NO	PATTA/AGRA DOCUMENT SUBMITTED	NO AGRI CULTURE PERMANENTLAND GROUND WATER USED
25	RADAPTHIVANKANINGLA	11-202-40	0.45	PATTA	YES	RAJURU CHINNAH	YES	LEASE PRUDY MOHAWANARAJASE DOCUMENTS NOT SUBMITTED	WETLAND	NO	PATTA/AGRA DOCUMENT SUBMITTED	NO AGRI CULTURE PERMANENTLAND GROUND WATER USED
26	RADAPTHIVANKANINGLA	11-202-39	0.1	PATTA	YES	PERATHI PRASADAREDDY/VEDANTHARAJAREDDY	YES	LEASE PRUDY MOHAWANARAJASE DOCUMENTS NOT SUBMITTED	WETLAND	NO	PATTA/AGRA DOCUMENT SUBMITTED	AGRI CULTURE PERMANENTLAND GROUND WATER USED
27	RADAPTHIVANKANINGLA	11-202-25	1.42	PATTA	YES	CHILLURU MUNIYANDAREDDY/CHINNAH VAREDDY	YES	LEASE PRUDY MOHAWANARAJASE DOCUMENTS NOT SUBMITTED	WETLAND	NO	PATTA/AGRA DOCUMENT SUBMITTED	NO AGRI CULTURE PERMANENTLAND GROUND WATER USED

S.L. NO	Revenue village	Survey No.	TOTAL EXTENT IN AC	Whether the land is Government or Patta	if Government, was permission was obtained for cultivating in per hectare	Name of the proprietor and Proprietor as per Revenue Records	Whether the land is in the name of the proprietor or not (Yes/No)	How the Agra farmers got the land from the proprietor if same mentioned in case 2 different mentioning the details of a sale with supporting documents	Whether the land belongs to agriculture land/cultivable land mangroves/pond land used for public purpose/ other land	if any other persons entered into the property regarding their rights/tenure/any other particulars stated	Verify the all the village records and documents produced and certify that how correct got the land is/area	Submitter remarks
1	2	3	4	5	6	7	8	9	10	11	12	13
28	RADAPTHIVANKANINGLA	11-202-38	1.42	PATTA	YES	PERATHI SUBBARREDDY/ VENKATARAMAREDDY	YES	LEASE PRUDY MOHAWANARAJASE DOCUMENTS NOT SUBMITTED	WETLAND	NO	PATTA/AGRA DOCUMENT SUBMITTED	AGRI CULTURE PERMANENTLAND GROUND WATER USED
29	RADAPTHIVANKANINGLA	11-202-38	1.42	PATTA	YES	CHILLURU MADHUKUNDRAMAREDDY/ SUBBARANJANAM	YES	LEASE PRUDY MOHAWANARAJASE DOCUMENTS NOT SUBMITTED	WETLAND	NO	PATTA/AGRA DOCUMENT SUBMITTED	NO AGRI CULTURE PERMANENTLAND GROUND WATER USED
30	RADAPTHIVANKANINGLA	11-202-37	0.07	PATTA	YES	CHILLURU SUNGARANAREDDY/CHINNAH VAREDDY	YES	LEASE PRUDY MOHAWANARAJASE DOCUMENTS NOT SUBMITTED	WETLAND	NO	PATTA/AGRA DOCUMENT SUBMITTED	NO AGRI CULTURE PERMANENTLAND GROUND WATER USED
31	RADAPTHIVANKANINGLA	11-202-39	1.45	PATTA	YES	ARAREDDY BALAJUNGI/ REDDY/CHINNAH VAREDDY	YES	LEASE PRUDY MOHAWANARAJASE DOCUMENTS NOT SUBMITTED	WETLAND	NO	PATTA/AGRA DOCUMENT SUBMITTED	NO AGRI CULTURE PERMANENTLAND GROUND WATER USED
32	RADAPTHIVANKANINGLA	11-202-37	0.57	PATTA	NO	NO NAME AVAILABLE	YES	LEASE PRUDY MOHAWANARAJASE DOCUMENTS NOT SUBMITTED	WETLAND	NO	PATTA/AGRA DOCUMENT SUBMITTED	NO AGRI CULTURE PERMANENTLAND GROUND WATER USED
33	RADAPTHIVANKANINGLA	11-202-37	1.71	GOVT/PTA	YES	PAVUTHARREDDY VENKATARAMANAREDDY/ SARAVANAREDDY	YES	OWN PAVUTHARREDDY VENKATARAMANAREDDY/ SARAVANAREDDY	LOW PRODUCTIVITY WETLAND	NO	PATTA/AGRA DOCUMENT SUBMITTED	NO AGRI CULTURE PERMANENTLAND GROUND WATER USED
34	RADAPTHIVANKANINGLA	11-202-41	1.73	GOVT/PTA	YES	PAVUTHARREDDY VENKATARAMANAREDDY/ SARAVANAREDDY	YES	OWN PAVUTHARREDDY VENKATARAMANAREDDY/ SARAVANAREDDY	LOW PRODUCTIVITY WETLAND	NO	PATTA/AGRA DOCUMENT SUBMITTED	NO AGRI CULTURE PERMANENTLAND GROUND WATER USED

S.L. NO	Revenue village	Survey No.	TOTAL EXTENT IN AC	Whether the land is Government or Public	if Government, are applications filed for culturing as per Section 2	Name of the petitioner and Contractor as per Revenue Records.	Whether the land has been cleared or not (Yes/No)	if No, specify the reason.	Has the Agent Form No. 10 got the land from the petitioner (Y/N) as per Section 4, 5 or 6 of the Act monitoring the details of receipts with supporting documents.	Whether the land belongs to agriculture land (agriculture land, irrigation land, forest land, reserved land, public purpose) other land.	Is Any other person engaged during surveying and whether there is any dispute or any complaint about.	Verify the all the village records and documents and whether the farmer got the land in detail.	Additional remarks.
1	2	3	4	5	6	7	8	9	10	11	12	13	
35	PADAPTHURAKKONDA	17 3A(1) 00	2.34	PATTA	YES	CHILLURU MADHUSUDANANNAI(S) SUBRAMANIAM	YES		LEASE VOUCHER SIRANNAJUSUNNAM VENKATARAMAIAH LEASE DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTANAM DOCUMENT SUBMITTED	NO AQUA CULTURE PERMITTEDLAND GROUND WATER USED
36	PADAPTHURAKKONDA	17 3A(1) 00	2.34	PATTA	YES	PARATHANDEY VENKATARAMANARAJU	YES		LEASE VOUCHER SIRANNAJUSUNNAM VENKATARAMAIAH LEASE DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTANAM DOCUMENT SUBMITTED	NO AQUA CULTURE PERMITTEDLAND GROUND WATER USED
37	PADAPTHURAKKONDA	17 3A(1) 00	2.34	PATTA	YES	PARATHANDEY VENKATARAMANARAJU	NO		LEASE VOUCHER SIRANNAJUSUNNAM VENKATARAMAIAH LEASE DOCUMENT PRODUCED	WET LAND	NO	PATTANAM DOCUMENT SUBMITTED	AQUA CULTURE PERMITTEDLAND GROUND WATER USED
38	PADAPTHURAKKONDA	18 3A(1) 10	8.1	PATTA	YES	PARATHANDEY VENKATARAMANARAJU	NO		LEASE VOUCHER SIRANNAJUSUNNAM VENKATARAMAIAH LEASE DOCUMENT PRODUCED	WET LAND	NO	PATTANAM DOCUMENT SUBMITTED	AQUA CULTURE PERMITTEDLAND GROUND WATER USED
39	PADAPTHURAKKONDA	18 3A(1) 10	8.1	PATTA	YES	PARATHANDEY VENKATARAMANARAJU	YES		LEASE VOUCHER SIRANNAJUSUNNAM VENKATARAMAIAH LEASE DOCUMENT PRODUCED	WET LAND	NO	PATTANAM DOCUMENT SUBMITTED	AQUA CULTURE PERMITTEDLAND GROUND WATER USED
40	PADAPTHURAKKONDA	18 3B(1) 42	8.1	GOVT/NT	NO	PATTA AJAYANNAI(S) ANNAI	YES		LEASE VOUCHER SIRANNAJUSUNNAM VENKATARAMAIAH LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTANAM DOCUMENT SUBMITTED	NO AQUA CULTURE PERMITTEDLAND GROUND WATER USED
41	PADAPTHURAKKONDA	18 3B(1) 42	8.1	GOVT/NT	YES	ANBUJAYANNAI(S)	YES		LEASE VOUCHER SIRANNAJUSUNNAM VENKATARAMAIAH LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTANAM DOCUMENT SUBMITTED	NO AQUA CULTURE PERMITTEDLAND GROUND WATER USED
42	PADAPTHURAKKONDA	18(1) 00	2.31	GOVT/NT	YES	MADHUKANNAI	YES		LEASE VOUCHER SIRANNAJUSUNNAM VENKATARAMAIAH LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTANAM DOCUMENT SUBMITTED	NO AQUA CULTURE PERMITTEDLAND GROUND WATER USED

S.L. NO	Revenue village	Survey No.	TOTAL EXTENT IN AC	Whether the land is Government or Public	if Government, are applications filed for culturing as per Section 2	Name of the petitioner and Contractor as per Revenue Records.	Whether the land has been cleared or not (Yes/No)	if No, specify the reason.	Has the Agent Form No. 10 got the land from the petitioner (Y/N) as per Section 4, 5 or 6 of the Act monitoring the details of receipts with supporting documents.	Whether the land belongs to agriculture land (agriculture land, irrigation land, forest land, reserved land, public purpose) other land.	Is Any other person engaged during surveying and whether there is any dispute or any complaint about.	Verify the all the village records and documents and whether the farmer got the land in detail.	Additional remarks.
1	2	3	4	5	6	7	8	9	10	11	12	13	
43	PADAPTHURAKKONDA	18(1) 00	2.31	GOVT/NT	YES	VENKATARAMANARAJU	YES		LEASE VOUCHER SIRANNAJUSUNNAM VENKATARAMAIAH LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTANAM DOCUMENT SUBMITTED	NO AQUA CULTURE PERMITTEDLAND GROUND WATER USED
44	PADAPTHURAKKONDA	20 3(1) 10	4.06	PATTA	YES	PARATHANDEY VENKATARAMANARAJU	YES		LEASE VOUCHER SIRANNAJUSUNNAM VENKATARAMAIAH LEASE DOCUMENT PRODUCED	LOW PRODUCTIVITY DRY LAND	NO	PATTANAM DOCUMENT SUBMITTED	AQUA CULTURE PERMITTEDLAND GROUND WATER USED
45	PADAPTHURAKKONDA	20 3(1) 10	3.09	PATTA	YES	PARATHANDEY VENKATARAMANARAJU	YES		LEASE VOUCHER SIRANNAJUSUNNAM VENKATARAMAIAH LEASE DOCUMENT PRODUCED	LOW PRODUCTIVITY DRY LAND	NO	PATTANAM DOCUMENT SUBMITTED	AQUA CULTURE PERMITTEDLAND GROUND WATER USED
46	PADAPTHURAKKONDA	21 3B 100	4.45	PATTA	YES	VENKATARAMANARAJU	YES		LEASE VOUCHER SIRANNAJUSUNNAM VENKATARAMAIAH LEASE DOCUMENT PRODUCED	WET LAND	NO	PATTANAM DOCUMENT SUBMITTED	AQUA CULTURE PERMITTEDLAND GROUND WATER USED
47	PADAPTHURAKKONDA	21 4B 100	6.31	PATTA	YES	CHILLURU MADHUSUDANANNAI(S) SUBRAMANIAM	YES		LEASE VOUCHER SIRANNAJUSUNNAM VENKATARAMAIAH LEASE DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTANAM DOCUMENT SUBMITTED	NO AQUA CULTURE PERMITTEDLAND GROUND WATER USED
48	PADAPTHURAKKONDA	21 5B 00	4.33	PATTA	YES	PARATHANDEY VENKATARAMANARAJU	YES		LEASE VOUCHER SIRANNAJUSUNNAM VENKATARAMAIAH LEASE DOCUMENT PRODUCED	WET LAND	NO	PATTANAM DOCUMENT SUBMITTED	NO AQUA CULTURE PERMITTEDLAND GROUND WATER USED
49	PADAPTHURAKKONDA	21 4B 00	4.33	PATTA	YES	PARATHANDEY VENKATARAMANARAJU	YES		LEASE VOUCHER SIRANNAJUSUNNAM VENKATARAMAIAH LEASE DOCUMENT PRODUCED	WET LAND	NO	PATTANAM DOCUMENT SUBMITTED	NO AQUA CULTURE PERMITTEDLAND GROUND WATER USED
50	PADAPTHURAKKONDA	21 5B 00	4.33	PATTA	YES	VENKATARAMANARAJU	YES		LEASE VOUCHER SIRANNAJUSUNNAM VENKATARAMAIAH LEASE DOCUMENT PRODUCED	WET LAND	NO	PATTANAM DOCUMENT SUBMITTED	AQUA CULTURE PERMITTEDLAND GROUND WATER USED



S.L. NO	Village name	Survey No	TOTAL EXTENT IN AC	Whether the land is Government or Private	If Government, any permission has obtained for utilizing as per norms	Name of the possessor and holder/holder as per Revenue Records	Whether the land has been used for any other purpose	If not used for any other purpose, mention as to what is the nature of the land	Has the Agra farmer got the land from the possessor of land mentioned as above? If different mentioning the details of acquire with supporting documents	Whether the land belongs to agriculture land/forest/other land (agricultural/forest/other land for public purpose/ other land)	If any other conditions exist during inquiry regarding that whether the land belongs to agriculture land/forest/other land (agricultural/forest/other land for public purpose/ other land)	Verify the title of the village records and documents produced and certify that how farmer got the land in detail	Additional remarks
0	1	2	3	4	5	6	7	8	9	10	11	12	13
67	INDRANIVARANANDRGA	27 P.S. 26	0.51	PRIVATE	NO	PARLATHANDESI VENKATARAMANARAYUDU SARAASABANDY	NO	GOVT LAND	NO	LOW PRODUCTIVITY DRY LAND	NO	NOTHING DOCUMENT SUBMITTED	AGRI CULTURE PERMANENT LAND GROUND WATER USED
68	INDRANIVARANANDRGA	27 P.S. 26	0.51	PRIVATE	NO	SARATHANDESI VENKATARAMANARAYUDU SARAASABANDY	NO	GOVT LAND	NO	LOW PRODUCTIVITY DRY LAND	NO	NOTHING DOCUMENT SUBMITTED	AGRI CULTURE PERMANENT LAND GROUND WATER USED
69	INDRANIVARANANDRGA	40-51	1.37	GOVERNMENT	NO	KALVA FORAMBOU	NO	GOVT LAND	NO	GOVT LAND	NO	GOVERNMENT LAND	TO BE EVICTED
70	INDRANIVARANANDRGA	240-20	3.5	GOVERNMENT	NO	KALVA FORAMBOU	NO	GOVT LAND	NO	GOVT LAND	NO	GOVERNMENT LAND	TO BE EVICTED

S.L. NO	Village name	Survey No	TOTAL EXTENT IN AC	Whether the land is Government or Private	If Government, any permission has obtained for utilizing as per norms	Name of the possessor and holder/holder as per Revenue Records	Whether the land has been used for any other purpose	If not used for any other purpose, mention as to what is the nature of the land	Has the Agra farmer got the land from the possessor of land mentioned as above? If different mentioning the details of acquire with supporting documents	Whether the land belongs to agriculture land/forest/other land (agricultural/forest/other land for public purpose/ other land)	If any other conditions exist during inquiry regarding that whether the land belongs to agriculture land/forest/other land (agricultural/forest/other land for public purpose/ other land)	Verify the title of the village records and documents produced and certify that how farmer got the land in detail	Additional remarks
0	1	2	3	4	5	6	7	8	9	10	11	12	13
71	INDRANIVARANANDRGA	750-20	1.05	GOVERNMENT	NO	KALVA FORAMBOU	NO	GOVT LAND	NO	GOVT LAND	NO	GOVERNMENT LAND	TO BE EVICTED
72	INDRANIVARANANDRGA	22-50-20	0.25	GOVERNMENT	NO	SONNA FORAMBOU	NO	GOVT LAND	NO	GOVT LAND	NO	GOVERNMENT LAND	TO BE EVICTED

TOTAL EXTENT IN AQUA PONDS 75.69 AC

SIGNATURE OF THE VILLAGE REVENUE OFFICER WITH SEAL

SIGNATURE OF THE MANDAL TALESDAR WITH SEAL



Sl. No.	Particular village	Survey No.	Total extent in Ha.	Whether the land is Government or Private	Is Government or Private land alienated for culturing in per capita	Name of the proprietor and Occupier as per Revenue Records.	Whether the land is in use or not (Yes/No)	If so specify the nature	How the land belongs to you (the land from the purchase of some document or lease or otherwise otherwise the details of papers with supporting documents.	Whether the land belongs to agriculture land/forest/land used for public purpose or other use	Is any other person residing in the village and if so, specify the name of the person who has got the land in lease	Remarks
1	2	3	4	5	6	7	8	9	10	11	12	
9	BANGLACHAPURAM	11 501 40	0.40	PAITA	NO	CHALABU JAGANNATH	YES		LEASE UNDER GOVERNMENT LEASE DOCUMENT NOT SUBMITTED	NO/LAND	NO	NO AGRI CULTURE PERMIT/LAND GROUND WATER USED
10	BANGLACHAPURAM	11 501 10	0.40	PAITA	NO	MAJIDU JAGANNATH BANGLACHAPURAM	NO		LEASE UNDER GOVERNMENT LEASE DOCUMENT NOT SUBMITTED	NO/LAND	NO	NO AGRI CULTURE PERMIT/LAND GROUND WATER USED
11	BANGLACHAPURAM	11 501 40	0.41	PAITA	NO	CHALABU JAGANNATH	YES		LEASE UNDER GOVERNMENT LEASE DOCUMENT NOT SUBMITTED	NO/LAND	NO	NO AGRI CULTURE PERMIT/LAND GROUND WATER USED
17	BANGLACHAPURAM	10 501 50	0.50	GOVT DWG	NO	VELLY SUBBAMNATH KANNAN	NO		GOVERNMENT OWNED GOVT PROPERTY, LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY SW LAND	NO	NO AGRI CULTURE PERMIT/LAND GROUND WATER USED
18	BANGLACHAPURAM	10 501 40	0.37	PAITA	NO	CHALABU JAGANNATH	NO		LEASE UNDER GOVERNMENT OWNED PROPERTY, LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY SW LAND	NO	NO AGRI CULTURE PERMIT/LAND GROUND WATER USED
19	BANGLACHAPURAM	10 501 40	0.37	PAITA	NO	CHALABU JAGANNATH	NO		LEASE UNDER GOVERNMENT OWNED PROPERTY, LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY SW LAND	NO	NO AGRI CULTURE PERMIT/LAND GROUND WATER USED
20	BANGLACHAPURAM	10 501 40	0.37	PAITA	NO	CHALABU JAGANNATH	NO		LEASE UNDER GOVERNMENT OWNED PROPERTY, LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY SW LAND	NO	NO AGRI CULTURE PERMIT/LAND GROUND WATER USED

Sl. No.	Particular village	Survey No.	Total extent in Ha.	Whether the land is Government or Private	Is Government or Private land alienated for culturing in per capita	Name of the proprietor and Occupier as per Revenue Records.	Whether the land is in use or not (Yes/No)	If so specify the nature	How the land belongs to you (the land from the purchase of some document or lease or otherwise otherwise the details of papers with supporting documents.	Whether the land belongs to agriculture land/forest/land used for public purpose or other use	Is any other person residing in the village and if so, specify the name of the person who has got the land in lease	Remarks
1	2	3	4	5	6	7	8	9	10	11	12	
17	BANGLACHAPURAM	10 501 40	0.37	PAITA	NO	CHALABU JAGANNATH	NO		LEASE UNDER GOVERNMENT OWNED PROPERTY, LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY SW LAND	NO	NO AGRI CULTURE PERMIT/LAND GROUND WATER USED
18	BANGLACHAPURAM	10 501 50	0.50	PAITA	NO	VELLY SUBBAMNATH KANNAN	NO		LEASE UNDER GOVERNMENT OWNED PROPERTY, LEASE DOCUMENT NOT SUBMITTED	NO/LAND	NO	NO AGRI CULTURE PERMIT/LAND GROUND WATER USED
19	BANGLACHAPURAM	11 501 40	0.40	PAITA	NO	CHALABU JAGANNATH	NO		LEASE UNDER GOVERNMENT OWNED PROPERTY, LEASE DOCUMENT NOT SUBMITTED	NO/LAND	NO	NO AGRI CULTURE PERMIT/LAND GROUND WATER USED
20	BANGLACHAPURAM	10 501 40	0.37	PAITA	NO	CHALABU JAGANNATH	NO		LEASE UNDER GOVERNMENT OWNED PROPERTY, LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY SW LAND	NO	NO AGRI CULTURE PERMIT/LAND GROUND WATER USED
21	BANGLACHAPURAM	10 501 40	0.37	PAITA	NO	CHALABU JAGANNATH	NO		LEASE UNDER GOVERNMENT OWNED PROPERTY, LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY SW LAND	NO	NO AGRI CULTURE PERMIT/LAND GROUND WATER USED
22	BANGLACHAPURAM	10 501 40	0.37	PAITA	NO	CHALABU JAGANNATH	NO		LEASE UNDER GOVERNMENT OWNED PROPERTY, LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY SW LAND	NO	NO AGRI CULTURE PERMIT/LAND GROUND WATER USED
23	BANGLACHAPURAM	10 501 40	0.37	PAITA	NO	CHALABU JAGANNATH	NO		LEASE UNDER GOVERNMENT OWNED PROPERTY, LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY SW LAND	NO	NO AGRI CULTURE PERMIT/LAND GROUND WATER USED
24	BANGLACHAPURAM	10 501 40	0.37	PAITA	NO	CHALABU JAGANNATH	NO		LEASE UNDER GOVERNMENT OWNED PROPERTY, LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY SW LAND	NO	NO AGRI CULTURE PERMIT/LAND GROUND WATER USED



1	2	3	4	5	6	7	8	9	10	11	12	13	
SLN	Resource id/age	County No.	Total Acreage in Ha	Whether the land is Government or Private	Is Government being administered for collecting water charges	Name of the contractor and his/her address as per Revenue Records	Whether the land has been a part of NRI Project?	For specify the reasons	Have the water farmers been got the land from the contractor (if yes mention in table if different containing the details of account with supporting documents)	Whether the land belongs to agriculture (industrial/other land use) or private/other land	Is Any other contractor involved during bidding process	Verify the title of the village records and documents produced and verify that how farmer got the land in hand	Additional Remarks
41	BARBARACHAP/AMM	01-011-001	0.21	Private	NO	CHANDRANATHAN	NO		NO	LOW PRODUCTIVITY (Dry Land)	NO	NO	NO AGRICULTURE PERMITTEDLAND (GROUND WATER USED)
42	BARBARACHAP/AMM	01-1421-001	0.21	Private	NO	VENKATESH CHANDRANATHAN	NO		NO	LOW PRODUCTIVITY (Dry Land)	NO	NO	NO AGRICULTURE PERMITTEDLAND (GROUND WATER USED)
43	BARBARACHAP/AMM	01-211-001	1.21	Private (Dry)	NO	PURETY CHANDRANATHAN	NO		NO	LOW PRODUCTIVITY (Dry Land)	NO	NO	NO AGRICULTURE PERMITTEDLAND (GROUND WATER USED)
44	BARBARACHAP/AMM	01-001-001	0.20	Private (Dry)	NO	CHANDRANATHAN	NO		NO	LOW PRODUCTIVITY (Dry Land)	NO	NO	NO AGRICULTURE PERMITTEDLAND (GROUND WATER USED)
45	BARBARACHAP/AMM	01-401-001	0.20	Private (Dry)	NO	PURETY CHANDRANATHAN	NO		NO	LOW PRODUCTIVITY (Dry Land)	NO	NO	NO AGRICULTURE PERMITTEDLAND (GROUND WATER USED)
46	BARBARACHAP/AMM	01-011-001	0.20	Private (Dry)	NO	CHANDRANATHAN	NO		NO	LOW PRODUCTIVITY (Dry Land)	NO	NO	NO AGRICULTURE PERMITTEDLAND (GROUND WATER USED)
47	BARBARACHAP/AMM	01-211-001	1.20	Private (Dry)	NO	PURETY CHANDRANATHAN	NO		NO	LOW PRODUCTIVITY (Dry Land)	NO	NO	NO AGRICULTURE PERMITTEDLAND (GROUND WATER USED)
48	BARBARACHAP/AMM	01-011-001	0.20	Private (Dry)	NO	CHANDRANATHAN	NO		NO	LOW PRODUCTIVITY (Dry Land)	NO	NO	NO AGRICULTURE PERMITTEDLAND (GROUND WATER USED)

1	2	3	4	5	6	7	8	9	10	11	12	13	
SLN	Resource id/age	County No.	Total Acreage in Ha	Whether the land is Government or Private	Is Government being administered for collecting water charges	Name of the contractor and his/her address as per Revenue Records	Whether the land has been a part of NRI Project?	For specify the reasons	Have the water farmers been got the land from the contractor (if yes mention in table if different containing the details of account with supporting documents)	Whether the land belongs to agriculture (industrial/other land use) or private/other land	Is Any other contractor involved during bidding process	Verify the title of the village records and documents produced and verify that how farmer got the land in hand	Additional Remarks
49	BARBARACHAP/AMM	01-401-001	0.20	Private (Dry)	NO	PURETY CHANDRANATHAN	NO		NO	LOW PRODUCTIVITY (Dry Land)	NO	NO	NO AGRICULTURE PERMITTEDLAND (GROUND WATER USED)
50	BARBARACHAP/AMM	01-011-001	0.20	Private (Dry)	NO	CHANDRANATHAN	NO		NO	LOW PRODUCTIVITY (Dry Land)	NO	NO	NO AGRICULTURE PERMITTEDLAND (GROUND WATER USED)
51	BARBARACHAP/AMM	01-011-001	0.20	Private (Dry)	NO	CHANDRANATHAN	NO		NO	LOW PRODUCTIVITY (Dry Land)	NO	NO	NO AGRICULTURE PERMITTEDLAND (GROUND WATER USED)
52	BARBARACHAP/AMM	01-111-001	0.20	Private (Dry)	NO	CHANDRANATHAN	NO		NO	LOW PRODUCTIVITY (Dry Land)	NO	NO	NO AGRICULTURE PERMITTEDLAND (GROUND WATER USED)
53	BARBARACHAP/AMM	01-011-001	0.20	Private (Dry)	NO	CHANDRANATHAN	NO		NO	LOW PRODUCTIVITY (Dry Land)	NO	NO	NO AGRICULTURE PERMITTEDLAND (GROUND WATER USED)
54	BARBARACHAP/AMM	01-011-001	0.20	Private (Dry)	NO	CHANDRANATHAN	NO		NO	LOW PRODUCTIVITY (Dry Land)	NO	NO	NO AGRICULTURE PERMITTEDLAND (GROUND WATER USED)
55	BARBARACHAP/AMM	01-011-001	0.20	Private (Dry)	NO	CHANDRANATHAN	NO		NO	LOW PRODUCTIVITY (Dry Land)	NO	NO	NO AGRICULTURE PERMITTEDLAND (GROUND WATER USED)
56	BARBARACHAP/AMM	01-011-001	0.20	Private (Dry)	NO	CHANDRANATHAN	NO		NO	LOW PRODUCTIVITY (Dry Land)	NO	NO	NO AGRICULTURE PERMITTEDLAND (GROUND WATER USED)



V.L.R. No.	Revenue village	Survey No.	Total extent in Ha.	Whether the land is Government or Private	If Government plots are allotted for allotting to govt. service	Name of the particular plot allottee/holder or govt. Revenue Records	Whether the land has been used for any purpose	If so specify the contents	How the Revenue Records are got the land from the particular plot allottee/holder or govt. Revenue Records	Whether the plot belongs to agricultural land (subjected to land ceiling) or not (subject to public interest) or other land	Is any other person's name appearing in the Revenue Records (except in the allotment certificate)	Verify the all the village records and documents produced and check that they have got the land in detail	Subfinder remarks
25	ANANDAPURAM	801/33	11.88	GOVT/NTS	NO	STATE PUBLIC WORKS (MADRAS)	NO		OWN BUILT	LOW PRODUCTIVITY SOY LAND	NO	PATRIAGE DOCUMENT NOT SUBMITTED	NO AGRI CULTURE PERMIT/LAND CEILING WATER USED
26	ANANDAPURAM	70/241/36	11.88	GOVT/NTS	NO	STATE WORKS (MADRAS) (MADRAS)	NO		OWN BUILT	LOW PRODUCTIVITY SOY LAND	NO	PATRIAGE DOCUMENT NOT SUBMITTED	NO AGRI CULTURE PERMIT/LAND CEILING WATER USED
27	ANANDAPURAM	929/32	11.88	GOVT/NTS	NO	STATE WORKS (MADRAS)	NO		OWN BUILT	LOW PRODUCTIVITY SOY LAND	NO	PATRIAGE DOCUMENT NOT SUBMITTED	NO AGRI CULTURE PERMIT/LAND CEILING WATER USED
28	ANANDAPURAM	861/33	4.53	GOVT/NTS	NO	STATE	NO	GOVERNMENT LAND ACQUIRED	STATE WORKS	LOW PRODUCTIVITY SOY LAND	NO	PATRIAGE DOCUMENT NOT SUBMITTED	NO AGRI CULTURE PERMIT/LAND CEILING WATER USED
29	ANANDAPURAM	871/40	11.22	GOVT/NTS	NO	STATE WORKS (MADRAS)	NO		OWN BUILT	LOW PRODUCTIVITY SOY LAND	NO	PATRIAGE DOCUMENT NOT SUBMITTED	NO AGRI CULTURE PERMIT/LAND CEILING WATER USED
30	ANANDAPURAM	833/36	11.22	GOVT/NTS	NO	STATE WORKS (MADRAS)	NO		OWN BUILT	LOW PRODUCTIVITY SOY LAND	NO	PATRIAGE DOCUMENT NOT SUBMITTED	NO AGRI CULTURE PERMIT/LAND CEILING WATER USED
31	ANANDAPURAM	840/34	11.08	GOVT/NTS	NO	STATE WORKS (MADRAS)	NO		OWN BUILT	LOW PRODUCTIVITY SOY LAND	NO	PATRIAGE DOCUMENT NOT SUBMITTED	NO AGRI CULTURE PERMIT/LAND CEILING WATER USED
32	ANANDAPURAM	871/241/36	4.53	GOVT/NTS	NO	STATE WORKS (MADRAS)	NO		OWN BUILT	LOW PRODUCTIVITY SOY LAND	NO	PATRIAGE DOCUMENT NOT SUBMITTED	NO AGRI CULTURE PERMIT/LAND CEILING WATER USED

V.L.R. No.	Revenue village	Survey No.	Total extent in Ha.	Whether the land is Government or Private	If Government plots are allotted for allotting to govt. service	Name of the particular plot allottee/holder or govt. Revenue Records	Whether the land has been used for any purpose	If so specify the contents	How the Revenue Records are got the land from the particular plot allottee/holder or govt. Revenue Records	Whether the plot belongs to agricultural land (subjected to land ceiling) or not (subject to public interest) or other land	Is any other person's name appearing in the Revenue Records (except in the allotment certificate)	Verify the all the village records and documents produced and check that they have got the land in detail	Subfinder remarks
33	ANANDAPURAM	871/241/33	4.53	GOVT/NTS	NO	STATE WORKS (MADRAS)	NO		OWN BUILT	LOW PRODUCTIVITY SOY LAND	NO	PATRIAGE DOCUMENT NOT SUBMITTED	NO AGRI CULTURE PERMIT/LAND CEILING WATER USED
34	ANANDAPURAM	871/241/33	1.83	GOVT/NTS	NO	STATE WORKS (MADRAS)	NO		OWN BUILT	LOW PRODUCTIVITY SOY LAND	NO	PATRIAGE DOCUMENT NOT SUBMITTED	NO AGRI CULTURE PERMIT/LAND CEILING WATER USED
35	ANANDAPURAM	808/33	11.77	GOVT/NTS	NO	STATE WORKS (MADRAS)	NO		OWN BUILT	LOW PRODUCTIVITY SOY LAND	NO	PATRIAGE DOCUMENT NOT SUBMITTED	NO AGRI CULTURE PERMIT/LAND CEILING WATER USED
36	ANANDAPURAM	1134/33	4.26	GOVERNMENT	NO	STATE WORKS (MADRAS)	NO	GOVERNMENT LAND ACQUIRED	OWN BUILT	LOW PRODUCTIVITY SOY LAND	NO	PATRIAGE DOCUMENT NOT SUBMITTED	NO AGRI CULTURE PERMIT/LAND CEILING WATER USED
37	ANANDAPURAM	84/24/33	11.08	GOVT/NTS	NO	STATE WORKS (MADRAS)	NO		OWN BUILT	LOW PRODUCTIVITY SOY LAND	NO	PATRIAGE DOCUMENT NOT SUBMITTED	NO AGRI CULTURE PERMIT/LAND CEILING WATER USED
38	ANANDAPURAM	84/24/33	11.08	GOVT/NTS	NO	STATE WORKS (MADRAS)	NO		OWN BUILT	LOW PRODUCTIVITY SOY LAND	NO	PATRIAGE DOCUMENT NOT SUBMITTED	NO AGRI CULTURE PERMIT/LAND CEILING WATER USED
39	ANANDAPURAM	84/24/33	11.08	GOVT/NTS	NO	STATE WORKS (MADRAS)	NO		OWN BUILT	LOW PRODUCTIVITY SOY LAND	NO	PATRIAGE DOCUMENT NOT SUBMITTED	NO AGRI CULTURE PERMIT/LAND CEILING WATER USED



## Un Registered Aqua farm details

ANNEXURE - III (A)												
Revenue Village Wise, Water Source Wise and Farmer wise for Existing Aquaculture for Declaration of Aqua Zones in KOTA MANDAL, SPSNELLORE District												
Sl. No.	Mandal	GP Name	Village	Farmer Name	Father name	Extent (in Ha)	Survey No.	Reg. No.	Date of Registration	Date of Validity	lease/own	Contact no
1	2	3	4	5		6	7	8	9	11	12	13
1	KOTA	KARLAPUDI	KARLAPUDI	MUTEMBAKA KOTAMMA		0.73333333	SY NO: 220-14,217-20,35,36	AP-II-2017(19043)	26-12-17	25-12-22		
2	KOTA	KARLAPUDI	KARLAPUDI	DUVURU JAHNAVI		1.73333333	SY NO: 177-6,174-B-1,172-2,1,170-1BPI	AP-II-2017(19040)	26-12-17	25-12-22		
3	KOTA	KARLAPUDI	KARLAPUDI	PERNATI VENUGOPAL REDDY		0.68333333	SY NO: 173-2A, 173-1D, 173-1A	AP-II-2017(19039)	26-12-17	25-12-22		
4	KOTA	KARLAPUDI	KARLAPUDI	KAMIREDDY SUBBAMMA		1.23333333	SY NO: 176-1,197-1,183-11,276/1	AP-II-2017(19038)	26-12-17	25-12-22		
5	KOTA	KARLAPUDI	KARLAPUDI	KARALAPUDI VENKATAMMA		0.33333333	SY NO: 220-25,220-30,217-28,30,50	AP-II-2017(19031)	26-12-17	25-12-22		
6	KOTA	KARLAPUDI	KARLAPUDI	KARALAPUDI ANKAMMA		0.78333333	SY NO: 220-28,217-41,104-8	AP-II-2017(19030)	26-12-17	25-12-22		
7	KOTA	KARLAPUDI	KARLAPUDI	KARALAPUDI VENKATAMMA		0.8	SY NO: 240-17,220-36,217-33,39	AP-II-2017(19029)	26-12-17	25-12-22		
8	KOTA	KARLAPUDI	KARLAPUDI	PERNETI SRINIVASULU REDDY		1.7	SY NO: 176-2,3,4,8,183-5,197,8A	AP-II-2017(19028)	26-12-17	25-12-22		
9	KOTA	KARLAPUDI	KARLAPUDI	DUVURU KALAPANA		3.16666667	SY NO: 252-4A1, 251-3, 211, 251-7A	AP-II-2017(19010)	26-12-17	25-12-22		
10	KOTA	KARLAPUDI	KARLAPUDI	DUVURU KALAPANA		3	SY NO: 210-2,209-6,209-4P1	AP-II-2017(19009)	26-12-17	25-12-22		
11	KOTA	KARLAPUDI	KARLAPUDI	PERNATI RADHA KRISHNA REDDY		2.53333333	SY NO: 170/2,3, 172/3	AP-II-2017(18284)	13-07-17	12-07-22		
12	KOTA	KARLAPUDI	KARLAPUDI	PERNATI ANANDA REDDY		2	SY NO: 170/4	AP-II-2017(18283)	13-07-17	12-07-22		
13	KOTA	KARLAPUDI	KARLAPUDI	PERNATI VAMSI KRISHNA REDDY		1.11666667	SY NO: 174/B2, 179/3	AP-II-2017(18281)	13-07-17	12-07-22		
14	KOTA	KARLAPUDI	KARLAPUDI	DUVURU ANANDHAMMA		0.45	233 - 1	AP-II-2015(16328)	14-09-15	13-09-20		

20.26666667

  
Asst, Director of Fisheries  
GUDUR

**MUTTEMBAKA AQUACULTURE REGISTERED DATA**

No	Name of the Farmer	Registration No	Address of the Farmer	Plot No	OWN / LEAS	Survey No	Area (H)	EAR (Cm) / Meters	Location of the Farm	CGA (cm) / Meters	STP	MEMBER
1	ABDI MULIAWAN / CANDU SUBANTO	AP 0.00001700	MUTTEMBAKA	6	OWN	112	1.00	90	SELASU	90	NO	
2	PELURI PRABANDI REJO		YONGA NAGAN		OWN	113.4	0.90	90	NEAR KERTASARIAN LAMP	90	NO	
3	PELURI SUDANAS REJO		YONGA NAGAN		OWN	113.8	1.21	90	NEAR KERTASARIAN LAMP	90	NO	
4	PERUMBUKUNYAN REJO DI KAWASAN DI KAWASAN DI KAWASAN DI KAWASAN	AP 0.00001700	MUTTEMBAKA	7	OWN	113	0.80	90	NEAR LAMPAN KERTASARIAN KONG	90	NO	
5	PELURI PRABANDI REJO	AP 0.00001700	YONGA NAGAN		OWN	113.8	0.90	90	NEAR LAMPAN KERTASARIAN KONG	90	NO	
6	ARLIYUSMAN REJO REJO KERTASARIAN REJO KERTASARIAN REJO KERTASARIAN REJO KERTASARIAN REJO KERTASARIAN	AP 0.00001700	MUTTEMBAKA	8	OWN	110	0.90	90	SELASU	90	NO	
7	BURA SUTANAGA	MUTTEMBAKA	OWN		111.8	0	90	NEAR PAKALAN	90	NO		
8	PELURI SUDANAS REJO	MUTTEMBAKA	OWN		111.4	0.70	90	NEAR PAKALAN	90	NO		
9	BURA SUTANAGA	MUTTEMBAKA	OWN		111.0	0	90	NEAR PAKALAN	90	NO		
10	BURA SUDANAS REJO	MUTTEMBAKA	OWN		111.4	0.90	90	NEAR PAKALAN	90	NO		
11	LELURI POKI REJO MILLA REJO	AP 0.00001700	MUTTEMBAKA	9	OWN	112	1.30	90	NEAR PAKALAN	90	NO	
12	MELULUNAN REJO		MUTTEMBAKA		OWN	113	2.70	90	NEAR PAKALAN	90	NO	
13	LELURI POKI REJO		MUTTEMBAKA		OWN	113.8	0.80	90	NEAR PAKALAN	90	NO	
14	LELURI POKI REJO		MUTTEMBAKA		OWN	113.8	1.70	90	NEAR PAKALAN	90	NO	
15	SIKUPIL BUKIT		MUTTEMBAKA		OWN	113.2	1.20	90	NEAR BUKIT BUKIT	90	NO	
16	SIKUPIL BUKIT	AP 0.00001700	MUTTEMBAKA	1	OWN	111	0.90	90	NEAR BUKIT BUKIT	90	NO	
17	MUTTEMBAKA	AP 0.00001700	MUTTEMBAKA		OWN	114.12	0.40	90	SELASU	90	NO	MEMBER

18	SEKOLAHAN KEMERAN BUKIT	JAWA BARU	WABSI	32	1978	150-C	1.5	95	BALLA BEHAY LAMB	95	95	
19	SEKOLAHAN BUKIT SUKSES BUKIT		WABSI		1978	150-D	1.5	95	BALLA BEHAY LAMB	95	95	
20	SEKOLAHAN BUKIT SUKSES BUKIT		WABSI		1978	150-E	1.5	95	ADRIAN	95	95	
21	SEKOLAHAN BUKIT SUKSES BUKIT		WABSI		1978	150-F	1.5	95	KORONG	95	95	
22	SEKOLAHAN BUKIT SUKSES BUKIT		WABSI		1978	150-G	1.5	95	KORONG	95	95	
23	SEKOLAHAN BUKIT SUKSES BUKIT		WABSI		1978	150-H	1.5	95	KORONG	95	95	
24	SEKOLAHAN BUKIT SUKSES BUKIT		WABSI		1978	150-I	1.5	95	KORONG	95	95	
25	SEKOLAHAN BUKIT SUKSES BUKIT		WABSI		1978	150-J	1.5	95	KORONG	95	95	
26	SEKOLAHAN BUKIT SUKSES BUKIT		WABSI		1978	150-K	1.5	95	KORONG	95	95	
27	SEKOLAHAN BUKIT SUKSES BUKIT		WABSI		1978	150-L	1.5	95	KORONG	95	95	
28	SEKOLAHAN BUKIT SUKSES BUKIT		WABSI		1978	150-M	1.5	95	KORONG	95	95	

*S. J. ...*  
Asst. Director of Fisheries  
GURUR

Un Registered Aqua farmers in Mutembaka Village of Vakadu Mandal											
Sl. No	Name of the Farmer	Address of the Farmer	No. of Ponds	DPMS / SSSSI	Survey No.	Amount (Rupees)	Loan Interest (Rupees)	Location of the Pond	CRS Agency followed	STP	REMARKS
1	THIRUVEEDHARAN	MTTUNNARADIPPA	2	1000	110-1	1.10	90	Beedi Palukavu	90	90	
2	VENKATESH KANNAN	MTTUNNARADIPPA		1000	110-2	1.00	90	Beedi Palukavu	90	90	
3	VENKATESH KANNAN	MTTUNNARADIPPA		1000	110-3	0.90	90	Beedi Palukavu	90 (Near to Ang. Canal)	90	
4	FARO MUTHAIAH / CHINNA SUBRAMANIAM	MUTEMBAKA	3	1000	102	0.98	90	MULU	90	90	
5	PELLU SUBRAMANIAM	VENNA NAGAR		1000	103-9	1.00	90	NEAR VEEDANAHAY LAND	90	90	
6	PELLU SUBRAMANIAM	VENNA NAGAR		1000	103-8	1.00	90	NEAR VEEDANAHAY LAND	90	90	
7	FARO MUTHAIAH & CHINNA	MUTEMBAKA	2	1000	104-1,104-2,104-3	2.90	90	MULUPLAVINDU	90 (Near to Ang. Canal)	90	
8	FARO CHINNA TELUKURU & TELUKU VEERABHARATHI	MUTEMBAKA	4	1000	104-1,104-2	2.8	90	Beedi Palukavu	90 (Near to Ang. Canal)	90	
9	FARO PULAKAVI	MUTEMBAKA	4	1000	105-1,105-2A,105-2B	0.98	90	MULUPLAVINDU	90	90	
10	FARO CHINNA SUBRAMANIAM & CHINNA SUBRAMANIAM	MUTEMBAKA	3	1000	106-1,106-2,106-3	2.90	90	Beedi Palukavu	90	90	
11	CHINNA PRASADH	MTTUNNARADIPPA	1	1000	108	1.00	90	Beedi Palukavu	90	90	
12	CHINNA SUBRAMANIAM & CHINNA SUBRAMANIAM	MUTEMBAKA	4	1000	104-10,104-11,104-12,104-13,104-14,104-15,104-16,104-17,104-18,104-19	1.84	90	NEAR UNCHINNAHAY LAND	90	90	
13	FARO POLAKA	MUTEMBAKA		1000	104-18,104-20	1.00	90	NEAR UNCHINNAHAY LAND	90	90	
14	FARO ANITHAN	MUTEMBAKA		1000	104-22	1.00	90	MULUPLAVINDU	90	90	
15	AT. ANITHAN & ANITHAN	MUTEMBAKA		1000	104-20A,104-22	0.90	90	MULUPLAVINDU	90	90	
16	CHITTOY ANITHAN & CHINNA ANITHAN / SUBRAMANIAM WELLA	MUTEMBAKA		1000	104-23,104-24	0.70	90	MULUPLAVINDU	90	90	
17	CHINNA SUBRAMANIAM & CHINNA ANITHAN / SUBRAMANIAM	MUTEMBAKA		1000	104-25,104-26	1.00	90	MULUPLAVINDU	90	90	
18	CHINNA SUBRAMANIAM	MUTEMBAKA		1000	104-27	0.98	90	MULUPLAVINDU	90	90	

19	RENO-CHANGGA	MUTTERBAG		1840	114-16124-182	0.00	90	PLATYKAWI	100	90
20	RENO-CHANGGA	MUTTERBAG		1840	114-16124-182-182-182	0.00	90	PLATYKAWI	100	90
21	RENO-CHANGGA	INDRI		1840	114-182	0.00	90	PLATYKAWI	100	90
22	RENO-CHANGGA & SO POLYMER	MUTTERBAG		1840	114-16124-182	0.00	90	PLATYKAWI	100	90
23	RENO-CHANGGA & POLYMER & POLYMER	MUTTERBAG	3	1840	114-16124-182	0.00	90	PLATYKAWI	100	90
24	RENO-CHANGGA & POLYMER & POLYMER	MUTTERBAG	3	1840	114-16124	0.00	90	RENO-CHANGGA	100	90
25	RENO-CHANGGA	MUTTERBAG	4	1840	114-16124-182	0.00	90	RENO-CHANGGA	100	90
26	RENO-CHANGGA	MUTTERBAG		1840	114-16124-182	0.00	90	RENO-CHANGGA	100	90
27	RENO-CHANGGA	MUTTERBAG		1840	114-16124	0.00	90	RENO-CHANGGA	100	90
28	RENO-CHANGGA & POLYMER & POLYMER	MUTTERBAG	2	1840	114	0.00	90	RENO-CHANGGA	100	90
29	RENO-CHANGGA & POLYMER & POLYMER	MUTTERBAG		1840	114-182	0.00	90	RENO-CHANGGA	100	90
30	RENO-CHANGGA & POLYMER & POLYMER	MUTTERBAG	3	1840	114	0.00	90	RENO-CHANGGA	100	90
31	RENO-CHANGGA & POLYMER & POLYMER	MUTTERBAG		1840	114-182	0	90	RENO-CHANGGA	100	90
32	RENO-CHANGGA & POLYMER & POLYMER	MUTTERBAG		1840	114-182	0.00	90	RENO-CHANGGA	100	90
33	RENO-CHANGGA & POLYMER & POLYMER	MUTTERBAG		1840	114-182	0	90	RENO-CHANGGA	100	90
34	RENO-CHANGGA & POLYMER & POLYMER	MUTTERBAG		1840	114-182	0.00	90	RENO-CHANGGA	100	90
35	RENO-CHANGGA & POLYMER & POLYMER	MUTTERBAG	3	1840	114	0.00	90	RENO-CHANGGA	100	90
36	RENO-CHANGGA & POLYMER & POLYMER	MUTTERBAG		1840	114	0.00	90	RENO-CHANGGA	100	90
37	RENO-CHANGGA & POLYMER & POLYMER	MUTTERBAG		1840	114-182	0.00	90	RENO-CHANGGA	100	90
38	RENO-CHANGGA & POLYMER & POLYMER	MUTTERBAG		1840	114-182	0.00	90	RENO-CHANGGA	100	90

38	POHJALINEN JUHANI & SAARA KORHONEN & PALLAN OSAA YHTYSEHDOKSIA	MULTIMEDIA	5	2005	227	8,2	90	Book Publisher	YES	NO	
39	OSAA YHTYSEHDOKSIA	MULTIMEDIA	1	2005	280 2	1,27	90	MULTIMEDIA BOOK	YES	NO	
40	WIKI KIRJASTOON & LÄHTEEN OIKU LÄHTEEN OIKU	MULTIMEDIA	1	2005	280 20,00,00,00,00,00,00	0,00	90	Book Publisher	NO (New to Reg. 2005)	NO	REFUSE
41	WIKI KIRJASTOON & LÄHTEEN OIKU	MULTIMEDIA	4	2005	220 0,00,00	0,0	90	Book Publisher	YES	NO	
42	WIKI KIRJASTOON & LÄHTEEN OIKU WIKI KIRJASTOON & LÄHTEEN OIKU WIKI KIRJASTOON & LÄHTEEN OIKU	MULTIMEDIA	8	2005	280 0,00,00,00,00,00,00	1,00	90	BOOK PUBLISHER	NO (New to Reg. 2005)	NO	
43	OSAA YHTYSEHDOKSIA & KORHONEN & PALLAN OSAA YHTYSEHDOKSIA KORHONEN & PALLAN OSAA YHTYSEHDOKSIA	MULTIMEDIA		2005	280 0,00,00,00,00,00,00,00	1,00	90	BOOK PUBLISHER	NO (New to Reg. 2005)	NO	REFUSE
44	WIKI KIRJASTOON & LÄHTEEN OIKU WIKI KIRJASTOON & LÄHTEEN OIKU WIKI KIRJASTOON & LÄHTEEN OIKU	MULTIMEDIA		2005	280 0,00,00,00,00,00,00,00	0,00	90	BOOK PUBLISHER	YES	NO	
45	YHTYSEHDOKSIA & SAARA KORHONEN	MULTIMEDIA	1	2005	0 0,00,00	0,00	90	BOOK PUBLISHER	NO (New to Reg. 2005)	NO	
46	OSAA YHTYSEHDOKSIA	MULTIMEDIA	1	2005	0	0	90	BOOK PUBLISHER	NO (New to Reg. 2005)	NO	
47	OSAA YHTYSEHDOKSIA	MULTIMEDIA	1	2005	0 0,00,00	0,00	90	BOOK PUBLISHER	YES	NO	
48	OSAA YHTYSEHDOKSIA & KORHONEN & PALLAN OSAA YHTYSEHDOKSIA	MULTIMEDIA	2	2005	4 0,00,00	0,00	90	BOOK PUBLISHER	NO (New to Reg. 2005)	NO	
49	OSAA YHTYSEHDOKSIA	MULTIMEDIA		2005	4 0,00,00,00,00	0,00	90	BOOK PUBLISHER	NO (New to Reg. 2005)	NO	
50	OSAA YHTYSEHDOKSIA & KORHONEN & PALLAN OSAA YHTYSEHDOKSIA	MULTIMEDIA	1	2005	280 0,00,00,00	0,00	90	BOOK PUBLISHER	NO (New to Reg. 2005)	NO	
51	OSAA YHTYSEHDOKSIA	MULTIMEDIA		2005	280 0	0,00	90	BOOK PUBLISHER	YES	NO	
52	OSAA YHTYSEHDOKSIA & KORHONEN & PALLAN OSAA YHTYSEHDOKSIA	MULTIMEDIA	1	2005	280 0	0,00	90	BOOK PUBLISHER	NO (New to Reg. 2005)	NO	
53	OSAA YHTYSEHDOKSIA	MULTIMEDIA		2005	280 0	0,00	90	BOOK PUBLISHER	NO (New to Reg. 2005)	NO	
54	OSAA YHTYSEHDOKSIA & KORHONEN & PALLAN OSAA YHTYSEHDOKSIA	MULTIMEDIA	1	2005	0	0,00	90	BOOK PUBLISHER	NO (New to Reg. 2005)	NO	REFUSE







Un Registered Aqua farmers in Thirumuru Village - Vakadu Mandal													
Slr	Name of the Farmer	Address	No. of Ponds	DPN / ESNR	Sprink No	Extent (Acres)	CAA Status	Location of the Farm	Flow to Malaria Pond	Salinity (ppt)	CAA status followed	ETA	Remarks
1	DAVURU SURESHKUMAR	THIRUMURU	2	10100	77.2	2.21	NO	SALAYANALLA	NO	25	YES	NO	
2	DE VILLUPU SUBRAMANIAM SIVARAJU	MULLAM		10100	77.2	2.02	NO	SALAYANALLA	NO	25	YES	NO	
3	DAVURU POLAKKANI	THIRUMURU	4	10100	89.8	2.29	NO	SALAYANALLA	NO	25	YES	NO	
4	EDURU KUMARASWAMY ROOP	MULLAM		10100	89.8	4.2	NO	SALAYANALLA	NO	25	YES	NO	
5	EDURU KUMARASWAMY ROOP	MULLAM		10100	89.8	0.9	NO	SALAYANALLA	NO	25	YES	NO	
6	THIRUMURU SURESHKUMAR	CHEMMU		10100	250.0	0.20	NO	SALAYANALLA	NO	25	YES	NO	
7	SRINATHAN SUBRAMANIAM	THIRUMURU	2	10100	75.575.0	0.80	NO	SALAYANALLA	NO	25	NO (Under the High-Salinity)	NO	
8	PATE NARAYANAN	THIRUMURU		10100	75.0	0.9	NO	SALAYANALLA	NO	25	YES	NO	
9	PRACHINATHAN SURESHKUMAR	CHEMMU	2	10100	100.0	0.20	NO	SALAYANALLA	NO	25	NO (Under the High-Salinity)	NO	
10	PRACHINATHAN SURESHKUMAR	THIRUMURU		10100	100.0	0.20	NO	SALAYANALLA	NO	25	NO (Under the High-Salinity)	NO	
11	PRACHINATHAN SURESHKUMAR & M. SURESH & MALATHI SAIKUMAR	CHEMMU	2	10100	100.0	2.02	YES	SALAYANALLA	NO	25	YES	NO	
12	PRACHINATHAN SURESHKUMAR & MALATHI SAIKUMAR	THIRUMURU		10100	100.0	2.25	NO	SALAYANALLA	NO	25	YES	NO	
13	EDURU KUMARASWAMY ROOP	MULLAM	4	10100	80.0	0.50	NO	SALAYANALLA	NO	25	NO (Under the High-Salinity)	NO	
14	DAVURU SURESHKUMAR	THIRUMURU		10100	80.0	2.20	NO	SALAYANALLA	NO	25	YES	NO	
15	DAVURU SURESHKUMAR	THIRUMURU		10100	80.0	0.44	NO	SALAYANALLA	NO	25	YES	NO	
16	DAVURU SURESHKUMAR	THIRUMURU		10100	80.0	0.37	NO	SALAYANALLA	NO	25	NO (Under the High-Salinity)	NO	

17	SHRI LAKSHMI NARAYANA	CHENNAI		1998	79.1	0.00	NO	KALYANDURAI	NO	25	NO (Near By Angi-Sanath)	NO	
18	SH. SATHYANARAYANAN	THIRUVARUR	1	1949	87.6.8	0.06	NO	KALYANDURAI	NO	25	NO (Near By Angi-Sanath)	NO	
19	SH. SATHYANARAYANAN	THIRUVARUR		1948	87.6.7.4	0.08	NO	KALYANDURAI	NO	25	NO	NO	
20	SH. SATHYANARAYANAN	THIRUVARUR		1948	87.6.2	0.05	NO	KALYANDURAI	NO	25	NO (Near By Angi-Sanath)	NO	
21	SH. SATHYANARAYANAN	THIRUVARUR		1948	87.6.1	0.05	NO	KALYANDURAI	NO	25	NO (Near By Angi-Sanath)	NO	
22	SH. SATHYANARAYANAN	THIRUVARUR	2	1948	87.6.2	0.1	NO	KALYANDURAI	NO	25	NO	NO	
23	SH. SATHYANARAYANAN	THIRUVARUR		1948	87.6.3	0.08	NO	KALYANDURAI	NO	25	NO	NO	
24	SH. SATHYANARAYANAN	THIRUVARUR		1948	87.6.4	0.08	NO	KALYANDURAI	NO	25	NO	NO	SEPPAN
25	SH. SATHYANARAYANAN	THIRUVARUR	2	1948	87.6.5	0.08	NO	KALYANDURAI	NO	25	NO	NO	
26	SH. SATHYANARAYANAN	THIRUVARUR		1948	87.6.6	0.08	NO	KALYANDURAI	NO	25	NO	NO	
26	SH. SATHYANARAYANAN	THIRUVARUR	4	1948	87.6.7.1	0.1	NO	KALYANDURAI	NO	25	NO (Near By Angi-Sanath)	NO	
27	SH. SATHYANARAYANAN	THIRUVARUR		1948	87.6.7.2	0.1	NO	KALYANDURAI	NO	25	NO (Near By Angi-Sanath)	NO	
28	SH. SATHYANARAYANAN	THIRUVARUR		1948	87.6.7.3	0.1	NO	KALYANDURAI	NO	25	NO (Near By Angi-Sanath)	NO	
29	SH. SATHYANARAYANAN	THIRUVARUR		1948	87.6.7.4	0.1	NO	KALYANDURAI	NO	25	NO (Near By Angi-Sanath)	NO	
30	SH. SATHYANARAYANAN	THIRUVARUR	2	1948	87.6.8.1	0.1	NO	KALYANDURAI	NO	25	NO (Near By Angi-Sanath)	NO	
31	SH. SATHYANARAYANAN	THIRUVARUR		1948	87.6.8.2	0.1	NO	KALYANDURAI	NO	25	NO (Near By Angi-Sanath)	NO	
32	SH. SATHYANARAYANAN	THIRUVARUR	2	1948	87.6.9	0.1	NO	KALYANDURAI	NO	25	NO	NO	

35	PRACHTHARSHI SANKRISHNAN	CHENNAI	1998	75.1	0.15	NO	KALAHNOLA	NO	25	YES	NO
36	INDRUPY VISHNUPATI SANKAR		1998	75.2	0.20	NO	KALAHNOLA	NO	25	YES	NO
37	DR ARCHANNA	THIRUVARUR	1999	75.3.1	0.2	NO	KALAHNOLA	NO	25	NO (Near By Hospital)	NO
38	POONAM ANBETA SIVAN	THIRUVARUR	1999	75.4	1.12	NO	KALAHNOLA	NO	25	YES	NO
39	PRANAVARAJAN VELAYUTHASAMI	CHENNAI	1999	75.6	0.26	NO	KALAHNOLA	NO	25	YES	NO
40	VARADARAJAN SATHANARAYANAN	THIRUVARUR	1999	89.1	1.21	NO	KALAHNOLA	NO	25	YES	NO
41	DR SARFUDIN JAVED	THIRUVARUR	1999	89.2	0.57	NO	KALAHNOLA	NO	25	NO (Near By Hospital)	NO
42	DR KUNJIBHOOPY	OLINDHAMPALLY	1999	89.3	0.42	NO	KALAHNOLA	NO	25	YES	NO
43	PRACHTHARSHI SANKRISHNAN	CHENNAI	1999	89.3	0.02	NO	KALAHNOLA	NO	25	YES	NO
44	MOHYAMBAI	THIRUVARUR	1999	89.5	0.13	NO	KALAHNOLA	NO	25	YES	NO
45	INDRANIL DEBANGAN	THIRUVARUR	1999	89.4	0.06	NO	KALAHNOLA	NO	25	YES	NO
46	SHARAD CHANDRAN SURESH	THIRUVARUR	1999	89.5	0.09	NO	KALAHNOLA	NO	25	NO (Near By Hospital)	NO
47	SARASWATHI VENKATASUBRAMANIAM & SHRIKANTHARAJU NEELAN	SHRIKANTHARAJU	1999	285.1.1.3.4.5.6.7	2.42	NO	DOMALAZARANDU	NO	25	NO (Near By Hospital)	NO
48	SARASWATHI SURESH	SHRIKANTHARAJU	1999	285.7	1.08	NO	DOMALAZARANDU	NO	25	YES	NO
49	CHARTHANA NAGESHVARAN	KOTA	1999	286.6	0.55	NO	DOMALAZARANDU	NO	25	YES	NO
50	DEVI SATHYANARAYANAN NEELAN	KALLAM	1999	80.19.16.17	1.29	NO	SARULLA	NO	25	YES	NO
51	ANANDH MOHY SATHYAN	KALLAM	1999	80.19.16	1	NO	SARULLA	NO	25	YES	NO
52	SHARAD MOHY NALPANDICHI SATHYANARAYANAN MOHY	KALLAM	1999	80.2	0.44	NO	SARULLA	NO	25	YES	NO
53	SURESHVARAN SURESHCHANDRAN NEELAN	SHRIKANTHARAJU	1999	289.3	1.02	NO	NEAR BY RURAL GROUP	NO	25	NO (Near By Hospital)	NO
54	VARADARAJAN	SHRIKANTHARAJU	1999	289.4	1.12	NO	NEAR BY RURAL GROUP	NO	25	YES	NO

52	SRINATH SESHIA	THIRUVARUR		1992	204.1	0.84	NO	BEDE MALAY ROAD	NO	20	YES	NO
53	KUNJAN SIVASAMI	THIRUVARUR	3	2006	204.2	1.08	NO	BEDE MALAY ROAD	NO	20	YES	NO
54	KUNJAN LAKSHMESHAN	THIRUVARUR		2006	204.3	0.89	NO	BEDE MALAY ROAD	NO	20	YES	NO
55	PURNI SIVAKANESHI	THIRUVARUR		2006	204.4	0.95	NO	BEDE MALAY ROAD	NO	20	YES	NO
57	KUNJAN SIVAKANESHI	THIRUVARUR	2	1992	81	1	NO	KALUMBILLA	NO	20	YES	NO
58	KUNJAN SIVAKANESHI	THIRUVARUR	2	1992	76.1	1.08	NO	KALUMBILLA	NO	20	YES	NO
59	KUNJAN SIVAKANESHI - SARASWATI	THIRUVARUR		2006	203.6A	1.40	NO	BEDE MALAY ROAD	NO	20	YES	NO
60	PRACHIN KARAN SANKARAN SETTY	CHENNAI		1992	203.28	0.24	NO	BEDE MALAY ROAD	NO	20	YES	NO
61	PRACHIN KARAN SANKARAN SETTY	THIRUVARUR	3	2006	203.24	0.81	NO	BEDE MALAY ROAD	NO	20	YES	NO
62	PONCHAM SIVAKANESHI	THIRUVARUR		2006	203.52.2	1.40	NO	BEDE MALAY ROAD	NO	20	YES	NO
63	PONCHAM SIVAKANESHI SARASWATI	THIRUVARUR		2006	203.28	0.89	NO	BEDE MALAY ROAD	NO	20	YES	NO
64	NEEL SIVAKANESHI	THIRUVARUR		2006	67.3	1.48	NO	KALUMBILLA	NO	20	YES	NO
65	NEEL SIVAKANESHI	THIRUVARUR	3	1992	67.3	0.28	NO	KALUMBILLA	NO	20	YES	NO
66	SIVAKANESHI SIVAKANESHI SIVAKANESHI	MADURAI		1992	67.4	4.00	NO	KALUMBILLA	NO	20	YES	NO
67	SIVAKANESHI SIVAKANESHI	THIRUVARUR	4	1992	100	1.08	NO	KALUMBILLA	NO	20	YES	NO
68	SIVAKANESHI (SARASWATI)	GONDWAPALLE		1992	68.3	1.1	NO	KALUMBILLA	NO	20	YES	NO
69	SIVAKANESHI SIVAKANESHI	THIRUVARUR	3	1992	68.3.3	0.75	NO	KALUMBILLA	NO	20	YES	NO
70	PURNI SIVAKANESHI	THIRUVARUR	2	1992	200	4.00	NO	BEDE MALAY ROAD	NO	20	YES	NO
71	SRINATH	THIRUVARUR	3	1992	120-1.2	0.30	NO	SHIVALLI	NO	20	YES	NO

72	DR. RAJARAM	THANJAVURU	3	1955	89-D	0.99	80	SHOLLA	NO	25	YES	NO
73	DR. RAJESWARAN SURESH (TAMILU SANGI)	THANJAVURU		1955	89-D	0.98	80	SHOLLA	NO	25	YES	NO
74	DR. RAJESWAR	THANJAVURU	2	1955	89-D	0.95	80	SHOLLA	NO	25	YES	NO
75	DR. RAJESWAR	THANJAVURU		1955	89-D	1.00	80	SHOLLA	NO	25	YES	NO
76	DR. RAJESH SURESH	THANJAVURU	1	1955	89-D	0.96	80	SHOLLA	NO	25	NOT (Not By Reg. Book)	NO
77	DR. RAJESH	SARAJALPETA		1955	89-D	1.00	80	SHOLLA	NO	25	NOT (Not By Reg. Book)	NO
78	DR. RAJESWAR POONJAN	THANJAVURU	2	1955	89-D	2.87	80	SHOLLA	NO	25	YES	NO
79	DR. RAJESWAR SURESH SURESH	MAJALUR		1955	89-D	0.95	80	SHOLLA	NO	25	YES	NO
80	DR. RAJESH	UTTARANCHAL	4	1955	89-F1	1.00	80	SHOLLA	NO	25	YES	NO
81	DR. RAJESH	MAJALUR		1955	89-F1	1.00	80	SHOLLA	NO	25	YES	NO
82	DR. RAJESHWAR SURESH	THANJAVURU		1955	89-F1	1.00	80	SHOLLA	NO	25	YES	NO
83	DR. RAJESHWAR SURESH SURESH	MAJALUR		1955	89-F1	1.00	80	SHOLLA	NO	25	YES	NO
84	DR. RAJESHWAR SURESH SURESH	MAJALUR	2	1955	89-F1	4.77	80	SHOLLA	NO	25	YES	NO
85	DR. RAJESHWAR	THANJAVURU		1955	89-F1	0.97	80	SHOLLA	NO	25	YES	NO
86	DR. RAJESHWAR SURESH (TAMILU SANGI)	THANJAVURU	3	1955	89-D	0.97	80	SHOLLA	NO	25	YES	NO
87	DR. RAJESHWAR	THANJAVURU		1955	89-D	1.11	80	NEAR ANJALPURAM BARODA	NO	25	YES	NO
88	DR. RAJESHWAR SURESH SURESH	MAJALUR		1955	89-D	0.95	80	NEAR ANJALPURAM BARODA	NO	25	NOT (Not By Reg. Book)	NO
89	DR. RAJESHWAR SURESH SURESH	MAJALUR	2	1955	89-D	1.95	80	NEAR ANJALPURAM BARODA	NO	25	YES	NO
90	DR. RAJESHWAR SURESH SURESH	MAJALUR		1955	89-D	1.95	80	NEAR ANJALPURAM BARODA	NO	25	YES	NO

90	STANAPALE BHARDESH	NETA	1	1990	27.1.1.30	2	NO	NEAR JOKALAVAR BANGDA	NO	25	NO (Near By Reg. Road)	NO
91	SUR BODITYA & SURCHAM POLSAR	JOKALAVAR BANGDA		1990	28.9	1.8	NO	NEAR JOKALAVAR BANGDA	NO	25	NO	NO
92	KUNCHADPOLAVAR VELLURU KANAKAVAR	THANJAVURU		1990	28.9	2.07	NO	NEAR JOKALAVAR BANGDA	NO	25	NO	NO
93	KUNCHAD POLSAR	THANJAVURU		1990	28.9	0.77	NO	NEAR JOKALAVAR BANGDA	NO	25	NO (Near By Reg. Road)	NO
94	MAFOLAVU KUNCHADPOLSAR	THANJAVURU	2	1990	29.2	1.32	NO	SHULLA	NO	25	NO (Near By Reg. Road)	NO
95	MAFOL POLSAR	THANJAVURU		1990	29.2	0.52	NO	SHULLA	NO	25	NO	NO
96	MOCHAPALEM (MADHURAI)	THANJAVURU	3	1990	30.1.4	1.22	NO	PORALAVAR BANGDA	NO	25	NO (Near By Reg. Road)	NO
97	UNGAM GURTA GURAM	THANJAVURU		1990	30.1.2	1.21	NO	PORALAVAR BANGDA	NO	25	NO	NO
98	DEVURU LAKSHMI NUTTANA	CHERAVURU	1990	30.4	0.40	NO	BEDEE NALLAM ROAD	NO	25	NO	NO	
99	VELLURU SIVANATH & SALAVAN SIVANATH JERURU SETHUPATI	JOKALAVAR BANGDA	2	1990	30.1.1.3.4	1.56	NO	JOKALAVAR BANGDA	NO	25	NO	NO
100	VENKATACHANDRAN KANAKAVAR	THANJAVURU		1990	30.9	1.04	NO	JOKALAVAR BANGDA	NO	25	NO	NO
101	KOTANATHI SIVANATH KANAKAVAR	VENKATACHANDRAN	2	1990	30.9.2.2	1.08	NO	BEDEE NALLAM ROAD	NO	25	NO	NO
102	KANAKAVAR SIVANATH KOTANATHI	VENKATACHANDRAN	3	1990	30.9	7.01	NO	BEDEE NALLAM ROAD	NO	25	NO	NO
103	JERURU SIVANATH KOTANATHI	THANJAVURU	3	1990	30.1.1.2.1 & 30.1.1.2.2	1.88	NO	JOKALAVAR BANGDA	NO	25	NO	NO
104	KOTANATHI KANAKAVAR	THANJAVURU		1990	30.1.1.2.2	1.08	NO	NEAR JOKALAVAR BANGDA	NO	25	NO	NO
105	VENKATACHANDRAN & THANJAVURU KANAKAVAR	THANJAVURU		1990	30.1.2	1.30	NO	NEAR JOKALAVAR BANGDA	NO	25	NO	NO
106	VENKATACHANDRAN	THANJAVURU	1	1990	30.1.2	1.4	NO	NEAR JOKALAVAR BANGDA	NO	25	NO	NO
107	SHALATHI	THANJAVURU		1990	30.1.4	1.40	NO	NEAR JOKALAVAR BANGDA	NO	25	NO	NO

108	MAFOLAVU KUNCHADPOLSAR	THANJAVURU	3	1990	30.2	0.87	NO	NEAR JOKALAVAR BANGDA	NO	25	NO	NO
109	S.C. RAJAGAN	THANJAVURU		1990	30.2	0.70	NO	NEAR JOKALAVAR BANGDA	NO	25	NO	NO
110	VENKATACHANDRAN KANAKAVAR KOTANATHI & SIVANATH	THANJAVURU		1990	30.1.1.2.7	1.90	NO	NEAR JOKALAVAR BANGDA	NO	25	NO	NO
111	DEVURU UNGAM KOTANATHI	THANJAVURU		1990	30.4	0.77	NO	NEAR JOKALAVAR BANGDA	NO	25	NO	NO
112	MAFOLAVU KUNCHADPOLSAR	THANJAVURU	2	1990	30.4	0.64	NO	NEAR JOKALAVAR BANGDA	NO	25	NO	NO
113	VENKATACHANDRAN & KANAKAVAR	THANJAVURU		1990	30.1.1.7	4.10	NO	NEAR JOKALAVAR BANGDA	NO	25	NO	NO
114	ALAI KOTANATHI	VENKATACHANDRAN	3	1990	30.1.1.1.1	1.58	NO	NEAR JOKALAVAR BANGDA	NO	25	NO	NO
115	UNGAM KOTANATHI	THANJAVURU		1990	30.9	0.88	NO	NEAR JOKALAVAR BANGDA	NO	25	NO	NO
116	VENKATACHANDRAN	THANJAVURU	3	1990	30.1.2.4.5	0.26	NO	NEAR JOKALAVAR BANGDA	NO	25	NO	NO
117	KANAKAVAR KOTANATHI	THANJAVURU		1990	30.1.2.8	1.78	NO	JOKALAVAR BANGDA	NO	25	NO	NO
118	CHENGAM	THANJAVURU		1990	30.1.10	0.76	NO	JOKALAVAR BANGDA	NO	25	NO	NO
119	THANJAVURU KANAKAVAR	THANJAVURU	2	1990	30.2	0.88	NO	JOKALAVAR BANGDA	NO	25	NO	NO
120	DEVURU UNGAM KOTANATHI & KOTANATHI KANAKAVAR	MULLAI		1990	32.1	2.38	NO	SHULLA	NO	25	NO	NO
121	DEVURU UNGAM KOTANATHI	MULLAI		1990	32.1A	0.3	NO	SHULLA	NO	25	NO	NO
122	MAFOLAVU KUNCHADPOLSAR	MULLAI		1990	32.1	1.25	NO	SHULLA	NO	25	NO	NO
123	DEVURU UNGAM KOTANATHI	MULLAI		1990	32.2A	0.27	NO	SHULLA	NO	25	NO	NO
124	MAFOLAVU KUNCHADPOLSAR	THANJAVURU		3	1990	30.1	1.86	NO	NEAR BY SURVAL GROUND	NO	25	NO (Near By Reg. Road)
125	DEVURU UNGAM	THANJAVURU	1990		30.1A	2.51	NO	NEAR BY SURVAL GROUND	NO	25	NO	NO
126	KUNCHADPOLSAR	THANJAVURU	1990		30.2A	1.24	NO	NEAR BY SURVAL GROUND	NO	25	NO	NO

127	KUNCIAN PETAH BARADAH	THAILANDU	2	1243	304-L2	0.91	NO	NEAR JERONGKANG BANGSA	NO	20	YES	NO
128	KUNCIAN PETAH BARADAH	THAILANDU		1242	304-2	1.08	NO	NEAR JERONGKANG BANGSA	NO	20	YES	NO
129	SI. PULAUH JAMES	THAILANDU		1240	304-4	0.80	NO	NEAR JERONGKANG BANGSA	NO	20	YES	NO
130	SI. KLEISHA JAMES	NOTA		1240	304-1	0.51	NO	NEAR JERONGKANG BANGSA	NO	20	YES	NO
131	SI. KLEISHA JAMES	THAILANDU		1240	304-3	0.80	NO	NEAR JERONGKANG BANGSA	NO	20	YES	NO
132	SI. KLEISHA JAMES	THAILANDU		1242	304-7	0.80	NO	NEAR JERONGKANG BANGSA	NO	20	YES	NO
133	KUNCIAN LINDAGAH	THAILANDU		1242	304-8	0.39	NO	NEAR JERONGKANG BANGSA	NO	20	YES	NO
134	SI. KUNCIAN	JUJURANPETAH	3	1242	30-LA	0.75	NO	SPRILLA	NO	20	YES	NO
135	SI. KUNCIAN	JUJURANPETAH		1242	30-L	0.75	NO	SPRILLA	NO	20	YES	NO
136	SI. KUNCIAN	MILLAR		1242	30	1.18	NO	SPRILLA	NO	20	YES	NO
137	MACH REEY YAKA	MILLAR	4	1242	300-1B	1.00	NO	JERONGKANG BANGSA	NO	20	YES	NO
138	MACH REEY YAKA	MILLAR		1242	300-2C	0.25	NO	JERONGKANG BANGSA	NO	20	YES	NO
139	MACH REEY YAKA	MILLAR		1242	300-L1&AC&AP	0.84	NO	JERONGKANG BANGSA	NO	20	YES	NO
140	MACH REEY YAKA	THAILANDU	3	1242	170-L2	1.80	NO	NEAR BY JERONGKANG	NO	20	NO (Near By High-Side)	NO
141	THAILANDU KUNCIAN	THAILANDU	4	1242	200-B	0.8	NO	NEAR BY JERONGKANG	NO	20	NO (Near By High-Side)	NO
142	THAILANDU KUNCIAN	THAILANDU		1242	200-C	1.4	NO	NEAR BY JERONGKANG	NO	20	NO (Near By High-Side)	NO
143	SI. KUNCIAN	THAILANDU	2	1242	311-L2,3,4	1.80	NO	NEAR JERONGKANG BANGSA	NO	20	YES	NO
144	SI. KUNCIAN	THAILANDU		1242	311-LA	0.41	NO	NEAR JERONGKANG BANGSA	NO	20	YES	NO

145	SI. KUNCIAN	THAILANDU	4	1242	307-L2,3,7	1.47	NO	NEAR JERONGKANG BANGSA	NO	20	YES	NO
146	SI. KUNCIAN	THAILANDU		1242	307-3L2,3,8	0.80	NO	JERONGKANG BANGSA	NO	20	YES	NO
147	SI. KUNCIAN	JERONGKANG BANGSA		1242	307-9	1.0	NO	JERONGKANG BANGSA	NO	20	YES	NO
148	SI. KUNCIAN	THAILANDU		1242	307-10	1.05	NO	NEAR JERONGKANG BANGSA	NO	20	YES	NO
149	SI. KUNCIAN	THAILANDU	2	1242	310-L2,3,4	0.50	NO	JERONGKANG BANGSA	NO	20	YES	NO
150	SI. KUNCIAN	THAILANDU	2	1242	300	4.18	NO	JERONGKANG BANGSA	NO	20	YES	NO
151	SI. KUNCIAN	THAILANDU	4	1242	311-L2,3,4	1.80	NO	JERONGKANG BANGSA	NO	20	YES	NO
152	MACH REEY YAKA	MILLAR	3	1242	30-L	1.1	NO	SPRILLA	NO	20	YES	NO
153	SI. KUNCIAN	SI. KUNCIAN	3	1242	304-L2,3,4	1.40	NO	NEAR BUKIT GROUND	NO	20	NO (Near By High-Side)	NO
154	SI. KUNCIAN	THAILANDU	4	1242	303-4	0.70	NO	NEAR MILLAR	NO	20	YES	NO
155	SI. KUNCIAN	THAILANDU	3	1242	300-L2	0.38	NO	JERONGKANG BANGSA	NO	20	YES	NO
156	SI. KUNCIAN	THAILANDU	2	1242	300-2	0.8	YES	JERONGKANG BANGSA	NO	20	YES	NO
157	SI. KUNCIAN	THAILANDU	3	1242	304	1.88	NO	JERONGKANG BANGSA	NO	20	YES	NO
158	SI. KUNCIAN	THAILANDU	2	1242	76	0.88	NO	SPRILLA	NO	20	YES	NO
159	SI. KUNCIAN	THAILANDU	2	1242	30-L2,3,4	2.00	NO		NO	20	YES	NO
160	SI. KUNCIAN	THAILANDU	4	1242	30-L2,3	1.38	NO	SPRILLA	NO	20	YES	NO
161	SI. KUNCIAN	THAILANDU		1242	30-3	0.80	NO	SPRILLA	NO	20	YES	NO
162	SI. KUNCIAN	THAILANDU		1242	30-2	0.38	NO	SPRILLA	NO	20	YES	NO
163	SI. KUNCIAN	THAILANDU	3	1242	30-L	0.80	NO		NO	20	YES	NO

164	SHANMUGAM	THIRUVARUR		1240	31.2.92	1.07	NO	SHWELA	NO	25	492	NO
165	ATAPPA VENKATARAMANAM	THIRUVARUR		1240	30.8	1.07	NO	SHWELA	NO	25	492	NO
166	SHANMUGAM	THIRUVARUR		1240	10.07.91	2.00	NO	SHWELA	NO	25	492	NO
167	SHANMUGAM	THIRUVARUR		1240	10.07.91	1.00	NO	SHWELA	NO	25	492	NO
168	SHANMUGAM	THIRUVARUR		1240	11.04.92	1.01	NO	SHWELA	NO	25	492	NO
169	CHANDRA SHEEL	THIRUVARUR		1240	10.07.91	2.00	NO	SHWELA	NO	25	492	NO
170	SHANMUGAM	THIRUVARUR	1	1240	14.07.91.1.1	1.00	NO	NEAR SCHOOL ROAD	NO	25	492	NO
171	SH MALLAY SUBRAMANIAM (SWAMY) (TAMPA)	MULLAI	1	1240	NO	1.00	NO	NEAR MALLAM ROAD	NO	25	492	NO
172	SHANMUGAM & SHANMUGAM	CHIRAI	1	1240	200.04.06.03.05	1.00	NO		NO	25	492	NO
173	SHANMUGAM & SHANMUGAM	THIRUVARUR		1240	200.04.06.03.05	1.00	NO		NO	25	492	NO
174	KANCHAN POLAM	THIRUVARUR		1240	201.1.1.1.1.1	1.00	NO	NEAR BURIAL GROUND	NO	25	492	NO
175	SHANMUGAM & SHANMUGAM	THIRUVARUR		1240	201.7.8.0.0.11.11.11	1.00	NO	NEAR BURIAL GROUND	NO	25	492	NO
176	SHANMUGAM & SHANMUGAM	THIRUVARUR	1	1240	201.14.05.01.17.18.19	1.00	NO	NEAR BURIAL GROUND	NO	25	492	NO
177	SHANMUGAM & SHANMUGAM	THIRUVARUR		1240	201.05.11.01.10.11.12	0.80	NO	NEAR BURIAL GROUND	NO	25	492	NO
178	SHANMUGAM & SHANMUGAM	THIRUVARUR	8	1240	271.1.1.1.1	4.00	NO	NEAR MALLAM ROAD	NO	25	492	NO
179	SHANMUGAM & SHANMUGAM	THIRUVARUR	1	1240	270.1.1.1.1	1.00	NO	NEAR MALLAM ROAD	NO	25	492	NO
180	SHANMUGAM & SHANMUGAM	THIRUVARUR	1	1240	270.1.1.1	1.00	NO	NEAR MALLAM ROAD	NO	25	492	NO
181	SHANMUGAM	THIRUVARUR	1	1240	270.1	0.80	NO	NEAR MALLAM ROAD	NO	25	492	NO









UnRegister Aqua farmers in Ranganathapuram Village, Chittamur Mandal, SPSR Nellore District					
S.No	Mandal	Village	Name of the Farmer	Survey Number and extent details as per the documents	
				Survey Number	Extent in Acres
1	Chittamur	Ranganathapuram	Marri Siva Reddy	78-1,2	10.74
2	Chittamur	Ranganathapuram	Marri Siva Reddy	79-8	1.2
3	Chittamur	Ranganathapuram	Marri Siva Reddy	81-3,4	3
4	Chittamur	Ranganathapuram	Marri Siva Reddy	79-1,2	1.92
5	Chittamur	Ranganathapuram	Nalajam Manjula	79	1.05
6	Chittamur	Ranganathapuram	Nalajam Syamala	79	0.75
7	Chittamur	Ranganathapuram	Pohuro Bujamma	79	1
8	Chittamur	Ranganathapuram	Pulasa Kotalah	100	9.35
9	Chittamur	Ranganathapuram	Pulasa Kotalah	80	3.5

10	Chittamur	Ranganathapuram	Ramanalah	91	10.13
11	Chittamur	Ranganathapuram	Ramanalah	97	3.85
12	Chittamur	Ranganathapuram	Sivalenki Sudhakar	97	20
13	Chittamur	Ranganathapuram	Balaji	90	3.86
14	Chittamur	Ranganathapuram	Balaji	92	1.21
15	Chittamur	Ranganathapuram	Gudur Subba rao	92	5.9
16	Chittamur	Ranganathapuram	Gudur Subba rao	89-2,3,4	7.68
17	Chittamur	Ranganathapuram	Gopala Krishna	89-1	1
18	Chittamur	Ranganathapuram	Gopala Krishna	82-1,2	3.75
19	Chittamur	Ranganathapuram	Gudur Subba rao	88	9.05
20	Chittamur	Ranganathapuram	Pornamali Venkatasubbiah	87	4.91
21	Chittamur	Ranganathapuram	Beedu	93	0.85
22	Chittamur	Ranganathapuram	Seethu Reddy	111	2.35

23	Chittamur	Ranganathapuram	Seshu Reddy	107-1,2	5.7
24	Chittamur	Ranganathapuram	Seshu Reddy	108	0.7
25	Chittamur	Ranganathapuram	Valpi Seenalah	10,10-2	1.63
26	Chittamur	Ranganathapuram	Valpi Seenalah	9-2,3	2.5
27	Chittamur	Ranganathapuram	Valpi Seenalah	11-1,2,3	3.45
28	Chittamur	Ranganathapuram	Valpi Seenalah	12	2.58
29	Chittamur	Ranganathapuram	Valpi Seenalah	7	1.3
30	Chittamur	Ranganathapuram	Valpi Seenalah	6-1,3,7	0.45
31	Chittamur	Ranganathapuram	Bala Krishna Reddy	84	1
32	Chittamur	Ranganathapuram	M.Ravana Reddy	84	1.87
33	Chittamur	Ranganathapuram	Maram Reddy Chiranjeevi reddy	84-1	9
34	Chittamur	Ranganathapuram	Maram Reddy Kasthur reddy	84-1A	4.5
35	Chittamur	Ranganathapuram	Kami reddy Chandra Reddy	84-1A, 1P-2, 2-2	4.5

36	Chittamur	Ranganathapuram	Purnamali Venkatesubbaiah	85	6.36
37	Chittamur	Ranganathapuram	Bala Krishna Reddy	83-1,2,4	6.41
38	Chittamur	Ranganathapuram	Purnamali Venkatesubbaiah	86	8.35
39	Chittamur	Ranganathapuram	Maram Reddy Chiranjeevi reddy	85	7.84
40	Chittamur	Ranganathapuram	Valpi Seenalah	1-1	2.75
<b>Total</b>					<b>177.84 Acres</b>

  
 Asst, Director of Fisheries  
 GUDUR

Unregister Aqua farmers in Pittivanipalli Village , Chittamur Mandal, SPSR Nellore District					
Sl.No.	Mandal	Village	Farmer Name	Extent (in Acre)	Survey No.
1	2	3	4	5	6
1	Chittamur	Pittivanipalli	Thiruvai Venkateswamy	4	32-2,60-02,23-1,24-1,24-5
2	Chittamur	Pittivanipalli	Manubolu china chengalath	1.12	32-3,32-4,32-7,60-9
3	Chittamur	Pittivanipalli	Kalluru Rajendra Babu	0.40	32-6
4	Chittamur	Pittivanipalli	Manubolu Satheesh	4.92	33-1A,38-2,37-3,38-1
5	Chittamur	Pittivanipalli	Paduru Chinaiyah	1.50	33-1B
6	Chittamur	Pittivanipalli	Theruvai Thirupadu	1.72	33-1C, 60-1, 60-4, 60-7
7	Chittamur	Pittivanipalli	Marjala Madhu	2.30	33-1C
8	Chittamur	Pittivanipalli	Manubolu Raganama	1.55	38-1A
9	Chittamur	Pittivanipalli	Manubolu Venkatesh	3.05	38-4A,39-2,39-3,17-1,31-1,38-7
10	Chittamur	Pittivanipalli	Pamamji china chengalath	0.58	38-5,38-8
11	Chittamur	Pittivanipalli	Chennala Chengalath	1.01	38-C,38-4A,38-8,38-9A
12	Chittamur	Pittivanipalli	Pitti Chandranama	1.30	8-1
13	Chittamur	Pittivanipalli	Pitti Venkateswaramma	5	86
14	Chittamur	Pittivanipalli	Thiruvai kandiah	1.00	82-2

15	Chittamur	Pittivanipalli	Kapurthi Venkatesh	0.20	70-2
16	Chittamur	Pittivanipalli	Pani Koteswaramma	2.76	30-2,78-1,79-3,79-4
17	Chittamur	Pittivanipalli	Pani Vijayakumar	0.43	50-2B
18	Chittamur	Pittivanipalli	Allipuli Adharana	1.01	103-2A
19	Chittamur	Pittivanipalli	Allipuli Srinivasulu	1.03	103-5
20	Chittamur	Pittivanipalli	Thiruvai Chandrabah	2.54	39-4A,60-1,41
21	Chittamur	Pittivanipalli	Pamamji chengalath	1.30	36-1A
22	Chittamur	Pittivanipalli	Manubolu Indranama	1.71	36-1B
23	Chittamur	Pittivanipalli	Kalluru Subhadramma	1.60	36-1C
24	Chittamur	Pittivanipalli	Marjala Padma	0.45	36-1E1
25	Chittamur	Pittivanipalli	Paduku Murugama	0.63	36-3
26	Chittamur	Pittivanipalli	Thiruvai Bhagyalakshmi	0.60	36-2
27	Chittamur	Pittivanipalli	Thiruvai Rajanama	0.95	40-1
28	Chittamur	Pittivanipalli	Thiruvai Adharah	0.56	60-4,31-6A
29	Chittamur	Pittivanipalli	Allipuli Babu	1.00	105-5
30	Chittamur	Pittivanipalli	Pitti Ramachandrabah	1.25	80-3C1
31	Chittamur	Pittivanipalli	Pitti Murugeswamy	0.30	81-2C
32	Chittamur	Pittivanipalli	Pitti Lakshmi	1.88	94
33	Chittamur	Pittivanipalli	Pitti Venkateswamy	1.50	82-2

34	Chitamur	Pittivanipalli	Manubolu Venkateswarlu	2.00	41
35	Chitamur	Pittivanipalli	Kanapa Guravaiah	1.25	52-3,53-3
36	Chitamur	Pittivanipalli	Manjala Sumathi	1.00	1-1A
37	Chitamur	Pittivanipalli	Puttu Subramanyam	1.00	1
38	Chitamur	Pittivanipalli	Pandi Kotaiah	1.00	1
39	Chitamur	Pittivanipalli	Kakani Chengaiah	1.50	1
40	Chitamur	Pittivanipalli	Manubolu venkamma	3.30	3
41	Chitamur	Pittivanipalli	Pitti Jayalakshmi	3.26	4-1
42	Chitamur	Pittivanipalli	Karyam Krishnaiah	3.78	5-1,14-1
43	Chitamur	Pittivanipalli	Pitti venkataramaiah	1.50	5-2
44	Chitamur	Pittivanipalli	Pitti amaraiah	1.27	5-2A
45	Chitamur	Pittivanipalli	Thupakula Gangaiah	4.89	5-3,8-2,14 2
46	Chitamur	Pittivanipalli	Pitti Hanumanthaiah	13.33	20-28,9-2,10,13,20-2,28-2
47	Chitamur	Pittivanipalli	Pitti kistaiah	4.26	20-3,23-5,23-6
48	Chitamur	Pittivanipalli	Theruvayi Sivaramaiah	1.50	22-1A
49	Chitamur	Pittivanipalli	Podaku Ramakristaiah	0.90	23-2
50	Chitamur	Pittivanipalli	Pitti Gunnaiah	0.20	24-2

UnRegister Aqua farmers in Padarthiyari kandriga Village, Chittamur Mandal, SPSR Nellore District					
Sl.No.	Mandal	Village	Farmer Name	Extent (in Acre)	Survey No.
1	2	3	4	5	6
1	Chittamur	Padarthiyari kandriga	Theegala Suresh Babu	2.07	15-28
2	Chittamur	Padarthiyari kandriga	Parwatha reddy Venkataramana reddy	2.17	16-2A,11-1A,13-1
3	Chittamur	Padarthiyari kandriga	Parwatha reddy Venkatakrishnaa reddy	2.19	16-2B,11-2,13-2
4	Chittamur	Padarthiyari kandriga	Chillakuru Madhusudhanamma	1.39	12-1A,5
5	Chittamur	Padarthiyari kandriga	Kanuru Ramanaiah	1.35	13-1A,5
6	Chittamur	Padarthiyari kandriga	Pitti Chandramma	2.22	5-1
7	Chittamur	Padarthiyari kandriga	Pitti Parandhamaiah	2.08	3-2A
8	Chittamur	Padarthiyari kandriga	Pitti venkateswarlu	2.32	3-F1
9	Chittamur	Padarthiyari kandriga	Kanuru chinnaiiah	0.52	15-1,3
10	Chittamur	Padarthiyari kandriga	Kamireddy Balasuneel reddy	2.63	15-6

11	Chittamur	Padarthiyari kandriga	Patta Achemma	1.42	18-2B1
12	Chittamur	Padarthiyari kandriga	Kanuru Chenchamma	1.43	
13	Chittamur	Padarthiyari kandriga	Bandi polamma	2.76	19,27-9
14	Chittamur	Padarthiyari kandriga	Satheti santhi	3.78	19,27-7,29-2
15	Chittamur	Padarthiyari kandriga	Chembeti Rathamma	1.40	27-3
16	Chittamur	Padarthiyari kandriga	Dega ankamma	1.40	27-4
17	Chittamur	Padarthiyari kandriga	Sajja venkatamma	1.40	27-5
18	Chittamur	Padarthiyari kandriga	Kanuru Kameswaramma	1.40	27-6
19	Chittamur	Padarthiyari kandriga	Mekala suneetha	1.40	27-7
20	Chittamur	Padarthiyari kandriga	Kanuru jayamma	1.40	27-8
21	Chittamur	Padarthiyari kandriga	Dasari Ademma	1.40	29-1
22	Chittamur	Padarthiyari kandriga	Karyam Manemma	1.43	29-3
23	Chittamur	Padarthiyari kandriga	Pitti subbamma	2.86	29-2
<b>Total</b>				<b>42.43</b>	

  
 Asst. Director of Fisheries  
 GUDUR

**Annexure XVIII**  
**Mandal Level Committee report of Kota Mandal on the Aqua forms**

**JOINT INSPECTION NOTES FOR THE ACQUAPONDS IN KARLAPUDI VILLAGE IN KOTA MANDAL AS PER THE PROCEEDINGS NO. 1053/D/2019, dt,3.7.2020 OF THE COLLECTOR, SPSR NELLORE DISTRICT VIDE**

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**REVENUE DEPARTMENT::**

Inspected the Aqua Pond established in Karlapudi Village of Kota Mandal on 20.8.2020 (date) along with the Village Revenue Officer, Karlapudi Village, Mandal Surveyor, Agricultural Officer, DE Irrigation, AE Electricity, FDO, Kota as per the instructions of the Collector, SPSR Nellore District issued vide Rc. No.1053/D/2019, dated 3.7.2020.

**OWNERSHIP/TITLE**

**(ACQUA CULTURE DETAILS OF KARLAPUDI VILLAGE )**

As per the Fair Adangal of Karlapudi Village, an extent of Ac 140.22 cts are classified as Patta lands and an extent of 81.77cts classified as DKT land. And an extent of Ac 9.48 cts classified as Govt lands.

There is legal dispute over the land under Aqua pond and the cases are pending in High Court.

**LOCATION:**

It is located that all ponds are located in 1000 meters of distance from the existing village settlement of Karlapudi village/hamlet. The distance between the proposed firm and nearer agriculture land is 10 meters and 700 meters away from nearest drinking water source. The distance between the existing shrimp and proposed firm is 100 meters.

**CROPPING PATTERN:**

Before the construction of Aqua Pond, it was an agricultural land and crops like Paddy are being raised in the land with the aid of rain fed water. These lands are not belonging to Mangrove/Forest/Salt/sand.

**ENVIRONMENT IMPACT ASSESSMENT& SOCIAL IMPACT:**

As the extent proposed is below 40 Hectors, the Environment Impact Assessment does not arise. The Villagers have not objected for establishment of Aquaculture but requested to protect the drinking water resource.

**OMMISSIONS:**

During my inspection, as far as land issues are concerned, Sri Duvuru Raja Gopal Reddy S/o Raghava Reddy are objected for his land Sy No 168 an extent of Ac. 0.50 Cts effected by Sy No. 169, 170, 171 and 174 an extent of Ac.12.86 Cts objected against the aqua pond established in Karlapudi village.

The following are the omission identified.

1. In contravention to aqua culture rules the ground water is being used for aqua culture.
2. There is no treatment plant for waste water and it will directly go to Agriculture channels.
3. There are no permission from Aqua culture authority for most of the ponds.
4. Most of the aqua farmers are non residents and they have taken the ponds on lease basis.

**Conclusion:** Encroachment in Govt Lands and unauthorised ponds may be recommended for ejection.

**Fisheries Department opinion Submitted to the Tahsildar, B.W. Aquaculture Mandal Level committee Kota Mandal.**

It is to submit that the total No. of Aqua farmers in Karlapudi villages and Extent shown below.

S.No.	Name of the Village	Authorized		Un authorized		Total	
		No. of Farmers	Extent (Ac)	No. of Farmers	Extent (Ac)	No. of Farmers	Extent (Ac)
1.	Karlapudi	13	49.39	50	182.08	63	231.47

In this connection the aqua farmers released Drain water in Penukaluva which connected to Tsallakaluva.

**Suggestions:**

It is to suggest to it is opinioned that the Aqua ponds in the Tsallakalava river shall be removed and Aqua ponds which are releasing the wastage into Penukaluva may be diverted into separate drain after treatment and the same was conformed by the irrigation Department.

This is submitted for favour of kind information and necessary action.

**Irrigation department report:**

Mandal level team inspected the site and taken up the detailed survey on existing aqua ponds which are affecting the adjacent Agricultural lands in Karlapudi village of Kota mandal.

During the inspection and detailed survey, it is observed that the Karlapudi M.I. Tank having registered ayacut of 395.92 Acres in which about 70 acres of Registered ayacut are converted into Aqua ponds and Remaining ayacut is under cultivation. The un registered ayacut 161.47 acres in Karlapudi village are also converted into Aqua ponds.

In detailed survey the total No. Of Aqua ponds in Karlapudi village is found 142 Nos. Out of 142 Ponds 31 Aqua ponds discharging the waste water into Penukaluva which is the Irrigation channel of Sluice No.4 of Karlapudi tank. Due to releasing of waste water into Penukaluva, the adjacent lands of Penukaluva are not in a position to cultivate due to salinity of water.

Further 111 Aqua ponds in Tsallakaluva river bed and Karlapudi village are releasing the wastage into the Tsallakaluva river directly. This will causing the pollution of Ground Water which results increase of salinity in surrounding bore wells. Hence the Adjacent lands of Tsallakalava River are not in a position to cultivate.

During the inspection, some agricultural lands are also converted into Aqua Ponds. The Aqua ponds existing in the Tsallakalava river bed are obstructing the free flow of water in the Tsallakalava River. Due to obstructions i.e. the desilted soil of aqua ponds are depositing on the bund of aqua pond for increasing their height in order to storage of the water in the river bed the flood water comes during the monsoon period is overflow and

causing breaches to the floods banks . As a result the Karlaudi village and surroundings lands are inundated in the year 2015 floods.

In view of the above, it is opionion that the Aqua ponds in the Teallakalava river shall be removed and Aqua ponds which are releasing the wastage into Penukahwa may be diverted into separate drain after treatment.

**Fisheries Department:**

**This is to Inspected the 10% existing Aquaculture ponds of Karlapudi Villages at Kota Mandel below the following my openion of details.**

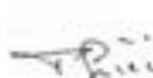
1. The Land and creeks water not used the shrimp farm only depend on bore well water.
2. The Shrimp farm should not be located in across in natural drainage canals and field drain.
3. The farm should be constructed wetlands and saltpan lands.
4. The farm waste water Challa kalura using the canal discharge the drainage source and the shrimp farm
5. The Farm should not be maintain the Effluent Treatment System(ETS)
6. Mangroves, agricultural lands, ecologically sensitive areas like sanctuaries, marine parks, etc,Maintain the CAA Gudilines.
7. Shrimp farms should be located at least 100 m away from any human settlement in a village/ hamlet of less than 500 Population and beyond 300 m from any village/ hamlet of over 500 population. For major towns and heritage areas it should be around 2 km.
8. All shrimp farms should maintain 100 m distance from the nearest drinking water sources.
9. The shrimp farms should not be located across natural drainage canals/ food drain.
10. A minimum distance of 50 - 100 Metres shall be maintained between the nearest agricultural land.

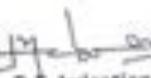
This is the Following the Coastal Aquaculture Authority, Chennai Gudilines

**AGRICULTURE DEPT:**

The Mandal agriculture officer has informed that based on the Soil test report soils are effected and farmers get paddy low yield but farmers based on the soil test recommended reclamation measures follow then will be get paddy normal yield.

  
Tasildar  
Kota

  
Inspector  
Fishers

  
D.E. Irrigation  
Kota

  
Mandal Agr. Officer  
Kota

  
Mandal Surveyor  
Kota Mandal

**Fisheries Department opinion Submitted to the Tahsildar, B.W,**

**Aquaculture mandal Level committee Kota Mandal.**

The Village Fisheries Assistants are inspected in Karlapudi village at Kota Mandel the following report are given below

S.No	Name of the Village	Authorized		Un authorized		Total	
		No.of Farmers	Extent (Ha)	No.of Farmers	Extent (Ha)	No.of Farmers	Extent (Ha)
1.	Karlapudi	13	40.77	35	51.17	48	91.94

The above inspection report of Village Fisheries Assistants further it is to submit that the random 10% of Mandel Level Committee inspection of Aqua farmers in Karlapudi village of Kota Mandal details as shown below.

S.No	Name of the Village	Authorized		Un authorized		Total	
		No.of Farmers	Extent (Ha)	No.of Farmers	Extent (Ha)	No.of Farmers	Extent (Ha)
1.	Karlapudi	4	5.15	4	4.02	8	9.17

In view of the above Total 8 Farmers with total extent of 9.17 Ha. But 4 farmers are Authorised get licence holders with extent 5.15 Ha. 4 Farmers unauthorised extent 4.02 in Karlapudi vilge. The Brackish water aqua farmers doing semi-intensive shrimp culture and drainage water release in to the Challakaluva.

The above proforma total Aquafarmers depending on the bore water only the Agriculture land to Aquaculture farm distance for 20 meters only but As per the Coastal Aquaculture Authority guidelines 50 to 100 meters minimum distance.

This is Submitted for favor of information and take necessary action

  
FISHERIES DEVELOPMENT OFFICER,  
PADUGUPADU

Sl. No.	Mandal	GP Name	Village	Farmer Name	Extent (in Ha)	Survey No.	Reg. No.	Date of Registration	Date of Validity
1	2	3	4	5	6	7	8	9	11
1	KOTA	KARLAPUDI	KARLAPUDI	MUTEMBAKA KOTAMMA	0.73	SY.NO: 220-14,217-20,35,36	AP-II-2017(19043)	26-12-17	25-12-22
2	KOTA	KARLAPUDI	KARLAPUDI	DUVURU JARNAVI	1.73	SY.NO: 177-6,174-8-1,172-2,1,170-18P1	AP-II-2017(19040)	26-12-17	25-12-22
3	KOTA	KARLAPUDI	KARLAPUDI	PERNATI VENUGOPAL REDDY	0.69	SY.NO: 173-2A, 173-1D, 173-1A	AP-II-2017(19039)	26-12-17	25-12-22
4	KOTA	KARLAPUDI	KARLAPUDI	KAMBREDDY SUBBAMMA	0.33	SY.NO: 176-1,197-3,183-11,2761	AP-II-2017(19038)	26-12-17	25-12-22
5	KOTA	KARLAPUDI	KARLAPUDI	KARALAPUDI VENKATAMMA	0.34	SY.NO: 220-25,220-30,217-28,30,50	AP-II-2017(19031)	26-12-17	25-12-22
6	KOTA	KARLAPUDI	KARLAPUDI	KARALAPUDI ANKAMMA	0.404	SY.NO: 220-28,217-41,	AP-II-2017(19030)	26-12-17	25-12-22
7	KOTA	KARLAPUDI	KARLAPUDI	KARALAPUDI VENKATAMMA	0.8	SY.NO: 246-17,220-36,217-33,38	AP-II-2017(19029)	26-12-17	25-12-22
8	KOTA	KARLAPUDI	KARLAPUDI	PERNETI SRINIVASULU REDDY	1.26	SY.NO: 176-2,3,4,8	AP-II-2017(19028)	26-12-17	25-12-22
9	KOTA	KARLAPUDI	KARLAPUDI	DUVVURU KALAPANA	3.17	SY.NO: 252-4A1, 251-3, 211, 251-7A	AP-II-2017(19010)	26-12-17	25-12-22
10	KOTA	KARLAPUDI	KARLAPUDI	DUVVURU KALAPANA	3	SY.NO: 210-2,209-6,209-4P1	AP-II-2017(19009)	26-12-17	25-12-22
11	KOTA	KARLAPUDI	KARLAPUDI	PERNATI RAJIA KRISHNA REDDY	1.78	SY.NO: 170/2,3, 172/3	AP-II-2017(18284)	13-07-17	12-07-22
12	KOTA	KARLAPUDI	KARLAPUDI	PERNATI ANANDA REDDY	2	SY.NO: 170/4	AP-II-2017(18283)	13-07-17	12-07-22
13	KOTA	KARLAPUDI	KARLAPUDI	PERNATI VAMSI KRISHNA REDDY	1.12	SY.NO: 174/02, 179/3	AP-II-2017(18281)	13-07-17	12-07-22
14	KOTA	KARLAPUDI	KARLAPUDI	DUVVURU ANANDHAMMA	0.45	233 - 1	AP-II-2015(6328)	14-09-15	13-09-20
15	KOTA	KARLAPUDI	KARLAPUDI	pernati varadha reddy	1.88	171/61,174/A	Ap-II-2017(18297)	13-07-17	12-07-22

**Brief Note****JOINT SURVEY NOTES FOR THE EXISTING AQUA PONDS IN KARLAPUDI VILLAGE IN KOTA MANDAL AS PER THE PROCEEDINGS NO. 1053/D/2019, dt,3.7.2020 OF THE COLLECTOR, SPSR NELLORE DISTRICT VIDE**

The survey of Brackish water Aquaculture farmers existing in Karlapudi village at Kota mandal has conducted and the following respective departments are participated and completed the survey on 26-08-2020. The following Respective Departments are participated are REVENUE, FISHERIES, AGRICULTURE, IRRIGATION, ELECTRICAL Departments participated.

**Below following the details are :**

**KARLAPUDI :** - In Karlapudi Village at Kota mandal Existing Aquaculture ponds the main drain channel of Challa kaluva Canal is originated from Kokkupadu village in Kota mandal and it enters into the Jarugumalli, Agraharam, Kottapalem, Kota and Karlapudi villages, it flows totally 6 villages in Kota mandal. The Total flowing distance of the canal in Kota mandal is 10 kms and finally it mixed to Bay of Bangal at Govindapalli Village, Kota Mandal.

The total Existing aquafarmers in Karlapudi village is 58 numbers and the total extent is 92.57 Hectares (231.47 acres) and Mainly Borewells is the only water source of their Aquaponds. The CAA Aqua licence authorised extent is 19.68 hectares (49.20 acres) the CAA licence authorized farmers is 13 numbers and the Remaining land is unauthorised land. The sample of the water is tested in laboratory and the salinity of the water is 17 PPT.

- The conclusion of the Survey is Karlapudi Aquaponds waste drain water flow to Challa Kaluva only and ending into Brackish water into Bay of Bangal.

The following Village level Committee members are participated in this survey are

**Village level Committee :**

1. Village Fisheries Assistant

**Name of the Village Fisheries Asst**

Mr. CH. Srinivasulu

*CH. Srinivasulu*

48756(1)																			
Statement Showing the Particulars of the Survey on Brickish water Aquifers Existing with Karipadi Village, Kara Mandal, SPW Solapur District																			
S.No	Name of the Village	Name of the Mandal	No. of Farms	Total Extent in (Ha)	No. of Ponds	No. of Borewells	Authorized				Unauthorized				Remarks				
							Lease Holders		Others		Lease Holders		Others						
							No. of Farms	Extent in Ha	No. of Farms	Extent in Ha	No. of Farms	Extent in Ha	No. of Farms	Extent in Ha					
1	Karipadi	Kara	18	61.070	142	44	6	31.000	7	9.87	18	31.8	26	48.2	31	62.4	31	48.87	Actual Farmers are 48, but 10 members out of 48 belongs to both authorized and unauthorized total 58
<b>Total</b>			<b>18</b>	<b>61.070</b>	<b>142</b>	<b>44</b>	<b>6</b>	<b>31.000</b>	<b>7</b>	<b>9.87</b>	<b>18</b>	<b>31.8</b>	<b>26</b>	<b>48.2</b>	<b>31</b>	<b>62.4</b>	<b>31</b>	<b>48.87</b>	

*Asimul*

**Annexure XIX****Mandal Level Committee report of Vakadu Mandal on the Aqua forms**

XVII (C)

**JOINT INSPECTION NOTES FOR THE ACQUA PONDS IN  
THIRUMURU AND MUTTEMBAKA VILLAGES IN VAKADU MANDAL  
AS PER THE PROCEEDINGS NO. 1053/D/2019, dt,3.7.2020 OF THE  
COLLECTOR, SPSR NELLORE DISTRICT.**

\*\*\*\*\*

Inspected 10% of the Aqua Ponds established in Thirumuru and Muttembaka Villages of Vakadu Mandal on 18.8.2020 (date) along with the VRO, Thirumuru and Muttembaka villages, Mandal Surveyor, Mandal Agricultural Officer, DE Irrigation, AE Electricity, Inspector of Fisheries, Chittamur as per the instructions of the Collector, SPSR Nellore District issued vide Rc. No.1053/D/2019, dated 3.7.2020.

**OWNERSHIP/TITLE:**

**1. Thirumuru village:-** The Mandal Team inspected the 10% of aqua ponds in Thirumuru village on 18.8.2020. There are 25 aqua ponds in an extent of 20.05 Hectares of 11 farmers. Out of which 3 farmers encroached an extent of 0.29 Hectares of Govt land. There are no authorizations to 9 farmers and 2 farmers are having authorizations. Out of which 11 farmers are cultivating own ponds. All are drawing ground water only for aqua ponds and no creek water is being used. Some of the aqua farmers stated that there is no irrigation tank to their village and agricultural crops will be raised with the aid of rain water only and the ground water contains salinity. Hence they are raising aqua culture as an alternative measure for their livelihood. The waste water of aqua ponds were sent to Thungayalu channel and Bandla Revu it is not going to Mallam tank. Most of the aqua farmers are non residents and they have taken the ponds on lease basis. Hence it is recommended that the aqua culture in Govt. lands and un authorized ponds may be ordered to be closed.

**2. Muttembaka village:-** The Mandal Team inspected the 10% of aqua ponds in Muttembaka village on 18.8.2020. There are 15 aqua ponds in an extent of 8.39 Hectares of 24 farmers. There are no authorizations to 4 farmers and 7 farmers are having authorisations. Out of which 1 farmer is cultivating own ponds and 10 farmers raised lease ponds. All are drawing ground water only for aqua ponds and no creek water is being used. Some of the aqua farmers stated that there is no irrigation tank to their village and agricultural crops will be raised with the aid of rain water only and the ground water contains salinity. Hence they are raising aqua culture as an alternative measure for their livelihood. The waste water of aqua ponds were sent to Puli Kaluva channel which is mixing into Puli Kaluva and finally go to Mallam tank. Most of the aqua farmers are non residents and they have taken the ponds on lease basis. Hence it is recommended that the aqua culture in Govt. lands and unauthorized ponds may be ordered to be closed.

**OWNERSHIP/TITLE:**

There are 413 aqua ponds in an extent of 265.91 Hectares (657.09 ACRS) of 357 farmers. Out of which 200 farmers encroached an extent of 9.50 Hectares (23.51 ACRS) of Govt.land. There are authorizations to 45 farmers Out of 357. Remaining 317 farmers are unauthorized cultivating ponds and 200 farmers raised lease ponds. All are drawing ground water only for aqua ponds and no creek water is being used. Hence they are raising aqua culture as an alternative measure for their livelihood. Most of the aqua farmers are non residents and they have taken the ponds on lease basis. Hence Hence it is recommended that the aqua culture in Govt.lands and un authorized ponds may be ordered to be closed.

**LOCATION:**

It is located that all ponds are located in more than 500 meters of distance from the existing village of Thirumuru and Mutterbaka.The distance between the proposed firm and nearer agriculture land is more than 500 meters and nearest drinking water source is 500 mts away.

**AGRICULTURE DEPT:**

The Mandal agriculture officer has informed over phone that the crops raised due to the water of Mallam tank are not fully affected due to the mixing of waste water of aqua ponds and it will be rectified by mixing fresh water in to the tank.

In Mutterbaka Village soil sampling is done in 160 acres .The Analysis report submitted by soil testing laboratory Nellore has given PH in the soil is slightly alkaline and Recommended to apply FYM and green manuring to the soil as reclamation , EC is high and can be reclaimed by flooding the field with good irrigation water

In Thirumuru Village soil sampling is done in 120 acres .The Analysis report submitted by soil testing laboratory Nellore has given PH in the soil is slightly acidic and Recommended to apply FYM and green manuring to the soil as reclamation , EC is high and cause injury to the crop, recommended leeching of salts by flooding with good irrigation water. Reclaim soil with 90 kg of lime per acre.

**CROPPING PATTERN:**

Before the construction of Aqua Ponds, it was an agricultural land and crops like paddy and groundnut are being raised in the land with the aid of rainfed water. These lands are not belonging to Mangrove/Forest/Salt/sand. Some of the aqua farmers stated that there is no irrigation tank to their village and agricultural crops will be raised with the aid of rain water only and the ground water contains salinity. Hence they are raising aqua culture as an alternative measure for their livelihood.

**OMISSIONS:**

During my inspection, as far as land issues are concerned, the villagers have not objected against the aqua pond established in the village.

The following are the omission identified.

1. In contravention to aqua culture rules the ground water is being used for aqua culture.
2. There is no treatment plant for waste water and it will direct go to Agriculture channels.
3. There are no permission from Aqua culture authority for most of the ponds.
4. Most of the aqua farmers are non residents and they have taken the ponds on lease basis.

**Conclusion:-** It is concluded that the aqua ponds encroachment in Govt Lands and unauthorised ponds may be recommended for eviction. The waste water of Muttembaka Village leads to Kodiwaka Supply Chanal to Pulikaluva Chanal and Thirumuru Village. Tungayala Canal may be allotted for flowing of waste water of aqua ponds.

**Fisheries Department opinion Submitted to the Tahsildar, B.W. Aquaculture mandal Level committee Vakadu Mandal.**

It is to submit that the total No.of Aqua farmers in Thirumuru and Muttembaka villages and Extent shown below.

S.No.	Name of the Village	Authorized		Un authorized		Total	
		No.of Farmers	Extent (Ha)	No.of Farmers	Extent (Ha)	No.of Farmers	Extent (Ha)
1.	Muttembaka	13	40.77	35	51.17	48	91.94
2.	Thirumuru	21	20.93	184	148.74	205	169.67
Total:-		45	61.70	219	199.91	253	261.61

The Coastal Aquaculture Authority, Chennai guidelines checklist is herewith enclosed for information

I have verified 10% of brackishwater Aquaculture ponds and submitting herewith the information for perusal.

**Suggestions:**

It is to suggest to allot Rooyalavagu to the aqua farmers for release drainage water of aqua forms. It is not irrigation canal and the same was conformed by the Irrigation Department.

This is submitted for favour of kind information and necessary action.

**IRRIGATION DEPT:**

D.E, Irrigation Vakadu in the check list submitted that the river Swarnamukhi is an east flowing river. It grows at an altitude of 300 m in the Eastern Ghat ranges near Pakala village in Chittoor District of Andhra Pradesh at 13° 28' N and 79° 09' E. It runs for a length of 130 Km and finally joins into the Bay of Bengal near Pamanji Village of Vakadu Mandal. Rooyala Kaluva a branch of Swarnamukhi river takes off at right from Swarnamukhi river near Verruguntapalem village in Naidupeta Mandal. Rooyala Kaluva runs in Naidupeta, Vakadu & Chittampur Mandals and finally joins in the Salt creeks near Ravigunta Palem Village of Vakadu Mandal. Mallam Anicut is a Minor Irrigation Scheme constructed across Rooyala Kaluva, the Mallam tank supply channel called as Puli kaluva by the locals takes off left from Mallam Anicut near Eswarvaka Village of Chittampur Mandal. Puli Kaluva is the feeder channel to Mallam Minor Irrigation tank in Chittampur Mandal & Thirumuru Minor Irrigation tank in Vakadu Mandal. The Channel was designed to carry a discharge of 150 cusecs and to irrigate an ayacut of 3238 acres. Yetigattu Kaluva which takes off at right of Mallam tank supply channel (Puli Kaluva) near Mutembaka bridge is a direct feeder channel to the Agriculture fields in Pittuvani palli, Padarathi vari kandriga & Ranghanadha puram Villages in Chittampur Mandal. Palamadugu vagu is a Drain that carries excess flood water from Mallam tank Supply Channel. All these Channels carry fresh water during Monsoon periods.

Around 2000 farmers of 13 Revenue Villages 1. Mallam 2. Pallamparthy 3. Jala Paddi Gramam 4. Kakkupalem 5. Kothapalem 6. Gollapalem 7. Pothunayina Palli 8. Mangalavari Palli 9. Putru Gunta 10. Vadlavani palli 11.

Devuni Kandriga 12. Gangupalem 13. Muddidipalem are irrigating 6682 acres of land based on the Water in Mallam tank. Mallam tank supply Channel/ Puli Kaluva is the only source of water supply to Mallam tank. The farmers of 3 Revenue Villages 1.Pittuvani Palli 2.Padarthivari Kandriga 3.Ranghanadha Puram are cultivating their crops by lifting water from the Channels Yetigattu Kaluva, Palamadugu Drain & Royyala Kaluva .

Aqua farms Aqua Pond owners of Vakadu, Gollapalem, Durgavaram & Muttembaka villages have constructed the Outlet structures and are discharging salt,chemical & waste effluents into the Palikaluva. The Aqua pond owners of Pittuvani palli, Padarthi vari kandriga & Ranghanadha puram villages have also constructed the Outlet structures and are discharging salt,chemical & waste effluents into Yetigattu Kaluva, Palamadugu vagu & Royyala Kaluva. Due to the release of Saline & Waste water into the Irrigation channels during rainy seasons the salt water gets mixed with the fresh water in the channels there by decreasing the productivity of Agriculture crops when the water is used for Irrigation. The Irrigation Department have not issued any permission to Aqua Pond owners for constructing outlet structures into the irrigation channels and have also not granted any permission for discharging saline & waste water into the irrigation channels.

#### ELECTRICITY DEPT:

Mandal level team inspected and survey on existng aqua ponds at Muttembaka village and Tirumuru village in Vakadu Mandal.

During the inspection it is identified taht 48 Nos electrical connections and 47 Nos Distribution Transformers under Muttembaka Village and 85 Nos electrical connections and 74 Nos Distribution Transformers under Tirumuru Village are utilizing for aqua culture purpose. Service wise check list here with enclosed.

It is also identified that the existing 51Nos electrical connections under Muttembaka Village and 82 Nos electrical connections under Tirumuru village are authorized connections issued to aqua farmers by recommendation of revenue and fisheries department .Electrical department always issue the electrical connections to survey numbers which are recommended by revenue and fisheries department.

During the inspection it is also observed that the permission granted for electrical connection to particular survey number but some of the aqua farmers utilizing the same electrical connection to other near by survey numbers along with permission granted survey numbers and aqua farmer formation of ponds consisting of one or more survey numbers.

In view of the above at the time of giving the No Objection Certificate for the electrical connection for aqua culture purpose clearly identify the any remarks in the farmer survey numbers by the Revenue and Fisheries department.

The Mandal level committee has inspected the Aqua Firm in question and observed that it has been established with in the guidelines issued by the CAA on Regulating Coastal Aquaculture.

The Prescribed Check lists along with the the connected records/documents are enclosed here with.

*K. Sri Ramachandra*  
27/01/2020  
Inspector of Fisheries, Vakadu  
Fisheries Development  
INDUKURPET  
Sri Potti Srinamulu Nellore Dt.

*Ch. vijaya shanath*  
27/01/2020  
AO, Agrkufural, Vakadu

*T. Anwar Dags*  
27/01/2020  
D.E, Irrigation, Vakadu Mandal

*Ch. De. Srinivas*  
A.E, AP TRANSCO, Vakadu

*V. V. Srinivas*  
27/01/2020  
Mandal Surveyor, Vakadau

*N. Srinivas*  
Tasildar, Vakadu  
27/01/2020

S.NO	NAME OF THE REVENUE VILLAGE	SURVEY NO.	TOTAL EXTENT	WHETHER THE LAND IS GOVT OR PATTI	IF GOVT ANY PERMISSION HAS OBTAINED FOR CULTIVATIONS AS PER NORMS	NAME OF THE PATTADAR AND ENJOYER AS PER REVENUE RECORDS	WHETHER THE LAND FARM STATE IS CLEAR OR NOT	IF NO SPECIFY THE REMARKS	HOW THE AQUA FARMERS HAS GOT THE LAND FROM THE PATTADAR (IF SAME MENTIONED AS SAME, IF DIFFERENT MENTIONING THE DETAILS OF ACQUIRE WITH SUPPORTING DOCUMENTS:	WHETHER THE BELONGS TO TO AGRICULTURE LAND/ SALTPAN/WET LAND/RAIN GROVE/FOR EST LAND MEANT FOR PUBLIC PURPOSE/OTHER LAND:	IF ANY OTHER NOTICES DURING ENQUIRY REGARDING TITLE DISPUTE, LINDARY DISPUTE OR ANY COMPLAINTS ARISED:	VERIFY ALL THE VILLAGE RECORDS AND DOCUMENTS PRODUCED AND CLARIFY THAT HOW THE FARMERS GOT THE LAND IN DETAIL:
1	THIRUMURU	45-1	0.99	GOVERNMENT	NO	SHAIK ANEFA	YES	PADMAKAR REDDY (LEASE)	NO DOCUMENTS	HER LAND (A	NO	DARAKASTU
2	THIRUMURU	51-2	0.92	GOVERNMENT	NO	MAMIDIPI DI VENKATA SUBBAHAH	YES	PADMAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	DARAKASTU
3	THIRUMURU	57-1	0.78	GOVERNMENT	NO	SHAIK IMMUSAHE B	YES	VJAYATHULL A	NO DOCUMENTS	WET LAND	NO	DARAKASTU
4	THIRUMURU	57-2	0.21	GOVERNMENT	NO	SHAIK IMMUSAHE B	YES	VJAYATHULL A	NO DOCUMENTS	WET LAND	NO	DARAKASTU
5	THIRUMURU	60-1	2.63	GOVERNMENT	NO	KUNCHEM FONDIAH	YES	PRABHAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	DARAKASTU
6	THIRUMURU	65-2	0.23	GOVERNMENT	NO	BHEEMES WARASWAMI	YES	ASHOK REDDY (LEASE)	NO DOCUMENTS	HER LAND (A	NO	DEVALAYA BHOOMI

7	THIRUMURU	71-1	0.23	GOVERNMENT	NO	KAMATHA M SUBBAMM A (P)	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	DARAKASTU
8	THIRUMURU	71-3	0.65	GOVERNMENT	NO	KAMATHA M SUBBAMM A (P)	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	DARAKASTU
9	THIRUMURU	88-1	0.18	GOVERNMENT	NO	KANDI POLAIAH	YES	IF SAME MENTION AS SAME		DRY LAND	NO	DARAKASTU
10	THIRUMURU	97-5	0.28	GOVERNMENT	NO	PANDI POLAIAH	YES	IF SAME MENTION AS SAME		WET LAND	NO	DARAKASTU
11	THIRUMURU	166-7	0.19	GOVERNMENT	NO	KUNCHEM KOTA CHENGALAH	YES	PENCHALAI H (LEASE)	NO DOCUMENTS	WET LAND	NO	DARAKASTU
12	THIRUMURU	288-2A	2.5	GOVERNMENT	NO	SASARI SUBBAHAH	YES	ASHOK REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	DARAKASTU
13	THIRUMURU	288-2B	1.56	GOVERNMENT	NO	KUNCHEM AMARAVATI	YES	IF SAME MENTION AS SAME		WET LAND	NO	DARAKASTU
14	THIRUMURU	56-1P2	1.2	GOVERNMENT	NO	SHAIK MOULA SAHEB	NO	SHAIK AKBAR (LEASE)	NO DOCUMENTS	DRY LAND	NO	DARAKASTU
15	THIRUMURU	56-2	0.87	GOVERNMENT	NO	IMMUSAHE B	NO	IF SAME MENTION AS SAME		DRY LAND	NO	DARAKASTU
16	THIRUMURU	307-11	0.35	GOVERNMENT	NO	PINACHINA YAGARI RAMAKERS HANAIH YARRAMATHI MARI BABUJAI	YES	PURUSHOTHAM REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	DARAKASTU
17	THIRUMURU	336-4	0.16	GOVERNMENT	NO	PULLA PULLAMMA	YES	PARAMAMA REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	DARAKASTU

18	THIRUMURU	336-7	0.06	GOVERNMENT	NO	MAMIDIPI DI CHINKALA SAH (P) MAMIDIPI DI VENKATAIA HALL	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	DARAKASTU
19	THIRUMURU	344-3	0.54	GOVERNMENT	NO	PAMANU ACHIAH	YES		IF SAME MENTION AS SAME	WET LAND	NO	DARAKASTU
20	THIRUMURU	305-6	0.46	GOVERNMENT	NO	MAMIDIPI DI PEDAVENK ATIAH	YES	VANKA BHASKER (LEASE)	NO DOCUMENTS	WET LAND	NO	DARAKASTU
21	THIRUMURU	92-1P3	0.2	GOVERNMENT	NO	PANDI POLIAH	YES		IF SAME MENTION AS SAM	WET LAND	NO	DARAKASTU
22	THIRUMURU	120-1	0.54	GOVERNMENT	NO	SHAK BASHA	YES	KARIMULLA SAHEB (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
23	THIRUMURU	120-2	0.77	GOVERNMENT	NO	SHAK AMALU	YES	KARIMULLA SAHEB (LEASE)	NO DOCUMENTS	WET LAND	NO	DARAKASTU
26	THIRUMURU	120-5P3	0.35	GOVERNMENT	NO	EROLLI SOBRAMA NYAM REDDY	YES	PADMAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	DARAKASTU
27	THIRUMURU	297-8	0.1	GOVERNMENT	NO	KUNCHAM CHENGAI H	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
28	THIRUMURU	297-6	0.19	GOVERNMENT	NO	YARRAMAT HI KOTIAH	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
29	THIRUMURU	297-4b	0.02	GOVERNMENT	NO	YARRAMAT HI KOTIAH	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN

30	THIRUMURU	297-4c	0.2	GOVERNMENT	NO	YARRAMAT HI KOTIAH	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
31	THIRUMURU	297-4b	0.18	GOVERNMENT	NO	YARRAMAT HI CHINA MASTANAL AM	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
32	THIRUMURU	297-4A	0.23	GOVERNMENT	NO	YARRAMAT HI NANNICU	NO	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
33	THIRUMURU	298-10	0.05	GOVERNMENT	NO	KARLAPUDI ACCHANNAM A	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
34	THIRUMURU	298-12	0.28	GOVERNMENT	NO	KUNCHAM MASTHAN AMMAL	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
35	THIRUMURU	298-13	0.08	GOVERNMENT	NO	KUNCHAM MASTHAN AMMAL	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
36	THIRUMURU	298-14	0.16	GOVERNMENT	NO	KUNCHAM MASTHAN AMMAL	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
37	THIRUMURU	298-15	0.08	GOVERNMENT	NO	KUNCHAM MASTHAN AMMAL	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
38	THIRUMURU	298-6	0.1	GOVERNMENT	NO	KUNCHAM MASTHAN AMMAL	YES		IF SAME MENTION AS SAM	WET LAND	NO	DARAKASTU
39	THIRUMURU	298-7	0.06	GOVERNMENT	NO	KUNCHAM MASTHAN AMMAL	YES		IF SAME MENTION AS SAM	WET LAND	NO	DARAKASTU
40	THIRUMURU	298-8	0.03	GOVERNMENT	NO	DARA SALASAH	YES		IF SAME MENTION AS SAM	WET LAND	NO	DARAKASTU
41	THIRUMURU	298-8	0.18	GOVERNMENT	NO	KARI KOTIAH	YES		IF SAME MENTION AS SAM	WET LAND	NO	VARASATHNAM

42	THIRUMURU	298-9	0.18	GOVERNMENT	NO	DARA RAJASIAH	YES	IF SAME MENTION AS SAME		WET LAND	NO	DARAKASTU
43	THIRUMURU	164-2B	2.44	GOVERNMENT	NO	P.MURU LAKSHMI	YES	SANTHOSH REDDY	NO DOCUMENTS	WET LAND	NO	DARAKASTU
44	THIRUMURU	164-2A	2.39	GOVERNMENT	NO	PUCHALA PALLI BALAKRISHNAREDDY	YES	SANTHOSH REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	DARAKASTU
45	THIRUMURU	344-1	1	GOVERNMENT	NO	KAKI ADARAJAH	YES	IF SAME MENTION AS SAME		WET LAND	NO	DARAKASTU
46	THIRUMURU	344-3	0.54	GOVERNMENT	NO	PAMANJI ACHAJAH	YES	IF SAME MENTION AS SAME		WET LAND	NO	DARAKASTU
47	THIRUMURU	337-1	0.75	GOVERNMENT	NO	CHINTHALA KOTAMMA	YES	IF SAME MENTION AS SAME		WET LAND	NO	DARAKASTU
48	THIRUMURU	337-3	0.36	GOVERNMENT	NO	KUNCHA M KOTAJAH	YES	IF SAME MENTION AS SAME		WET LAND	NO	DARAKASTU
49	THIRUMURU	337-4	0.08	GOVERNMENT	NO	KUNCHA M KOTAJAH	YES	IF SAME MENTION AS SAME		WET LAND	NO	DARAKASTU
50	THIRUMURU	337-2	0.29	INAM	NO	PINACHEN NAYAGARI RAMAKRISHNAN CHINTHALA KOTAMMA	YES	IF SAME MENTION AS SAME		WET LAND	NO	DARAKASTU

51	THIRUMURU	295-1	0.75	GOVERNMENT	NO	DARA RAJASIAH	YES	IF SAME MENTION AS SAME		WET LAND	NO	DARAKASTU
<b>Total</b>		<b>51</b>	<b>25.75</b>									
1	THIRUMURU	53-2P	1.00	PATTA	NO	GOUDA SUBRAMA NYAM(P) SHAIK MEERA SAMBULAL SAMGAPATI NAM SUBRAMA NYAM(P) SHAIK KALESHA JAL SHAIK FATHIMA BEE	YES	IF SAME MENTION AS SAME		WET LAND	NO	SADABAINAMA
2	THIRUMURU	53-P1	0.82	PATTA	NO	GOUDA SUBRAMA NYAM(P) SHAIK KALESHA JAL SHAIK FATHIMA BEE	YES	IF SAME MENTION AS SAME		WET LAND	NO	SADABAINAMA
3	THIRUMURU	53-3P1	2.14	PATTA	YES	SHAIK FATHIMA BEE	YES	IF SAME MENTION AS SAME		WET LAND	NO	OWN
4	THIRUMURU	53-1	2.32	PATTA	NO	KAPULURU SUBRAMA NYAM	YES	PADMAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
5	THIRUMURU	52-2	0.52	PATTA	NO	PANDI POLAJAH	YES	PADMAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	DARAKASTU
6	THIRUMURU	55-4p1	0.6	PATTA	NO	SHAIK CHAND SAHEB (P) SHAIK MASTAN BEE (P)	YES	MEERA SAHEB (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
7	THIRUMURU	55-4P2	0.56	PATTA	YES	SHAIK ILANI BASHA	YES	MUCHAKKALA MANI (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN

8	THIRUMURU	55-SP	1.35	PATTA	YES	SHAIK JILANI BASHA	YES	MUCHAKKAYA LA MANI (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
9	THIRUMURU	55-4P1	1.14	PATTA	NO	SHAIK MASTAN BHEE	YES	MEERA SAHEB (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
10	THIRUMURU	55-3P4	0.14	PATTA	NO	SHAIK MASTAN SAHEB (P) SHAIK MEERA SAHEB (A)	NO	IF SAME MENTION AS SAME		WET LAND	NO	SADABANAMA
11	THIRUMURU	55-3P3	2.8	PATTA	YES	SHAIK JASHEEDA BHEE	YES	SHAIK RAPHI (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
12	THIRUMURU	55-3P	0.1	PATTA	NO	SHAIK MASTAN SAHEB (P)	YES	SHAIK RAPHI (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
13	THIRUMURU	55-3P	0.5	PATTA	NO	POKKALI VENKATA SWAMI (P) SHAIK MASTAN BHEE (A)	YES	MEERA SAHEB (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
14	THIRUMURU	55-2	0.02	PATTA	NO	ATAPAKA VENKATAR AMANNAH	YES	SHAIK RAPHI (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
15	THIRUMURU	55-2	0.87	PATTA	NO	ATAPAKA VENKA RAMANNAH (P) ATAPAKA JAYANMA	YES	SHAIK RAPHI (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA

16	THIRUMURU	55-2	0.63	PATTA	NO	ATAPAKA VENKATAR AMANNAH (P) SHAIK AKBAR (A)	YES	SHAIK SHABIR (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
17	THIRUMURU	58-P1	2.06	PATTA	NO	SHAIK BABULU	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHYAM
18	THIRUMURU	58-P1	1.03	PATTA	NO	SHAIK AMRULLA	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	KONUGOLU
19	THIRUMURU	58-P2	1.02	PATTA	NO	SHAIK KALESHA SAHEB (P) SHAIK KALESHAB BHEE (A)	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
20	THIRUMURU	58-P3	2.06	PATTA	NO	SHAIK HABIB BASHA SAHEB	NO	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
21	THIRUMURU	60-2	0.05	PATTA	NO	ODURU SATHYANA RAYANA REDDY	YES	PRABHAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	RSD KONUGOLU
22	THIRUMURU	61-2	0.39	PATTA	NO	CHILLAKURU RAGHAVAR EDDY (P) KAMPALA SRINARI (A)	YES	KARIMULLA SAHEB (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
23	THIRUMURU	61-1	1.75	PATTA	NO	MARAM REDDY MOUNISA	YES	PADMAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN

24	THIRUMURU	61-1A	1.28	PATTA	NO	CHELLAKURU RAGHAVAR REDDY	YES	PADMAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
25	THIRUMURU	61-2	0.25	PATTA	NO	MARAM REDDY MOUNIA (P) OORU SATHYANA RAYANA REDDY	YES	PADMAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
26	THIRUMURU	61-1B	0.25	PATTA	NO	OORU EDMALA	YES	PADMAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	RSD KONUGOLU
27	THIRUMURU	62-1	0.13	PATTA	NO	OORU SATHYANA RAYANA REDDY	YES	PADMAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	RSD KONUGOLU
28	THIRUMURU	62-1	2.25	PATTA	NO	MARAMRE DDY MOUNIA	YES	PADMAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
29	THIRUMURU	62-1A	0.5	PATTA	NO	OORU SATHYANA RAYANA REDDY	YES	PRABHAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	RSD KONUGOLU
30	THIRUMURU	62-2A	0.27	PATTA	NO	OORU SATHYANA RAYANA REDDY	YES	PRABHAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
31	THIRUMURU	62-2	1.25	PATTA	NO	MARAMRE DDY MOUNIA	YES	PRABHAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
32	THIRUMURU	63-1	0.46	PATTA	NO	NOOR BASHA SHAKEERA	YES	PRABHAKAR REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	OWN

33	THIRUMURU	63-2	1.69	PATTA	NO	SHAK ISMAIL	YES	PRABHAKAR REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	OWN
34	THIRUMURU	65-1P	4.77	PATTA	NO	DUVVURU BALAKRISH NA REDDY	YES	ASHOK REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	OWN
35	THIRUMURU	65-1P1	0.27	PATTA	NO	SHAK SHAKEELA BISET	YES	ASHOK REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	VARASATHNAM
36	THIRUMURU	66-1	0.5	PATTA	NO	OORU KOMALA	YES	PRABHAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	RSD KONUGOLU
37	THIRUMURU	66-2	0.75	PATTA	NO	OORU SATHYANA RAYANA REDDY	YES	PRABHAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	RSD KONUGOLU
38	THIRUMURU	66	0.16	PATTA	NO	OORU SATHYANA RAYANA REDDY	YES	AMARNADH REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	RSD KONUGOLU
39	THIRUMURU	66	1	PATTA	NO	MARAM REDDY MOUNIA	YES	AMARNADH REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	RSD KONUGOLU
40	THIRUMURU	67-1	1.48	PATTA	NO	NOOR SIDDIQAH	YES	PADMAKAR REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	OWN
41	THIRUMURU	67-3	0.18	PATTA	NO	KAKARLA KONDALRA O (P) SHAK MASTAN SAMIRAJA	YES	PADMAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA

42	THIRUMURU	67-4	4.15	PATTA	NO	EEDURU KUMARAS WAMI REDDY (P) YAKATAPAL LI RAVEENDR A REDDY (A)	YES	PADMAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	RSD KONUGOLU
43	THIRUMURU	68-1	1.1	PATTA	NO	SHAIK KRUSHEED BHEE	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	RSD KONUGOLU
44	THIRUMURU	68-2	0.37	PATTA	NO	MAMIDIPU DI POLAIAH	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
45	THIRUMURU	68-3	0.38	PATTA	NO	MAMIDIPU DI POLAIAH	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
46	THIRUMURU	69-1	1.21	PATTA	NO	THIRUMUR U SARADAM MA	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
47	THIRUMURU	69-2	0.02	PATTA	NO	PINACHNA YAGARI MAHADEV AJAH (P) PUTTA KRISHNAIA WILL	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
48	THIRUMURU	69-2	0.42	PATTA	NO	SHAIK KTRUSHEED BHEE	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	RSD KONUGOLU
49	THIRUMURU	69-3	0.33	PATTA	NO	NAGESWA R RAO (P) EEPURU BALAKRISH NA REDDY (A)	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA

50	THIRUMURU	69-4	0.08	PATTA	NO	MAMIDIPU DI SESHAIAH (P) EEPURU BALAKRISH NA REDDY (A)	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
51	THIRUMURU	69-5	0.09	PATTA	NO	MAMIDIPU DI CHINA SUBBAIAH	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
52	THIRUMURU	69-2	0.52	PATTA	NO	SHAIK GAPUR SHEE	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	KONUGOLU
53	THIRUMURU	70-1P	0.83	PATTA	NO	SHAIK MABUSHEE	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
54	THIRUMURU	70-2	0.8	PATTA	NO	MAMIDIPU DI THIRUPOLA IAH PUTTA ACHAIAH (P)	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	RSD KONUGOLU
55	THIRUMURU	70-2	0.42	PATTA	NO	MAMIDIPU DI THIRUPAA H (P) CHINTHALA NAGABHUS HANAMMA MA (A)	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	RSD KONUGOLU
56	THIRUMURU	70-3	0.28	PATTA	NO	SHAIK MABUSHEE	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN

57	THRUMURU	70-4	0.12	PATTA	NO	MAMIDIPU DU THIRUPA H (P) PUTTA ACHAMMA [A]	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
58	THRUMURU	70-4	0.2	PATTA	NO	MAMIDIPU DI THIRUPA H (P) CHINTHALA NAGABHUS HANAMM MA (A)	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
59	THRUMURU	71-2	0.5	PATTA	NO	PUTTA RAMANAMA [A]	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
60	THRUMURU	74-1P	0.06	PATTA	NO	SHAK SHAHEEDA	YES	PADMAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	KONUGOLU
61	THRUMURU	74-1P2	0.73	PATTA	NO	SHAK SHAHEEDA	YES	PADMAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	KONUGOLU
62	THRUMURU	74-2	1.23	PATTA	NO	SHAK SHAHEEDA	YES	PADMAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	KONUGOLU
63	THRUMURU	75-1	0.19	PATTA	NO	FINACHINA YAGARI MAHADEV AJAH (P) PUTTA KRISHNAMA [A]	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA

64	THRUMURU	75-2	0.21	PATTA	NO	NAIDIPETA VISHWANAD A SWAMI	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
65	THRUMURU	75-3	0.35	PATTA	NO	SHAK MAHAMAD SHEE	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
66	THRUMURU	75-4	1.12	PATTA	NO	DUVVURU VENKATA REDDY (P) EEDU RU KUMARAS WAMI REDDY (A)	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
67	THRUMURU	75-5	0.85	PATTA	NO	SHAK MAMAD SHEE		BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
68	THRUMURU	75-6	1.09	PATTA	NO	FINACHINA YAGARI VIGALAKSH MMA	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHYAM
69	THRUMURU	76	3.44	PATTA	NO	EEDURU KUMARAS WAMI REDDY (P) YARATAPAL JI RAVEENDR A REDDY	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	RSD KONUGOLU

70	THIRUMURU	79-1	3.68	PATTA	NO	KODAVALLU HEMALATH AMMA (P) YAKATAPALI RAVEENDR A REDDY	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	RSD KONUGOJU
71	THIRUMURU	79-2	0.33	PATTA	NO	YERDULLU NIRMALA	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SARAKASTU
72	THIRUMURU	80-1	0.15	PATTA	NO	KARANAM KRISHNA BABU		BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS			
73	THIRUMURU	80-2	0.36	PATTA	NO	KARANAM KRISHNA BABU (P) EEPURU KUMARAS WAMI	YES	SHAIK RAPHI (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
74	THIRUMURU	80-3	0.44	PATTA	NO	REDDY JAL KARANAM KRISHNA BABU (P) EEPURU KUMARAS WAMI	YES	SHAIK RAPHI (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
75	THIRUMURU	80-4	1.57	PATTA	NO	REDDY JAL KARANAM KRISHNA BABU (P) EEPURU KUMARAS WAMI	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA

76	THIRUMURU	81	1	PATTA	NO	KARANAM KRISHNA BABU (P) EEPURU KUMARAS WAMI	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
77	THIRUMURU	82-1	0.58	PATTA	NO	REDDY JAL KUMARAS WAMI REDDY (P) YAKATAPALI RAVEENDR A REDDY	YES	BRAMHANA NDAREDDY (LEASE)	SUPPORTING DOCUMENTS	DRY LAND	NO	RSD KONUGOJU
78	THIRUMURU	82-2	2.59	PATTA	NO	DUVVURU BALAKRISH NAH (P) RATAPALI RAVEENDR A REDDY (A)	YES	BRAMHANA NDAREDDY (LEASE)	SUPPORTING DOCUMENTS	DRY LAND	NO	RSD KONUGOJU
79	THIRUMURU	82-3	0.25	PATTA	NO	DUVVURU BALAKRISH NAH (P) RATAPALI RAVEENDR A REDDY (A)	YES	BRAMHANA NDAREDDY (LEASE)	SUPPORTING DOCUMENTS	DRY LAND	NO	RSD KONUGOJU

80	THIRUMURU	82-4	0.12	PATTA	NO	DUVVURU BALAKRISH NAJAH (P) YARATAPAL LI RAVEENDR A REDDY (A)	YES	BRAMHANA NDAREDDY (LEASE)	SUPPORTING DOCUMENT	DRY LAND	NO	RSD KONUGOLU
81	THIRUMURU	82-5	0.44	PATTA	NO	SIRRAMUL A VARU (P) YARATAPAL LI RAVEENDR A REDDY (A)	YES	BRAMHANA NDAREDDY (LEASE)	SUPPORTING DOCUMENT	DRY LAND	NO	RSD KONUGOLU
82	THIRUMURU	83-1	1.29	PATTA	NO	MAMIDI POLAKH (P) YARATAPAL LI RAVEENDR A REDDY (A)	YES	BRAMHANA NDAREDDY (LEASE)	SUPPORTING DOCUMENT	DRY LAND	NO	RSD KONUGOLU
83	THIRUMURU	83-3	4.2	PATTA	NO	EEDURU KUMARAS WAMI REDDY (P) YARATAPAL LI RAVEENDR A REDDY (A)	YES	BRAMHANA NDAREDDY (LEASE)	SUPPORTING DOCUMENT	DRY LAND	NO	RSD KONUGOLU

84	THIRUMURU	83-4	0.5	PATTA	NO	EEDURU KUMARAS WAMI REDDY (P) YARATAPAL LI RAVEENDR A REDDY (A)	YES	BRAMHANA NDAREDDY (LEASE)	SUPPORTING DOCUMENT	DRY LAND	NO	OWN
85	THIRUMURU	84-1	0.95	PATTA	NO	SHAIK RAMEEJA BHEE	YES	PRABHAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	KONUGOLU
86	THIRUMURU	84-2	0.68	PATTA	NO	BHEEMES WARASWA MI	YES	PRABHAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	DEVALAYA BHOOMI
88	THIRUMURU	86-2P1	1.3	PATTA	NO	SHAIK NOORJA HAM	YES	PRABHAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
89	THIRUMURU	86-2P2	1.15	PATTA	NO	SHAIK SUBHAN BAGHA	YES	PRABHAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM
90	THIRUMURU	86-2P2	1.15	PATTA	NO	SHAIK DILLEP	YES	PRABHAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM
91	THIRUMURU	86-2P2	0.73	PATTA	NO	SHAI SHAKEELA BHEE	YES	PRABHAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM
92	THIRUMURU	89-1	0.89	PATTA	NO	SHAIK MAHAMMAD BHEE	YES	PRABHAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	KONUGOLU
93	THIRUMURU	89-2	1.09	PATTA	NO	SHAIK THASLEEM	YES	PRABHAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM
94	THIRUMURU	85-1	0.55	PATTA	YES	SHAIK JASHEEDA BHEE	YES	PRABHAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN

95	THIRUMURU	85-2	1.96	PATTA	NO	SHAIK RAHMEEA BHEE	YES	PADMAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
96	THIRUMURU	90-P1	2	PATTA	NO	DUVVURU BALAKRISH NNAH(P) SHAIK AMEERA BHEE (A)	YES	MEERA SAHEB (LEASE)	NO DOCUMENTS	WET LAND	NO	KONUGOLU
97	THIRUMURU	90-P2	0.2	PATTA	NO	SHAIK NOORJA ISAN	YES	MEERA SAHEB (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
98	THIRUMURU	96-1	4.44	PATTA	NO	EEDURU KUMARAS WAMI REDDY (P) YARATAPAL U RAVEENDR A REDDY	YES	BRAMHANA NDAREDDY (LEASE)	SUPPORTING DOCUMENT	DRY LAND	NO	OWN
99	THIRUMURU	97-1	0.33	PATTA	NO	FINACHINA YAGARI SURYANAR AYAN (P) SHAIK RAHAMATH ULLA	YES	MASTAN SAHEB (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
100	THIRUMURU	97-2	0.22	PATTA	NO	SHAIK SHABEER	YES	MASTAN SAHEB (LEASE)	NO DOCUMENTS	WET LAND	NO	KONUGOLU
101	THIRUMURU	97-3	0.29	PATTA	NO	SHAIK MABUBHEE	YES	IF SAME MENTION AS SAM		WET LAND	NO	OWN
102	THIRUMURU	97-4	0.3	PATTA	NO	SHAIK MABUBHEE	YES	IF SAME MENTION AS SAM		WET LAND	NO	OWN

103	THIRUMURU	97-6	0.63	PATTA	NO	SHAIK MASTAN SAHEB	YES	IF SAME MENTION AS SAM		WET LAND	NO	OWN
104	THIRUMURU	119-1	0.44	PATTA	NO	SHAIK HIMA BHEE (P) SHAIK JAANI RAJIA (A)	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM
105	THIRUMURU	119-2	0.36	PATTA	NO	SHAIK HIMA BHEE (P) SHAIK JAANI RAJIA (A)	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM
106	THIRUMURU	169-2	2.08	PATTA	NO	GANDAVAR AM SREENIVAS ULU REDDY	YES	IF SAME MENTION AS SAM		WET LAND	NO	VARASATHVAM
107	THIRUMURU	169-3	1.52	PATTA	NO	VARIVAKA NAGARAJU	YES	IF SAME MENTION AS SAM		WET LAND	NO	VARASATHVAM
108	THIRUMURU	162	1.4	PATTA	NO	SRIMALLA M SUBRAMA NYAM	YES	SHAIK ALTHAF	NO DOCUMENTS	WET LAND	NO	OWN
109	THIRUMURU	158-1	0.29	PATTA	NO	THIRUMUR U GURLINAD AM	YES	PADMAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
110	THIRUMURU	158-2	2.46	PATTA	NO	SRIMALLA M SUBRAMA NYAM	YES	PADMAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN

111	THRUMURU	159	1.08	PATTA	NO	MANNETI VENKATAC HALAMANI (P) MANNETI RAO	YES	SHAIK MEERA SAHEB (LEASE)	NO DOCUMENTS	DRY LAND	NO	DARAKASTU
112	THRUMURU	166-1	0.05	PATTA	NO	KUNCHEM ROTA CHENGAI H	YES	PENCHALAI H (LEASE)	NO DOCUMENTS	WET LAND	NO	DARAKASTU
113	THRUMURU	166-2	0.41	PATTA	NO	KUNCHEM ROTA CHENGAI H	YES	PENCHALAI H (LEASE)	NO DOCUMENTS	WET LAND	NO	DARAKASTU
114	THRUMURU	166-3	0.21	PATTA	NO	TARRAMAT HI POTHANAH DI	YES	FAKANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
115	THRUMURU	166-4	1.01	PATTA	NO	PUTTA CHINNAM MA (P) KUNCHEM ROTA CHENGAI H	YES	PENCHALAI H (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
116	THRUMURU	166-5	0.08	PATTA	NO	PAMANI RAMAIAH (P) KUNCHEM ROTA CHENGAI H	YES	PENCHALAI H (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
117	THRUMURU	166-6	0.38	PATTA	NO	MAANDIPU DI POTHANAH (P) PAMULA VENKATAIAH (A)	YES	SANKAR SETTY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA

118	THRUMURU	166-9b	0.61	PATTA	NO	FINACHINA YAGARI NANDAIAN	YES	SHAIK MEERA SAHEB (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
119	THRUMURU	157-1	0.36	PATTA	NO	SHAIK MASTAN SAHEB	YES	SHAIK RAPHI (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
120	THRUMURU	157-2	0.32	PATTA	NO	SHAIK MASTAN SAHEB	YES	SHAIK RAPHI (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
121	THRUMURU	157-3	0.87	PATTA	NO	SHAIK MASTAN SAHEB	YES	SHAIK RAPHI (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
122	THRUMURU	157-4	0.45	PATTA	NO	SHAIK MASTAN SAHEB	YES	SHAIK RAPHI (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
123	THRUMURU	157-5	0.49	PATTA	NO	SHAIK MASTAN SAHEB	YES	SHAIK RAPHI (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
124	THRUMURU	157-6	0.71	PATTA	NO	SHAIK MASTAN SAHEB	YES	SHAIK RAPHI (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
125	THRUMURU	157-7	0.67	PATTA	NO	SHAIK MASTAN SAHEB	YES	SHAIK RAPHI (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
126	THRUMURU	157-8	0.29	PATTA	NO	SHAIK MABUBHEE	YES	SHAIK RAPHI (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
127	THRUMURU	157-8	0.28	PATTA	NO	MAANDIPU DI SUBRAMA NORAM	YES	SHAIK RAPHI (LEASE)	NO DOCUMENTS	WET LAND	NO	KONUGOLU
128	THRUMURU	157-8P	0.3	PATTA	NO	SHAIK MASTAN SAHEB	YES	SHAIK RAPHI (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
129	THRUMURU	161-3P	0.34	PATTA	NO	FINACHINA YAGARI NANDAIAN	YES	FAIZ (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN

130	THIRUMURU	161-3	0.61	PATTA	NO	PINACHINA YAGARI SUBRAMA NIGAM	YES	FAIZ (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
131	THIRUMURU	161-5	0.07	PATTA	NO	PINACHINA YAGARI MANIHAR SETTY	YES	FAIZ (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
132	THIRUMURU	161-4	0.31	PATTA	NO	SHAIK MASTAN SAHEB	YES	PADMAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
133	THIRUMURU	161-2	1.2	PATTA	NO	SHAIK MASTAN SAHEB	YES	MASTAN(LEA SE)	NO DOCUMENTS	WET LAND	NO	OWN
134	THIRUMURU	161-1	1.05	PATTA	NO	SHAIK RAMBEJA SHEE	YES	FAIZ (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
135	THIRUMURU	161-5	0.23	PATTA	NO	SHAIK MASTAN SAHEB	YES	PADMAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
136	THIRUMURU	299-4	0.18	PATTA	NO	PINACHINA YAGARI SUBRAMA NIYAM (P) PAMANI ADARSH (A)	YES	PRASAD GOWD (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
137	THIRUMURU	299-3	0.16	PATTA	NO	PAMANI MANIHAR SETTY (P) PAMANI ADARSH (A)	YES	PRASAD GOWD (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA

138	THIRUMURU	299-5	0.17	PATTA	NO	PAMANI MANIHAR SETTY (P) PAMANI ADARSH (A)	YES	PRASAD GOWD (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
139	THIRUMURU	299-2	3.21	PATTA	NO	YARRAMAT HI POTHAIH (P) PAMANI ADARSH (A)	YES	PRASAD GOWD (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
140	THIRUMURU	299-6	0.55	PATTA	YES	KARANAM SESHAMM A (P) PAMANI NAGARAH (A)	YES	PRASAD GOWD (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
141	THIRUMURU	299-8	0.99	PATTA	NO	KARANAM SESHAMM A (P) PAMANI NAGARAH (A)	YES	PRASAD GOWD (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
142	THIRUMURU	299-7	0.58	PATTA	NO	YARRAMAT HI POTHAIH (P) PAYAPU NAGUBAIH MAMCHI	YES	PRASAD GOWD (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
143	THIRUMURU	296-1	0.09	PATTA	NO	CHENGAIH H (P) PUCHALAP ALLI ROSAMMA (A)	YES	IF SAME MENTION AS SAM		WET LAND	NO	SADABAINAMA

144	THIRUMURU	296-2	0.12	PATTA	NO	MAMIDI CHENGAIA H (P) PUOHALAP ALI ROSAMMA (A)	YES	IF SAME MENTION AS SAME	WET LAND	NO	SADABAINAMA	
145	THIRUMURU	296-3	0.35	PATTA	NO	SHAIK MASTAN SAHEB (P) PUOHALAP ALI SASAMMA (A)	YES	IF SAME MENTION AS SAME	WET LAND	NO	SADABAINAMA	
146	THIRUMURU	296-3P	1.52	PATTA	NO	PUOHALAP ALI RAMANAJA (A)	YES	IF SAME MENTION AS SAME	WET LAND	NO	OWN	
147	THIRUMURU	296-4	2.18	PATTA	NO	MAMIDI CHENGAIA (P)	YES	IF SAME MENTION AS SAME	WET LAND	NO	OWN	
148	THIRUMURU	296-5	1.5	PATTA	NO	KANDRA VALLEMMMA (P) CHINTHALA NAGABHIS HANAMMA (A)	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
149	THIRUMURU	296-6	1.18	PATTA	NO	THIRUMURU PAPAJAH	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM
150	THIRUMURU	296-7	0.53	PATTA	NO	CHINTALA NAGABHIS HANAMMA	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	DARAKASTU

151	THIRUMURU	296-8	0.68	PATTA	NO	KANDRA VALLEMMMA (P) CHINTHALA NAGABHIS HANAMMA (A)	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
152	THIRUMURU	288-1	1.86	PATTA	NO	TALLASRI VENKATA REDDY (P) MAMIDI PURI KOTAMMA (A)	YES	DAYAKAR (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
153	THIRUMURU	282-P1	5.14	PATTA	NO	VANIVAKA BULLAMMA	YES	SANKAR SETTY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
154	THIRUMURU	254-A	0.15	PATTA	NO	GANDAVAR AM SREENIVAS LALU REDDY	YES	IF SAME MENTION AS SAME	IF SAME MENTION AS SAME	DRY LAND	NO	OWN
155	THIRUMURU	254-P	6.26	PATTA	NO	PABBAREDDY SURENDRA REDDY	YES			DRY LAND	NO	OWN
156	THIRUMURU	277-1	1.81	PATTA	NO	EROLLU RAMAJAH (P) ELLURU RAMAJAH (A)	YES	SATHYANAR ARANA REDDY	NO DOCUMENTS	WET LAND	NO	SADABAINAMA

157	THIRUMURU	277-2	0.69	PATTA	NO	EROLLI NAGARATH NAM SETTY (P) ELLURU POLAIAH (A)	YES	SATHYANAR AYANA REDDY	NO DOCUMENTS	WET LAND	NO	SADABANAMA
158	THIRUMURU	277-3	1.85	PATTA	NO	EROLLI NAGARATH NAM SETTY(P) VALLURU CHANDRA MMALAI	YES	SATHYANAR AYANA REDDY	NO DOCUMENTS	WET LAND	NO	SADABANAMA
159	THIRUMURU	277-4	0.5	PATTA	NO	EROLLI NAGARATH NAM SETTY (P) ELLURU POLAIAH (A)	YES	SATHYANAR AYANA REDDY	NO DOCUMENTS	WET LAND	NO	SADABANAMA
160	THIRUMURU	252-1A	2.86	PATTA	NO	DUVVURU LAKSHMI NARAYAN REDDY	YES		IF SAME MENTION AS SAM	DRY LAND	NO	OWN
161	THIRUMURU	252-1B	1.33	PATTA	NO	KOTAREDD Y SOWJANYA	YES		IF SAME MENTION AS SAM	DRY LAND	NO	OWN
162	THIRUMURU	252-2	0.09	PATTA	NO	KOTAREDD Y SOWJANYA	YES		IF SAME MENTION AS SAM	DRY LAND	NO	OWN
163	THIRUMURU	252-1C	0.92	PATTA	YES	UPPALAMA RTHI SUDHEER REDDY	YES		IF SAME MENTION AS SAM	DRY LAND	NO	OWN

164	THIRUMURU	281-5	0.64	PATTA	NO	KUNCHEM DAYAKAR	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
165	THIRUMURU	281-4	0.68	PATTA	NO	KUNCHEM DAYAKAR	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
166	THIRUMURU	281-3	1.36	PATTA	NO	KUNCHEM DAYAKAR	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
167	THIRUMURU	281-2	0.85	PATTA	NO	KUNCHEM DAYAKAR	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
168	THIRUMURU	281-1	1.2	PATTA	NO	KUNCHEM CHINA VENKATAR AMANADAH	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
169	THIRUMURU	280-1P	0.5	PATTA	NO	PAMANI VENKATES AIAH (P) PAMANI RANGAMM (A & J)	YES	PUCHAPALLI KRISHNAH	NO DOCUMENTS	WET LAND	NO	VARASATHNAM
170	THIRUMURU	280-1P2	0.3	PATTA	NO	PAMANI NAGAIH	YES	PRASAD GOWD (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
171	THIRUMURU	280-1P5	0.14	PATTA	NO	PUTTETI SANKAR REDDY	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
172	THIRUMURU	280-1P3	0.3	PATTA	NO	PUTTETI SANKAR REDDY	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
173	THIRUMURU	280-1P4	0.3	PATTA	NO	PUTTETI SANKAR REDDY	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
174	THIRUMURU	280-1P5	0.16	PATTA	NO	PAMANI VENKATES AIAH (P)	YES	PAMANI NAGENGRA (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
175	THIRUMURU	273-1	1.55P	PATTA	NO	EROLLI KAMAASHA YA SETTY	YES	PADMAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN

176	THIRUMURU	273-2	0.33	PATTA	NO	SEKULLUKA MAKSHAYA SETTY (P) YARRAMAT HI CHANDRA MOHAN (A)	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
177	THIRUMURU	273-3	0.42	PATTA	NO	YARRAMAT HI BOYANA (P) YARRAMAT HI CHANDRA MOHAN (A)	YES	PUSHOTHA M REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
178	THIRUMURU	258-P1	0.48	PATTA	NO	PABBARED DY SURENDRA REDDY	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
179	THIRUMURU	258-P1-1	0.78	PATTA	NO	PUTTETI DEVASENA	YES		IF SAME MENTION AS SAM	WET LAND	NO	RSD KORUGOLU
180	THIRUMURU	285-1	0.44	PATTA	NO	GANDAVAR AM VENKARAM ANAMMA THIRUMUR U SESHAIAN (A0)	YES		IF SAME MENTION AS SAM	WET LAND	NO	SADABAINAMA

181	THIRUMURU	285-2	0.42	PATTA	NO	GANDAVAR AM VENKARAM ANAMMA THIRUMUR U SESHAIAN (A0)	YES		IF SAME MENTION AS SAM	WET LAND	NO	SADABAINAMA
182	THIRUMURU	285-3	0.41	PATTA	NO	GANDAVAR AM VENKARAM ANAMMA THIRUMUR U SESHAIAN (A1)	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
183	THIRUMURU	285-4	0.21	PATTA	NO	GANDAVAR AM VENKARAM ANAMMA THIRUMUR U SESHAIAN (A2)	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
184	THIRUMURU	285-5	0.53	PATTA	NO	CHINTHALA NAGABHUS HANAMM MA PUCHALAP ALLI KOTAMMA (A0)	YES		IF SAME MENTION AS SAM	WET LAND	NO	SADABAINAMA

185	THIRUMURU	285-6	0.38	PATTA	NO	GANDAVAR AM RAMANAM MA (P) THIRUMUR U NAGAMMA JA1	YES	IF SAME MENTION AS SAM	WET LAND	NO	SADABAINAMA
186	THIRUMURU	285-7	1.68	PATTA	NO	GANDAVAR AM VENKARAM ANAMMA THIRUMUR U SESHMAH JA2	NO	IF SAME MENTION AS SAM	WET LAND	NO	SADABAINAMA
187	THIRUMURU	285-8	0.53	PATTA	NO	GANDAVAR AM VENKARAM ANAMMA THIRUMUR U SESHMAH JA0	YES	IF SAME MENTION AS SAM	WET LAND	NO	SADABAINAMA
188	THIRUMURU	255-A	3	PATTA	NO	GANDAVAR AM SREENIVAS ULU REDDY	YES	IF SAME MENTION AS SAM	WET LAND	NO	OWN
189	THIRUMURU	255-B	2	PATTA	NO	GANDAVAR AM VIRI	YES	IF SAME MENTION AS SAM	WET LAND	NO	OWN
190	THIRUMURU	255-F1	2.43	PATTA	NO	GANDAVAR AM RAMACHA NDRAREDDY	YES	IF SAME MENTION AS SAM	WET LAND	NO	OWN

191	THIRUMURU	253	3.31	PATTA	NO	KOTAREDDY SOWJANYA	YES	IF SAME MENTION AS SAM	WET LAND	NO	OWN
192	THIRUMURU	253-F	1.77	PATTA	NO	PABBAREDDY SUBBAMMA JA1	YES	IF SAME MENTION AS SAM	WET LAND	NO	OWN
193	THIRUMURU	270-1	0.29	PATTA	NO	EKOLLU KASHAYA SETTY (P) PABBAREDDY KAMALAM MAJAL	YES	IF SAME MENTION AS SAM	WET LAND	NO	SADABAINAMA
194	THIRUMURU	270-2	1.04	PATTA	NO	EKOLLU KASHAYA SETTY (P) PABBAREDDY KAMALAM MAJAL	YES	IF SAME MENTION AS SAM	DRY LAND	NO	SADABAINAMA
195	THIRUMURU	270-3	2.3	PATTA	NO	EKOLLU KAMAKSHI AYA SETTY (P) PENNAGALI RAMANAJA H (A)	YES	IF SAME MENTION AS SAM	DRY LAND	NO	SADABAINAMA
196	THIRUMURU	270-3P	2	PATTA	NO	PABBAREDDY SURENDRA REDDY	YES	IF SAME MENTION AS SAM	DRY LAND	NO	OWN
197	THIRUMURU	91-2P	0.7	PATTA	NO	PUTTA VENKATAM MA	YES	IF SAME MENTION AS SAM	DRY LAND	NO	OWN

198	THIRUMURU	91-2P	1.97	PATTA	NO	PATTA PULLAIAH	NO	IF SAME MENTION AS SAM	DRY LAND	NO	OWN	
199	THIRUMURU	91-2P2	1.17	PATTA	NO	SHAIK AJAY THULLA	NO	PRASHAKAR REDDY (LEASE)	DRY LAND	NO	KONUGOJU	
200	THIRUMURU	55-1	2.87	PATTA	NO	SHAIK MEERA SAHEB	NO	IF SAME MENTION AS SAM	WET LAND	NO	OWN	
201	THIRUMURU	55-3P2	0.8	PATTA	NO	SHAIK MEERA SAHEB	NO	IF SAME MENTION AS SAM	WET LAND	NO	OWN	
202	THIRUMURU	302-1	0.36	PATTA	NO	YARRAMAT HI BOYANA	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
203	THIRUMURU	302-2	0.97	PATTA	NO	YARRAMAT HI BOYANA(P) YARRAMAT HI RAMANAJA H	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHNAM
204	THIRUMURU	302-3	0.66	PATTA	NO	THIRUMUR U RAMANAM MA	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
205	THIRUMURU	302-4	1.41	PATTA	NO	YARRMATH I BOYANA(P) YARRAMAT HI VENKAIAH (A)	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHNAM

206	THIRUMURU	302-5	0.37	PATTA	NO	YARRAMAT HI BOYANA	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
207	THIRUMURU	302-6	0.5	PATTA	NO	KURCHEM POLAIAH	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
208	THIRUMURU	302-7	1.04	PATTA	NO	PAMANI RAMAIAH (P) YARRAMAT HI BALARAMA JANJALI	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
209	THIRUMURU	302-8	0.36	PATTA	NO	PAMANI RAMAIAH (P) YARRAMAT HI VENKAIAH (A)	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
210	THIRUMURU	302-9	0.38	PATTA	NO	PAMANI RAMAIAH (P) YARRAMAT HI BALARAMA JANJALI	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
211	THIRUMURU	302-10	0.76	PATTA	NO	YARRAMAT HI CHENGAI H	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN

232	THIRUMURU	303-2	1.23	PATTA	NO	SHAIK KALESHA SAHEB(P) SHAIK KALESHAB HEE (A)	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
233	THIRUMURU	303-3 P	1.1	PATTA	NO	PAMANI VENKATES WARELU	YES	PRASAD GOWD (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
234	THIRUMURU	303-4	0.91	PATTA	NO	PUTTETI SANKAR REDDY	YES	IF SAME MENTION AS SAM		WET LAND	NO	OWN
235	THIRUMURU	303-5	0.98	PATTA	NO	SHAIK DASTUSAH EB	YES	SHAIK BAPPI (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
236	THIRUMURU	303-6	1.34	PATTA	NO	PAMANI VENKATES WARELU	YES	PRASAD GOWD (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
237	THIRUMURU	303-7	0.4	PATTA	NO	PINACHINA YSARRAM AKRISHNA AHA MALLAPU PONDAMAH (A)	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
238	THIRUMURU	307-10	0.29	PATTA	NO	SHAIK KADAR SAHEB (P) YARRAMATI MARIDHAN (A)	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	SADABAINAMA

239	THIRUMURU	307-9	0.25	PATTA	NO	YARRAMATI CHENGGAH (P) YARRAMATI MARI MARIDHAN (A)	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	VARASATHWAM
220	THIRUMURU	307-9	0.8	PATTA	NO	YARRAMATI CHENGGAH (P) YARRAMATI GOPAL (A)	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	VARASATHWAM
221	THIRUMURU	307-8	0.29	PATTA	NO	SHAIK KADAR SAHEB (P) THIRUMURU KOTAMAH (A)	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	SADABAINAMA
222	THIRUMURU	307-7	0.28	PATTA	NO	SHAIK KADAR SAHEB (P) ELLURU MUNISWA MARI (A)	YES	VENKATARA MI REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	SADABAINAMA
223	THIRUMURU	307-6	0.2	PATTA	NO	MARI CHENCHAMMA (P) ELLURU MUNISWA MARI (A)	YES	VENKATARA MI REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	SADABAINAMA

224	THIRUMURU	307-5	1.8	PATTA	NO	SHAIK MEERASAH EB (P) EKOLLU RAMAIAH JAL	NO	SHAIK MEERA SAHIB (LEASE)	NO DOCUMENTS	DRY LAND	NO	SADABAINAMA
225	THIRUMURU	307-4	1.13	PATTA	NO	SHAIK BANDE BHEE	YES	SHAIK ILANI SAHIB (LEASE)	NO DOCUMENTS	DRY LAND	NO	OWN
226	THIRUMURU	307-3	0.53	PATTA	NO	SHAIK KALESHA SAHIB(P) SHAIK KALESHA SAHIB(JAL)	YES	SHAIK RAPHI (LEASE)	NO DOCUMENTS	DRY LAND	NO	OWN
227	THIRUMURU	304-1	0.12	PATTA	NO	KUNCHEM PEDA NARASAIJI	YES	VANKA BHASKER (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
228	THIRUMURU	304-2	0.39	PATTA	NO	KUNCHEM NARASAIJI	YES	VANKA BHASKER (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
229	THIRUMURU	304-2	0.4	PATTA	NO	KUNCHEM CHINA NARASAIJI (P) PEDURU VENKATARA JIJAL	YES	VANKA BHASKER (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
230	THIRUMURU	304-3	0.74	PATTA	NO	KUNCHEM PEDA NARASAIJI (P) MAMIDI CHANDRA BAMA JAL	YES	VENKATARA MI REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA

231	THIRUMURU	304-3	0.3	PATTA	NO	KUNCHEM PEDA NARASAIJI (P) PEDURU VENKATARA JIJAL	YES	VENKATARA MI REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
232	THIRUMURU	304-4	0.69	PATTA	NO	SHAIK DASTUSAH EB (P) PAMANI PADMAM MA JAL	YES	PAMANI NAGENGRA (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
233	THIRUMURU	304-5	0.52	PATTA	NO	SHAIK MEERA SAHIB (P) PAMANI PADMAM MA JAL	YES	PAMANI NAGENGRA (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
234	THIRUMURU	304-6	0.84	PATTA	NO	PAMANI VENKATES BUBULU	YES	PAMANI NAGENGRA (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
235	THIRUMURU	304-7	0.65	PATTA	NO	SHAIK KADIR SAHIB (P) PAMANI PADMAM MA JAL	YES	PAMANI NAGENGRA (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
236	THIRUMURU	304-8	0.59	PATTA	NO	KUNCHEM CHENGAIJI (P) PAMANI PADMAM MA JAL	YES	PAMANI NAGENGRA (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
237	THIRUMURU	336-2	0.09	PATTA	NO	KUNCHEM POLAIAH	YES	PAMANI A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN

238	THIRUMURU	336-3	0.21	PATTA	NO	KUNCHEM SUREKHA	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHNAM
239	THIRUMURU	336-5	0.13	PATTA	NO	KUNCHEM POLAIAH (P) PUCHALAP ALI THIRUPOLAJANMAL	NO	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	F
240	THIRUMURU	336-6	0.09	PATTA	NO	KANDRA VALLEMMMA (P) CHINTHALA NAGABHIS HANAMMA (A)	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
241	THIRUMURU	336-8	0.08	PATTA	NO	MAMIDI DI THIRUPAIAH	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
242	THIRUMURU	336-9	0.25	PATTA	NO	DUDI RAGAJAH	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
243	THIRUMURU	336-10	0.24	PATTA	NO	MAMIDI DI THIRUPAIAH	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
244	THIRUMURU	336-11	0.12	PATTA	NO	KUNCHEM CHENGAIH (P) KUNCHEM KOTAJAH (A)	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA

245	THIRUMURU	336-12	0.12	PATTA	NO	MAMIDI GANGAMMA (P) KUNCHEM KOTAJAH (A)	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
246	THIRUMURU	336-13	0.07	PATTA	NO	KUNCHEM CHENGAIH (P) KUNCHEM KOTAJAH (A)	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
247	THIRUMURU	336-14	0.06	PATTA	NO	PUTTA POLAJAH (P) PUCHALAP ALI MASTANA MAMA (A)	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
248	THIRUMURU	336-15	0.13	PATTA	NO	KUNCHEM NARASAM MA (P) PUCHALAP ALI MASTANA MAMA (A)	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
249	THIRUMURU	336-16	0.46	PATTA	NO	KUNCHEM CHINA NARASAM (P) MAMIDI ANKAJAH (A)	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA

250	THIRUMURU	336-17	0.17	PATTA	NO	PUTTA POLAIAH (P) PUCHALAP ALLI MASTANA MMALAKI	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
251	THIRUMURU	336-18	0.14	PATTA	NO	KUNCHEM POLAIAH	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
252	THIRUMURU	334	2.44	PATTA	NO	GANGISETTI SUBBARAM AGAH (P) KUNCHEM VENKATAM ANNAH (A)	YES	IF SAME MENTION AS SAM		WET LAND	NO	SADABANAMA
253	THIRUMURU	293-26	0.12	PATTA	NO	KUNCHEM POLAIAH	YES	IF SAME MENTION AS SAM		WET LAND	NO	OWN
254	THIRUMURU	293-25	0.13	PATTA	NO	KUNCHEM POLAIAH (P) PUCHALAP ALLI ROSAMMA (A)	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
255	THIRUMURU	293-24	0.25	PATTA	NO	KUNCHEM CHINA NARASAIH (P) MAMIDI ACHAMMA (A)	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA

256	THIRUMURU	293-23	0.11	PATTA	NO	KUNCHEM CHINA NARASAIH (P) MAMIDI PEDAPOLAI ANNAH	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
257	THIRUMURU	293-22	0.14	PATTA	NO	KUNCHEM CHENGAIH	YES	PENCHALAIH (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
258	THIRUMURU	293-21	0.06	PATTA	NO	MAMIDIPU DI POLAIAH	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
259	THIRUMURU	293-20	0.02	PATTA	NO	MAMIDIPU DI THIRUPOLAIAH (P) PUCHALAP ALLI ROSAMMA (A)	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
260	THIRUMURU	293-19	0.07	PATTA	NO	DUDDI RAGAIH	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
261	THIRUMURU	293-18	0.15	PATTA	NO	KUNCHEM POLAIAH (P) PUCHALAP ALLI MASTANA MMALAKI	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
262	THIRUMURU	293-17	0.07	PATTA	NO	MAMIDI GANGAMMA (P) KUNCHEM CHENGAIH	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA

263	THIRUMURU	293-36	0.21	PATTA	NO	KUNCHEM CHENGAI H	YES	PENCHALAI H (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
264	THIRUMURU	293-35	0.3	PATTA	NO	MAMIDI DI THIRUPA H (P) PUCHALAP ALLI MASTANA MMAIAI	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
265	THIRUMURU	293-34	0.31	PATTA	NO	MAMIDI DI THIRUPA H (P) PUCHALAP ALLI MASTANA MMAIAI DUDDI BAGAIH	YES	IF SAME MENTION AS SAM		WET LAND	NO	OWN
266	THIRUMURU	293-33	0.06	PATTA	NO	MAMIDI DI THIRUPA H (P) PUCHALAP ALLI MASTANA MMAIAI	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
267	THIRUMURU	293-32	0.08	PATTA	NO	MAMIDI DI PEDACHEN SALAI	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
268	THIRUMURU	293-31	0.86	PATTA	NO	MAMIDI DI THIRUPA H (P) PUCHALAP ALLI MASTANA MMAIAI DUDDI BAGAIH	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
269	THIRUMURU	293-30	0.17	PATTA	NO	MAMIDI DI THIRUPA H (P) PUCHALAP ALLI MASTANA MMAIAI DUDDI BAGAIH	YES	IF SAME MENTION AS SAM		WET LAND	NO	OWN

270	THIRUMURU	293-9	0.14	PATTA	NO	KUNCHEM POLAIH (P) PUCHALAP ALLI MASTANA MMAIAI	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
271	THIRUMURU	293-8	0.4	PATTA	NO	KUNCHEM CHENGAI H	YES	PENCHALAI H (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
272	THIRUMURU	293-7	0.04	PATTA	NO	MAMIDI SANGAMM A (P) POLAIMM A	YES	SHAIK KARIMULLA (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
273	THIRUMURU	293-6	0.07	PATTA	NO	KUNCHEM POLAIH (P) PUCHALAP ALLI MASTANA MMAIAI	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
274	THIRUMURU	293-5	0.07	PATTA	NO	KANDRA VILLEMMA (P) PUCHALAP ALLI RASAMMA SALAI	YES	IF SAME MENTION AS SAM		WET LAND	NO	SADABANAMA
275	THIRUMURU	293-4	0.03	PATTA	NO	MAMIDI DI THIRUPA H	YES	SANKAR SETTY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN

276	THRUMURU	293-3	0.02	PATTA	NO	MAMIDI CHINA SUBBAIAH (P) PUCHALAP ALLI MASTANA ANKAJAH (A)	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
277	THRUMURU	293-2	0.04	PATTA	NO	MAMIDIPU DI PEDA POLAIAH	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
278	THRUMURU	293-1	0.34P	PATTA	NO	KUNCHEM POLAIAH (P) PUCHALAP ALLI MASTANA ANKAJAH (A)	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
279	THRUMURU	279-1	0.15	PATTA	NO	MAMIDIPU DI VENKATA H (P) PALLURU SUBBARAM ANKAJAH (A)	YES	SHAK RAJH (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
280	THRUMURU	279-2	0.15	PATTA	NO	PUTTA CHINNAK A (P) MAMIDI ANKAJAH (A)	YES	IF SAME MENTION AS SAM		WET LAND	NO	SADABAINAMA
281	THRUMURU	279-3	0.26	PATTA	NO	MAMIDIPU DI VENKATA H (P) PALLURU RAMAIAH (A)	YES	ASHOK REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA

282	THRUMURU	279-4	0.2	PATTA	NO	PUTTA CHINNAM MA (P) MAMIDI ANKAJAH (A)	YES	IF SAME MENTION AS SAM		WET LAND	NO	SADABAINAMA
283	THRUMURU	279-5	0.34	PATTA	NO	PAMANI VENKATES WARLU	YES	IF SAME MENTION AS SAM		WET LAND	NO	OWN
284	THRUMURU	279-6	0.26	PATTA	NO	PUTTETI SANKAR REDDY	YES	IF SAME MENTION AS SAM		WET LAND	NO	OWN
285	THRUMURU	279-6	0.8	PATTA	NO	MAMIDIPU DI VENKATA H	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
286	THRUMURU	279-7	0.25	PATTA	NO	PUTTA ADANAH (P) MAMIDI ANKAJAH (A)	YES	IF SAME MENTION AS SAM		WET LAND	NO	SADABAINAMA
287	THRUMURU	279-8	1.03	PATTA	NO	PUTTETI SANKAR REDDY	YES	IF SAME MENTION AS SAM		WET LAND	NO	OWN
288	THRUMURU	279-9	0.12	PATTA	NO	PUTTETI KRISHNAR REDDY	YES	IF SAME MENTION AS SAM		WET LAND	NO	OWN
289	THRUMURU	279-10	0.59	PATTA	NO	PAMANI RAMAIAH (P) ELLURU POLAIAH (A)	YES	SATHYANAR AYANA REDDY	NO DOCUMENTS	WET LAND	NO	SADABAINAMA

290	THRUMURU	279-11	0.59	PATTA	NO	PUTTA ADARH (P) MAMIDI ANKAIAH (A)	YES	IF SAME MENTION AS SAME		WET LAND	NO	SADABANAMA
291	THRUMURU	290-2	0.17	PATTA	NO	THRUMURU KAMALAM MA (P) SULURU VENKATA SUBBAIAH JAL	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
292	THRUMURU	290-7	0.21	PATTA	NO	PINACHINA YAGARI KANAKAIA H (P) KUNCHEM ANKAIAH JAL	YES	KARTHIK SETTY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
293	THRUMURU	290-6	0.23	PATTA	NO	PINACHINA YAGARI RAMAKRIS HNAIAH KUMBALA ANKAIAH JAL	YES	KARTHIK SETTY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
294	THRUMURU	290-5	0.08	PATTA	NO	SULURU VENKATA SUBBAIAH (P) KUNCHEM ANKAMMA JAL	YES	KARTHIK SETTY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA

295	THRUMURU	290-4	0.42	PATTA	NO	SHAK RAMAIEJA SETTY	YES	IF SAME MENTION AS SAME		WET LAND	NO	OWN
296	THRUMURU	290-3	0.44	PATTA	NO	SULURU VENKATA SUBBAIAH	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
297	THRUMURU	290-1A	0.29	PATTA	NO	PINACHIN AYAGARI SUBRAMA NAM	YES	SHAK MEERA SAHEB (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
298	THRUMURU	290-1B	0.27	PATTA	NO	PINACHIN AYAGARI KRISHNAIA H	YES	IF SAME MENTION AS SAME		WET LAND	NO	OWN
299	THRUMURU	290-1C	0.86	PATTA	NO	PINACHIN AYAGARI SUBRAMA NAM	YES	SHAK MEERA SAHEB (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
300	THRUMURU	290-1D	0.86	PATTA	NO	PINACHIN AYAGARI SANKARAN	YES	SHAK MEERA SAHEB (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
301	THRUMURU	263-1	0.29	PATTA	NO	NAKKA SUBBARAM AIAH	YES	ANAM MANI (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
302	THRUMURU	263-2A	0.81	PATTA	NO	PINACHINA YAGARI BALAYASE TTY	NO	KALTHREDDO Y KRISHNA (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
303	THRUMURU	263-2B	0.24	PATTA	NO	PINACHINA YAGI MANDHAR SETTY (P) PAMANI CHENGAI MANI	YES	ANAM MANI (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA

304	THIRUMURU	263-2C	3.14	PATTA	NO	KUNCHEM MASTANA MMA	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
305	THIRUMURU	263-2D	0.99	PATTA	NO	KUNCHEM CHINA VENKATAR AMANAMAH	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
306	THIRUMURU	263-3	0.72	PATTA	NO	KUNCHEM CHINA VENKATAR AMANAMAH	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
307	THIRUMURU	263-4	1.07	PATTA	NO	KUNCHEM CHINA VENKATAR AMANAMAH	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
308	THIRUMURU	263-5	0.37	PATTA	NO	KUNCHEM CHINA VENKATAR AMANAMAH	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
309	THIRUMURU	263-6	0.71	PATTA	NO	PINACHINA TAGARI RAMAIAH SETTY (P) PAMANI KRISHNAIA NAJI	YES	PARADAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
310	THIRUMURU	263-7	0.81	PATTA	NO	KUNCHEM MASTANA MMA	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
311	THIRUMURU	263-8	0.38	PATTA	NO	KUNCHEM MASTANA MMA	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN

312	THIRUMURU	263-9	0.95	PATTA	NO	KUNCHEM MASTANA MMA	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
313	THIRUMURU	263-10	0.10	PATTA	NO	KUNCHEM MASTANA MMA	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
314	THIRUMURU	263-11	0.10	PATTA	NO	KUNCHEM MASTANA MMA	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
315	THIRUMURU	263-13	0.36	PATTA	NO	PINACHINA TAGARI RAMAIAH PINACHINA TAGARI RAMAIAH SETTY	YES	SHAIK MEERA SAHEB (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
316	THIRUMURU	163-10	0.26	PATTA	NO	SHAIK BAHAMATH JILLA	YES	FAIZ (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHYAM
317	THIRUMURU	163-10	0.26	PATTA	NO	SHAIK DILEEP	YES	FAIZ (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHYAM
318	THIRUMURU	163-16	0.36	PATTA	NO	SHAIK SHABBAR	YES	FAIZ (LEASE)	NO DOCUMENTS	WET LAND	NO	KONUGOLU
319	THIRUMURU	163-15	0.25	PATTA	YES	SHAIK SHABBAR	YES	FAIZ (LEASE)	NO DOCUMENTS	WET LAND	NO	KONUGOLU
320	THIRUMURU	163-14	0.15	PATTA	YES	SHAIK SHABBAR	YES	FAIZ (LEASE)	NO DOCUMENTS	WET LAND	NO	KONUGOLU
321	THIRUMURU	163-13	0.33	PATTA	YES	SHAIK SHABBAR	YES	FAIZ (LEASE)	NO DOCUMENTS	WET LAND	NO	KONUGOLU
322	THIRUMURU	163-12	0.3	PATTA	YES	SHAIK SHABBAR	YES	FAIZ (LEASE)	NO DOCUMENTS	WET LAND	NO	KONUGOLU
323	THIRUMURU	163-9	0.61	PATTA	YES	SHAIK SHABBAR	YES	FAIZ (LEASE)	NO DOCUMENTS	WET LAND	NO	KONUGOLU
324	THIRUMURU	163-11	0.46	PATTA	YES	SHAIK SHABBAR	YES	FAIZ (LEASE)	NO DOCUMENTS	WET LAND	NO	KONUGOLU
325	THIRUMURU	163-17	0.09	PATTA	YES	SHAIK SHABBAR	YES	FAIZ (LEASE)	NO DOCUMENTS	WET LAND	NO	KONUGOLU

326	THIRUMURU	163-18	2.28	PATTA	YES	SHAIK DUSLEEP	YES		IF SAME MENTION AS SAME	WET LAND	NO	VARASATHVAM
327	THIRUMURU	349-2	0.9	PATTA	NO	ELLURU POLASHA	NO	SATHYANAR AYANA REDDY	NO DOCUMENTS	WET LAND	NO	DARAKASTU
328	THIRUMURU	308-2	1.68	PATTA	NO	YARRAMATHI BOYANA (P) YARRAMAT HI GOPAL (A)	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM
329	THIRUMURU	308-2	0.03	PATTA	NO	YARRAMAT HI BOHANA (P) YARRAMAT I MARDHAN SI (A)	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM
330	THIRUMURU	308-3	1.28	PATTA	NO	SHAIK KALESHA (P) YARRAMAT HI BALARAMA JANALI		PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
331	THIRUMURU	308-3	0.54	PATTA	NO	SHAIK KALESHA (P) YARRAMAT HI MARDHAN GJAL	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA

332	THIRUMURU	308-4	0.63	PATTA	NO	SHAIK ABDUL SAHEB (P) YARRAMAT HI MARUPHAN GJAL	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
333	THIRUMURU	306-2	0.41	PATTA	NO	LEBURU KRISHNAMA H (P) ELLURU MUNUSW AM	YES	SATHYANAR AYANA REDDY	NO DOCUMENTS	WET LAND	NO	SADABANAMA
334	THIRUMURU	306-3	0.33	PATTA	NO	SALAVADI SEENAGA	YES	FADANAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM
335	THIRUMURU	306-4	0.68	PATTA	NO	ELLURU RAMANAGA HI	YES	SATHYANAR AYANA REDDY	NO DOCUMENTS	WET LAND	NO	VARASATHVAM
336	THIRUMURU	306-5	1.53	PATTA	NO	ARELA RAMAIAH	YES	SATHYANAR AYANA REDDY	NO DOCUMENTS	WET LAND	NO	SADABANAMA
337	THIRUMURU	320-1	1.21	PATTA	NO	UNJANIGU NTA SURESH	YES	SUDHAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	RSD KONUGOLI
338	THIRUMURU	320-3	0.55	PATTA	NO	PEDAPALE M SRINIVASU LU	YES	SURENDRA REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM
339	THIRUMURU	320-4	1.87	PATTA	NO	PEDAPALE M SRINIVASU LU	YES	SURENDRA REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM

340	THIRUMURU	310-2	0.54	PATTA	NO	SHAIK KALESHA SAHIB (P) YARRAMAT HI MARISHAN SLEAL	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
341	THIRUMURU	310-2	0.51	PATTA	NO	SHAIK KALESHA SAHIB (P) YARRAMAT HI MARISHAN SLEAL	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
342	THIRUMURU	310-3	0.2	PATTA	NO	YARRAMAT HI BOYANA(P) YARRAMAT HI BALARAMA HI	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHIVAM
343	THIRUMURU	310-3	0.95	PATTA	NO	YARRAMAT HI BOYANA(P) YARRAMAT HI MARISHAN SI (A)	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
344	THIRUMURU	310-4	1.04	PATTA	NO	SHAIK BANDE BHEE (P) YARRAMAT HI BALARAMA HI SLEAL	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA

345	THIRUMURU	309	1.01	PATTA	NO	SHAIK KALESHA SAHIB (P) YARRAMAT HI MARISHAN SLEAL	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	SADABAINAMA
346	THIRUMURU	309	2.36	PATTA	NO	SHAIK KALESHA SAHIB	YES	SATHYANAR AYANA REDDY	NO DOCUMENTS	DRY LAND	NO	SADABAINAMA
347	THIRUMURU	309	0.77	PATTA	NO	SALAVADI SEENAJAH	YES	SATHYANAR AYANA REDDY	NO DOCUMENTS	DRY LAND	NO	VARASATHIVAM
348	THIRUMURU	314-1	0.55	PATTA	NO	SHAIK KADAR SAHIB (P) YARRAMAT HI BALARAMA HI SLEAL		PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
349	THIRUMURU	314-2	1.1	PATTA	NO	YARRAMAT HI POTHAIAHE (P) YARRAMAT HI BALARAMA HI	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHIVAM
350	THIRUMURU	314-3	4.16	PATTA	NO	YARRAMAT HI BOYANA(P) YARRAMAT HI BALARAMA HI	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHIVAM

351	THIRUMURU	315-1	0.63	PATTA	NO	YARRAMAT HI DOYANA(P) YARRAMAT HI BALARAMA BI	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHIVAM
352	THIRUMURU	315-2	0.33	PATTA	NO	LEBURU KRISHNAA H (P) ELLURU POLAIAH (A)	YES	SATHYANAR AYANA REDDY	NO DOCUMENTS	WET LAND	NO	SADABANAMA
353	THIRUMURU	315-3	0.39	PATTA	NO	LEBURU RAMAIAH (P) ELLURU POLAIAH (A)	YES	SATHYANAR AYANA REDDY	NO DOCUMENTS	WET LAND	NO	SADABANAMA
354	THIRUMURU	315-4	0.47	PATTA	NO	LEBURU RAMAIAH (P) ELLURU POLAIAH (A)	YES	SATHYANAR AYANA REDDY	NO DOCUMENTS	WET LAND	NO	SADABANAMA
355	THIRUMURU	315-5	0.46	PATTA	NO	LEBURU KRISHNAA H (P) ELLURU POLAIAH (A)	YES	SATHYANAR AYANA REDDY	NO DOCUMENTS	WET LAND	NO	SADABANAMA

356	THIRUMURU	315-6	0.69	PATTA	NO	THIRUMUR U PAPAIAH (P) DUVVURU VENKU REDDY (A)	YES	GANDAVARA M SRINIVASA U REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
357	THIRUMURU	315-7A	0.16	PATTA	NO	DUVVURU CHENCHU REDDY (P) DUVVURU VENKU REDDY (A)	YES	SRINIVASA U REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHIVAM
358	THIRUMURU	315-8A	0.59	PATTA	NO	PERNETI RAMAKRIS HNAIAH	YES	KRISHNA REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
359	THIRUMURU	315-8B	1	PATTA	NO	PERNETI MAHESWA RAMMA	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
360	THIRUMURU	315-9	1.92	PATTA	NO	DUDI SAGAAH	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
364	THIRUMURU	312-2P	6.3	PATTA	NO	VALLURU POLAIAH	YES	SATHYANAR AYANA REDDY	NO DOCUMENTS	WET LAND	NO	OWN
365	THIRUMURU	302-1	0.97	PATTA	NO	MAMIDI VENKATA IAH (P) PANDI KRISHNA IAH (A)	YES	VANNA BHASKER (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA

366	THIRUMURU	301-2	0.71	PATTA	NO	KUNCHEM CHIRANAR ASAIH (P) PANDI KRISHNAIA R (A)	YES	VANKA BHASKER (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
367	THIRUMURU	301-3	0.92	PATTA	NO	YARRAMAT HI CHENGMA K (P) THIRUMUR U RAMANAM MA (A)	YES	VANKA BHASKER (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
368	THIRUMURU	301-4	0.3	PATTA	NO	KARANAM SEHAMM A (P) THIRUMUR U RAMANAM MA (A)	YES	VANKA BHASKER (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
369	THIRUMURU	301-5	0.43	PATTA	NO	PINACHINA YAGARI RAMAYYA SETTI (P) THIRUMUR U RAMANAM MA (A)	YES	VANKA BHASKER (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
370	THIRUMURU	300-4	1.76	PATTA	NO	MUTHURU RU ARLINA	YES	PRASAD GOWD (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN

371	THIRUMURU	300-3	0.28P	PATTA	NO	YARRAMAT HI BOYANA (P) THIRUMUR U RAMANAM MA (A)	YES	THIRUMURU VENKATAMA MANAARH	NO DOCUMENTS	WET LAND	NO	SADABANAMA
372	THIRUMURU	300-3P	2.43	PATTA	NO	PUCHALAP ALLI THIRUPUL	NO	PRASAD GOWD (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
373	THIRUMURU	300-2	2.86	PATTA	NO	PINACHINA YAGARI SIVAKRISH NMA	YES	SHAIK MEERA SAHEB (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
374	THIRUMURU	32-1P1	0.92	PATTA	NO	PUTTA VENKATAM MA	YES	IF SAME MENTION AS SAM		WET LAND	NO	OWN
375	THIRUMURU	322	3.6	PATTA	YES	KUNCHEM DAYAKAR	YES	IF SAME MENTION AS SAM		WET LAND	NO	OWN
376	THIRUMURU	323-1P2	0.18	PATTA	YES	MAMIDIPU DI PUSHPAM MA	NO	PARAMDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
377	THIRUMURU	323-1P	1.03	PATTA	NO	KUNCHEM CHINA VENKATAR AMANARAH	YES	IF SAME MENTION AS SAM		WET LAND	NO	OWN
378	THIRUMURU	323-2	0.16	PATTA	YES	MAMIDIPU DI RAMAGH (P) MAMIDIPU DI PUSHPAM MA (A)	YES	PARAMDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA

379	THIRUMURU	323-3	0.37	PATTA	NO	MAMODIPU DI RAMAIAH (P) MAMODIPU DI PUSHPAM MALAI	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
380	THIRUMURU	323-4	2.58	PATTA	NO	MAMODIPU DI RAMAIAH (P) MAMODIPU DI PUSHPAM MALAI	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
381	THIRUMURU	323-5	0.44	PATTA	NO	KUNCIEM CHINA VENKATAR AMMANAIAH	YES	IF SAME MENTION AS SAM	NO DOCUMENTS	WET LAND	NO	OWN
382	THIRUMURU	325-1A	2.08	PATTA	NO	DUVVURU SAKUNTAL AMM	NO	KRISHNA REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
383	THIRUMURU	325-1B	0.32	PATTA	NO	NAKKA SUBBAMM A (P) DUVVURU SAKUNTAL AMM	YES	KRISHNA REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
384	THIRUMURU	325-2	0.2	PATTA	NO	KUNCIEM POLAIAH (P) YKMATI SUDATHNAM MALAI	YES	KRISHNA REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA

385	THIRUMURU	325-P	1	PATTA	NO	KUNCIEM POLAIAH	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
386	THIRUMURU	120-3P	0.75	PATTA	NO	SHAIK BASHA	YES	KARIMULLA SAHEB (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
387	THIRUMURU	120-3P1	0.5	PATTA	NO	SHAIK BASHA	YES	KARIMULLA SAHEB (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
1	THIRUMURU	118-2	3.74	PATTA	NO	SHAIK ANEEYA BHEE	YES	SHAIK SHAMIR (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHYAM
391	THIRUMURU	297-3C	0.01	PATTA	NO	YARRAMAT HI CHINA MASTANAU BH	NO	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
392	THIRUMURU	297-5B	0.09	PATTA	NO	YARRAMAT HI CHINA MASTANAU BH	NO	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
393	THIRUMURU	297-5A	0.17	PATTA	YES	YARRAMAT HI NANNESU	NO	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
394	THIRUMURU	297-7a	0.075	PATTA	YES	YARRAMAT HI NANNESU	NO	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
395	THIRUMURU	297-11	0.22	PATTA	NO	THIRUMURU PEDDA VEMAGAH	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
396	THIRUMURU	297-9	0.31	PATTA	NO	DARA BAJAJAH	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN

397	THIRUMURU	297-10	0.31	PATTA	NO	DARA KAMMAH	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
398	THIRUMURU	297-2	0.26	PATTA	NO	KUNCHAM CHENGAI H	YES	PERCHALAA H (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
399	THIRUMURU	297-5C	0.18	PATTA	NO	YARRAMAT HI KOTTAH	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
400	THIRUMURU	297-3B	0.04	PATTA	NO	YARRAMAT HI KOTTAH	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
401	THIRUMURU	297-5B	0.08	PATTA	NO	YARRAMAT HI KOTTAH	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
402	THIRUMURU	297-1	0.24	PATTA	NO	YARRAMAT HI POTHAMAH	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
403	THIRUMURU	297-3A	0.03	PATTA	NO	YARRAMAT HI POTHAMAH	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
404	THIRUMURU	298-1	0.74	PATTA	NO	KARLAPUDI ACCHAMM A	YES	IF SAME MENTION AS SAM		WET LAND	NO	OWN
405	THIRUMURU	298-1A	0.88	PATTA	NO	K. CHIRNA RAMANAJA H	YES	IF SAME MENTION AS SAM		WET LAND	NO	OWN

406	THIRUMURU	298-17	0.1	PATTA	NO	MAMIDI GANGAMMA (P) SHAIK ABDUL SAHEB	YES	IF SAME MENTION AS SAM		WET LAND	NO	SADABANAMA
407	THIRUMURU	298-18	0.22	PATTA	NO	KARLAPUDI ACCHAMM A	YES	IF SAME MENTION AS SAM		WET LAND	NO	OWN
408	THIRUMURU	298-19	0.25	PATTA	NO	KARLAPUDI ACCHAMM A	YES	IF SAME MENTION AS SAM		WET LAND	NO	OWN
409	THIRUMURU	298-2	0.48	PATTA	NO	KUNCHAM CHENGAI (P) KAKI ADESH	YES	IF SAME MENTION AS SAM		WET LAND	NO	SADABANAMA
410	THIRUMURU	298-2	0.3	PATTA	NO	KAKI (P) KAKI	YES	IF SAME MENTION AS SAM		WET LAND	NO	VARASATHIVAM
411	THIRUMURU	298-20	0.3	PATTA	NO	MAMIDI BOODIAH	YES	IF SAME MENTION AS SAM		WET LAND	NO	VARASATHIVAM
412	THIRUMURU	298-21	0.19	PATTA	NO	MAMIDI GANGAMM A (SHAIK ABDUL SAHEB)	YES	IF SAME MENTION AS SAM		WET LAND	NO	SADABANAMA
413	THIRUMURU	298-22	0.2	PATTA	NO	KAKI MASTHAN SAHEB	YES	IF SAME MENTION AS SAM		WET LAND	NO	VARASATHIVAM
414	THIRUMURU	298-3	0.3	PATTA	NO	MAMIDI GANGAMM A	YES	IF SAME MENTION AS SAM		WET LAND	NO	SADABANAMA
415	THIRUMURU	298-4	0.28	PATTA	NO	KUNCHAM PEDDA NARASAJA H	YES	IF SAME MENTION AS SAM		WET LAND	NO	OWN

416	THIRUMURU	298-5	0.38	PATTA	NO	KAO MASTHAN MAJI	YES	IF SAME MENTION AS SAM	WET LAND	NO	VARASATHNAM
417	THIRUMURU	264-1	0.84	PATTA	NO	YARRAMA THE BOYANA (P) KUNCHEM CHINA VENKATA RAMANA AH	YES	IF SAME MENTION AS SAM	WET LAND	NO	SADABANAMA
418	THIRUMURU	264-2	1.08	PATTA	NO	KUNCHEM DAYAKAR	YES	IF SAME MENTION AS SAM	WET LAND	NO	OWN
419	THIRUMURU	264-3	0.89	PATTA	NO	KUNCHEM UMAMAH ESWARI	YES	IF SAME MENTION AS SAM	WET LAND	NO	KONUGOLU
420	THIRUMURU	264-4	0.95	PATTA	NO	PUTTETI SANKAR REDDY	YES	IF SAME MENTION AS SAM	WET LAND	NO	OWN
421	THIRUMURU	164	0.95	PATTA	NO	YALLASRI POLIREDD Y (P) KUNCHEM MASTANA MMA (A)	NO	IF SAME MENTION AS SAM	WET LAND	NO	SADABANAMA

422	THIRUMURU	164	1.23	PATTA	NO	YALLASRI POLIREDD Y (P) MAMIDIP UDI KOTESWA RAMMA (A)	NO	SANTHOSH REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
423	THIRUMURU	164	3	PATTA	NO	YALLASRI POLIREDD Y (P) CHINTALA VENKATA AH (A)	NO	SANTHOSH REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHNAM
424	THIRUMURU	164	1.6	PATTA	NO	YALLASRI POLIREDD Y (P) PALURU SEENAJAH (A)	NO	SANTHOSH REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
425	THIRUMURU	164	3.22	PATTA	NO	YALLASRI POLIREDD Y (P) CHINTALA VENKATA KAMREDD DY(A)	NO	SANTHOSH REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA

426	THIRUMURU	335	2.42	PATTA	NO	PUCHALA PALLI THIRUPOL LAH	NO	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
427	THIRUMURU	335-P	0.75	PATTA	NO	PUCHALA PALLI RAMANA JI	NO	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
428	THIRUMURU	334-1	0.29	PATTA	NO	KUNCHEM PEDANAR ASAIAH	NO	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
429	THIRUMURU	334-2	0.4	PATTA	NO	KUNCHEM PEDANAR ASAIAH (P) KAKI SULLIAM A (A)	NO	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
430	THIRUMURU	334-3	0.11	PATTA	NO	KUNCHEM PEDANAR ASAIAH	NO	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
431	THIRUMURU	334-4	1.1	PATTA	NO	YARRAMA THI POTHAI AH (P) MAMIDI RAGAI AH (A)	NO	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA

432	THIRUMURU	334-5	0.45	PATTA	NO	KUNCHEM CHINA NARASAI H (P) PAMANI CHANDR MMA (A)	NO	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
433	THIRUMURU	334-6	0.16	PATTA	NO	KUNCHEM PEDANAR ASAIAH	NO	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
434	THIRUMURU	327-2	0.06	PATTA	NO	LINGAM UNTA SURESH	NO	VANKA RAMANA JI (LEASE)	NO DOCUMENTS	WET LAND	NO	RSD KONUGOLI
435	THIRUMURU	327-3	0.72	PATTA	NO	ETHAMUK KALA RAMADEV JI	NO	VANKA RAMANA JI (LEASE)	NO DOCUMENTS	WET LAND	NO	RSD KONUGOLI
436	THIRUMURU	326-2P	2.71	PATTA	YES	KUNCHEM POLAI AH	YES	IF SAME MENTION AS SAM		WET LAND	NO	OWN
437	THIRUMURU	326-3	0.77	PATTA	NO	KUNCHEM POLAI AH	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
438	THIRUMURU	321-1	0.41	PATTA	NO	KUNCHEM CHIN NARASAI H (P) VANKA RAMANA JI (AD)	YES	IF SAME MENTION AS SAM		WET LAND	NO	SADABANAMA

439	THIRUMURU	321-2	3.15	PATTA	NO	LINGAMG UNTA SURESH	YES	VANKA RAMANAJAH (LEASE)	NO DOCUMENTS	WET LAND	NO	RSD KONUGOLI
440	THIRUMURU	321-3	2.95	PATTA	NO	ETHAMUR KALA RAMADEV	YES	VANKA RAMANAJAH (LEASE)	NO DOCUMENTS	WET LAND	NO	RSD KONUGOLI
441	THIRUMURU	60-2	0.5	PATTA	NO	MARAMR EDDY MOUNGA	YES	PRABHAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
442	THIRUMURU	301-8	0.77	PATTA	NO	DUVVURU VENKURE DDY	YES	IF SAME MENTION AS SAM		WET LAND	NO	OWN
443	THIRUMURU	301-7	0.56	PATTA	NO	TIRUMUR U RAMANA MMA	YES	IF SAME MENTION AS SAM		WET LAND	NO	OWN
444	THIRUMURU	66-A	0.25	PATTA	NO	ODURU EDMALA	YES	AMARNADH REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	RSD KONUGOLI
445	THIRUMURU	173-1	1.56p	PATTA	NO	TALLASIRI VENKATA RAMIREDDY	YES	IF SAME MENTION AS SAM		WET LAND	NO	OWN

446	THIRUMURU	313-1	0.17	PATTA	NO	YARRAMA THI BOYANA (P) YARRAMA THI CHANDRA MOHAN	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHYAM
447	THIRUMURU	313-2	4	PATTA	NO	YARRAMA THI CHENGAI H (P) YARRAMA THI CHANDRA MOHAN	YES	PURUSHOT HAM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHYAM
448	THIRUMURU	313-3	0.38	PATTA	NO	YARRAMA THI CHENGAI H (P) YARRAMA THI VENKAIAH	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHYAM

449	THIRUMURU	313-4	1.2	PATTA	NO	YARRAMA THI CHENGAI H (P) YARRAMA THI VENKAI AH	YES	PURUSHOT HAM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM
450	THIRUMURU	313-5	0.38	PATTA	NO	YARRAMA THI CHENGAI H (P) YARRAMA THI VENKAI AH	YES	PURUSHOT HAM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM
451	THIRUMURU	313-6	0.32	PATTA	NO	YARRAMA THI BOYANA (P) YARRAMA THI CHANDRA MOHAN	YES	PURUSHOT HAM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM

452	THIRUMURU	172-6	0.11	PATTA	NO	GANDAVA RAM VENKATA RATHNAM MMA (P) KUNCHEM VENKATAI AH (A)	NO		IF SAME MENTION AS SAME	WET LAND	NO	SADABANAMA
453	THIRUMURU	172-6	0.18	PATTA	NO	GANDAVA RAM VENKATA RATHNAM MMA (P) KUNCHEM CHENGAI H (A)	NO		IF SAME MENTION AS SAME		NO	SADABANAMA
454	THIRUMURU	172-7	0.1	PATTA	NO	VARIVAK A RAGAJAH	YES		IF SAME MENTION AS SAME	WET LAND	NO	VARASATHVAM
455	THIRUMURU	172-8	0.25	PATTA	NO	KANDRA VALLEMM A(P) CHINTALA NAGABHU SHANAM	YES		IF SAME MENTION AS SAME	WET LAND	NO	SADABANAMA

452	THIRUMURU	172-6	0.11	PATTA	NO	GANDAVA RAM VENKATA RATHNAM MMA (P) KUNCHEM VENKATAI AH (A)	NO	IF SAME MENTION AS SAME	WET LAND	NO	SADABAINAMA
453	THIRUMURU	172-6	0.18	PATTA	NO	GANDAVA RAM VENKATA RATHNAM MMA (P) KUNCHEM CHENGAI H (A)	NO	IF SAME MENTION AS SAME		NO	SADABAINAMA
454	THIRUMURU	172-7	0.1	PATTA	NO	VANIVAK A RAGAJAH	YES	IF SAME MENTION AS SAME	WET LAND	NO	VARASATHVAM
455	THIRUMURU	172-8	0.25	PATTA	NO	KANDRA VALLEMM A(P) CHINTALA NAGABHU SHANAM	YES	IF SAME MENTION AS SAME	WET LAND	NO	SADABAINAMA

456	THIRUMURU	172-9	0.22	PATTA	NO	MAMIDI THIRUPAI AH	YES	IF SAME MENTION AS SAME	WET LAND	NO	SADABAINAMA
457	THIRUMURU	268-A	5.69	PATTA	NO	PUTTETI DEVASEN A	YES	IF SAME MENTION AS SAME	WET LAND	NO	RSD KONJIGOLI
458	THIRUMURU	268-F	4.1	PATTA	NO	PABBARE DDY SURENDR A REDDY	YES	IF SAME MENTION AS SAME	WET LAND	NO	OWN
460	THIRUMURU	316-1b	3.92	PATTA	NO	MACHRE DDY VISAIA	YES	IF SAME MENTION AS SAME	WET LAND	NO	OWN
461	THIRUMURU	329-1	0.41	PATTA	NO	DUCDI RAGAJAH	YES	IF SAME MENTION AS SAME	WET LAND	NO	OWN
462	THIRUMURU	330	0.26	PATTA	NO	ELURU RAMANAI AH	YES	IF SAME MENTION AS SAME	WET LAND	NO	VARASATHVAM
463	THIRUMURU	330	0.3	PATTA	NO	ELURU EDTAMAH	YES	IF SAME MENTION AS SAME	WET LAND	NO	VARASATHVAM
464	THIRUMURU	305-1	2.61	PATTA	NO	KUNCHA M CHINA NARASAI H	YES	IF SAME MENTION AS SAME	WET LAND	NO	OWN
465	THIRUMURU	77-1	2.3	PATTA	NO	DUVVURU ANNAPUR NAMMA YEKOLLU JANAKAM MA	YES	IF SAME MENTION AS SAME	WET LAND	NO	SADABAINAMA

466	THIRUMURU	77-2	0.82	PATTA	NO	SRIMALLA M SUBRAMA NYAM	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
467	THIRUMURU	289-2	0.48	PATTA	NO	KUNCHA M CHANGAI AH KARI ADEIAH	YES		IF SAME MENTION AS SAM	WET LAND	NO	SADABAINAMA
468	THIRUMURU	289-3	0.3	PATTA	NO	MAMIDI GANGAM MA	YES		IF SAME MENTION AS SAM	WET LAND	NO	SADABAINAMA
469	THIRUMURU	298-4	0.28	PATTA	NO	KUNCHA M PEDDA NARASAJA H	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
470	THIRUMURU	333-11	0.15	PATTA	NO	THIRUMU RU VEMASAH (P) THIRUMU RU VENKATAJ H (A)	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM
471	THIRUMURU	337-1P	1	PATTA	NO	PANDI MASTHAN AJAH	YES		IF SAME MENTION AS SAM	WET LAND	NO	RSD EDNUGOLU
472	THIRUMURU	333-30B	0.31	PATTA	NO	MANUBOL U ADEMMA	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	KONUGOLU

473	THIRUMURU	333-30A	0.32	PATTA	NO	MANUBOL U ADEMMA	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	KONUGOLU
474	THIRUMURU	266	3.3	PATTA	NO	PUTTHETI KRISHNAR EDDY	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
475	THIRUMURU	333-9	0.66	PATTA	NO	MAMIDI VENKATAJ AH	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM
476	THIRUMURU	333-8	0.28	PATTA	NO	MAMIDI UDI VENKATAJ AH (P) MAMIDI UDI PUSHPAM MA (A)	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM
477	THIRUMURU	265-2	4.4	PATTA	NO	PUTTHETI KRISHNAR EDDY	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
478	THIRUMURU	333-7	0.16	PATTA	NO	MAMIDI UDI VENKATAJ AH (P) MAMIDI UDI PUSHPAM MA (A)	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM

479	THIRUMURU	262-2	0.09	PATTA	NO	YARRAMA THI BOYANA YARRAMA THI VENKAIAH	YES	PAPAREDDY PURLISOOTHY AM REDDY	NO DOCUMENTS	WET LAND	NO	VARASATHVAM
480	THIRUMURU	333-6	0.11	PATTA	NO	MAMIDI PUSHPAM MA	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
481	THIRUMURU	335-5	0.19	PATTA	NO	MAMIDI UDI SUBRAMA NYAM	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
482	THIRUMURU	333-5	0.2	PATTA	NO	YARRAMA THI KOTAJAH	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
483	THIRUMURU	333-5	1.74	PATTA	NO	YARRAMA THI KANAKAIA H (P) YARRAMA THI NANNESU (A)	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM

484	THIRUMURU	333-4	0.1	PATTA	NO	THRUMU RU VEMAJAH (P) MAMIDI UDI SUBRAMA NYAM(A)		PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
485	THIRUMURU	333-3	0.12	PATTA	NO	THRUMU RU VEMAJAH (P) MAMIDI UDI PUSHPAM MA (A)	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
486	THIRUMURU	333-2	0.39	PATTA	NO	PUTTA ACHAMM A (P) PAMANJI RAGAJAH (A)	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
487	THIRUMURU	333-1	0.19	PATTA	NO	YARRAMA THI POTHAJAH (P) YARRAMA THI KANAKAIA H (A)	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM

488	THRUMURU	311-6	0.24	PATTA	NO	PINACHIN AYAGARI RAMAKERIS HNAIAH	YES	IF SAME MENTION AS SAME	DRY LAND	NO	OWN
489	THRUMURU	311-5	0.47	PATTA	NO	MAMIDI CHENGAI H (P) THRUMU RU KOTAJAH (A)	YES	IF SAME MENTION AS SAME	DRY LAND	NO	SADABANAMA
490	THRUMURU	311-3	0.17	PATTA	NO	PINACHIN AYAGARI RAMAKERIS HNAIAH	YES	IF SAME MENTION AS SAME	DRY LAND	NO	OWN
491	THRUMURU	311-4	0.28	PATTA	NO	SHAIK KADAR SAHIB (P) THRUMU RU KOTAJAH (A)	YES	IF SAME MENTION AS SAME	DRY LAND	NO	SADABANAMA

492	THRUMURU	311-2	0.24	PATTA	NO	MAMIDI CHENGAI H (P) THRUMU RU KOTAJAH (A)	YES	IF SAME MENTION AS SAME	DRY LAND	NO	SADABANAMA
493	THRUMURU	311-1	0.57	PATTA	NO	MAMIDI CHENGAI H(P) THRUMU RU KOTAJAH (A)	YES	IF SAME MENTION AS SAME	DRY LAND	NO	SADABANAMA
494	THRUMURU	295-2	0.53	PATTA	NO	KUNCHA M POLAJAH PUCHALA PALLI MASTHAN ANIMA	YES	IF SAME MENTION AS SAME	WET LAND	NO	SADABANAMA

183.22

*A. Parthasarathy*  
Village Revenue Officer  
THRUMURU SACHIVALAYAM  
Vakadu (M), SPSR Nellore Dist.

S/N	NAME OF THE REVENUE VILLAGE	SURVEY NO.	TOTAL EXTENT	WHETHER THE LAND IS GOVT OR PATA	IF GOVT ANY PERMISSION HAS OBTAINED FOR CULTIVATING AS PER NORMS	NAME OF THE PATIKAR AND TENDUKAR AS PER REVENUE RECORDS	WHETHER THE LAND FARM STATE IS CLEAR OR NOT	IF NO SPECIFY THE REASONS	HOW THE AGRI. FARMERS HAS GOT THE LAND FROM THE RAJFARAS OF SAAR, IF DIFFERENT MENTIONING THE DETAILS OF ACQUIRE WITH SUPPORTING DOCUMENTS	WHETHER THE BELONGS TO TO AGRICULTURE LAND (SAL/THAU/WET LAND/MANGROVE/RECI LAND MEANT FOR PUBLIC PURPOSE/OTHER LAND.	ELIAY OTHER NOTICE NOTICED DURING ENQUIRY REGARDING THE DISPUTE, BOJ BOARD DISPUTE OR ANY COMPLAINTS ARISED.	VERIFY ALL THE VILLAGE RECORDS AND DOCUMENTS PRODUCED AND CLARIFY THAT HOW THE FARMERS GOT THE LAND IN DETAIL.
1	MUTTAMBAK	145	5.88	GOVERNMENT	NO	MARUDU SHAR	NO		IF SAME MENTION SAME	WET LAND	NO	CFI
2	MUTTAMBAK	143-E	5.38	GOVERNMENT	NO	CHIRAGA VENKTESH	NO		IF SAME MENTION SAME	WET LAND	NO	CFI
3	MUTTAMBAK	135-DK	6.63	GOVERNMENT	NO	SAND SUBRAMAN	YES		IF SAME MENTION SAME	WET LAND	NO	CFI
4	MUTTAMBAK	135-BO	0.54	GOVERNMENT	NO	SAND LAKSH	YES		IF SAME MENTION SAME	WET LAND	NO	CFI
5	MUTTAMBAK	135-DA	0.5	GOVERNMENT	NO	SAND SUBRAMAN	YES		IF SAME MENTION SAME	WET LAND	NO	CFI
6	MUTTAMBAK	135-B	0.72	GOVERNMENT	NO	SAND LAKSH	NO		IF SAME MENTION SAME	WET LAND	NO	CFI
7	MUTTAMBAK	135-DI	0.71	GOVERNMENT	NO	SAND POLAKSH	NO		IF SAME MENTION SAME	WET LAND	NO	CFI
8	MUTTAMBAK	135-L	0.60	GOVERNMENT	NO	SAND LAKSHMAN	NO		IF SAME MENTION SAME	WET LAND	NO	CFI
9	MUTTAMBAK	135-F	1.1	GOVERNMENT	NO	SAND SIVA VALLABH	NO		IF SAME MENTION SAME	WET LAND	NO	CFI
10	MUTTAMBAK	135-FI	0.6	GOVERNMENT	NO	ADIRAJAMAN	NO		IF SAME MENTION SAME	WET LAND	NO	CFI
11	MUTTAMBAK	135-FI	0.35	GOVERNMENT	NO	ADI KUPASH	NO		IF SAME MENTION SAME	WET LAND	NO	CFI
12	MUTTAMBAK	144-B	0.75	GOVERNMENT	NO	MARUDU SATHISH	YES		IF SAME MENTION SAME	WET LAND	NO	SHRAGATHAM
13	MUTTAMBAK	144-BI	0.30	GOVERNMENT	NO	PATRAY VENKTESH	YES		IF SAME MENTION SAME	WET LAND	NO	CFI
14	MUTTAMBAK	144-BI	0.23	GOVERNMENT	NO	PATRAY VENKTESH	NO	MARUDU SATHISH	SUPPORTING DOCUMENTS	WET LAND	NO	CFI
15	MUTTAMBAK	144-BI	0.23	GOVERNMENT	NO	PATRAY VENKTESH	NO	MARUDU SATHISH	SUPPORTING DOCUMENTS	WET LAND	NO	CFI

S.N.	NAME OF THE REVENUE VILLAGE	SURVEY NO.	TOTAL EXTENT	WHETHER THE LAND IS GOVT. OR PATEA	IF GOVT. LAND PERMISSION HAS OBTAINED FOR CULTIVATING AS PER NORMS	NAME OF THE PATIDAR AND EMPLOYER AS PER REVENUE RECORDS	WHETHER THE LAND TERN STATE IS CLEAR OR NOT	IF NO SPECIFY THE REASONS	HOW THE AGRI. FARMERS HAS GOT THE LAND FROM THE PATIDAR IF SAME MENTIONED AS SAME, IF DIFFERENT MENTIONING THE DETAILS OF ACQUIRE WITH SUPPORTING DOCUMENTS.	WHETHER THE BELONGS TO TO AGRICULTURE LAND/ MULTIPURPOSE LAND/UNDEVELOPED/ RUST LAND/WEAST FOR PUBLIC PURPOSE/OTHER LAND.	IS ANY OTHER NOTICES ISSUED DURING ENQUIRY REGARDING TITLE DISPUTE/ADJ. MORTG. DISPUTE OR ANY COMPLAINTS ARISE.	VERIFY ALL THE VILLAGE RECORDS AND DOCUMENTS PRODUCED AND CLARIFY THAT HOW THE FARMERS GOT THE LAND IN DETAIL.
16	MUTTARBANA	125-1	1.53	GOVERNMENT	NO	PAND POLUNGAN	YES		IF SAME MENTION SAME	WET LAND	NO	CR1
17	MUTTARBANA	125-2A	1.21	GOVERNMENT	NO	PAND NARSIAN	YES		IF SAME MENTION SAME	WET LAND	NO	CR1
18	MUTTARBANA	125-2B	0.58	GOVERNMENT	NO	PAND POLUNGAN	YES		IF SAME MENTION SAME	WET LAND	NO	CR1
19	MUTTARBANA	125-1	0.01	GOVERNMENT	NO	PAND MATTARBANA	YES		IF SAME MENTION SAME	WET LAND	NO	CR1
20	MUTTARBANA	128-3	1.20	GOVERNMENT	NO	WALLUJA CHENGAM	YES		IF SAME MENTION SAME	WET LAND	NO	CR1
21	MUTTARBANA	128-3	1.20	GOVERNMENT	NO	PAND CHENGAM	YES		IF SAME MENTION SAME	WET LAND	NO	CR1
22	MUTTARBANA	127-1	0.28	GOVERNMENT	NO	ALPANA YEMKOTAR	YES		IF SAME MENTION SAME	WET LAND	NO	CR1
23	MUTTARBANA	127-2	1.81	GOVERNMENT	YES	AD NARSIAN	YES		IF SAME MENTION SAME	WET LAND	NO	CR1
24	MUTTARBANA	127-3	1.40	GOVERNMENT	YES	AD CHITVALAN	YES		IF SAME MENTION SAME	WET LAND	NO	CR1
25	MUTTARBANA	127-3	0.43	GOVERNMENT	NO	DARANMANSAN	NO		IF SAME MENTION SAME	WET LAND	NO	CR1
26	MUTTARBANA	127-4	0.75	GOVERNMENT	NO	RAMA LEMBATAN	YES		IF SAME MENTION SAME	WET LAND	NO	CR1
27	MUTTARBANA	125-7	0.89	GOVERNMENT	NO	DATEE NAGAN	YES		IF SAME MENTION SAME	WET LAND	NO	CR1
28	MUTTARBANA	127-8	0.75	GOVERNMENT	NO	CHITRE SONATA SUBRAM	YES		IF SAME MENTION SAME	WET LAND	NO	CR1
29	MUTTARBANA	127-4	0.01	GOVERNMENT	NO	AD VINAYAK	YES	REGULATED (CASE)	NO DOCUMENTS	WET LAND	NO	CR1
30	MUTTARBANA	130-10	0.1	GOVERNMENT	NO	KOTINGAPPA CHENGAM	YES		IF SAME MENTION SAME	DRY LAND	NO	CR1

S.N.	NAME OF THE REVENUE VILLAGE	SURVEY NO.	TOTAL EXTENT	WHETHER THE LAND IS GOVT. OR PATEA	IF GOVT. LAND PERMISSION HAS OBTAINED FOR CULTIVATING AS PER NORMS	NAME OF THE PATIDAR AND EMPLOYER AS PER REVENUE RECORDS	WHETHER THE LAND TERN STATE IS CLEAR OR NOT	IF NO SPECIFY THE REASONS	HOW THE AGRI. FARMERS HAS GOT THE LAND FROM THE PATIDAR IF SAME MENTIONED AS SAME, IF DIFFERENT MENTIONING THE DETAILS OF ACQUIRE WITH SUPPORTING DOCUMENTS.	WHETHER THE BELONGS TO TO AGRICULTURE LAND/ MULTIPURPOSE LAND/UNDEVELOPED/ RUST LAND/WEAST FOR PUBLIC PURPOSE/OTHER LAND.	IS ANY OTHER NOTICES ISSUED DURING ENQUIRY REGARDING TITLE DISPUTE/ADJ. MORTG. DISPUTE OR ANY COMPLAINTS ARISE.	VERIFY ALL THE VILLAGE RECORDS AND DOCUMENTS PRODUCED AND CLARIFY THAT HOW THE FARMERS GOT THE LAND IN DETAIL.
31	MUTTARBANA	134-13	0.48	GOVERNMENT	NO	PAND SUBRAMAN	YES		IF SAME MENTION SAME	DRY LAND	NO	CR1
32	MUTTARBANA	134-14	0.5	GOVERNMENT	NO	PATTAPU CHENGAM	NO		IF SAME MENTION SAME	DRY LAND	NO	CR1
33	MUTTARBANA	134-15	0.5	GOVERNMENT	NO	MATTARU PATTARBANA	NO	REGULATED (CASE)	NO DOCUMENTS	DRY LAND	NO	CR1
34	MUTTARBANA	134-16	0.5	GOVERNMENT	NO	PERANATH MANTARNA	NO	REGULATED (CASE)	NO DOCUMENTS	DRY LAND	NO	CR1
35	MUTTARBANA	134-17	0.5	GOVERNMENT	NO	SHAR MOODAN LAKH	NO		IF SAME MENTION SAME	DRY LAND	NO	CR1
36	MUTTARBANA	134-18	0.5	GOVERNMENT	NO	PAND POKKA MANANATH	NO		IF SAME MENTION SAME	DRY LAND	NO	CR1
37	MUTTARBANA	134-19	0.5	GOVERNMENT	NO	T GOVINDAN	NO		IF SAME MENTION SAME	DRY LAND	NO	CR1
38	MUTTARBANA	134-20	0.5	GOVERNMENT	NO	VARAGURU NAGAN	NO		IF SAME MENTION SAME	DRY LAND	NO	CR1
39	MUTTARBANA	134-21	0.45	GOVERNMENT	NO	PATTAPU CHITVALAN	NO	REGULATED (CASE)	NO DOCUMENTS	DRY LAND	NO	CR1
40	MUTTARBANA	134-22	0.1	GOVERNMENT	NO	AD NARSIAN	NO	REGULATED (CASE)	NO DOCUMENTS	DRY LAND	NO	CR1
41	MUTTARBANA	134-23	0.1	GOVERNMENT	NO	NEELURU VENKATAPPA	NO	REGULATED (CASE)	NO DOCUMENTS	DRY LAND	NO	CR1
42	MUTTARBANA	134-24	0.45	GOVERNMENT	NO	CHITVAL SUBRAMAN	NO	REGULATED (CASE)	NO DOCUMENTS	DRY LAND	NO	CR1
43	MUTTARBANA	134-25	0.45	GOVERNMENT	NO	AD CHITRE CHENGAM	NO	REGULATED (CASE)	NO DOCUMENTS	DRY LAND	NO	CR1
44	MUTTARBANA	134-26	0.45	GOVERNMENT	NO	CHITRE CHENGAM	NO	REGULATED (CASE)	NO DOCUMENTS	DRY LAND	NO	CR1
45	MUTTARBANA	134-27	0.45	GOVERNMENT	NO	ANAND MATTARBANA	NO	REGULATED (CASE)	NO DOCUMENTS	DRY LAND	NO	CR1

S.N ID	NAME OF THE REVENUE VILLAGE	SURVEY NO.	TOTAL EXTENT	WHETHER THE LAND IS GOVT OR PATTA	IF GOVT ANY PERMISSION HAS OBTAINED FOR CULTIVATING AS PER NORMS	NAME OF THE PUTTADAR AND ENCROASER AS PER REVENUE RECORDS	WHETHER THE LAND FARM STATE IS CLEAR OR NOT	IF NO SPECIFY THE REMARKS	HOW THE AGRI-FARMERS HAS GOT THE LAND FROM THE PUTTADAR IF SAME MENTIONED AS SAME, IF DIFFERENT MENTIONING THE DETAILS OF ACQUIRE WITH SUPPORTING DOCUMENTS.	WHETHER THE BELONGS TO TO AGRICULTURE LAND/ SALTPAN/WET LAND/MANGROVE/OTR RST LAND MEANT FOR PUBLIC PURPOSE/OTHER LAND.	IS ANY OTHER ISSUES NOTICED DURING ENQUIRY REGARDING TITLE DISPUTE/DOUBT/ADVERSE OR ANY COMPLAINTS ARISE.	VERIFY ALL THE VILLAGE RECORDS AND DOCUMENTS PRODUCED AND CLARIFY THAT HOW THE FARMERS GOT THE LAND IN DETAIL.
46	MUTTEMBAK	104 F18	0.8	GOVERNMENT	NO	KRISHNAVATNAM CHINGAR	NO		NO DOCUMENTS	DRY LAND	NO	GPS
47	MUTTEMBAK	104 F19	0.40	GOVERNMENT	NO	TRUPLU RAGAR	NO		IF SAME MENTION SAME	DRY LAND	NO	GPS
48	MUTTEMBAK	104 S1	1.30	GOVERNMENT	NO	PANDU POLASH	YES		IF SAME MENTION SAME	WET LAND	NO	GPS
49	MUTTEMBAK	114 S2A	0.54	GOVERNMENT	NO	RANGU POLUNDA	YES		IF SAME MENTION SAME	WET LAND	NO	GPS
50	MUTTEMBAK	114 S2B	0.54	GOVERNMENT	NO	PANDU KHAMAR	YES		IF SAME MENTION SAME	WET LAND	NO	GPS
51	MUTTEMBAK	114 S3	1.02	GOVERNMENT	NO	PANDU POLASH	YES		IF SAME MENTION SAME	WET LAND	NO	GPS
52	MUTTEMBAK	114 S22	0.64	GOVERNMENT	NO	AD MESSAR	YES		IF SAME MENTION SAME	WET LAND	NO	GPS
53	MUTTEMBAK	114 S23	0.47	GOVERNMENT	NO	CHETTI RAGAR	YES		IF SAME MENTION SAME	WET LAND	NO	GPS
54	MUTTEMBAK	102	0.37	GOVERNMENT	NO	PANDU MOHANLURAM	NO	MPFADU SPS (S18)	NO DOCUMENTS	DRY LAND	NO	GPS
55	MUTTEMBAK	102	0.32	GOVERNMENT	NO	CHIDDIK RAGAR	NO	MPFADU SPS (S18)	NO DOCUMENTS	DRY LAND	NO	GPS
56	MUTTEMBAK	102	0.32	GOVERNMENT	NO	PANDU THIRUPALACH	NO	MPFADU SPS (S18)	NO DOCUMENTS	DRY LAND	NO	GPS
57	MUTTEMBAK	110	0.32	GOVERNMENT	NO	ADU PANDA CHIDAR	NO	MPFADU SPS (S18)	NO DOCUMENTS	DRY LAND	NO	GPS
58	MUTTEMBAK	110	0.52	GOVERNMENT	NO	CHINGA SUBBARAJU	NO	MPFADU SPS (S18)	NO DOCUMENTS	DRY LAND	NO	GPS
59	MUTTEMBAK	110	0.32	GOVERNMENT	NO	CHETTI RAGAR	YES	MPFADU SPS (S18)	NO DOCUMENTS	DRY LAND	NO	GPS
60	MUTTEMBAK	102	0.37	GOVERNMENT	NO	MADHANA CHINGAR	NO	MPFADU SPS (S18)	NO DOCUMENTS	DRY LAND	NO	GPS

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61	MUTTEMBAK	114 S24	0.52	GOVERNMENT	NO	CHINGA SUBBARAJU	NO		IF SAME MENTION SAME	WET LAND	NO	SHARAJU
62	MUTTEMBAK	114 S25	0.2	GOVERNMENT	NO	AD MESSAR	NO		IF SAME MENTION SAME	WET LAND	NO	SHARAJU
63	MUTTEMBAK	114 S26	0.32	GOVERNMENT	NO	RANGU VENKATARAM	NO		IF SAME MENTION SAME	WET LAND	NO	SHARAJU
64	MUTTEMBAK	101	0.8	GOVERNMENT	NO	SUVVURU KUMARASWAMY REDDY	YES		IF SAME MENTION SAME	DRY LAND	NO	GPS
65	MUTTEMBAK	102	0.32	GOVERNMENT	NO	AD SINGARAJU	NO	SUVVURU KUMARASWAMY REDDY S1	NO DOCUMENTS	DRY LAND	NO	GPS
66	MUTTEMBAK	102	0.32	GOVERNMENT	NO	AD CHENGAR	NO	SUVVURU KUMARASWAMY REDDY S1	NO DOCUMENTS	DRY LAND	NO	GPS
67	MUTTEMBAK	102	0.32	GOVERNMENT	NO	DARA ENGAR	NO	SUVVURU KUMARASWAMY REDDY S1	NO DOCUMENTS	DRY LAND	NO	GPS
68	MUTTEMBAK	102	0.32	GOVERNMENT	NO	DARA MANCHONDA	NO	SUVVURU KUMARASWAMY REDDY S1	NO DOCUMENTS	DRY LAND	NO	GPS
69	MUTTEMBAK	102	0.32	GOVERNMENT	NO	PANDU VAIYANATHAN	NO	SUVVURU KUMARASWAMY REDDY S1	NO DOCUMENTS	DRY LAND	NO	GPS
70	MUTTEMBAK	102	0.32	GOVERNMENT	NO	PANDU SAMPANATHAN	NO	SAME REDDY (S18)	NO DOCUMENTS	DRY LAND	NO	GPS
71	MUTTEMBAK	102	0.32	GOVERNMENT	NO	AD MESSAR	NO	SAME REDDY (S18)	NO DOCUMENTS	DRY LAND	NO	GPS
72	MUTTEMBAK	102	0.32	GOVERNMENT	NO	MADHU CHENNAKONTHAN	NO	SAME REDDY (S18)	NO DOCUMENTS	DRY LAND	NO	GPS
73	MUTTEMBAK	101	0.32	GOVERNMENT	NO	MADHU CHENNAKONTHAN	NO	SAME REDDY (S18)	NO DOCUMENTS	DRY LAND	NO	GPS
74	MUTTEMBAK	102	0.32	GOVERNMENT	NO	MADHU VENKATARAM	NO	SAME REDDY (S18)	NO DOCUMENTS	DRY LAND	NO	GPS
75	MUTTEMBAK	102	0.32	GOVERNMENT	NO	CHETTI RAGAR	NO		IF SAME MENTION SAME	DRY LAND	NO	GPS

Sl. No.	NAME OF THE REVENUE VILLAGE	SURVEY NO.	TOTAL EXTENT	WHETHER THE LAND IS GOVT OR PATA	IF GOVT ANY PERMISSION HAS OBTAINED FOR CULTIVATING AS PER NORMS	NAME OF THE PATTADAR AND EMPLOYER AS PER REVENUE RECORDS	WHETHER THE LAND TARM STATE IS CLEAR OR NOT	IF NO SPECIFY THE REMARKS	HOW THE ACQU FARMERS HAS GOT THE LAND FROM THE PATTADAR (IF SAME MENTIONED AS SAME, IF DIFFERENT MENTIONING THE DETAILS OF ACQUIRE WITH SUPPORTING DOCUMENTS)	WHETHER THE BELONGS TO TO AGRICULTURE LAND/ SALTPAN/WET LAND/RAINWATER/REST LAND MEANT FOR PUBLIC PURPOSE/OTHER LAND	IS ANY OTHER PERSONS NOTICED HAVING ENCROACH REGARDING THIS EMPLOYER/NEARBY DISPUTE OR ANY COMPLAINTS ARISE	VERIFY ALL THE VILLAGE RECORDS AND DOCUMENTS PRODUCED AND CLARIFY THAT HOW THE FARMERS GOT THE LAND IN DETAIL.
76	MUTTEMBAKA	131	0.32	GOVERNMENT	NO	THUPMULA CHENNAI	NO	THUPMULA KANNAI	NO DOCUMENTS	DRY LAND	NO	CRP
77	MUTTEMBAKA	132	0.47	GOVERNMENT	NO	VENKTESA CHENNAI	NO	CHENNAI VENKTESA	NO DOCUMENTS	DRY LAND	NO	CRP
78	MUTTEMBAKA	134-43	0.12	GOVERNMENT	NO	ADIBHAGIRAM	NO		IF SAME MENTION SAME	OTHER LAND (SAR)	NO	CRP
79	MUTTEMBAKA	134-44	0.25	GOVERNMENT	NO	MALLA KANNAI	NO	ADIBHAGIRAM (SAR)	NO DOCUMENTS	OTHER LAND (SAR)	NO	CRP
80	MUTTEMBAKA	134-45	0.1	GOVERNMENT	NO	ADIBHAGIRAM	NO		IF SAME MENTION SAME	OTHER LAND (SAR)	NO	CRP
81	MUTTEMBAKA	134-46	0.43	GOVERNMENT	NO	ADIBHAGIRAM	NO		IF SAME MENTION SAME	OTHER LAND (SAR)	NO	CRP
82	MUTTEMBAKA	134-47	0.61	GOVERNMENT	NO	KUTTU CHENNAI	NO		IF SAME MENTION SAME	OTHER LAND (SAR)	NO	CRP
83	MUTTEMBAKA	134-48	0.11	GOVERNMENT	NO	SARAVATHI	NO		IF SAME MENTION SAME	OTHER LAND (SAR)	NO	CRP
84	MUTTEMBAKA	134-49	0.32	GOVERNMENT	NO	SARAVATHI	NO		IF SAME MENTION SAME	OTHER LAND (SAR)	NO	CRP
85	MUTTEMBAKA	134-50	0.34	GOVERNMENT	NO	SARAVATHI	NO		IF SAME MENTION SAME	OTHER LAND (SAR)	NO	CRP
86	MUTTEMBAKA	134-51	0.14	GOVERNMENT	NO	CHITTESWARAI	NO		IF SAME MENTION SAME	OTHER LAND (SAR)	NO	CRP
87	MUTTEMBAKA	134-52	0.05	GOVERNMENT	NO	CHITTESWARAI	NO		IF SAME MENTION SAME	OTHER LAND (SAR)	NO	CRP
88	MUTTEMBAKA	134-53	0.07	GOVERNMENT	NO	CHITTESWARAI	NO		IF SAME MENTION SAME	OTHER LAND (SAR)	NO	CRP
89	MUTTEMBAKA	134-54	0.22	GOVERNMENT	NO	CHITTESWARAI	NO		IF SAME MENTION SAME	OTHER LAND (SAR)	NO	CRP
90	MUTTEMBAKA	134-55	0.05	GOVERNMENT	NO	CHITTESWARAI	NO		IF SAME MENTION SAME	OTHER LAND (SAR)	NO	CRP
91	MUTTEMBAKA	134-56	0.05	GOVERNMENT	NO	CHITTESWARAI	NO		IF SAME MENTION SAME	OTHER LAND (SAR)	NO	CRP

Sl. No.	NAME OF THE REVENUE VILLAGE	SURVEY NO.	TOTAL EXTENT	WHETHER THE LAND IS GOVT OR PATA	IF GOVT ANY PERMISSION HAS OBTAINED FOR CULTIVATING AS PER NORMS	NAME OF THE PATTADAR AND EMPLOYER AS PER REVENUE RECORDS	WHETHER THE LAND TARM STATE IS CLEAR OR NOT	IF NO SPECIFY THE REMARKS	HOW THE ACQU FARMERS HAS GOT THE LAND FROM THE PATTADAR (IF SAME MENTIONED AS SAME, IF DIFFERENT MENTIONING THE DETAILS OF ACQUIRE WITH SUPPORTING DOCUMENTS)	WHETHER THE BELONGS TO TO AGRICULTURE LAND/ SALTPAN/WET LAND/RAINWATER/REST LAND MEANT FOR PUBLIC PURPOSE/OTHER LAND	IS ANY OTHER PERSONS NOTICED HAVING ENCROACH REGARDING THIS EMPLOYER/NEARBY DISPUTE OR ANY COMPLAINTS ARISE	VERIFY ALL THE VILLAGE RECORDS AND DOCUMENTS PRODUCED AND CLARIFY THAT HOW THE FARMERS GOT THE LAND IN DETAIL.
92	MUTTEMBAKA	134-57	0.17	GOVERNMENT	NO	CHENNAI CHENNAI	NO		IF SAME MENTION SAME	OTHER LAND (SAR)	NO	CRP
93	MUTTEMBAKA	134-58	0.21	GOVERNMENT	NO	CHENNAI KANNAI	YES		IF SAME MENTION SAME	OTHER LAND (SAR)	NO	CRP
94	MUTTEMBAKA	134-59	0.05	GOVERNMENT	NO	CHENNAI KANNAI	YES		IF SAME MENTION SAME	OTHER LAND (SAR)	NO	CRP
95	MUTTEMBAKA	134-60	0.05	GOVERNMENT	NO	SARAVATHI	NO		IF SAME MENTION SAME	OTHER LAND (SAR)	NO	CRP
96	MUTTEMBAKA	134-61	3	GOVERNMENT	NO	THUPMULA	YES	INDIVIDUAL RECVY (SAR)	NO DOCUMENTS	DRY LAND	NO	CRP
97	MUTTEMBAKA	134-62	0.46	GOVERNMENT	NO	MALLA KANNAI	NO		IF SAME MENTION SAME	DRY LAND	NO	CRP
98	MUTTEMBAKA	134-63	0.46	GOVERNMENT	NO	CHENNAI CHENNAI	YES		IF SAME MENTION SAME	DRY LAND	NO	CRP
99	MUTTEMBAKA	134-64	0.48	GOVERNMENT	NO	CHENNAI CHENNAI	YES		IF SAME MENTION SAME	DRY LAND	NO	CRP
100	MUTTEMBAKA	134-65	0.48	GOVERNMENT	NO	CHENNAI CHENNAI	YES		IF SAME MENTION SAME	DRY LAND	NO	CRP
101	MUTTEMBAKA	134-66	0.48	GOVERNMENT	NO	CHENNAI CHENNAI	YES		IF SAME MENTION SAME	DRY LAND	NO	CRP
102	MUTTEMBAKA	134-67	0.48	GOVERNMENT	NO	CHENNAI CHENNAI	YES		IF SAME MENTION SAME	DRY LAND	NO	CRP
103	MUTTEMBAKA	134-68	0.48	GOVERNMENT	NO	CHENNAI CHENNAI	YES		IF SAME MENTION SAME	DRY LAND	NO	CRP
104	MUTTEMBAKA	134-69	0.48	GOVERNMENT	NO	CHENNAI CHENNAI	YES		IF SAME MENTION SAME	DRY LAND	NO	CRP
105	MUTTEMBAKA	134-70	0.48	GOVERNMENT	NO	CHENNAI CHENNAI	YES		IF SAME MENTION SAME	DRY LAND	NO	CRP
106	MUTTEMBAKA	134-71	0.48	GOVERNMENT	NO	CHENNAI CHENNAI	YES		IF SAME MENTION SAME	DRY LAND	NO	CRP
107	MUTTEMBAKA	134-72	0.48	GOVERNMENT	NO	CHENNAI CHENNAI	YES		IF SAME MENTION SAME	DRY LAND	NO	CRP
108	MUTTEMBAKA	134-73	0.48	GOVERNMENT	NO	CHENNAI CHENNAI	YES		IF SAME MENTION SAME	DRY LAND	NO	CRP
109	MUTTEMBAKA	134-74	0.48	GOVERNMENT	NO	CHENNAI CHENNAI	YES		IF SAME MENTION SAME	DRY LAND	NO	CRP
110	MUTTEMBAKA	134-75	0.48	GOVERNMENT	NO	CHENNAI CHENNAI	YES		IF SAME MENTION SAME	DRY LAND	NO	CRP
111	MUTTEMBAKA	134-76	0.48	GOVERNMENT	NO	CHENNAI CHENNAI	YES		IF SAME MENTION SAME	DRY LAND	NO	CRP
112	MUTTEMBAKA	134-77	0.48	GOVERNMENT	NO	CHENNAI CHENNAI	YES		IF SAME MENTION SAME	DRY LAND	NO	CRP
113	MUTTEMBAKA	134-78	0.48	GOVERNMENT	NO	CHENNAI CHENNAI	YES		IF SAME MENTION SAME	DRY LAND	NO	CRP
114	MUTTEMBAKA	134-79	0.48	GOVERNMENT	NO	CHENNAI CHENNAI	YES		IF SAME MENTION SAME	DRY LAND	NO	CRP
115	MUTTEMBAKA	134-80	0.48	GOVERNMENT	NO	CHENNAI CHENNAI	YES		IF SAME MENTION SAME	DRY LAND	NO	CRP
116	MUTTEMBAKA	134-81	0.48	GOVERNMENT	NO	CHENNAI CHENNAI	YES		IF SAME MENTION SAME	DRY LAND	NO	CRP
117	MUTTEMBAKA	134-82	0.48	GOVERNMENT	NO	CHENNAI CHENNAI	YES		IF SAME MENTION SAME	DRY LAND	NO	CRP
118	MUTTEMBAKA	134-83	0.48	GOVERNMENT	NO	CHENNAI CHENNAI	YES		IF SAME MENTION SAME	DRY LAND	NO	CRP
119	MUTTEMBAKA	134-84	0.48	GOVERNMENT	NO	CHENNAI CHENNAI	YES		IF SAME MENTION SAME	DRY LAND	NO	CRP
120	MUTTEMBAKA	134-85	0.48	GOVERNMENT	NO	CHENNAI CHENNAI	YES		IF SAME MENTION SAME	DRY LAND	NO	CRP
121	MUTTEMBAKA	134-86	0.48	GOVERNMENT	NO	CHENNAI CHENNAI	YES		IF SAME MENTION SAME	DRY LAND	NO	CRP
122	MUTTEMBAKA	134-87	0.48	GOVERNMENT	NO	CHENNAI CHENNAI	YES		IF SAME MENTION SAME	DRY LAND	NO	CRP
123	MUTTEMBAKA	134-88	0.48	GOVERNMENT	NO	CHENNAI CHENNAI	YES		IF SAME MENTION SAME	DRY LAND	NO	CRP
124	MUTTEMBAKA	134-89	0.48	GOVERNMENT	NO	CHENNAI CHENNAI	YES		IF SAME MENTION SAME	DRY LAND	NO	CRP
125	MUTTEMBAKA	134-90	0.48	GOVERNMENT	NO	CHENNAI CHENNAI	YES		IF SAME MENTION SAME	DRY LAND	NO	CRP
126	MUTTEMBAKA	134-91	0.48	GOVERNMENT	NO	CHENNAI CHENNAI	YES		IF SAME MENTION SAME	DRY LAND	NO	CRP
127	MUTTEMBAKA	134-92	0.48	GOVERNMENT	NO	CHENNAI CHENNAI	YES		IF SAME MENTION SAME	DRY LAND	NO	CRP
128	MUTTEMBAKA	134-93	0.48	GOVERNMENT	NO	CHENNAI CHENNAI	YES		IF SAME MENTION SAME	DRY LAND	NO	CRP
129	MUTTEMBAKA	134-94	0.48	GOVERNMENT	NO	CHENNAI CHENNAI	YES		IF SAME MENTION SAME	DRY LAND	NO	CRP
130	MUTTEMBAKA	134-95	0.48	GOVERNMENT	NO	CHENNAI CHENNAI	YES		IF SAME MENTION SAME	DRY LAND	NO	CRP
131	MUTTEMBAKA	134-96	0.48	GOVERNMENT	NO	CHENNAI CHENNAI	YES		IF SAME MENTION SAME	DRY LAND	NO	CRP
132	MUTTEMBAKA	134-97	0.48	GOVERNMENT	NO	CHENNAI CHENNAI	YES		IF SAME MENTION SAME	DRY LAND	NO	CRP
133	MUTTEMBAKA	134-98	0.48	GOVERNMENT	NO	CHENNAI CHENNAI	YES		IF SAME MENTION SAME	DRY LAND	NO	CRP
134	MUTTEMBAKA	134-99	0.48	GOVERNMENT	NO	CHENNAI CHENNAI	YES		IF SAME MENTION SAME	DRY LAND	NO	CRP
135	MUTTEMBAKA	134-100	0.48	GOVERNMENT	NO	CHENNAI CHENNAI	YES		IF SAME MENTION SAME	DRY LAND	NO	CRP

S.N O	NAME OF THE REVENUE VILLAGE	SURVEY NO.	TOTAL EXTENT	WHETHER THE LAND IS GOVT OR PVT/A	IF GOVT ANY PERMISSION HAS OBTAINED FOR CULTIVATING AS PER NORMS	NAME OF THE RAITIYAR AND EMPLOYER AS PER REVENUE RECORDS	WHETHER THE LAND FARM STATE IS CLEAR OR NOT	IF NO SPECIFY THE REASONS	HOW THE AGRI. FARMERS HAS GOT THE LAND FROM THE RAITIYAR IF SAME MENTIONED AS SAME, IF DIFFERENT MENTIONING THE DETAILS OF ACQUIRE WITH SUPPORTING DOCUMENTS	WHETHER THE BELONGS TO TO AGRICULTURE LAND/ SALTPAN/SET LAND/MANGROVE/PO REST LAND MEANT FOR PUBLIC PURPOSE/OTHER LAND.	IF ANY OTHER MENTIONED NOTICE DURING ENQUIRY REGARDING TITLE DISPUTE,DOUBT NEARY DISPUTE OR ANY COMPLAINTS ARISED	VERIFY ALL THE VILLAGE RECORDS AND DOCUMENTS PROVIDED AND CLARIFY THAT HOW THE FARMERS GOT THE LAND IN DETAIL.
126	MUTTAMBAKA	120 P12	0.48	GOVERNMENT	NO	MANJALA MAJATHAMBA	YES		IF SAME MENTION SAME	DRY LAND	NO	CRP
127	MUTTAMBAKA	120 P12	0.48	GOVERNMENT	NO	CHINNA VENKATARAMBAH	YES		IF SAME MENTION SAME	DRY LAND	NO	CRP
128	MUTTAMBAKA	120 P17	0.48	GOVERNMENT	NO	MOORULU GOPALAN	YES		IF SAME MENTION SAME	DRY LAND	NO	CRP
129	MUTTAMBAKA	120 P18	0.48	GOVERNMENT	NO	CHINNA CHESUKAN	YES		IF SAME MENTION SAME	DRY LAND	NO	CRP
130	MUTTAMBAKA	120 P19	0.48	GOVERNMENT	NO	CHETTIY VIKRAMAN	YES		IF SAME MENTION SAME	DRY LAND	NO	CRP
131	MUTTAMBAKA	120 P20	0.48	GOVERNMENT	NA	CHETTIY VENKATARAMBAH	YES		IF SAME MENTION SAME	DRY LAND	NO	CRP
132	MUTTAMBAKA	120 P21	0.48	GOVERNMENT	NO	AG PERCHALAN	YES		IF SAME MENTION SAME	DRY LAND	NO	CRP
133	MUTTAMBAKA	120 P21	0.48	GOVERNMENT	NO	CHINNA VENKATARAMBAH	YES		IF SAME MENTION SAME	DRY LAND	NO	CRP
134	MUTTAMBAKA	120 P21	0.48	GOVERNMENT	NO	MANJALA VENKATARAMBAH	NO		IF SAME MENTION SAME	DRY LAND	NO	CRP
135	MUTTAMBAKA	120 P24	0.48	GOVERNMENT	NO	KATTAPU VENKATAM	YES		IF SAME MENTION SAME	DRY LAND	NO	CRP
136	MUTTAMBAKA	120 P25	0.48	GOVERNMENT	NO	PANU CHIN JERANJAN	NO		IF SAME MENTION SAME	DRY LAND	NO	CRP
137	MUTTAMBAKA	120 P26	0.48	GOVERNMENT	NA	PANU SAMATHAMBA	NO		IF SAME MENTION SAME	DRY LAND	NA	CRP
138	MUTTAMBAKA	120 P27	0.48	GOVERNMENT	NO	SATYU KOTIYAMA	YES	MANGULAN REST (LAND)	NO DOCUMENTS	DRY LAND	NO	CRP
139	MUTTAMBAKA	120 P28	0.48	GOVERNMENT	NO	PANU CHIN JERANJAN	YES	MANGULAN REST (LAND)	NO DOCUMENTS	DRY LAND	NO	CRP
120	MUTTAMBAKA	120 P29	0.48	GOVERNMENT	NO	TODDALA VENKATARAMBAH	YES	MANGULAN REST (LAND)	NO DOCUMENTS	DRY LAND	NO	CRP

S.N O	NAME OF THE REVENUE VILLAGE	SURVEY NO.	TOTAL EXTENT	WHETHER THE LAND IS GOVT OR PVT/A	IF GOVT ANY PERMISSION HAS OBTAINED FOR CULTIVATING AS PER NORMS	NAME OF THE RAITIYAR AND EMPLOYER AS PER REVENUE RECORDS	WHETHER THE LAND FARM STATE IS CLEAR OR NOT	IF NO SPECIFY THE REASONS	HOW THE AGRI. FARMERS HAS GOT THE LAND FROM THE RAITIYAR IF SAME MENTIONED AS SAME, IF DIFFERENT MENTIONING THE DETAILS OF ACQUIRE WITH SUPPORTING DOCUMENTS	WHETHER THE BELONGS TO TO AGRICULTURE LAND/ SALTPAN/SET LAND/MANGROVE/PO REST LAND MEANT FOR PUBLIC PURPOSE/OTHER LAND.	IF ANY OTHER MENTIONED NOTICE DURING ENQUIRY REGARDING TITLE DISPUTE,DOUBT NEARY DISPUTE OR ANY COMPLAINTS ARISED	VERIFY ALL THE VILLAGE RECORDS AND DOCUMENTS PROVIDED AND CLARIFY THAT HOW THE FARMERS GOT THE LAND IN DETAIL.
121	MUTTAMBAKA	120 P30	0.48	GOVERNMENT	NO	CHINNA KODAMA	YES		IF SAME MENTION SAME	DRY LAND	NO	CRP
122	MUTTAMBAKA	120 P31	0.76	GOVERNMENT	NO	THORU NAGAN	YES	PELLURU SUBHAMAN REDDY (LAND)	NO DOCUMENTS	DRY LAND	NO	CRP
123	MUTTAMBAKA	120 P32	0.48	GOVERNMENT	NO	MEENWAR MANJUNAN	YES	PELLURU SUBHAMAN REDDY (LAND)	NO DOCUMENTS	DRY LAND	NO	CRP
124	MUTTAMBAKA	120 P33	0.48	GOVERNMENT	NO	JANAM PERCHALAN	YES	PELLURU SUBHAMAN REDDY (LAND)	NO DOCUMENTS	DRY LAND	NO	CRP
125	MUTTAMBAKA	120 P34	0.48	GOVERNMENT	NO	KURAPATI MAMASAMBA	YES		IF SAME MENTION SAME	DRY LAND	NO	CRP
126	MUTTAMBAKA	120 P35	0.48	GOVERNMENT	NO	KODA CHILANNA	NO	MANGULAN REST (LAND)	NO DOCUMENTS	DRY LAND	NO	CRP
127	MUTTAMBAKA	120 P36	0.48	GOVERNMENT	NO	MANJALA VENKATAM	YES	MANGULAN REST (LAND)	NO DOCUMENTS	DRY LAND	NO	CRP
128	MUTTAMBAKA	120 P37	0.48	GOVERNMENT	NO	SANDY SUBHAMAN	YES	PELLURU SUBHAMAN REDDY (LAND)	NO DOCUMENTS	DRY LAND	NO	CRP
129	MUTTAMBAKA	120 P38	0.48	GOVERNMENT	NO	JANAKIYAR KOTIYAMA	YES		IF SAME MENTION SAME	DRY LAND	NO	CRP
130	MUTTAMBAKA	120 P41	0.48	GOVERNMENT	NO	KUNCHU SUBHAMAN	NO		IF SAME MENTION SAME	DRY LAND	NO	CRP
131	MUTTAMBAKA	120 P47	0.48	GOVERNMENT	NO	CHINNA VENKATAM	NO		IF SAME MENTION SAME	DRY LAND	NO	CRP
132	MUTTAMBAKA	120 P48	0.48	GOVERNMENT	NO	CHETTIY NAGAN	NO		IF SAME MENTION SAME	DRY LAND	NO	CRP
<b>Total</b>		<b>290</b>	<b>71.1</b>									
1	MUTTAMBAKA	03	2.7	RAJYA	NO	NALLAREDDY MANGULAN REDDY	NO		IF SAME MENTION SAME	DRY LAND	NO	REC COLLECT
2	MUTTAMBAKA	03	0.26	RAJYA	NO	SOKHILU PERCHU (P) SUTYAPU SUBRAMANIAM	NO	NALLAREDDY NAGAN REDDY (LAND)	NO DOCUMENTS	DRY LAND	NO	RAJYA/RAJYA

S.N	NAME OF THE REVENUE VILLAGE	SURVEY NO.	TOTAL EXTENT	WHETHER THE LAND IS GOVT OR PVT/A	IF GOVT ANY PERMISSION HAS OBTAINED FOR CULTIVATING AS PER NORMS	NAME OF THE PARTISAN AND EMPLOYEE AS PER RETURN RECORDS	WHETHER THE LAND TARIFF STATE IS CLEAR OR NOT	IF NO SPECIFY THE REASONS	HOW THE ACQUIRERS WILL GET THE LAND FROM THE PARTISAN IF SAME MENTIONED AS SAME, IF DIFFERENT MENTIONING THE DETAILS OF ACQUIRE WITH SUPPORTING DOCUMENTS	WHETHER THE BELONGS TO AGRICULTURE LAND/ SALTPAN/RYOTI LAND/GRASSLAND/OTR REST LAND MEANT FOR PUBLIC PURPOSE/OTHER LAND	IF ANY OTHER ISSUES NOTICED DURING ENQUIRY REGARDING TITLE DISPUTES/RYOTI DISPUTES OR ANY COMPLAINTS ARISE	VERIFY ALL THE VILLAGE RECORDS AND DOCUMENTS PRODUCED AND CLARIFY THAT HOW THE FARMERS GOT THE LAND IN DETAIL
3	MUTTAMBA	124-A	1.75	PVT/A	NO	VENKATACHANDRAN (P) VENKATACHANDRAN (A)	NO		IF SAME MENTION SAME	RYOTI LAND	NO	VENKATACHANDRAN
4	MUTTAMBA	124-A	0.86	PVT/A	NO	VENKATACHANDRAN (P) VENKATACHANDRAN (A)	NO		IF SAME MENTION SAME	RYOTI LAND	NO	VENKATACHANDRAN
5	MUTTAMBA	2	1.1	PVT/A	NO	VENKATACHANDRAN	NO		IF SAME MENTION SAME	RYOTI LAND	NO	VENKATACHANDRAN
6	MUTTAMBA	125-2	2.21	PVT/A	NO	VENKATACHANDRAN (P) VENKATACHANDRAN (A)	NO		IF SAME MENTION SAME	RYOTI LAND	NO	VENKATACHANDRAN
7	MUTTAMBA	125-1	0.25	PVT/A	NO	VENKATACHANDRAN (P) VENKATACHANDRAN (A)	NO		IF SAME MENTION SAME	RYOTI LAND	NO	VENKATACHANDRAN
8	MUTTAMBA	125-1	0.25	PVT/A	NO	VENKATACHANDRAN (P) VENKATACHANDRAN (A)	NO		IF SAME MENTION SAME	RYOTI LAND	NO	VENKATACHANDRAN
9	MUTTAMBA	99	1.02	PVT/A	NO	VENKATACHANDRAN	NO		IF SAME MENTION SAME	RYOTI LAND	NO	VENKATACHANDRAN
10	MUTTAMBA	127	1.17	PVT/A	NO	VENKATACHANDRAN	NO		IF SAME MENTION SAME	RYOTI LAND	NO	VENKATACHANDRAN
11	MUTTAMBA	127	1.41	PVT/A	NO	VENKATACHANDRAN	NO		IF SAME MENTION SAME	RYOTI LAND	NO	VENKATACHANDRAN
12	MUTTAMBA	127-A	0.41	PVT/A	NO	VENKATACHANDRAN	NO		IF SAME MENTION SAME	RYOTI LAND	NO	VENKATACHANDRAN
13	MUTTAMBA	127-B	0.2	PVT/A	NO	VENKATACHANDRAN	NO		IF SAME MENTION SAME	RYOTI LAND	NO	VENKATACHANDRAN
14	MUTTAMBA	127-B	1.24	PVT/A	NO	VENKATACHANDRAN	NO	REASON (S)		RYOTI LAND	NO	VENKATACHANDRAN
15	MUTTAMBA	127-B	1.29	PVT/A	NO	VENKATACHANDRAN	NO	REASON (S)		RYOTI LAND	NO	VENKATACHANDRAN
16	MUTTAMBA	127-B	0.94	PVT/A	NO	VENKATACHANDRAN	NO		IF SAME MENTION SAME	RYOTI LAND	NO	VENKATACHANDRAN
17	MUTTAMBA	127-B	1.98	PVT/A	NO	VENKATACHANDRAN	NO		IF SAME MENTION SAME	RYOTI LAND	NO	VENKATACHANDRAN

S.N	NAME OF THE REVENUE VILLAGE	SURVEY NO.	TOTAL EXTENT	WHETHER THE LAND IS GOVT OR PVT/A	IF GOVT ANY PERMISSION HAS OBTAINED FOR CULTIVATING AS PER NORMS	NAME OF THE PARTISAN AND EMPLOYEE AS PER RETURN RECORDS	WHETHER THE LAND TARIFF STATE IS CLEAR OR NOT	IF NO SPECIFY THE REASONS	HOW THE ACQUIRERS WILL GET THE LAND FROM THE PARTISAN IF SAME MENTIONED AS SAME, IF DIFFERENT MENTIONING THE DETAILS OF ACQUIRE WITH SUPPORTING DOCUMENTS	WHETHER THE BELONGS TO AGRICULTURE LAND/ SALTPAN/RYOTI LAND/GRASSLAND/OTR REST LAND MEANT FOR PUBLIC PURPOSE/OTHER LAND	IF ANY OTHER ISSUES NOTICED DURING ENQUIRY REGARDING TITLE DISPUTES/RYOTI DISPUTES OR ANY COMPLAINTS ARISE	VERIFY ALL THE VILLAGE RECORDS AND DOCUMENTS PRODUCED AND CLARIFY THAT HOW THE FARMERS GOT THE LAND IN DETAIL
18	MUTTAMBA	128-1	1.13	PVT/A	NO	VENKATACHANDRAN	NO		IF SAME MENTION SAME	RYOTI LAND	NO	VENKATACHANDRAN
19	MUTTAMBA	128-2	0.41	PVT/A	NO	VENKATACHANDRAN	NO		IF SAME MENTION SAME	RYOTI LAND	NO	VENKATACHANDRAN
20	MUTTAMBA	128-3	4.94	PVT/A	NO	VENKATACHANDRAN	NO		IF SAME MENTION SAME	RYOTI LAND	NO	VENKATACHANDRAN
21	MUTTAMBA	129-C	0.25	PVT/A	NO	VENKATACHANDRAN (P) VENKATACHANDRAN (A)	NO	REASON (S)	NO DOCUMENTS	RYOTI LAND	NO	VENKATACHANDRAN
22	MUTTAMBA	129-C	0.45	PVT/A	NO	VENKATACHANDRAN	NO	REASON (S)	NO DOCUMENTS	RYOTI LAND	NO	VENKATACHANDRAN
23	MUTTAMBA	129-C	0.25	PVT/A	NO	VENKATACHANDRAN	NO	REASON (S)	NO DOCUMENTS	RYOTI LAND	NO	VENKATACHANDRAN
24	MUTTAMBA	129-C	0.87	PVT/A	NO	VENKATACHANDRAN	NO	REASON (S)	NO DOCUMENTS	RYOTI LAND	NO	VENKATACHANDRAN
25	MUTTAMBA	140	1.81	PVT/A	NO	VENKATACHANDRAN	NO		IF SAME MENTION SAME	RYOTI LAND	NO	VENKATACHANDRAN
26	MUTTAMBA	140	0.5	PVT/A	NO	VENKATACHANDRAN	NO		IF SAME MENTION SAME	RYOTI LAND	NO	VENKATACHANDRAN
27	MUTTAMBA	98	0.28	PVT/A	NO	VENKATACHANDRAN	NO		IF SAME MENTION SAME	RYOTI LAND	NO	VENKATACHANDRAN
28	MUTTAMBA	122-B	1.81	PVT/A	NO	VENKATACHANDRAN	NO	REASON (S)	NO DOCUMENTS	RYOTI LAND	NO	VENKATACHANDRAN
29	MUTTAMBA	122-C	0.11	PVT/A	NO	VENKATACHANDRAN	NO	REASON (S)	NO DOCUMENTS	RYOTI LAND	NO	VENKATACHANDRAN
30	MUTTAMBA	122-B	0.41	PVT/A	NO	VENKATACHANDRAN	NO	REASON (S)	NO DOCUMENTS	RYOTI LAND	NO	VENKATACHANDRAN
31	MUTTAMBA	122-B	2.31	PVT/A	NO	VENKATACHANDRAN	NO		IF SAME MENTION SAME	RYOTI LAND	NO	VENKATACHANDRAN
32	MUTTAMBA	122-B	0.25	PVT/A	NO	VENKATACHANDRAN	NO		IF SAME MENTION SAME	RYOTI LAND	NO	VENKATACHANDRAN

S.N. NO.	NAME OF THE REVENUE VILLAGE	SURVEY NO.	TOTAL EXTENT	WHETHER THE LAND IS GOVT OR PATA	IF GOVT ANY PERMISSION HAS OBTAINED FOR CULTIVATING AS PER NORMS	NAME OF THE PATTANAM AND ENCROACH AS PER REVENUE RECORDS	WHETHER THE LAND FARM STATE IS CLEAR OR NOT	IF NO SPECIFY THE REMARKS	HOW THE AGRI. FARMERS HAS GOT THE LAND FROM THE PATTANAM IF SAME, IF DIFFERENT MENTIONING THE DETAILS OF ACQUIRE WITH SUPPORTING DOCUMENTS.	WHETHER THE BELONGS TO TO AGRICULTURE LAND/ SALTPAN/WET LAND/SHRIMP/PO-REEL LAND OR NOT FOR PUBLIC PURPOSE/OTHER LAND.	IF ANY OTHER MESSAGES NOTICED DURING VISIT REGARDING TITLE DISPUTES/NEARBY DISPUTE OR ANY COMPLAINTS ARISING.	VISIT ALL THE VILLAGE RECORDS AND DOCUMENTS PRODUCED AND CLARIFY THAT HOW THE FARMERS GOT THE LAND IN DETAIL.
31	MUTTANAKKA	124-F2	01.76	PATTA	NO	UDURU MALARASANA REDDY	YES		IF SAME MENTION SAME	DRY LAND	NO	OWN
32	MUTTANAKKA	125-1	0.9	PATTA	NO	POURATI JAGAPAL	YES		IF SAME MENTION SAME	DRY LAND	NO	OWN
33	MUTTANAKKA	125-2	0.4	PATTA	NO	POURATI MADHAVA	YES		IF SAME MENTION SAME	DRY LAND	NO	VANGATHURAM
34	MUTTANAKKA	125-3	1.21	PATTA	NO	PALAMPATI RAMANUJUS POURATI VENKATESWARAN US	NO		IF SAME MENTION SAME	DRY LAND	NO	VANGATHURAM
35	MUTTANAKKA	125-4	0.33	PATTA	NO	POURATI NAGARAJ	YES		IF SAME MENTION SAME	DRY LAND	NO	OWN
36	MUTTANAKKA	125-5	0.23	PATTA	NO	POURATI JAGAPAL	YES		IF SAME MENTION SAME	DRY LAND	NO	OWN
37	MUTTANAKKA	125-6	2.6	PATTA	NO	POURATI NAGARAJ	YES		IF SAME MENTION SAME	DRY LAND	NO	VANGATHURAM
38	MUTTANAKKA	125-7	0.17	PATTA	NO	POURATI JAGAPAL	YES		IF SAME MENTION SAME	DRY LAND	NO	OWN
39	MUTTANAKKA	125-8	1.14	PATTA	NO	POURATI RAMANUJUS POURATI VENKATESWARAN US	YES		IF SAME MENTION SAME	DRY LAND	NO	VANGATHURAM
40	MUTTANAKKA	125-9	0.40	PATTA	NO	POURATI NAGARAJ	YES		IF SAME MENTION SAME	DRY LAND	NO	OWN
41	MUTTANAKKA	126-12	0.33	PATTA	NO	POURATI JAGAPAL	YES		IF SAME MENTION SAME	DRY LAND	NO	OWN
42	MUTTANAKKA	126-11	0.34	PATTA	NO	POURATI RAMANUJUS POURATI VENKATESWARAN US	NO		IF SAME MENTION SAME	DRY LAND	NO	VANGATHURAM
43	MUTTANAKKA	126-12	0.41	PATTA	NO	POURATI NAGARAJ	NO		IF SAME MENTION SAME	DRY LAND	NO	VANGATHURAM
44	MUTTANAKKA	126-13	0.49	PATTA	NO	POURATI JAGAPAL	YES		IF SAME MENTION SAME	DRY LAND	NO	OWN
45	MUTTANAKKA	126-14	0.24	PATTA	YES	POURATI JAGAPAL (SALTPAN/NET)	NO		IF SAME MENTION SAME	WET LAND	NO	VANGATHURAM

S.N. NO.	NAME OF THE REVENUE VILLAGE	SURVEY NO.	TOTAL EXTENT	WHETHER THE LAND IS GOVT OR PATA	IF GOVT ANY PERMISSION HAS OBTAINED FOR CULTIVATING AS PER NORMS	NAME OF THE PATTANAM AND ENCROACH AS PER REVENUE RECORDS	WHETHER THE LAND FARM STATE IS CLEAR OR NOT	IF NO SPECIFY THE REMARKS	HOW THE AGRI. FARMERS HAS GOT THE LAND FROM THE PATTANAM IF SAME, IF DIFFERENT MENTIONING THE DETAILS OF ACQUIRE WITH SUPPORTING DOCUMENTS.	WHETHER THE BELONGS TO TO AGRICULTURE LAND/ SALTPAN/WET LAND/SHRIMP/PO-REEL LAND OR NOT FOR PUBLIC PURPOSE/OTHER LAND.	IF ANY OTHER MESSAGES NOTICED DURING VISIT REGARDING TITLE DISPUTES/NEARBY DISPUTE OR ANY COMPLAINTS ARISING.	VISIT ALL THE VILLAGE RECORDS AND DOCUMENTS PRODUCED AND CLARIFY THAT HOW THE FARMERS GOT THE LAND IN DETAIL.
46	MUTTANAKKA	124-4	0.22	PATTA	NO	MALLAREDDY RAMAREDDY (P) CHITTEL NAGARAJ (P)	YES		IF SAME MENTION SAME	WET LAND	NO	CFE
47	MUTTANAKKA	122-8	1.21	PATTA	YES	PILLURU SUDHAKAR REDDY	YES		IF SAME MENTION SAME	DRY LAND	NO	WELLSURMENT
48	MUTTANAKKA	122-6	1.91	PATTA	YES	PILLURU SUDHAKAR REDDY	YES		IF SAME MENTION SAME	DRY LAND	NO	PO KONDURU
49	MUTTANAKKA	121-8	0.09	PATTA	NO	PILLURU PRASADHAR REDDY	YES		IF SAME MENTION SAME	DRY LAND	NO	PO KONDURU
50	MUTTANAKKA	121-6	0.79	PATTA	YES	PILLURU SUDHAKAR REDDY	YES		IF SAME MENTION SAME	DRY LAND	NO	WELLSURMENT
51	MUTTANAKKA	121-9	0.14	PATTA	YES	BURLA CHANDRANATH REDDY	YES		IF SAME MENTION SAME	DRY LAND	YES	PO KONDURU
52	MUTTANAKKA	121-8	4	PATTA	YES	BURLA LATHYANATH	YES	SHRIMP (SHRIMP/SHRIMP) (SHRIMP)	NO DOCUMENTS	DRY LAND	YES	PO KONDURU
53	MUTTANAKKA	121-8	4	PATTA	YES	BURLA LATHYANATH	YES	SHRIMP (SHRIMP/SHRIMP) (SHRIMP)	NO DOCUMENTS	DRY LAND	YES	VANGATHURAM
54	MUTTANAKKA	404	0.76	PATTA	YES	NAGRETI CHANDRANATH	YES		IF SAME MENTION SAME	WET LAND	NO	OWN
55	MUTTANAKKA	409	0.38	PATTA	YES	NAGRETI BALAJI	YES		IF SAME MENTION SAME	WET LAND	NO	VANGATHURAM
56	MUTTANAKKA	401	0.26	PATTA	NO	NAGRETI BALAJI	YES		IF SAME MENTION SAME	WET LAND	NO	VANGATHURAM
57	MUTTANAKKA	401	3.1	PATTA	NO	NAGRETI BALAJI	YES		IF SAME MENTION SAME	WET LAND	NO	VANGATHURAM
58	MUTTANAKKA	402	0.31	PATTA	NO	NAGRETI BALAJI	YES		IF SAME MENTION SAME	WET LAND	NO	VANGATHURAM
59	MUTTANAKKA	403	0.33	PATTA	NO	NAGRETI BALAJI	YES		IF SAME MENTION SAME	WET LAND	NO	VANGATHURAM
60	MUTTANAKKA	40	0.82	PATTA	NO	NAGRETI BALAJI	YES		IF SAME MENTION SAME	WET LAND	NO	VANGATHURAM

S.N O	NAME OF THE REVENUE VILLAGE	SURVEY NO.	TOTAL EXTENT	WHETHER THE LAND IS GOVT OR PVT.	IF GOVT ANY PERMISSION HAS OBTAINED FOR CULTIVATING AS PER NORMS	NAME OF THE HAYTADAR AND ENJOYER AS PER REVENUE RECORDS	WHETHER THE LAND FARM STATE IS CLEAR OR NOT	IF NO SPECIFY THE REASONS	HOW THE AGRI. FARMERS HAS GOT THE LAND FROM THE HAYTADAR IF SAME MENTIONED AS SAME, IF DIFFERENT MENTIONING THE DETAIL OF AGRI. WITH SUPPORTING DOCUMENTS	WHETHER THE BELONGS TO TO AGRICULTURE LAND/ SALTPAN/WET LAND/MANGROVE/TO NOT LAND MEANT FOR PUBLIC PURPOSE/OTHER LAND.	IS ANY OTHER NOTICES DURING ENQUIRY REGARDING TITLE DISPUTES/NO NOBRY DISPUTE OR ANY COMPLAINTS RECEIVED.	VERIFY ALL THE VILLAGE RECORDS AND DOCUMENTS PRODUCED AND CLARIFY THAT HOW THE FARMERS GOT THE LAND IN DETAIL.
88	MUTTAMANA	114-142	0.04	PVT.	NO	CHINNA SUBBAMANYAM (P) ADI SUBBAMANYAM (S)	YES		IF SAME MENTION SAME	WET LAND	NO	VERAATHAN
89	MUTTAMANA	114-143	0.04	PVT.	NO	PANDI VINCHALAM (P) ADI SUBBAMANYAM (S)	NO		IF SAME MENTION SAME	WET LAND	NO	SADASHANNA
90	MUTTAMANA	114-144	0.05	PVT.	NO	VIRUPAKA CHENGAM	YES		IF SAME MENTION SAME	WET LAND	NO	DWA
91	MUTTAMANA	114-145	0.17	PVT.	NO	RACHARAJU CHENGAM (P) ADI SUBBAMANYAM (S)	NO		IF SAME MENTION SAME	WET LAND	NO	SADASHANNA
92	MUTTAMANA	114-146	0.1	PVT.	NO	AD NAGANNA (P) ADI NARAYANA (S)	NO		IF SAME MENTION SAME	WET LAND	NO	VINAYATHAN
93	MUTTAMANA	114-147	0.46	PVT.	NO	VIRUPAKA CHENGAM	NO		IF SAME MENTION SAME	WET LAND	NO	DWA
94	MUTTAMANA	114-148	0.11	PVT.	NO	AD POLAMMA (P) ADI NARAYANA (S)	YES		IF SAME MENTION SAME	WET LAND	NO	SADASHANNA
95	MUTTAMANA	114-149	0.11	PVT.	NO	VIRUPAKA CHENGAM (P) CHINNAKANNI SANKARAN (S)	YES		IF SAME MENTION SAME	WET LAND	NO	VINAYATHAN
96	MUTTAMANA	114-150	0.22	PVT.	NO	AD NAGANNA (P) ADI NARAYANA (S)	NO		IF SAME MENTION SAME	WET LAND	NO	VINAYATHAN
97	MUTTAMANA	114-151	0.06	PVT.	NO	VIRUPAKA CHENGAM	YES		IF SAME MENTION SAME	WET LAND	NO	DWA
98	MUTTAMANA	114-152	0.05	PVT.	NO	VIRUPAKA CHENGAM (P) PANDI NAGANNA (S)	NO		IF SAME MENTION SAME	WET LAND	NO	SADASHANNA
99	MUTTAMANA	114-153	0.1	PVT.	NO	AD POLAMMA (P) ADI NARAYANA (S)	YES		IF SAME MENTION SAME	WET LAND	NO	VINAYATHAN
100	MUTTAMANA	114-154	0.23	PVT.	NO	IRANGUNTA NAGANNA (P) ADI NARAYANA (S)	YES		IF SAME MENTION SAME	WET LAND	NO	VINAYATHAN
101	MUTTAMANA	114-155	0.11	PVT.	NO	VIRUPAKA CHENGAM (P) CHINNAKANNI SANKARAN (S)	YES		IF SAME MENTION SAME	WET LAND	NO	VINAYATHAN
102	MUTTAMANA	114-156	0.03	PVT.	NO	AD POLAMMA (P) ADI NARAYANA (S)	NO		IF SAME MENTION SAME	WET LAND	NO	VINAYATHAN

S.N O	NAME OF THE REVENUE VILLAGE	SURVEY NO.	TOTAL EXTENT	WHETHER THE LAND IS GOVT OR PVT.	IF GOVT ANY PERMISSION HAS OBTAINED FOR CULTIVATING AS PER NORMS	NAME OF THE HAYTADAR AND ENJOYER AS PER REVENUE RECORDS	WHETHER THE LAND FARM STATE IS CLEAR OR NOT	IF NO SPECIFY THE REASONS	HOW THE AGRI. FARMERS HAS GOT THE LAND FROM THE HAYTADAR IF SAME MENTIONED AS SAME, IF DIFFERENT MENTIONING THE DETAIL OF AGRI. WITH SUPPORTING DOCUMENTS	WHETHER THE BELONGS TO TO AGRICULTURE LAND/ SALTPAN/WET LAND/MANGROVE/TO NOT LAND MEANT FOR PUBLIC PURPOSE/OTHER LAND.	IS ANY OTHER NOTICES DURING ENQUIRY REGARDING TITLE DISPUTES/NO NOBRY DISPUTE OR ANY COMPLAINTS RECEIVED.	VERIFY ALL THE VILLAGE RECORDS AND DOCUMENTS PRODUCED AND CLARIFY THAT HOW THE FARMERS GOT THE LAND IN DETAIL.
78	MUTTAMANA	41	0.46	PVT.	NO	NAGAYI BALAJI	YES		IF SAME MENTION SAME	WET LAND	NO	REVENUE OFFICE
79	MUTTAMANA	41	0.1	PVT.	NO	NAGAYI SANKARAN	YES		IF SAME MENTION SAME	WET LAND	NO	DWA
80	MUTTAMANA	41	0.12	PVT.	NO	NAGAYI SANKARAN	YES		IF SAME MENTION SAME	WET LAND	NO	DWA
81	MUTTAMANA	130-0	1.3	PVT.	NO	NEELURUNGI SANKARAN REDDY	YES		IF SAME MENTION SAME	DRY LAND	NO	DWA
82	MUTTAMANA	130-0	1.3	PVT.	NO	NEELURUNGI SANKARAN REDDY	YES		IF SAME MENTION SAME	DRY LAND	NO	DWA
83	MUTTAMANA	130-0	3.25	PVT.	NO	SANKARAN SANKARAN REDDY	NO		IF SAME MENTION SAME	DRY LAND	NO	REVENUE OFFICE
84	MUTTAMANA	130-0	13.9	PVT.	YES	NEELURUNGI SANKARAN REDDY	YES		IF SAME MENTION SAME	DRY LAND	NO	SETTLEMENT
85	MUTTAMANA	130-0	30.33	PVT.	NO	SANKARAN SANKARAN	YES		IF SAME MENTION SAME	DRY LAND	NO	REVENUE OFFICE
86	MUTTAMANA	130-0	1.3	PVT.	NO	NEELURUNGI SANKARAN REDDY	YES		IF SAME MENTION SAME	DRY LAND	NO	KONJUNTA
87	MUTTAMANA	130-0	3.2	PVT.	NO	REDDY SANKARAN REDDY	YES		IF SAME MENTION SAME	DRY LAND	NO	REVENUE OFFICE
88	MUTTAMANA	130-0	3.75	PVT.	NO	DWA SANKARAN	YES		IF SAME MENTION SAME	DRY LAND	NO	REVENUE OFFICE
89	MUTTAMANA	130-0	0.52	PVT.	NO	SANKARAN SANKARAN REDDY	YES		IF SAME MENTION SAME	DRY LAND	NO	DWA
90	MUTTAMANA	130-0	0.25	PVT.	NO	SANKARAN SANKARAN REDDY	YES		IF SAME MENTION SAME	DRY LAND	NO	DWA
91	MUTTAMANA	130-0	0.1	PVT.	NO	SANKARAN SANKARAN REDDY (P) SANKARAN SANKARAN (S)	YES		IF SAME MENTION SAME	DRY LAND	NO	REVENUE OFFICE
92	MUTTAMANA	130-0	1	PVT.	NO	SANKARAN SANKARAN REDDY	NO		IF SAME MENTION SAME	DRY LAND	NO	KONJUNTA

LN O	NAME OF THE REVENUE VILLAGE	SURVEY NO.	TOTAL EXTENT	WHETHER THE LAND IS GOVT OR PATTA	IF GOVT ANY PERMISSION HAS OBTAINED FOR CULTIVATING AS PER NORMS	NAME OF THE PATTADAR AND PARTICULAR AS PER REVENUE RECORDS	WHETHER THE LAND TAM STATE IS CLEAR OR NOT	IF NO SPECIFY THE REASONS	HOW THE AGRICULTURIST HAS GOTTEN THE LAND FROM THE PATTADAR (IF LAND MENTIONED AS GOVT, IF DIFFERENT MENTIONING THE DETAILS OF ACQUIRE WITH SUPPORTING DOCUMENTS)	WHETHER THE BELONGS TO (1) AGRICULTURE (LAND) CULTIVATION (2) WATER (3) FOR PUBLIC PURPOSES (OTHER LAND)	IS ANY OTHER NOTICES ISSUED REGARDING TITLE DISPUTE, OR DISPUTES OR ANY COMPLAINTS ARISE	VERIFY ALL THE VILLAGE RECORDS AND DOCUMENTS PRODUCED AND CLARIFY THAT HOW THE FARMERS GOT THE LAND IN DETAIL
83	MUTTAMBAKA	138-1-28-1	1	PATTA	NO	SANNAREDDY ADHOK REDDY	NO		IF LAND MENTION SAME	DRY LAND	NO	KONGUDU
84	MUTTAMBAKA	138-1-28-1	1	PATTA	NO	SANNAREDDY ADHOK REDDY	NO		IF LAND MENTION SAME	DRY LAND	NO	KONGUDU
85	MUTTAMBAKA	138-1-28-4	2	PATTA	NO	SANNAREDDY ADHOK REDDY	NO		IF LAND MENTION SAME	DRY LAND	NO	KONGUDU
86	MUTTAMBAKA	138-1-28-1	1	PATTA	NO	SANNAREDDY ADHOK REDDY	NO		IF LAND MENTION SAME	DRY LAND	NO	KONGUDU
87	MUTTAMBAKA	138-1-28-4	1	PATTA	NO	SANNAREDDY ADHOK REDDY	NO		IF LAND MENTION SAME	DRY LAND	NO	KONGUDU
<b>TOTAL</b>		<b>97</b>	<b>160</b>									

*S. Pruthi*  
Village Revenue Officer  
THIRUMURU SACHIVALAYAM  
Vakadu (M), SPSR Nellore Dist.

**BEFORE THE NATIONAL  
GREEN TRIBUNAL,  
SOUTHERN ZONE BENCH,  
CHENNAI**

**Appln/Appeal No. 68/2021  
(SZ)**

M/s. Sri Mahalakshmi Hatcheries  
& Others

..Applicants/Appellants

AND

State Environment Impact  
Assessment Authority (SEIAA)  
& Others

..Respondents

**VOLUME 2**

**TYPED SET OF DOCUMENTS FILED  
ON BEHALF OF THE 3<sup>RD</sup>  
RESPONDENT**

**M/s. R. Parthasarathy,  
Rahul Balaji,  
Madhan Babu,  
Vishnu Mohan  
Rangasaran Mohan**

**COUNSEL FOR RESPONDENT NO.3**